LOK SABHA DEBATES

(THIRD SERIES)

Vol. L, 1966/1887 (Saka)

[February 14 to 28, 1966|Magha 25 to Phalguna 9, 1887 (Saka)]



Fourteenth Session, 1966/1887-88 (Saka)

(Vol. L. contains Nos. 1 to 10)

LOK SABHA SECRETARIAT NEW DELHI

CONTENTS

No. 9-Friday, February 25, 1966/Phalguna 6, 1887 (Saka)	
,, (-u,	COLUMNS
Oral Answers to Questions:	
•Starred Questions Nos. 208 to 213	2231—66
Written Answers to Questions:	
Starred Questions Nos. 214 to 237	2266—87
Unstarred Questions Nos. 870 to 887, 889 to 1044, 1046 to 1055,	
1057 to 1109 and 1111 to 1146	22 88—2486
Papers laid on the Table	2486—91
Re: Absence of Ministers	2491-2503
Business of the House .	2503-13
Election to Committee-	
Cardamom Board	2513
Demands for Supplementary Grants (General), 1965-66 Statement presented	2014
Demands for Supplementary Grants (Kerala), 1965-66	2514
Statement presented	2514
Estimates Committee—	
Ninety-first Report	2514
Armed Forces (Special Powers) Amendment Bill:	
Introduced	2515
Motion on President's Address	2515—61
Shri Jashvant Mehta	2515-20
	2520-30
Shri Ku. Sivappraghassan . Dr. Mahadeva Prasad .	2530—36 2536—44
Dr. M. S. Aney	2544—49
Shri Achuthan	2549 54
Shri Pottekkatt	2554-58
Shri M. Malaichami	2558—61
Committee on Private Members' Bills and Resolutions-	-33
Seventy-eighth Report	2961-62
Resolution re. National and Emotional Integration	2562-2614
Shri P. K. Deo	2562-67
Shri D. C. Sharma	2567-71
Shri Kashi Ram Gupta	257175
Shri Khadilkar	2575-78

^{*}The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by him. 2530(Ai)LS-1

		COLUMNS
Shri Balakrishnan		2578-80
Shri Bade		2580-83
Shri A. P. Sharma		2583—85
Shri Madhu Limaye		2585-89
Shri Raghunath Singh		2589-91
Shri Mohammed Koya		259193
Shri Muthiah .		259 396
Shri A. N. Vidyalankar .		259699
Shri Shinkre		2599-2601
Shri B. K. Das .		2601-03
Shri V. C. Shukla		260309
Shri Sidheshwar Prasad .		2609-10
Shri Hathi		2610
Resolution re. Administrative Reforms		2614-30
Shri Bibhuti Mishra		2614—30
Half-an-hour Discussion re. Food Zones	- .	2630—46
Shri Prakash Vir Shastri		2630—37
Shri Ranga		263738
Shri C. Subramaniam		262046

2231

2232

LOK SABHA

Friday, February 25, 1966/Phalguna 6, 1887 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Seisure of Goods during Indo-Pak.
Hostilities

*208. Shri D. C. Sharma; Shri Shree Narayan Das; Shri Madhu Limaye; Shri Maheswar Naik; Shri 8. M. Banerjee; Shri Frakash Vir Shastri; Shri Hukam Chand Kachhayaiya;

> Shri Jagdev Singh Siddhanti: Shri Kishen Pattnayak: Shri Vishram Prasad: Shri Sham Lal Saraf: Shri R. S. Pandey: Shri Dharmalingam; Shri M. R. Krishna:

Will the Minister of Commerce be pleased to state:

- (a) whether any settlement has been found possible of the problem of contraband goods seized by Pakistan and India during and after the recent Indo-Pakistan conflict;
- (b) if so, the nature of the settlement agreed to; and
- (c) the total quantity and value of Indian goods and cargo seized and not returned by Pakistan?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The matter will be taken up in the Ministerial Conference to be held in Rawalpindi.

(c) The total value of Indian Goods seized by Pakistan during the recent conflict from Indian, Pakistani and Neutral Ships amounts approximately to Rs 5.4 crores. The value of the Indian goods seized by Pakistan in inland waters in East Pakistan amounts to approximately Rs. 5.14 crores based on claims so far received. These are all tentative figures and final figures will be made up after some time. The quantity of goods off loaded from Indian, Pakistani and Neutral Ships at Pakistani Ports is approximately 32,400 tons. As regards the quantity of goods seized from inland water craft in East Pakistan details are not fully available.

Shri D. C. Sharma: May I know who will be represented at this ministerial conference on behalf of India and on behalf of Pakistan and when the meeting is going to be held?

Shri Manubhai Shah: As far as we are concerned, Shri Swaran Singh, Minister of External Affairs, Shr. Sanjiva Reddy, Minister of Transport and myself; and correspondingly we believe that our counterparts will be constituting the Pakistani delegation We are about to leave on the 28th afternoon.

Shri D. C. Sharma: The figures that the hon. Minister has given are tentative. May I know by what time the Minister will be able to give the figures which are exact so far as India is concerned and also so far as Pakistan is concerned, so that the whole thing can be gone into in a more strict way?

Shri Manubhai Shah: As far as the actual figures are concerned, they are not so important as the items which we are now fully in the knowledge of, because the estimate of the price can vary. The values are only approximate. It is our hope that with the Tashkent Declaration having heralded a new era, all these issues which are many and complex will be resolved satisfactorily.

भी हुक स चन्नं कह्य हाय: पाकिस्तान द्वारा भारत का जो साल पकड़ा गया है यह किस प्रकार का माल है ? क्या इस में कुछ लड़ाई का सामान भी है ? ताशकंद वार्ता के समय क्या इस सम्बन्ध में भी कोई बातचीत हुई थी ?

श्रो मनुबाई ज्ञाह : लिस्ट बताई जा चुकी है और कई क्का जो फेहरिस्त है वह रखी जा चुकी है । मैम्बर साहिबान को पता है कि कुछ शिप हैं, कुछ चाय है, कुछ ज्यूट है, कुछ फैक्ट्रीज का अलग अलग किस्म का सामान है, प्रोप्राम्ज में जो मैटीरियल भाता है, वह कुछ है । इन सब के बारे में बातचीत होगी ।

भी बागड़ी : लड़ाई का भी सामान है, यह मैंने पूछा है।

श्राम्य अन्ति सम्बन्धितः चाय को समझते हैं तो समझ लीजिये। उन्होंने सब चीजें बता तो दी हैं।

को जादेव निश्त सिद्धानती : इस मास में जो हमारी धाउँगेंसे फैक्ट्रींच में काम धाने बाला सामान होता है वह की है कौर धगर है तो कितनी रामि का है ?

श्री मनुभाई ज्ञाह : हमने मलग मलग हिस्से नहीं किये हैं। इन्योटिड बैटिरियल जिलाना है उसकी कम्पलीट फेहरिस्त है। उसके मन्दर बोड़ा घाडेंनेन्स फैक्ट्रीज का भी माल हो डक्ता है। लेकिन ज्यादातर इकोनोमिक डिबेंबेपमेंट से सम्बन्धित है। Shri Sham Lai Saraf: What facilities were provided to the exporters and importers whose goods had been impounded by Pakistani to get their name registered and their commodities released?

Shri Manubhai Shah: It is also one of the objectives of the conference to restore and normalise trade relations between the two countries so that as in the past we can resume normal trade relations, and we hope that in future technical, economic and comcercial relations will further expand between the two countries.

Shri Sham Lal Saraf: My question was: what facilities were provided to the exporters and importers, whose goods had been impounded by Pakistan, to locate their goods?

Shri Manubhai Shah: All the facilities that are required will be discussed to release the cargoes and restore them to the original owners.

Shri Shinkre: Because no facilities were provided, no details about the facilities are available.

Shri Hem Barua: May I know if it is a fact that the Indian Railways equipment costing about Rs. 2 crores was loaded in the Pakistani ship, Garden of Karachi, by our officials in London and that ship has now been refeased by the Suez authorities? In that context may I know whether this Indian railway equipment has reached our country by now and whether any disciplinary setion has been taken against the officials in London who had shown preference to the foreign ship, particularly Pakistani ship?

Shri Manubhai Shah: This would not arise out of this question; that is a question of detail. The hon. Member has to address it to the Minister of Railways.

Shri Ranga: Has it reached us at all?

Shri Manubhai Shah: The point is that this question relates to what we shall do at the ministerial conference in Rawalpindi. Mr. Speaker: Has that ship reached here or not?

Oral Answers

2235

Shri Manubhai Shah: The hon. Railway Minister may be able to say.

श्री बशायाल िंहि : हमारा सरस्वती नाम से एक जहाज था जिसके बारे में पाकि-स्तान कह रहा है कि वह उसका घोरिजिनल घोनर है । सरस्वती नाम को डिसफियर करके उसकी जगह रिजया नाम लिख दिया गया है। रिजया नाम का जहाज जिस के बारे में म्राज पाकिस्तान यह कह रहा है कि घोरिजनल घोनरिशप उसका है, हमारा नहीं इस मामले में सरकार की क्या राय है घौर क्या उस जहाज को वापिस लेने का इंतजाम किया जाएगा ?

भी मनुभाई शाह: उसकी भी वर्षा की जाएगी।

Shri Indrajit Gupta: Although we have hopes and expect that all theme confiscated goods will be released and restored to the originel owner, may I know what is the position in law regarding the claims of compensation which may lie against both countries from the private owners in view of the fact that there has been a long delay?

Mr. Speaker: Legal opinion cannot be asked, only information about facts.

Shri Indrajit Gupta; A high powered delegation is going.

Mr. Speaker: Not law points.

Shri B. Ramanathan Chettlar: Apart from the seizure of goods, what other subjects does the Commerce Minister intend to discuss with his counterpart in Pakistan?

Shri Manubhai Shah: That is what I have said—to restore and normalise trade relations and to expand them in future as good neighbours and mutual friends in the same away as we are doing with the other countries, much

more so with Pakistan because it is so near to us.

2236

Untouchability

+209. Shri Yashpal Singh: Shri Gulshan; Shri Buta Singh; Shri Siddiah;

Will the Minister of Social Weifare be pleased to state:

- (a) whether 'Untouchability' is still in existence in India even after a number of years since the Parliament banned it;
- (b) if so, in what places Untouchability is prevailing today;
- (c) what steps Government have taken to enforce the law banning the untouchability in those areas and what were the results of such steps; and
- (d) what steps Government propose to take against those who still indulge in 'Untouchability'?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) and (b). Untouchability has been disappearing noticeably from urban areas, but instances still occur in the rural areas.

(c) and (d). Government have impressed on the State Governments and Union Territories Administrations that they should tighten up the administration of the Untouchability (Offences) Act, 1955. A Committee has also been appointed inter alia to go into the whole question of untouchability and suggest measures to completely eradicate it. The Report of the Committee is awaited.

भी बागड़ी : मेरा स्थवस्था का प्रक्त है नियम 41 उपधारा 2 के भन्तर्गत । जो सवाल पूछा गया है उस में बार भाग हैं सर्वात क्या वेश में कृतछात भाषी तक बत्य हो नकी है, भीर बदि नहीं तो कहां कहां । कानृन को लागू करने के लिये सरकार क्या कर रही है और उस के बाद यह कि जो लोग फूत छात बर्खें उनके बिसाफ सरकार क्या क्वम बठा रहीं है। यह सारे देश का एक बुनियादी सवाल है लेकिन इसका जवाब मंत्री महोदय ने इतका केला मंत्री महोदय ने इतका केला मंत्री महोदय ने इतका केला मंत्री मां से किसी का जवाब नहीं का सका। मैं इस नियम के मन्तर्गत प्रापकी भरण चाहता हूं। हमको कतलाया जाये कि कानून का कितना उपयोग किया गया और किस प्रान्त में कितने मुकदमे हुए भीर छूतछात जो है उसका कारण क्या है। मगर इस तरह से म्रपूर्ण उत्तर प्रक्तों का दिया जायेगा तो लोक सभा का काम कैसे केला?

ग्रध्यक्ष महादय : एक बात मैं पहले ग्रजं कर दूं कि एक सवाल किया जाता है उस का जवाब दिया जाता है । लेकिन मैं चन्द दिनों से देख रहा हूं इसका बहुत ज्यादा इस्तेमाल किया जाने लगा है । पहले पहल तो बर्दाग्त भी किया मैंने लेकिन एक रूल ऐसा मिल गया है कि जो चाहता कह देता है कि मैं रूल 41 में इन्कार्मेशन चाहता हूं ग्रीर प्वाइंट ग्राफ ग्राइंर उठा देता है।

श्री हुकन चन्द्र कछ्वाय : ३०४को ग्रमृत-श्रारा मिल गया है।

प्रध्यक्ष सहंदद : प्रमृतधारा या सरल बूटी ...

श्री भागई : यह श्रमृतधारा या सरल कूटी का सवाल नहीं है ...

झायक महंदय : पहले मुझे कह लेने दीजिये। प्राप यह तो कह सकते हैं कि सदाल का जबाब नहीं झाया लेकिन इस नियम के नीचे प्वाइंट घाफ घाडंर उठाते हैं तो यह चीज यहां पर घालाई नहीं करती। माननीय सदस्य पूछ रहे हैं कि कहां कहां छत छात है, झनर यह इसला घाप के पास हो तो दे दोजिये।

Shri D. C. Sharma: When anybody raises a point of order like this, it should not be attended to.

Shri Shinkre: Let the supplementaries come first. श्री मन्नु लिमये: भ्रष्ट्यक्ष महोदय ,(सी) भाग का जबाब भा सकता है ।

Shrimati Chandrasekhar: Hon. Members are aware of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes. I can quote extracts from the annual reports.

Mr. Speaker: That is right.

श्री : क्षय ल सिंह : क्या सरकार नै कभी इस बात पर गौर किया है कि जब तक पोलि-टिकल, स्फिप्पर से प्रनटचेबिलिटी दूर नहीं होती तब तक समाज में से बह दूर नहीं हो सकती । मैं जानना चाहता हूं कि कितने चीफ मिनिस्टर हरिजन हैं, कितने धम्बैसेडर हरिजन हैं ग्रीर कितने साधु समाज के मेम्बर हरिजन हैं।

ग्रध्यक्ष महोदय : इस का जवाब सरकार कैसे दे सकेगी। ग्राप साधु समाज को भी बीच में लाना चाहते हैं ?

श्री यक्षपाल सिंह: साधु समाज हम में सब से ऊंची जमात मानी जाती है। नन्दा जी उस के भक्त हैं इस लिये इस का जबाब दे दिया जाये।

ग्रध्यक्ष महोदयः क्या भाप कोई भौर सवाल करना चाहते हैं ?

र्श्वः ः सग्नल सिंह ः मैं जानना चाहता हॅं कि कितने केसेजु ऐसे हैं जिन में भनटचेबिलिटी के लिये पनिशमेंट दिया गया है ।

भ्रध्यक्ष महंदय: ये सारे फिगसं किम-श्नर की रिपोर्ट में हैं उसे भ्राप देख लीजिये।

श्री कागड़ी: जो भी पूछते हैं इसके सिये वह कह देते हैं कि नहीं मालूम । इस तरह से कैसे काम चलेगा ?

Mr. Speaker: Are there figures available with the hon, Minister?

Shrimati Chandrasekhar: Yes, Sir. Up to 1964, I have got some figures. In 1964, the number of cases convicted are 157; in 1963, 77, and so on. If figures are wanted from 1955, I can give.

Oral Answers

भी बागडी: घघ्यका महोदय.....

द्राच्यक्ष महोतयः ग्रव क्या ग्राप बोलते ही चले जायेंगे ?

श्री बागड़ी: मंत्री महोदय मजबूर कर रहे हैं जबाब मुकम्मिल न दे कर । जब पूछा बाता है तब भी नहीं दिया जाता है।

श्राध्यक्ष महोध्य : घव ग्राप बैठ जाइये भौर कारवाई चलने दीजिये ।

भी बशपाल सिंह: मैंने एक ही सवाल किया है, दूसरा नहीं किया ।

अध्यक्ष महोदय : भाप ने दोनों कर लिये ।

Shrimati Savitri Nigam: In view of the fact that untouchability is still prevailing in the rural areas, and the number of convictions is very very poor comparatively. I would like to know what arrangement has been made by the Government to provide legal help to the people who are really suffering and who want to get justice.

Shrimati Chandrasekhar: We are very much aware of this evil that is still persisting not only in the rural areas, but also in the urban areas. That is why in the backward class sector, for the scheduled castes the allotment has been increasing; from Rs. 9 crores in the first plan, it is expected to be Rs. 68 crores in the fourth plan. For legal aid, we have allotted funds to the State Governto give legal aid to the ments members of this comunity to fight this evil. I too feel very strongly about this existing evil. That is why we 1965 committee, have appointed in which I mentioned in the main answer-the Untouchability Committee-which will go into details and submit a report to us, after which we will take steps to eradicate this evil.

भी हुकम चन्द्र कछवाय : मैं स्वयं हरिजन हूं, मुझे इस बात का धनुभव है कि सरकार ने जो कानून बनाये हैं उन के कारण प्रभी तक कोई प्रसर इस बारे में नहीं पड़ा है। छूत छात वैसे ही कायम है। तो क्या सरकार कोई वैज्ञानिक ढंग ढूंढ़ने जा रही है जिस में कि छूत छात समाप्त हो जाये। प्रभी बतलाया गया है कि राज्य सरकारों को पैसा दिया गया है। राज्य सरकारों ने ठीक ढंग से पैसा खर्च नहीं किया है, क्या इस बात की कोई शिकायत मिली है?

Shrimati Chandrasekhar: We have not received any complaint as regards nonutilisation of the money meant for this purpose, excepting than we ourselves are aware of the funds not being fully utilised in certain cases, where the matching grant from the State Governments has to be given.

श्री हुकम चन्द कछवाय: ग्रध्यक्ष महोदय, कोई वैज्ञानिक तरीका नहीं बतलाया?

ध्रध्यक्ष महोदय : इसके लिये वैज्ञानिक तरीका क्या हो सकता है । मैं खुद सवाल पर हैरान या । क्या कोई कम्प्यूटर लगा दिया जाये इसके लिये?

Shri Thimmaiah: The minister stated that instances of observance of untouchability occur in rural parts. This means that the government is feeling shy of admitting that untouchability exists fully in the rural parts. May I know whether the government is prepared to show at least one dozen villages in any part of the country, in any district of any State where untouchability has completely vanished, so that Members of Parliament may visit those villages?

Mr. Speaker: The question should not be so long. Only the first question need be answered whether government can point out half a dozen villages where untouchability does not exist.

2242

Shrimati Chandrasekhar: As House is aware, the Untouchability Offences Act, 1955 is to be implemented by the State Governments. From the information from State Governments, I can say that in Assam Manipur and Tripura it is not a great problem at all and in West Bengal too, comparatively less. In Orissa, it is not so rigid. Even granting that there is not a single State which is free from this evil, we know of certain villages which are free from it and the State Governments are taking steps to give awards to certain villages which do not observe untouchability at all.

Shri Shivananjappa: May I know the number of prosecutions launched under the Untouchability Act in 1965?

Shrimati Chandrasekhar: For 1965 I have not got the figures.

श्री मधु लिमचे: जहां तक छूत छात का सवाल है, इसकी सबसे बड़ी निशानी यह है कि ग्रामों में हरिजनों के रहने के लिये सब से गन्दा ग्रीर छोटा सा इलाका मिलता है, बरसात में उनमें पानी भर जाता है, साथ साथ पीने के पानी की बड़ी तकलीफ हैं। वहां पर सवएां हिन्दुमों के जो कुएं होते हैं, कानून में लिखा है कि हरिजन वहां से पानी भर सकते हैं, लेकिन वह भर नहीं पाते हैं। मैं मंत्री महोदय से जानना चाहता हूं कि देहाती इलाकों में घर बनाने के लिये ग्रच्छी जमीनों ग्रादि की मदद ग्रीर साथ साथ पीने का पानी देने के लिये सरकार क्या करेगी जिस से कि ग्रस्पृश्यता के जो खतरनाक नतीं जे हैं वह खत्म हो आयें।

Shrimati Chandrasekhar: Sir, the House is aware that the nature of this evil which is prevailing is such that the process of eradication will be a long d'awn-out one. That is why from the First Plan onwards up till today we are having special schemes with special funds allotted for attending to this. As regards housing difficulties we are aware of that and that is why we have allocated funds for houses to be built for the Harijans

in certain areas. The problem is so big that it is not easy to tackle it very soom.

Shri Vasudevan Nair: In view of the fact that inter-caste and inter-communal marriages will help very much in solving this problem, may I know whether there is any scheme with the Government to help the couples who have entered into marriages on this basis? At least I know in my State there are certain measures taken by the Government. I want to know whether there is any scheme with the Government of India and whether the Government of India have thought about this matter.

Mr. Speaker: To help the couples?

An hon. Member: We are old.

Mr. Speaker: Not Shri Vasudevan Nair.

Shrimati Chandrasekhar: There is no ban on such things from the Government side.

Shri Vasudevan Nair: I want to know whether there is any conscientious effort on the part of the Government of India.

Mr. Speaker: Not by the Government.

श्री मौर्यं: जो प्रश्न यहां पर हुए छूत्राछृत के संबंध में भौर उनके उत्तर जो मंत्री महोदय ने दिये उनसे यह साफ जाहिर होता है कि देश के कोने कोने में छुप्राष्ट्रत हो रही है। जितने भी छुपाछूत करने वाले लोग हैं हालांकि वह जानते हैं कि छुपाछूत करना एक पुलिस दस्तन्दाजी का केस है लेकिन उसके बावजूद भी पुलिस दस्तन्दाजी केस नहीं बनते भीर वह इससे प्रकट होता है कि जो नम्बर है हालांकि देश के कोने कोने में छुपाछूत होती है पर दो सौ बार सौ केस ही छुपाछूत के धाते हैं, तो इस बात को निगाह में रखते हुए क्या सरकार ने ऐसा निजय लिया है कि हर जिले में जो हरिजन सहायक धफसर है उनको एम्जोक्यूटिव पावर बी थाय धौर उनको केस चालात करते की शक्ति दी जाय जो कि वहां पर एक दरोगा को दी जाती है ?

Shrimati Chandrasekhar: Sir. I again repeat that we have appointed a Committee consisting of mostly of Members of Parliament.

Mr. Speaker: He wants to know whether there is a proposal to invest those local Harijan officers there with those powers so that they challan such breaches?

Shrimati Chandrasekhar: These suggestions, I am sure, will be contained in the report that we will receive from the Committee. After we their report we will give thought to that recommendation.

श्री यशपाल सिंह: सरकार यह बतला सकती है कि एक तरफ तो सरकार यह कहती है कि हरिजन ग्रात्मसात कर लिये जार्येंगे. मिला लिये जायेंगे मौर इसरी तरफ धलग धलग हरिजन छातावास, हरिजन मन्दिर, हरिजन बोर्डिंग हाउस, हरिजन कूएं तैयार किये जा रहे हैं, तो जब यह मलगाव की नीति है तो कब तक झात्मसात हो पायेंगे और सरकार क्यों नहीं रोकती, क्यों मिनिस्टर लोग जा जाकर उद्याटन करते हैं हरिजन छात्रावासों का, क्यों नहीं वह प्रात्मसात कर लिये जाते ?

Shrimati Chandrasekhar: The hon. Member is a little outdated. We have already changed the pattern. We do not want any separate hostels for the Harijans. We want general hostels to accommodate Harijan boys and girls. Also, other people from the general public are given scholarships to be housed in Harijan hostels.

Shri Bade: Is it a fact that the followers of Dr. Ambedkar are not considered Harijans and whenever cases come up in the Board they are asked whether they are Buddhists or Hindus and when they say that they are Jains or they are Buddhists then the cases are dismissed and they are acquitted? Is it a fact that they are not considered Harijans?

Shrimati Chandrasekhar: The hon. Member, I suppose is not aware that untouchability is practised only in the Hindu religion and Sikh religion. People who belong to other religions do not practise untouchability.

भी बागडी : मध्यक्ष महोदय, मैं मंत्री महोदय से यह जानना चाहुंगा कि भारत के भन्दर सैकडों सालों से कुछ लोग समाज के मालिक हैं भौर बाकी समाज के भंदर जाति-पाति के नाते से उन लोगों की जिन्हिंगी पश्चों से बदतर है भौर यही बार बार देश की गुलामी का कारण बना है, तो क्या सरकार इस प्राकाश श्रीर पाताल के मेल के वास्ते. जो कि ऊपर ग्रीर नीचे हैं उनके मेल के वास्ते भौर इस छम्राछत के मिटाने के वास्ते जिन कुकर्मों की बिना पर यह छन्नाछत है जैसे मंगी का पेशा जिसमें सिर पर टड़ी की टोकरी रख कर ले जाना होता है भीर या भीर इसरे दलित जातियों के काम जिनको कि देखने से ऐसा मालम होता है कि जो मानवता का काम न हो, क्या ऐसे कामों को वैज्ञानिक ढंग से करने का और दूसरे जो ग्राधिक कमी है....

भाष्यक्ष महोदय : पहले यह सवाल खत्म हो जाय....(भ्यवधान)....ग्रव ग्राप फिर कहेंगे कि जब भाप बोलते हैं तो मैं टोकता हं......

भी बागड़ी: अब मैं बत्म कर रहा है।

भ्रष्यक्ष महोदय : ग्राप कहां खत्म कर रहे हैं, कितनी देर से मैं इंतजार कर रहा हुं लेकिन वह खत्म नहीं हो रहा है।

श्री बागड़ी: मेरा सवाल है कि क्या ऐसे धंधे जिनसे छुप्राछ्त स्वाभाविक है जैसे भंगी का टोकरी सिर पर ने जाना वगैरह इनके लिये म्यनिसिपैलिटीज वगैरह में ऐसी सुविधा सरकार दे रही है जिससे यह काम मानवीय ढंग से हों, छुधाछ्त मिटे घौर प्राचिक प्रसमानता मिट जाय ?

Shrimati Chandrasekhar: In addition to the ceaseless effort on part of the Government, we should also receive co-operation from the public to do away with this evil. Because, in spite of the Act, in spite of the special funds we still find the condition continues to be deplorable. Regarding scavengers and sweepers, Government are aware of this evil of carrying nightsoil as headload. The Malkani Committee report refers to this. We are providing funds for having wheel-barrows to carry night-soil

Shri A. P. Sharma: The hon. Minister has just now stated that there is allotment of some funds for legal aid to these people. Who is in charge at the district and block level for helping Harijans needing legal help?

Shrimati Chandrasekhar: The district welfare officers look after this.

श्री तुलकोबास जाशव : इस छुप्राछूत को मिटाने के लिए, यह जो प्रधिकारी लोग जाते हैं वह प्रधिकारी बड़े बड़े मकानों में रहते हैं, तो जैसे गांधी जी हरिजन बस्ती में जाकर रहते थे उससे लोगों को मालूम होता था कि यह नीच लोग नहीं हैं, यह ऊपर के लोग हैं उसी रीति से ग्राम सेवक से लेकर ऊपर के प्रधिकारों तक भौर मिनिस्टर तक उन लोगों में जा कर रहें भौर उन्हीं के साथ थाना पीना करें, ऐसा इन्तजाम सरकार करेगी या नहीं ?

Shrimati Chandrasekhar: It is a suggestion for action.

Release of U.S. Aid Cargo

*210. Shri K. N. Tiwary:
Shri P. C. Borooah:
ihri P. R. Chakraverti:
Shri Narayan Reddy:
Shri Lahtan Chaudhry:
Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Yashpal Singh:
Shri Bagri:
Shri Kishen Patinayak:
Dr. Ram Manohar Lohia:
Shri Citya:
Shri Subodh Hansda:
Shri Subodh Hansda:

Shri Bhagwat Jha Asad: Shri M. L. Dwivedi: Shri Hukam Chand Kachhavaiya: Shri Bade: Shri Vishwa Nath Pandey: Shri C. K. Bhattacharyya:

Shri Basumatari:
Will the Minister of Commerce be pleased to state:

- (a) whether Government have agreed to the U.S. request to release unilaterally the U.S. Aid Cargo which was destined for Pakiatan and detained by India;
- (b) if so, how much of cargo has been released; and
- (c) the reaction of the Government of Pakistan thereto?

The Minister of Commerce (Shri Manubhai Shah): (a) We have agreed to release all such Aid Cargoes. Pakistan has also agreed to release all Aid Cargoes irrespective of the country of origin. All our affected importers and exporters have been sending us full details about aid cargoes and other impounded cargoes.

- (b) A part of such Aid Cargoes valued at about Rs. 1 crore has been released by us and Pakistan has also released a part of such cargo.
- (c) Pakistan and India have welcomed these steps.

Shri K. N. Tiwary: May I know whether the request for release has been received only for US Aid Cargo or for cargo from other countries as well and, if so, which are those countries and what action has been taken on this?

Shri Manubhai Shah: It covers all countries, irrespective of destination. Rs. 1 crore worth of such cargoes have been released.

Shri K. N. Tiwary: What is the total US Aid Cargo meant for India detained by Pakistan and the categories of cargo.

Shri Manubhai Shah: It is generally machine tools and aid for various charitable and educational institutions. The value is about Rs. 2½ crores according to our estimates.

श्री यज्ञपाल सिंह : पहले भ्रमरीका ने यह प्रार्थना की कि जो टैंक हमारे जवानों ने धपनी जानों पर खेल कर छीने थे उनका प्रदर्शन न किया जाय भीर वह प्रार्थना मान ली गई, इसरे हमें यह कहा गया कि जो सामान पाकिस्तान को भेजने के लिए दिया गया था बह छोडा जाय तो मैं जानना चाहता हं कि कितनी प्रार्थनाएं हैं जोकि मानी जायेंगी प्रौर बह किस लिए मानी जा रही हैं?

फ च्यान महोदय : घव यहां इस से क्या सम्बन्ध है ?

श्री मनभाई शाह : इस वक्त दोनों के बीच मिलता बढ रही है, ताशकंद डिक्लेरेशन के बाद में हम ग्रापस में ग्रन्छे पडोसियों के से सम्बन्ध स्थापित करने का प्रयत्न कर रहे 養し

Shri S. C. Samanta: May I know whether US informed us unilaterally and Pakistan was also informed in the same way and they acceded to their request?

Shri Manubhai Shah: Yes, Sir; both the countries were contacted and they have accepted it.

श्री इसम चन्द कछ स्थाः यह जो माल पकड़ा गया था वह कितने मृल्य का था ?

भी मन नाई जाह : वह तो कई करोड का होगा बाकी एक करोड़ रुपये का माल हम रिलीज कर चके हैं।

र्थाः बडे : यह जो य० एस० ए० ने रिक्वेंस्ट की थी कि पाकिस्तान को जाने बाला माल छोड दिया जाय तो बह माल ताशकंद डिक्लेरेशन के बाद छोडा गया है या उस के पहले ही छोड दिया गया था?

भी मनभाई शाह : ताशकंद डिक्लेरेशन के बाद ही यह सब कार्यवाही की गई है।

De-Scheduling of Scheduled Castes

*211. Shri S. M. Banerjee: Shri Buta Singh:

Shri Gulshan: Shri Yashpal Singh: Shri Hem Rai-Shri Rameshwar Tantia: Shri Himatsineka: Shri Onkar Laf Berwa: Shri Madhu Limave: Shri Bagri: Dr. Ram Manohar Lohia: Shri Ram Sewak Yadav: Shri Kishen Pattnayak: Shri Utiva-Shri Vishram Prasad: Shri Vishwa Nath Pandey: Shri P. C. Boroosh Shri M. L. Dwivedi: Shri Bhagwat Jha Asad: Shri S. C. Samenta: Shri Subodh Hansda: Shri P. R. Chakraverti: Shrl J. B. S. Bist: Shri D. S. Patil: Shri Tulsidas Jadhav:

Will the Minister of Social Welfare be pleased to refer to the reply given to Starred Question No. 688 on the 7th December, 1965 and state:

- (a) whether Government finally considered the recommendations of the Lokur Committee regarding the de-scheduling of certain scheduled castes;
 - (b) if so, the details thereof;
- (c) whether there is a strong feeling among the scheduled castes and scheduled tribes against the de-scheduling of some of their castes; and
- (d) if so, the reaction of Government thereto?

The Deputy Minister in the Department of Social Weifare (Shrimati Chandrasekhar): (a) No Sir.

- (b) Does not arise.
- (c) and (d). Government have received some representations expressing strong feeling against de-scheduling of communities. The views extherein will be taken into pressed consideration while taking final decisions.

Shri S. M. Baneriee: I would like to know whether the report of the Lokur Committee has been submitted and, if so, whether the Committee has recommended de-scheduling of certain castes and what are those castes.

Shrimati Chandrasekhar: The Lokur Committee Report was submitted long time back and there were certain communities suggested to be de-scheduled. This was also placed before Members of Parliament and Ministers in charge of Scheduled Castes and Scheduled Tribes of the State Governments. Further meetings are to take place.

Shri S. M. Banerjee: What are those castes?

Mr. Speaker: Unless a decision is taken and unless they are de-scheduled.....

Shri S. M. Banerjee: I have a submission.

Mr. Speaker: There is only a recommendation and unless....

session you asked me to go out even on this question. I would only request you this. What are those castes?

Shrimati Chandrasekhar: I have not got the list of the various castes with me.

Shri Ranga: Will that information be supplied to the House later on?

Shrimati Chandrasekhar: On the other hand, I can supply the report to Members.

Shri S. M. Banerjee: I would like to know whether it is a fact that almost all the castes starting from dhobis, which are likely to be descheduled, have submitted representations and there is a strong feeling in the country that the social status of the Scheduled Castes has not gone up; as such, there should be no described the scheduled be no described.

scheduling and there should be proper protection; if so, I would like to know the reaction of Government

Shrimati Chandrasekhar: I said in the answer to parts (c) and (d) of the question that strong feelings were expressed by the various groups and communities before us. It will not be decided until we meet again.

Shri S. M. Banerjee: What is the feeling of Government about it?

Mr. Speaker: She has said, "We have not yet taken a decision". The Government has not made up its mind yet. What else should she answer?

Shri S. M. Banerjee: That is worse.

Mr. Speaker: It may be worse, but the answer has come.

भी यक्षपाल सिंह : जबिक रिजरवेशन

10 साल के लिए भीर बढ़ा दिया गया है
तो मैं सरकार से यह जानना चाहता हूं
कि कश्मीर से लेकर कन्या कुमारी तक गूजर
कम्युनिटी के कशेड़ों लोग बसे हुए हैं किन

उस गूजर कम्युनिटी का एक भी मेम्बर न
तो राज्य समा में है न लोक समा में है
भीर यह गूजर लोग हो है जो कि

कश्मीर की लड़ाई लड़ रहे हैं भीर
जोिक शेख़ भव्दुल्ता की पार्टी का मुकाबला कर

रहे हैं तो यह जो उनके साथ भन्याय हो रहा
है, राज्य समा में भीर लोक समा में, वह कब
हूर किया जायगा भीर भ्रव जो राज्य समा
में नामिनेशन होने वाले हैं तो गूजर कम्युनिटी
का उसमें कोई एम० पी० लिया जायगा?

श्रध्यक्ष महोदय : धव उप-मंत्री जी इसका बायदा कैसे कर सकती हैं कि राज्य सुधा में उनको नामिनेट करा देंगे ?

श्री मधु लिमये : इस सदन के सामने मैंने इस तप्य को रखा कि जहां हमने नियम बनाये हैं कि जो धनुसूचित जातियां हैं उनको चन की मोक संख्या के धनुपात में सरकारी नौकरी में हिस्सा मिलना चाहिए लेकिन पहले वर्ग की नौकरियों में यहां हिस्सा मिलना चाहिए 17 प्रतिकत वहां मिला है साढ़े 3 प्रतिशतः धौर दूसरे वर्गं की नौकरियों में मिला है हिस्सा 7 प्रतिशतः जबकि मिलना बाहिए 17 प्रतिशतः। इसलिए मैं जानना बाहता हूं कि इन धनुसूचियों में से उन का नाम निकालने के पहले क्या सरकार इस बात पर विचार करेगों कि जो पिछड़े हुए लोग हैं, हरिजन हैं, धादिवासी हैं या दूसरे लोग हैं उन को इस तरीके से दबाया गया है कि धसल में धनुसूची को धौर व्यापक बनाने की धावध्यकता है धौर यहां नो धनुसूची से कुछ जातियों को हटाने की बात चल रही है तो क्या इस तथ्य की धौर सरकार का ध्यान गया है धौर उन के बारे में सरकार क्या कर रही है ?

Shrimati Chandrasekhar: It was too long a question and with too many implications also. About services, if he puts a separate question, I will be able to answer.

Mr. Speaker: The question is that the percentage that the scheduled castes should have been given has not been given. Whereas they are entitled to 17 per cent or so, they have got only 3 or 7 per cent. He wants that rather more castes should be drawn in this schedule instead of descheduling any of those.

Shrimati Chandrasekhar: First of all, scheduling and de-scheduling of scheduled castes will depend on whether the communities suffer from untouchability or not. As regards scheduled tribes, the criterion under which they become scheduled will be deciding factor. If it still exists, it will be included and if it does not exist, it will be de-scheduled.

About the question of Services, the representation in the Services is 12-1|2 per cent in the case of scheduled castes and 5 per cent in the case of scheduled tribes. I have given answers time and again that they have not come upto the level except in IAS, IFS and IPS where we have reached the target. Also in Class IV—this excludes Sweepers—

भी मचुलिमये: क्लास तीन को तो घाप नौकरियां देते हैं।

Shrimati Chandrasekhar: In Class III and Class IV, there have been slight increases from year to year, but we have not yet reached the target of 17-12 per cent and we know the reasons for it. One is education. They should have the basic educational qualification before they can be selected. When they come before the Selection Committee for personality test and others, they are not upto the mark and so, they are not selected. We are taking steps to have centres where they will get the training and acquit themselves well to get the full quota.

भी सबु लिमवे : मेरा एक व्यवस्था का प्रकृत है ।

स्राध्यक्ष सहोदय सर्वश्यन स्रीवर में व्यास्था काप्रश्नकातां संस्थानयाः ?

भी सबुलिसये : पहले ६८४ सुझे सुन चीतिये। मेरेप्रश्तनाःचार नही साया है।

भ्रष्यक्ष महोदयः ः वात प्रा गया है ।

भी मधु लिसये: उन्होंने घरपुश्यता की जो बात की प्रीर प्रस्पृश्यता की कोई स्थाश्या ही नहीं की प्रस्पृश्यता के साथ कुछ चीजें जुड़ी हुई हैं। एक तो छूता, साथ बैठना, साथ खाना, जिला ना दर्जा, ती पियों में हिम्मा, धावित स्र्जा, तो घाप यह कैंग्र नह सकते हैं वि संस्पृश्यता खत्म होने के कारका प्रतृप्वित जातियों का नाम जिकाना जा

्**श्रध्यक्ष महोदय**ः सन्यतः फैसलायहां नहीं हो समता ।

्र <mark>की क्यू लिक्बे</mark> ः गलतः जवाव धा रहा है ।

जी किसन श्रष्टमायक : लूतकान वहां है वहां नहीं है इस का हिनाब समाना मरकार के लिए बहुत ही वृश्यिक है। जैसे पहले सवालों के जबाब में देखा गया है। इसलिए दी ही

2254

मुख्य कसौटी इसकी हो सकती हैं। एक शिक्षा में तरककी ग्रीर दूसरी है ग्राविक स्थिति में तरक्की तो क्या लोक्र कमेटी की रिपोर्ट श्राने के पहले या श्रलगंस सरकार की तरफ़ से कोई सम्पूर्ण सर्वे विया गया था इन जातियों के लिए कि इनकी शिक्षा में कितनी तरक्की हुई है और नीकरियों में कितनी तरक्की हुई है ? कोई सर्वेक्षण हम्राया नहीं हन्ना या क्योंकि नहीं हन्ना या तो यह सब बेमतलब है।

Shrimati Chandrasekhar: The Lokur Committee did not have that much of time to go into all these details. But the Annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes, which is discussed in this august House every year, gives full details.

भी मधुलिमये: कहां होता है ? पिछडा वर्ग झायोग की रिपोर्ट पर झाठ सल के बाद विचार हमा।

Shrimati Chandrasekhar: We sure to have the report for 1963-64 discussed shortly here, when all these points can be raised and then we shall give an answer.

Shri S. C. Samanta: Is it not a fact that the hon. Minister had called two meetings of the Scheduled Caste Members of Parliament and those were postponed? May I know whether it will be more convenient for the hon. Deputy Minister to call the Members from the different States and take their opinion?

Shrimati Chandrasekhar: That true; the meetings to take a decision on the revision of the lists were called on the 9th and 10th December, 1965 and they ended inconclusively, and further meetings were to be held. The suggestion made by the hon. Member to have State-wise meetings is also helpful because the lists are State-wise and not on an all-India basis and we are going to hold statewise meetings.

भी दे । शि । पाटिल : कुछ जातियों को सूची से निकालने की बात चल रही है लेकिन मेरा एक ब्रियादी सवाल है जो कि एरिया रेस्टिक्शन के बारे में है। जो टाइन्ज शिड्युल्ड हैं वे शिड्युल्ड एरियाज से बाहर रहने के कारण डीशिड्यल्ड हो जाते 🖁 भीर बैकवर्ड क्लामिज में माने जाते हैं। मैं यह जानना चाहता हं कि क्या इस कमेटी को इस बात पर भी विचार करने के लिए कहा गया था; यदि हातो कमेटी ने इस बारे में क्या सुझाव दिया है। क्या यह भी सही है कि सब स्टेटस ने एक ही राय दी है कि एरिया रेस्ट्रिक्शन को हटा देना चाहिये, क्योंकि उस के कारण धादिवासियों के साथ बहुत बड़ा मन्याय होता है मीर उनको बैकवर्ड क्लासिज माना जाता है? मैं सरकार से यह पूछना चाहता हं कि क्या वह एरिया रेस्टिक्शन को जल्दी से जल्दी हटाने की कोशिश बरेगी।

Shrimati Chandrasekhar: We also very much concerned over the fact that this is being postponed. Even at the inconclusive meetings held on the 9th and 10th December, a decision was reached or rather there was some agreement on this point in regard to the removal of the area restriction, both at the meeting of the Members of Parliament and also at the meeting of the Ministers of States.

श्री मौर्य : शिडयुल्ड कास्ट्रम ग्रीर शिड्-यरुड टाइब्ज मार्थिक विषमता के शिकार थे. सरकारी नौकरियों में उनको ग्रपनी भ्राबादी के लिहाज से ठीक रिप्रेजेन्टेशन नहीं मिलता था इस बात को सामने रखते हए सत्ताधारी दल ने इसी सदन में संविधान में संशोधन किया अर्थार दस साल के लिए उनकी मुविधायें वडा दी गई। अब इस तरह की ब्यबस्या यो ग्रीः जैसा कि नंत्रो महोदय ने उत्तर देते हुए कहा है भाज भी खन्ना छत होती है भीर इस के भलावा देश में कोई भी ऐसी मिनिस्टी नहीं है जिस में शिड्युल्ड बास्ट्स ग्रीर शिडयल्ड शहरून की परसेंटेंज पूरी हो गई हो जब ये सब तथ्य सरकार के सामने थे तो फिर -क्या बावश्यकता थी इस लोकर कमेटी को एपायंट करने की ? क्या सरकार के पास इस बारे में कोई सुचना ग्राई थी ? ग्रगरकोई मुचना नहीं चाई थी तो इस कमेटी को एपा-यंट करने की क्या ग्रावश्यकता थी? इस कमेटी की रिपोर्ट का ब्रध्ययन करने से पता चलता है कि इस कमेटी ने उन जातियों को प्रकृत सूची से---शिडयल्ड कास्टस से--निकालने की बात नहीं है जो कि बहसंख्यक ž 1

ध्यध्यक्ष महोदय : मैं इचाजत देता हं सप्लीमेंटरी पूछने की लेकिन तक़रीर शरू हो जाती है।

भी मौर्य : श्रनावश्यतः प्रश्न पूछने या कोरो-गल करने की मेरी बादत नहीं है।

ध्रम्यक्ष महोदय: मैं शोरो-गल की शिकायत नहीं कर रहा है। माननीय सदस्य सवाल पुछें।

भी मौर्य: एक बहुत बड़ी साविश की गई है। लोकर कमेटी ने जो निफारिशें भेजी हैं, उन के धनुसार विभिन्न प्रान्तों में जिन अठत कीमों को शिडयल्ट कास्टम की लिस्ट से निकालने की बात कही गई है जैस पश्चिमी बंगान में नमाणुह, यूव्यीव में चमार, करील, जाटव और घोबी, महाराष्ट में महार, ये वही कौमें हैं जो सत्ताधारीदल का विरोध करती हैं। मैं यह जानना चाहता हं नि स्या यह सियासी नाजिण नहीं है अगर है, तो क्या लोकर बमेटी की एपायंट करने वाले लोगों के खिलाफ़ कार्यवाही की जायेगी ।

Mr. Speaker: He wants to know whether it is a political conspiracy to deschedule some of the Tribes.

Shrimati Chandrasekhar; If there had been any such thing the decision on the Lokur Committee's report would have been taken at the Cabinet level, but the fact that it has come before Members of Parliament belonging to these Castes and Tribes is clear enough proof to show there is no ground for any such fear which may be entertained by hon. Members.

Shri Maurya: Is it not a fact that the majority communities out of the Scheduled Castes are being scheduled by this Report?

Mr. Speaker: It has been answered.

Shri Maurya: It has not been answered. My question is: is it not a fact that the majority communities out of these Scheduled Castes are being scheduled by this Report? Yes or no.

An hon, Member: This should be thrashed out.

Mr. Speaker: They can ask for a discussion.

Shri Maurya: My question has not been replied to.

Mr. Speaker: It has been answered.

Shri Maurya: No. My submission is: either you do not allow a question or when it is put, ask the Minister to answer it.

Mr. Speaker: I have taken about 7 minutes. I have heard you completely.

Shri Maurya: My question is not being replied to. When the question is allowed, it should be replied to sensibly. The question is not being disallowed.

Mr. Speaker: Order, order. He has repeated his question twice. I will ask him to resume his seat. have heard him with patience and I have got the answer. But again he continues to ask the same thing.

Shri Manryn: I have not got the answer.

Mr. Speaker: It has been answered.

Shri Maurya: What is the answer?

Mr. Speaker: There is no such political conspiracy.

Shri Maurya: That is not my question. My question is: Is it not a fact that the majority community out of the Schedultd Castes which are much more politically powerfull are being scheduled according to this Report?

Shri S. M. Banerjee: Let the castes be mentioned. Is it a fact that the majority communities are scheduled? Let her give the names of the castes.

Mr. Speaker: I cannot get all the names.

Shrimati Chandrasekhar: The criterion for scheduling/de-scheduling is the practice of untouchability.

बी मध् लिमये : ठीक है लेकिन क्या स्थात् को कोई व्याख्या है ? व्याख्या बताइवे ?

Shrimati Chandrasekhar: We are going to hold a meeting of the MPs who belong to these Scheduled Castes and Tribes

We will take into account their views in the matter.

Shri Maurya: If you do not allow the question to be answered, I will be compelled to walk out of the House. I want yes or no to my question.

Mr. Speaker: Order, order.

भी मध लिमये : सदन के नेता क्या कर रहे हैं ?

Conference on Research and Industry

*112. Shri P. R. Chakraverti: Shri K. N. Tiwary: Dr. L. M. Singhyi:

Will the Minister of Industry be pleased to state:

(a) whether the Working Groups of the Conference on Research and Industry have suggested steps to overcome gaps in regard to the highly specialised equipments, so as to make India self-sufficient:

Oral Answers

- (b) how far greater encouragement has been given to the manufacturing groups using indigenous know-how and elimination of services like project engineering, equipment designing and feasibility studies from foreign collaboration arrangements; and
- (c) whether the recommendations of the Working Groups have been considered and whether a list of the projects has been prepared to promote drive for self-reliance?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c) A statement is laid on the Table of the House:

Statement

(a) and (c). The Working Groups have recommended the setting up of technical committees as part of the Development Councils set up by these Ministry of Industry for the different industries. These technical committees should be set up in consultation with the Council of Scientific Industrial Research and should include representatives of Scientific and Technological Institutions. The nominee of the C.S.I.R. would be the Convener of each technical committee. In regard to industries, not covered by development councils. separate technical committees should be set up by the C.S.I.R. in consultation with the Ministry of Industry. The functions of these technical committees will include measures for expeditious development of Indian know-how and product development.

These recommendations are being examined by the Director General of Scientific and Industrial Research who is taking steps to draw up a list of projects to be taken up as national projects for promoting selfreliance.

(b) In considering applications for industrial licences, Government always give preference to those schemes which do not envisage any foreign exchange liability for purchase of know-how or for payment for engineering services. Proposals foreign collaboration are generally not approved if the technology inavailable indigenously. volved is While approving foreign collaboration in unavoidable cases, Care taken to see that services like project engineering, equipment designing and feasibility studies do not mally form part of the collaboration agreement.

Shri K. N. Tiwary: In the statement, we find:

"These technical committees should be set up in consultation with the Council of Scientific and Industrial Research and should include representatives of Scientific and Technological Institutions.....In regard to industries not covered by development councils, separate technical committees should be set up by the CSIR in consultation with the Ministry of Industry".

Have the committees been set up, and if so, who are the personnel comprising them, and by what time are the reports expected?

Shri D. Saniivayya: In this conference, 15 working groups were set up and they have made certain recommendations. These recommendations were again considered in a meeting of the conveners and chairmen, Ultimately, they have decided that by 8th March they should indicate industries which the names Of. could be given priority, which could be treated as national projects. That means, we will execute and implement them with local know-how and indigenous raw materials.

Shri K. N. Tiwary: Again it is stated:

"While approving foreign collaboration in unavoidable cases, 2530(Ai)LS—2.

care is taken to see that services like project engineering, equipment designing and feasibility studies do not normally form part uf the collaboration agreement".

What is the quantum of the foreign exchange assistance required to achieve self-sufficiency in highly specialised equipment during the coming years?

Shri D. Sanjivayya: It is very difficult to give any exact figure of the foreign exchange that is required.

Dr. L. M. Singhvi: May I know whether the Government would outline before this House the programme of substituting imports both of human skills and of raw materials by indigenous skills and raw materials? What is the whole programme, what is the outlay for the programme and in what period of time is it proposed to accomplish this programme?

Shri D. Sanjivayya: As I said earlier, several committees have been constituted, and it would be too premature to give or fix any particular target date before which we will be able to achieve self-sufficiency or self-reliance, but after the reports are received, probably by about the 8th March when these committees will be able to indicate the position, we will be in a position to say.

Shri Shamlal Saraf: May I know whether this conference has taken note of the gap between research and its application in the fields and factories, and if so what are the recommendations in this behalf?

Shri D. Sanjivayya: Yes, Sir. In fact, as I said, it is with a view to find out the deficiency that these committees or groups have been constituted. Let us wait for the reports.

भिलारियों को रोजगार

*213. श्री हुकम चन्द कछवाय : श्री बढे :

हा० लक्ष्मीमल्ल सिंघवी :

भी यज्ञपाल सिंह :

भी विद्वनाथ पाण्डेय :

भी बागड़ी :

भी रामसेवक यादव :

क्या सामाजिक कल्याण मंत्री यह बताने की कृषा वरेंगे वि:

- (क) सारे देश में कृल कितने भिखारी हैं;
- (ख) क्या भिक्षावृत्ति को कानूनी सौर पर अपराध घोषित करने के लिए सारे देश में एक समान कानून बनाने का सरकार का विचार है;
- (ग) क्या भिक्षावित्त को समाप्त करने तथा भिक्षारियों को रोज्यार दिलाने के लि सरकार कुछ योजनार्ये बना रही है;
 और
- (घ) यदि हों तो उनकास्वरूप क्या ≹?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Precise information is not available as no survey in the matter has been conducted so far.

(b) to (d). The subject falls primarily within the sphere of the states. Some States have passed antiheggary legislation. Some of these states have what are variously called heggar homes, poor houses or work emtres. The Planning Commission set up a group to examine the matter. As a result, a provisional scheme to try out a pilot project in about 40 centres which have tourist attraction or are places of pilgrimage has been drawn up for the 4th Plan. The matter is being further examined in

consultation with the Planning Commission and the State Governments

श्री हुकम चन्द्र कहानाय: माननीय मंत्री ने अपने उत्तर में बतलाया है कि प्रभी जानकारी इकट्ठी नहीं की गई है, आंकड़े नहीं भाये हैं। हम ने यह प्रश्न कुछ दिन पहले दिया था, क्या कारण था कि पूरी जनकारी भ्रभी तक नहीं मंगवा पायें?

Shrimati Chandrasekhar: A national survey of beggars is not an easy thing. A lot of money will have to be spent.

श्री तकम बर्क कर्याः वाजारों में प्रौर प्लेटफार्मों पर बहुत से भिखारों झूठा उठा कर खाते हैं। क्या सरकार ने उनके लिये कोई विशेष कदम उठाये हैं कि ऐसी घटनायें न हों? विदेशी जब यहां यावा करते हैं तो यह देखते हैं तथा उससे भारत का सच्छा रूप ले कर नहीं जाते हैं।

Shrimati Chandrasekhar: There are beggar homes in each and every State, and whenever beggars are seen roaming about they are rounded up and put into these beggar homes. The State Governments take both penal and....

Mr. Speaker: He is now talking particularly about railway platforms and public places where foreigners also come, and this creates a very bad impression. Is anything being done about that?

श्री हुकम चन्द कछ। गाः फोटो सै लेते हैं।

Shrimati Chandrasekhar; As I said, the question of these people being given work will be taken up in the Fourth Plan.

Shri Bade: In this socialist pattern of society about which our Government speaks so much, is the Government aware that they have not made any definition of beggar? There are two sorts of beggars, political beggars and street beggars. Even in Delhi they have not made any survey of political beggars and street beggars.

Oral Answers

Mr. Speaker: Any survey about Delhi beggars?

Shrimati Chandrasekhar: There was a survey made in 1955 of Delhi beggars. Then it was said to be about 3,000 people. Now I think it must have increased at least two fold.

श्री बड़े: मुख्य प्रश्न रह गया है। मैंने पोलिटिकल बैगर्स के लिये पुछा है।

Mr. Speaker: What answer can I get about political beggars?

Shri Hem Barua: May we have a definition from you of political beggars?

Mr. Speaker: All of us are included in that list!

Dr. L. M. Singhvi: Is the government aware of the widespread feeling that the present proportions of the beggary problem in the country are a consequence of the studied inattention and the utter, calculated, heartless neglect on the part of the government to solve this problem and if so why has the government not implemented the recommendations specifically made by the study group of the Planning Commission, particularly in respect of occupational training and a common law for the country to eradicate beggary?

Shrimati Chandrasekhar: The Planning commission appointed a committee to go into this question of beggary and vagrancy and also juvenile delinquency and the report was submitted to the Planning Commission. The government have formulated certain schemes in consultation with the planning commission and the state government, and something will be done in the Fourth Plan.

भी यहापाल सिंह : यह बात कैसे समक्त में मा सकती है कि सरकार इस मिकावृत्ति का उन्मूलन कर के उन लोगों को रोजगार देगी, जब कि 20-22 लाख पापुलेशन का मुक्क डेनमार्क है भीर वह हिन्दुस्तान के लिये भीख़ में मक्खन भीर दूध भेज रहा है, जब कि हालैण्ड की गलियों में घन्टी बजाकर हिन्दुस्तान के बच्चों के लिये भीख मांबी जा रही है। तो सरकार किस तरह से इन मिक्षकों को रोजगार देगी।

श्रध्यक महोदय: श्री बागडी।

श्री बागड़ी : भीख का सवाल गरीबी से ज्यादा जरूरी है और खानाबदोशी और शिखमंगी एक ही जमायत के दो नाम हैं। क्या मंत्री महोदय अपनी इस नामहिलयल को मानते हुए कि सरकार हिन्दुस्तान में बो भिखमंगी की लानत है, उसके अभी तक आंकड़े भी इकट्ठे नहीं कर पाई है। लेकिन फिर भी जो आपके तीर्य-ग्यान, आपके रेलवे स्टेशन और बड़े शहरों के बाडारों में भिखमंगी की जो लानत है, इसको मिटाने के लिबे बुनियादी तीर पर उनके आवाद-घर और उनके रोजगर का कोई प्रबन्ध करने का बिचार है और अगर है तो कब तक कर सकेगी।

Shrimati Chandrasekhar: It is a long question.

Mr. Speaker: I also cannot her in this respect. Is there sheme before the government to rehabilitate or to re-employ those beggars that are now in the country?

Shrimati Chandrasekhar: These are a number of beggar homes and work centres in almost all the States. In the Fourth plan we are going to have a number of such work centres. We spent Rs. 156 lakhs in the Third plan; in the Fourth, we are allotting Rs. 3 crores.

श्री बागई!: घष्यक्ष महोदय, र्ने संबी महोदय ने जवाब तो दिया ही नहीं।

Shri Nath Pai: The hon, Minister in her first reply said that no accurate statistics and data are available. How does one reach the status of beggar? Has any definition been made? Is it the quantum of the income or the factum of begging? As quantum of income, according to the latest survey by Dr. Lokanathan, in the rural areas the daily earnings of an Indian rural worker is 13.5 naye paise while some beggars earn more than this. Will it now therefore, be right to say that perhaps a majority of the countrymen in this country are beggars?

Mr. Speaker: Mr. Banerjee.

Shri Nath Pai: I want a reply to my question.

Shri Hari Vishau Kamath: What is the criterion—he has asked?

Mr. Speaker: The dictionary can say that.

Shri Nath Pai: You are learned, Sir....

Mr. Speaker: Every man has his own deficiencies.

Shri Nath Pai: I want a reply.

There must be some criterion about who is a beggar. What makes a man a beggar? Is it the fact that he begs or is it the quantum of daily income?

Shrimati Chandrasekhar: We have two methods of dealing with beggars: those who are need-based and those who need correction. I think whoever begs—(Interruption).

Mr. Speaker: A beggar is one who goes about and asks for money for his consumption, or a beggar is one who has the lowest income and who cannot sustain himself. What is the criterion?

Shri Hari Vishnu Kamath: Yardatick, eriterion, standard? Shrimati Chandrasekhar: It is the first one: those who ask for alms.

Several hon. Members rose-

Mr. Speaker: What should I do? Shri Tyagi:

श्री त्यागी: मैं पूछना चाहता हूं कि हमारे प्रदेश में बनारस जो कि एक तीर्थस्थान है बहां भी बैगरी का कोई सर्वेक्षण किया गया है जोकि एक तरफ तो बैगरी का कम करते हैं, भीख मांगने का काम करते हैं भीर दूसरी तरफ उनके पास बैठना भी खतरनाक है क्योंकि वे जेव काट लेते हैं?

Shri Raghunath Singh' It is most highly objectionable.

Shri S. M. Banerpee: I would like to know whether it is a fact that beggars in our country have recently been encouraged for further begging because of Shri Subramaniam's approach to all countries for aid. I want to know whether they have given encouragement or not.—It should be answered, Sir.

Mr. Speaker: How can this be answered?

Shri S. M. Banerjee: They are no doubt being encouraged.

Mr. Speaker: He can argue it and say.

WRITTEN ANSWERS TO QUESTIONS

Ring Railway for Delhi

*214. Shri Yashpai Singh: Shri Balmiki: Shri Bagri: Dr. Ram Manohar Lohia: Shri D. D. Puri:

Will the Minister of Railways be pleased to state:

- (a) the progress so far made in the construction of Ring Railway around Delhi;
- (b) whether the work is much behind the schedule; and
- (c) the steps taken by Government to complete the project in time?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) sanctioned project is called "Delhi Avoiding Lines and Connected Traffic Facilities". This project is undertaken mainly to enable goods trains to bye-pass the congested yards of Delhi and New Delhi; but when completed, it will also incidentally help movement of suburban passenger trains over its different links. Earthwork and bridge works on the different alignments are in progress. The overall physical progress is about 46 per cent.

(b) and (c). This project has suffered a slight set back owing to lapses on the part of a contractor whose contract had to be terminated. However, the work is expected to be completed by December, 1967 through fresh contractors.

Indigenous Production

*215. Shrt Bagri:

Dr. Ram Manohar Lohia: Shri Yashpal Singh: Shri Balmiki: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borocah: Shri Warior: Shri Vasufevan Nafr: Shri Prabhat Kar: Shri Indrajit Gupta: Shri Daji: Shri Shree Narayan Das: Shri Harish Chandra Mathur: Shri Vishram Prasad: Shri Linga Reddy: Shri Madhu Limaye: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri A. N. Vidyalankar: Dr. Ranen Sen: Shri Dinen Bhattacharya: Shri P. R. Chakraverti: Shri D. D. Puri:

Will the Minister of Industry be pleased to state:

Shri Shiv Charan Gupta:

(a) whether Government propose to restrict too much dependence on foreign technicians and utilize the talent of Indian engineers and technicians in the industrial development of the country:

- (b) whether Government also propose to restrict the import of raw materials and to evolve substitutes for imported raw materials and indigenous production of machinery components to save foreign exchange; and
- (c) if so, the details of the proposals?

The Minister of Industry (Shrl D. Sanjivayya): (a) to (c). Government are anxious to make industries more self-reliant and less dependent on foreign collaboration and on imported raw materials. Government are also anxious that the maximum possible facilities should be provided for the training and employment of Indian technicians in industrial undertakings. The following are among the main steps which have been taken with these ends in view:—

(i) Every effort is made to utilize indigenous know-how and processes to the fullest extent practicable. A proposal for foreign technical collaboration is generally not approved if the technology involved is indigenously available. With this object in view, a representative of the Council of Scientific and Industrial Research is associated as a member of the Inter-Ministerial Committee which makes recommendations regarding the acceptability or otherwise of foreign collaborations. Arrangements have also been made for close and continuous liaison between the Council of Scientific and Industrial Research and the Directorate General of Technical Development. Officers of the Directorate General of Technical Development are thus generally in the know of the results of any research or the working of pilot plan : that may have been set up b. the various National Labora tories etc.

(ii) Extension of the period of the foreign collaboration agreement is generally discouraged.

2269

- (iii) While Government permit the employment of foreign technicians in India in cases where this is essential, stress is always made on the training of Indian technicians so that may take over from the foreign technicians as early as possible.
- (iv) Encouragement is being given to the establishmest of Indian Consultancy Organisation as to minimise the need for utilising the services of foreign consultants.
- (v) Stress is laid on the maximum utilisation of indigenous raw materials and components.
- (vi) With a view to reducing our dependence on imported raw materials, efforts are being made to find and promote the use of indigenous substitutes

Muir Mills, Kanpur

*216. Shri Warior:

Shri Indrajit Gupta:

Shri Vasudevan Nair: Shri Prabhat Kar:

Dr. L. M. Singhvi:

Shri Onkar Lai Berwa: Shri Hukam Chand

Kachhavaiva:

Shri Bade:

Shri Yashpal Singh:

Shri Bibhuti Mishra:

Shri Basumatari:

Will the Minister of Commerce be pleased to state:

- (a) the steps taken by Governmen: for the early reopening and running of Muir Mills, Kanpur; and
- (b) when the Mills are likely to start working?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b) An Authorised Controller has been appointed for Muir Mill, on 22nd December, 1965. It is hoped that the mill will start working by the middle of March, 1966.

2370

Manufacture of Small Car

*217. Shri Linga Reddy: Dr. L. M. Singhvi: Shri Rameshwar Tantia: Shri Himatsingka-Shri Narayan Reddy: Shri Bagri: Dr. Ram Manohar Lohia: Shri Kishen Pattnavak: Shri P. C. Borooah: Shrimati Savitri Nigam: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda: Shri Yashpal Singh: Shri S. M. Banerice: Shri D. N. Tiwary: Shri Kajrolkar-Shri Harl Vishnu Kamath: Shrimati Maimoona Sultan: Shri A. N. Vidvalankar: Shri Vishwa Nath Pandey: Shri Maheswar Naik: Shri Balakrishnan; Shri Daljit Singh: Shri R. S. Pandey: Shri Ravindra Varma: Shri Rajeshwar Patel: Shri R. Barua: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena. Shri Basumatari: Shri S. V. Ramaswamy: Shri D. C. Sharma:

Will the Minister of Industry be pleased to state:

- (a) the latest stage of the small car venture in collaboration with (i) French and (ii) Japanese firms;
- (b) whether the Mysore Minister also had a discussion with the Central Government in this connection; and
 - (c) if so, the outcome thereof?

The Minister of Industry (Shri D. Sanfivaya): (a) to (c). The question of establishment of the Small Car Project is still under consideration.

M|s. Renault of France have furnished a report which is under examination. The Japanese Company which had shown interest in the project has not yet forwarded detailed proposals. The Mysore Chief Minister has suggested that the prototype of a car developed by the Hindustan Aeronautics Ltd, may be taken up for commercial manufacture. The Government of Mysore have been requested to furnish full particulars of the scheme. These are awaited.

Manning of Railway Level Crossings

*218. Shri Hem Raj:
Shri Daljit Singh;
Shri Bibhuti Mishra;
Shri K. N. Tiwary:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad;
Shri Subodh Hansda:
Shri Subodh Hansda:
Shri Vishwa Nath Pandey;
Dr. Ranen Sen:
Shri Dinen Bhattacharya:
Shri Ram Sowak Yadav:

Will the Minister of Railways be pleased to state:

- (a) whether the Central Government has taken any decision to man the 1,200 railway level crossings in the country; and
- (b) if so, the number of such crossings to be manned in the different Railway Zones. Zone-wise, with the names of the States in which they are situated?

The D.puty Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5594/66].

Collaboration with Czechoslovakia

*219. Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samania; Shri Subodh Hansda: Shrimati Savitri Nigam: Shri P. C. Borooah; Shri Karni Singhi; Shri Hukam Chand Kachhavaiya; Shri Bade: Shri Yashpal Singh: Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Commerce be pleased to state:

- (a) whether Czechoslovakia has agreed to collaborate with India in the field of engineering and also in supplying complete plants for different industries;
- (b) whether Mr. E. Misovsky, Czechoslovak Vice-Minister for foreign trade made a statement in Calcutta to this effect in December last; and
- (c) the progress so far achieved in this regard?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Yes, Sir

- (c) Major projects set up in collaboration with Czechoslovakia are mentioned below:
 - 1. Foundry Forge Plant, Ranchi.
 - Heavy Machine Tools Project, Ranchi.
 - 3. High Pressure Boller Project, Tirchirapalli and Expansion.
 - 4. Heavy Power Equipment Plant, Hyderabad.
 - 6,000 tons press and Furnaces for the Foundry Forge Project, Ranchi.
 - Additional equipment for Heavy Power Equipment Plant, Ramachandrapuram and expansion.
 - 7. Tools. Jigs and fixtures.
 - Heavy Plates and Vessels works.
 - Two new machine tools Factories.
 - 10. Foundry Forge Wardha
 - 11. 2 X 110 MW. Thermal Power Station.
 - Factory for the manufacture of tractors.
 - 13. Walchand Nagar Industries

Wage Board for Railwaymen

*220. Shri Rameshwar Tantia:

Shri Himatsingka:

Shri Onkar Lal Berwa: Shri Narayan Reddy:

Shri Yashpal Singh:

Shri Balmiki:

Shri S. M. Banerjee:

Dr. Ram Manohar Lohia; Shri Kishen Pattnayak;

Shri Kishen Pattnayak: Shri Ram Sewak Yadav:

Shri Bagri:

Will the Minister of Railways be pleased to state:

- (a) whether railwaymen have requested Government for the setting up of a wage board for them;
- (b) if so, the reaction of Government thereto;
- (c) when the wage board is likely to be set up; and
- (d) if a wage board is not to be set up the reasons for the same?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, Sir.

(b) to (d). Pay scales of Railway employees are based on recommendations of successive Pay Commissions which went into the pay structure and conditions of service of Central Government servants as a whole. The Government do not considered it necessary to set up a separate Wage Board for Railwaymen.

देक्टरों का मुख्य

*221. श्री द्वा० ना० तिवारी: श्री योंकार लाल बेरवा: श्री हुकम चन्द कछवाय: श्री वै० तेवर:

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्यायहसच है कि राज्य व्यापार गिनाम ने कस से प्रायातित ट्रैक्टरें की कीमर्ते गाफी कवादी हैं;

- (ख) यदि हां, तो इसके क्या कारण हैं; ग्रीर
- (ग) क्या मूल्य में हुई इस वृद्धि का देश के खाद्य उत्पादन पर प्रतिकूल प्रभाव नहीं पड़ेगा ?

वाणिज्य मंत्री (श्री मनुभाई काह) : (क) जी, नहीं।

(ख) तथा (ग). प्रश्न ही नहीं उठते।

Use of Soft Coke

*222. Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri P. C. Borooah: Shri Lahtan Chaudhry: Shri P. R. Chakraverti:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether the Energy Survey Committee and the National Council of Applied Economic Research recommended that soft coke is a cheap commercial substitute and in view of abundant reserves of these grades of coal which go in the making of soft coke, it would prove the major source for domestic energy;
- (b) if so, the steps taken to popularise the use of soft coke; and
- (c) whether inexpensive and regular movement from the concentrated sources of supply to the consuming centres is contemplated?

The Minister of Mines and Metals (Shri S, K. Dey): (a) The Energy Survey Committee and the National Council of Applied Economic Research have not stated in specific terms that soft coke is a cheap commercial fuel. It has been recommended that non-commercial fuel may be substituted by soft coke as domestic fuel.

(b) Relaxation of control on the distribution of soft coke, liberalisation of licencing policy for opening of soft coke depots, emphasis on coal based industries, advice to State Governments for uick growing plantations and popularisation of cow-dung gas plants, are some of the measures already taken by the Government.

(c) This is being done by moving all the soft coke required by consumers in block rakes of box wagons from concentrated sources of supply to consuming centres.

सीसरे दर्जे के यत्रियों के लिये सुविधायें

*223. श्री प्रकाशवीर शास्त्री: श्री हुकम चन्द कछ्याय: श्री जाबेव सिंह सिद्धान्ती:

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या तीसरे दर्जे के यातियों को प्रधिक सुविधायें देने के सम्बन्ध में कुछ निर्णय किये गये हैं;
- (ख) क्या यह सब है कि गाड़ियों में विद्यमान भीड़ तीसरे दर्जे के यात्रियों की मुख्य समस्या है;
- (ग) यदि हां, तो भीड़ की समस्या को हल करने के लिये क्या कार्रवाई करने का विचार है; श्रीर
- (घ) भीड़ वाले मार्गो पर विद्यमान गाड़ियों में प्रधिक डिब्बे लगाने तथा धौर गाड़ियां चलाने के सम्बन्ध में कितनी प्रगति हुई है ?

रेलवे मंत्रालय में राज्य मंत्री (डा॰ राम गुभग तिह) : (क) नीति यह है कि विसीय साधनों के भनुक्य तीसरे दर्जे के याजियों को यथासंभव मधिक से प्रधिक सविधार्ये दी जायें !

- (ख) जी हां, कुछ ऐसी प्रमुख गाड़ियों में जो लोकप्रिय हैं।
- (ग) भीर (घ) वर्तमान गाड़ियों केचालन-क्षेत्र बढ़ाने तथा उनमें मधिक डिब्बे

सगाने के घलावा घतिरिक्त गाड़ियां चानू की जा रही हैं। फलस्वरूप 1954-55 की तुलना में 1964-65 में बड़ी घौर मीटर लाइनों पर कोचिंग वाहन किलोमीटर संख्या में कमश: 42 घौर 34 प्रतिशत बढ़ती हुई है।

Foreign Collaboration

*224. Shri Daji: Shri P. R. Chakraverti: Shri K. N. Tiwary:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that a seminar on the problems of industries held recently in New Delhi has expressed the opinion that industrialists in India have gone in for foreign collaboration and these have been sanctioned by Government even in those fields where know-how was indigenously available; and
- (b) if so, whether any analysis of the industrial licensing has been made to find out on what lines the foreign collaboration was needlessly sanctioned?

The Minister of Industry (Shri D. Sanjivayya): (a) The Hon'ble members appear to be referring to the Conference on Research and Industry recently organised by the Council of Scientific and Industrial New Delhi The Government are fully conscious of the need to utilise indigenous know-how and processes to the fullest extent practicable. In order to promote the utilisation of indigenous know-how and processess in the industrial units set up in the country and in order that foreign technical coll-borations are approved only where necessary, the Council of Scientific and Industrial Research is represented on the Inter-Ministerial Committees which consider applications for the issue of industrial licences and (2) applications for

approvpal of the terms of foreign collaboration.

(b) Does not arise

2377

Cement Corporation *225. Shri Harish Chandra Mathur: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri Subodh Hansda: Shri S. C. Samanta: Dr. L. M. Singhyi: Dr. P. N. Khan: Shri Kajrolkar: Shri Shiva Dutt Upadhayaya: Shrimati Renuka Barkataki: Shri Vishwa Nath Pandey: Shri R. S. Pandey: Shri Uikey: Shrl A. S. Saigal: Shri Ravindra Varma: Shri R. S. Tiwary: Shri Chandak; Shri Rameshwar Tantia:

Shri Himatsingka:

Shri R. Barua:

Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Shri Hari Vishnu Kamath: Shri Basappa:

Shri J. P. Jyotishi: Shri Wadiwa:

Will the Minister of Industry be pleased to state:

- (a) the production programme and targets fixed for the Cement Corporation in the public sector and the resources placed or proposed to be placed at its disposal;
- (b) what increase in production is to be expected from each different unit in the private sector during 1966 and during the next 4 years; and
- (c) the main features of the licences sanctioned for new units and expansion of the existing units?

The Minister of Industry (Shri D. S ajivayya): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5595 661.

Theft of Railway Goods in the Passenger Trains

*226. Shri Subodh Hansda; Shri S. C. Samanta: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri P. C. Borooah: Shri Karni Singhii: Shri Hukam Chand Kachhavaiya: Shri Shinkre: Shri Yashpat Singh: Shri Vishwa Nath Pandey:

Shri Hem Rai:

Will the Minister of Railways be pleased to state:

- (a) whether Government assessed the loss due to theft of electric bulbs and other electrical equipment from the Railway passenger coaches every year;
- (b) if so. the amount involved during 1965;
- (c) whether these equipments are stolen from the yard or from the running trains; and
- (d) the number of persons apprehended for such thefts?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh); (a) Yes, Sir.

- (b) The net loss works out to Rs. 11.20 lakhs.
 - (c) Both.
 - (d) 976.

Expansion of Rourkela Steel Plant

*227. Shri Himatsingka: Shri Narayan Reddy: Dr. Ram Manchar Lohia: Shri Kishen Pattnayak: Shri Ram Sewak Yadav: Shri Bagri: Shri Warlor: Shri Vasudevan Nair: Shri Indrajit Gupta: Shri Prabhat Kar: Shri P. R. Chakraverti: Shri K. N. Tiwary:

Shri D. C. Sharma: Shri Yashpal Singh: Shri Vishram Prasad: Shri Utiya: Shri Linga Reddy: Shrimati Maimoona Sultan: Shri Maheswar Naik: Shri Madhu Limaye: Shrimati Savitri Nigam: Shri C. K. Bhattacharyya:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether the report of expansion of Rourkela Steel Plant has been prepared by the Indian technicians;
- (b) whether the report has been submitted to Government; if so, the details thereof:
- (c) whether this report has been shown to the West German parties and has been approved by them; and
- (d) if so, what kind of assistance they have promised to give for the expansion of this plant?

The Minister of Iron and Steel (Shri T. N. Singh): (a) to (d). A feasibility report for the further expansion of the Rourkela Steel Plant has been prepared by the Central Engineering and Design Bureau of Hindustan Steel Limited and has been received by Government a few days ago. The Report is still under examination and has not yet been shown to the West German Authorities. It will be discussed with the West German authorities as soon as the Government of India have taken a decision on the broad features of the Report.

Salem Steel Plant

*228. Shri Ram Harkh Yadav: Shri Onkar Lal Berwa: Shri Hukam Chand Kachhavaiya: Shri Vishwa Nath Pandey: Shri Kajrolkar: Shrimati Maimoona Sultan: Shri R. S. Pandey: Shri Muthiah: Shri M. Malaichami: Shri M. Rampure:

Shri S. V. Ramaswamy: Shri Sezhivan: Shri Rajaram:

Will the Minister of Iron and Steel be pleased to state:

- (a) the progress made in the implementation of the Salem Steel Plant Project:
- (b) whether the report of Japanese Experts on the subject has been submitted to Government;
- (c) if so, the main recommendations thereof; and
- (d) if the report has not been submitted, when it is likely to be submitted?
- The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b), Government have not yet received report of the Japanese Team.
 - (c) Does not arise.
 - (d) Within a month or so.

इण्डिया युनाइटिड मिस्स, बम्बई * 229. की मध्य लिमये: डा० लक्ष्मीमस्य सिंघवी : भी कर्णी सिहजी : भीमती मैमुना सुस्तान : भी यशपाल सिंह :

क्या व जिज्य मंत्री यह बताने की कपा करेंग कि ।

- (क) सरकार द्वारा 29 नवस्वर, 1965 को इंडिया यनाइटिड मिल्स, बम्बई को धपने हाथ में लिये जाने के पश्चास. इन मिलों के कर्मचारियों को उन का बकाया वेतन तथा भन्य देय राशियां किस तारीख को दी गई थीं:
- (ब) केन्द्रीय तबा राज्य सरकारों द्वारा मिलों के नये प्रबन्धकों को जो राणि ऋण के रूप में देनी स्वीकार की बीक्यावह राशि इस बीच देवी गई है; भीर
- (ग) यदि नहीं, तो विसम्ब के क्या कारच हैं ?

वाणिज्य मंत्रालय में उपमंत्री (श्री शफी कुरेंशी): (क) श्रम्तूबर, नम्बबर तथा दिसम्बर, 1965 का बकाया वेतन कमशः 10 तथा 23 दिसम्बर, 1965 तथा 22 जनवरी, 1966 को दिया गया।

2281

(ख) तथा (ग) मिल के घरिष्ठत नियंत्रक को कोई विशेष राशि देने की स्वीकृति नहीं दी गई थी। फिर भी, केन्द्रीय तथा राज्य सरकारों द्वारा ग्रव तक उन्हें 212 लाख रुपये के ऋण दिये जा चुके हैं।

Water Treatment Plant in U.A.R.

*230. Shri Bibhuti Mishra: Will the Minister of Commerce be pleased to state.

- (a) whether it is a fact that negotiations have reached an advanced stage for the setting up of a Rs. 4.5 crores Water Treatment Plant in the U.A.R. by an Indian firm; and
- (b) if so, to what extent the U.A.R. will be benefited by it?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). A group of Indian firms have quoted against tenders issued by UAR authorities for supply of water treatment plants The Indian group is still negotiating the deal with the concerned UAR authorities.

नाइबीरिया में बीनी मिल

* 231. की बड़े:

भी हकम चन्द कल्लुबाय :

भी रामेश्वर टोटिया:

भी हिम्मतसिंहका :

व्यो भागवत सा प्राजाव :

क्षी म० ला० विवेती :

भी स० चं० सामन्तः

भी सुबोष हं सवा :

श्रीप्र० चं बहग्राः

भी विश्वनाय राय:

भी बालकृष्ण सिंह :

क्या बाजिक्य मंत्री यह बताने की क्रुपा

करेंगे कि:

- (क) क्या नाइजीरिया में एक चीनी मिल खोलने का भारत सरकार का विचार है;
- (खा) यदि हां, तो उस की मुख्य रूप रिखाक्या है ;
- (ग) क्या कुछ धन्य देशों में भी चीनी की मिलें खोलने का विचार है; धौर
- (घ) यदि हां, तो तत्संबंधी प्रस्तावों की रूपरेखा क्या है ?

वःणिज्य मंत्री (भी मनुभाई काह) : (क) जी, नहीं।

- (ख) प्रश्न ही नहीं उठता ।
- (ग) जी, हां । सरकार ने युगान्डा की सरकार के साथ उस देश में चीनी का एक कारखाना खोलने के लिये एक करार-आपन पर हस्ताक्षर किये हैं?
- (घ) (1) भारत सरकार, भारतीय प्राइवेट पार्टियों के सहयोग से युगान्डा सरकार तथा सुगान्डा की पार्टियों के साथ मिल कर एक गन्ना फारम भौर फैक्टरी चालू करने में हिस्सा लेगी जिस से युगान्डा की चीनी निर्माण क्षमता में 50,000 टन प्रतिवर्ष की बृद्धि हो सके।
- (2) भारत का हिस्सा तकनीकी जानकारी देने और चीनी निर्माण करने वाली मशीनों, उपकरणों, फैक्टरी के लिये बिल्डिंग बनाने का सामान तथा प्रायोजना के लिये भारत से की गयी धन्य खरीदों के संभरण के रूप में होगा।

Gerailment of Barauni-Katihar Parcel Train

*232. Shri Narayan Reddy: Shri Himatsingka:

Shri Rameshwar Tantia: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the 444

Down Barauni-Katihar passenger

parcel train was derailed on the 14th December, 1965 on the Khagaria and Mansi double line;

- (b) if so, how many persons were injured and killed:
- (c) whether any enquiry was conducted; and
 - (d) if so, the findings thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, Sir.

- (b) As a result of the accident one person was killed and 10 were injured.
- (c) and (d). The Additional Commissioner of Railway Safety, Lucknow who held a statutory enquiry into this accident has not finalised his report as yet.

Manufacture of Scooters

*233. Shrimati Vimla Devi; Shri Vasudevan Nair: Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Subodh Hansda: Shri Yashpal Singh:

Will the Minister of Industry be pleased to state:

- (a) the number of applications received during 1965 for the grant of licences for manufacturing motor cycles and scooters;
- (b) whether the applications have been scrutinised and whether any decision has been taken thereon; and
 - (c) if not, the reasons for the delay?

The Minister of Industry (Shri D. Sanitvayya): (a) to (c). 189 applications were received during 1965 for the grant of licences for the manufacture of Molorcycles, Scooters and Auto cycles. All these applications are under detailed scrutiny, which is expected to be completed shortly. The consideration of these applications involves considerable time and attention since a very large number of

applications are involved; many of the applications lacked vital information necessary for their examination and additional information had to be called for; and the applications have to be examined from various technical, economic and other aspects.

Shortage of Scooter and Cycle Tyres

*234. Shri Vishram Prasad; Shri Yashpal Singh: Shri Bagri: Shri Kishen Pattnayak: Dr. Ram Manohar Lohia; Shri Utiya: Shri Ramachandra Ulaka: Shri Dhuloshwar Meena:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that there is an acute shortage of scooter and cycle tyres in Delhi;
- (b) if so, the reasons therefor; and
 (c) the steps taken by Government
 to meet the shortage?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

(b) and (c). Do not arise.

Second Class Sleeper Coaches

*235. Shri D. C. Sharma:
Shri Kishen Pattnayak:
Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri Bagri:
Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

- (a) whether it has been decided to introduce second class sleeper coaches of a new design on the Eastern Railway; and
- (b) if so, the broad features of these new coaches and when are they likely to be introduced?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, Sir. It has been decided to introduce Broad Gauge II class seating-cum-sleeper coaches on

all Railways, including Eastern Railway, only on long distance Maill Express trains involving night journeys, in lieu of the existing ordinary full II class coaches where provided.

- (b) The broad features of the new Broad Gauge II class seating-cumsleeper coaches will be as follows:-
 - (i) One half is intended for only seating accommodation for 32 passongers.
 - (ii) The other half will be a sleeper compartment, with seating capacity for 30 passengers by day and sleeping accommodation for 22 passengers by night in 11 lower and 11 upper berths, upholstered with foam rubber cushions. Booking of passengers will be restricted to 22 by night in this compartment, permitting 8 additional passengers only during the day.
 - inter-communication door between the seating and sleeper compartments of the coach will be provided, and there will be an attendant in each coach to look after the convenience passengers.
 - (iv) Other amenities, such as lavatories, washbasins and mirrors outside, luggage room, fans etc., will be provided to specified standards.

The new Broad Gauge II class seating-cum-sleeper coaches are likely to be introduced progressively in about two years' time.

Japanese Delegation on Timber Processing

*236. Shrimati Renuka Barkataki: Shri Ravindra Varma: Shri R. S. Pandev: Shri Rajeshwar Patel: Shri R. Barna:

Will the Minister of Industry be pleased to state:

(a) whether it is a fact that a delegation of Japanese experts on timber

toured the timber-rich processing areas of India recently; and

(b) if so, what are the proposals that the delegation has made to Government.

The Minister of Industry (Shri D. Sanjivayya): (a) Yes ,Sir. A team of Japanese experts who have specialised in the manufacture of decorative furniture have recently visited Mysore and have also seen some of the forests regarding the availability timber.

(b) The team has not yet made any specific proposals to the Government.

कपड़ामिलों के पास कपड़ाजमा हो आपना

* 237. श्रीमती सावित्री निगम : श्री स० मो० बनर्जी: श्रीप्रव नंव बन्धाः श्री भागवत झा धाजाद : भी म० ला० दिवेदी: धी स॰ चं॰ सामग्त : श्री सबोध हंसदा : श्री श्रीनारायण वास : श्री यशपाल सिंह : भी हकम चन्द कछवाय : भी बडे:

क्या वाणिज्य मंत्री 5 नवम्बर, 1965 के तारांकित प्रश्न संख्या 65 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) भव तक कितनी कपडा मिलों को वित्तीय सहायता तथा सहायक भनदान दिये बये हैं:
- (ख) दिसम्बर, 1965 ग्रीर जनवरी, 1966 में कितनी मिल बन्द हो गई है; घौर
- (ग) कपड़ा मिलों में बड़े पैमाने पर **इंटनी को तया इन मिलों को बन्द होने से** रीकने के खिये क्या कदम उठाये गये हैं ?

बाजिज्य जन्त्रालय में उपसन्त्री (बी शफी हुरेंशी): (क) प्रधिकृत नियंत्रक के प्रबन्ध में रख गये दो कपड़ा मिलों को वित्तीय सहायता दी गई है जिसे केन्द्रीय सरकार नया सम्बद्ध राज्य सरकार ने 50:50 के प्राधार पर प्रदान किया है। तीन प्रन्य मिलों को ऋणों के लिये सरकारी गारंटी के रूप में वित्तीय सहायता देने का प्रस्ताव किया गया है। ये मिल, यह ऋण बैंकों से ले सकते हैं, कोई सहायता प्रनदान नहीं दिये गये हैं।

- (ख) चार कपड़ा मिल दिसम्बर, 1965 में भीर दो जनवरी, 1966 में बन्द हों गंध जिन से एक फरवरी के प्रथम सप्ताह में फिर खल गया।
- (ग) (1) सरकार देश में कपड़ा मिल बन्द होने की स्थिति पर ध्यान दिये हुए है। जहां कहीं भ्रावश्यक होता है। उद्योग (विकास और विनियमन) भ्रधिनियम, 1951 की धारा 15 के भ्रन्तगंत जांच कराई जाती है भौर इस के भ्रतिबेदन के भ्राधार पर उपयुक्त मामलों में भ्रधिकार भ्राप्त नियंत्रक नियुक्त कर के बन्द मिलों को पुनः चालू कराने के लिये कर्यवाही की जाती है।
- (2) रिजर्व बैंक आफ इंडिया ने ऋष्ण की कुछ प्रतिरिक्त सुविधायें देने के लिये हिदायतें जारी कर दी हैं जिस से मिल कपड़े भीर सूत का साधारण से प्रधिक स्टाक रख सकें।
- (3) सरकार उपयुक्त मामलों में मिलों को सरकारी गारंटी पर ऋण लेने में भी सहायता कर रही है।
- (4) तोड़े जाने वाले मिलों के बदले उसी मौके पर नये मिल खड़े करने के लाइसेन्स दिये जा रहे हैं जिस से कि सारे मजदूरों को कास पर लगा लिया जाय।
- (5) इस सम्बन्ध में मोटा ब्योरा देने वासा एक नोट (धंग्रेजी में) सभा पटल पर रखा गया है। [पुरसकालय में रखा गया, देखिये संस्था एल. टी.—5596/66].

Building at Gudur Junction

870. Shri A. K. Gopalan: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the second floor construction of a building collapsed while work was in progress at Gudur Junction;
 - (b) if so, the causes thereof;
- (c) the total loss as a result thereof; and
- (d) whether the work was entrusted to the contractors or directly done by the Railways?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) The causes are under investigation.
 - (c) Rs. 4,000 approximately.
- (d) Work was being executed by the local Zonal contractor of the Railway.

Compensation Cases on Railways

- 871. Shri Hem Raj: Will the Minister of Railways be pleased to state:
- (a) the number of compensation cases registered during the year 1965-66 in the different zones for goods lost by Railways in transit, the number of cases disposed of and the number pending during this period;
- (b) the amount of compensation paid during the above period; and
- (c) the position of such cases during the past three years?

The Deputy Minister in the Ministry of Railways (Shri Sham Naif): (a) to (c). A statement showing the number of claims received, disposed of and pending and the amounts paid by way of compensation during the three years 1962-63, 1963-64 and 1964-65 and the nine months ending December, 1965, is laid on the Table of the House. [Placed in Library. See No. LT-5597/66].

Figures of claims preferred and claims repudiated are not compiled cause-wise. The figures in the statement cover both losses, complete and partial, and damages.

Written Answers

Railway Godown at Jhaiha

- 872. Shri Madhu Limaye: Will the Minister of Railways be pleased to state:
- (a) whether Government's attention has been drawn to the inconvenience caused by the location of Railway godown at Jhajha (Eastern Railway) north of the Railway track and not south;
- (b) whether Government are aware that the underground passage leading from the godown to the bazaar (to the south of the track) is flooded during the monsoons;
- (c) if so, whether Government have taken any decision to shift the godown from the north to the south for the convenience of the users; and
- (d) when the decision is expected to come into force?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) The underground passage referred to by the hon. Member is in fact a Railway culvert, which is meant for drainage. It is also being used as a sub-way for traffic from the goods shed on the north side of the railway line to the local market on the South. During the rainy season the culvert gests flooded and becomes impassable for a few hours.
- (e) A proposal for shifting of the goods-shed from the North of the Railway track is under the consideration of the Railway Administration.
- (d) As the average traffic on this station is very small i.e. about 3 wagons inward and one wagon outward per day only, this work is of low priority and could not be taken up for want of funds and needs of other priority works.

Neyvell Thermal Power Station

- 873. Shri Karni Singhji: Will the Minister of Mines and Metals be pleased to state:
- (a) the progress made for the setting up of the Seventh 100 M.W. thermal power unit in Neyveli;
- (b) whether the progress of construction is according to the schedule;
- (c) whether it will be commissioned in March, 1966 as decided earlier; and
- (d) whether it is being set up with the Soviet collaboration?

The Minister of Mines and Metals

(Shri S. K. Dey): (a) to (c). About 83 per cont of the civil works pertaining to the Seventh 100 M.W. Unit of the Neyveli thermal power expansion (250-400 M.W.) is over and the erection of different sections of this Unit is in various stages of progress. It was originally programmed to commission the Unit with one boiler in March, 1966 and with the second botler in August, 1966, on the basis of anticipated delivery of all the materials by the last quarter of 1965. It is now seen that due to late receipt of some important drawings and non-receipt of major portion of the electrical equipment and some

September, 1966. (d) Yes. Sir.

Loan from the World Bank for Railway Development Programme

mechanical equipment, the Unit is

expected to be commissioned only by

- 374. Shri Karni Singhji: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that Government propose to negotiate a loan with the World Bank for the Railway development programme in 1966; and
- (b) the details of the development for which the loan amount would be utilised?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) The loan is intended to cover the foreign exchange payments necessary for the Railway programme shown in the Budget papers, principally covering component parts of Rolling stock and electrification, signalling, workshop machinery, etc., after taking into account other (bilateral) finance available or expected to be available for meeting the cost of Railway stores and components.

Govindsagar-Jammu Rail Line

875. Shri Karni Singhji: Shri Hem Barua:

Will the Minister of Railways be pleased to state:

- (a) in view of the strategic importance of Jammu and Kashmir, what priority has been fixed to extend the railway line from Govindsagar to Jammu during the Fourth Plan; and
- (b) the period by which the construction work would be completed?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). Surveys for further extension of the rail link beyond Kathua (Govindsar) to Jammu have been carried out and the alternative alignments surveyed, are under consideration. No final decision has so far been taken on the alignment to be adopted, nor about inclusion of the project in the Fourth Plan.

Cochin-Bombay Express Train

876. Shri A. V. Raghavan; Shri A. K. Gopalan; Shri Vasudovan Nair; Shri Warior;

Will the Minister of Raliways be be pleased to state:

(a) whether the Olavakkote Divisional Railway Users' Consultative 2530(Ai)LS—3. Committee (Southern Railway) has recommended the introduction of a daily express train between Cochin and Bombay; and

(b) if so, the decision taken in 'the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhas Singh): (n) Yes.

(b) The existing through service coaches available between Cochia Harbour Terminus and Bombay have been found to cater satisfactorily to the present level of through traffic offering, except during summer months when special trains are 1112 between Bombay and Cochin Harbour Terminus to cater to the holiday rush. There is not at present sufficient traffic justification for running a full train daily between Bombay and Cochia Harbour Terminus.

Railway repair Workshops in Kerala

- 877. Shri A. V. Raghavan: Will the Minister of Railways be pleased to state:
- (a) whether there is any proposal to establish a major repair shop in Kerala for carriages, wagons and locomotives during the Fourth Five Year Plan:
- (b) the number of such workshops maintained by the Southern Railway with reference to their location; and
- (c) the number of new major repair shops proposed to be established in the Southern Railway during the Fourth Five Year Plan?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh:) (a) No, Sir.

(b) There are the following five workshops on the Southern Rallway dealing with repairs to locomotives, Name of the Location Workshop

- (1) Perambur (Loco) Perambur, Madras. Workshop.
- (2) Perambur (C& Perambur, Madras. W) workshop
- (3) Golden Rock Golden Roack, Madworkshop. Golden Roack, Mad-
- (4) Hubli workshop Hubli, Mysore.
- (5) Mysore work Mysore. shop.
 - (c) NIL.

Repair of Road to Prayag Railway Station

878. Shri Ram Harkh Yaday: Will the Minister of Ballways be pleased to state:

- (a) whether a small stretch of Wellington Road from the level crossing to the north Prayag Railway Station, Allahabad, Northern Railway at a distance of about 200 yards to the South, was constructed by the Railway Administration to replace the pre-existing portion of the road to provide for an txtra track;
- (b) if so, whether it is a fact that the road has not been repaired since its acquisition by Government more than 12 yeas ago; and
- (c if so, the action taken or proposed to be taken by the Railway Administration to put the road in a satisfactory and workable condition?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). Presumably, the Hon'ble Member is referring to Ram Priya Boad near the level crossing at Prayag. Due to expansion of Prayag Yard, some portion of the road in question had to be diverted by the Railway at their cost. As this Road is not a Railway road but a Public road, the responsibility for its maintenance rests with the Road authority soncerned.

(c) Does not arise.

Derailment at Bakhtiyarpur Junction

879. Shri Ram Harkh Yaday: Will the Minister of Railways be pleased to state:

- (a) whether a bogic of the Up Tata-Patna Express was derailed at the Bakhtiyarpur junction on the morning of 23rd December, 1965 on the main line of the Eastern Ruilway; and
- (b) if so, the causes of the accident and casualty, if any?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

- (a) The rearmost bogie train No. 87 Up South Bihar Express got derailed.
- (b) The accident was due to defect in the track. There was no casualty.

Typewriter Factory in Varanasi

880. Shri Ram Harkh Yadav: Will the Minister of Industry be pleased to state:

- (a) whether a typewriter factory is proposed to be opened in Varanasi in the near future with the collaboration of West Germany; and
 - (b) if so, the details of the factory?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). No, Sir. A letter of intent has however, been issued to a private party for setting up of a factory in Dulhaipur near Mughalsarai in Varanasi District in collaboration with East Germany. The details of the scheme are awaited.

Khadi Commission

- 881. Shri Sidheshwar P-asad: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that no Utilisation Certificate has been submitted by the Khadi Commission since its inception;
 - (b) if so, the reasons thereof; and
- (c) the steps taken by Government to keep a watch over the finances of the Commission?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a) No. Sir.

- (b) Does not arise.
- (c) The financial requirements of the Commission are scrutinised when the Budget Estimates and Revised Estimates are examined and also when Government sanctions every quarter release of funds to the Commission. The progress in expenditure. in disbursements to State Boards and institutions and in the submission of utilisation certificates by the State Boards and institutions are examined at the monthly meetings of the Commission which are attended by representatives of Government. the Audited Annual Accounts of the Commission are received and examined and when replies are drafted for the Public Accounts Committee, the finances of the Commission are again carefully scrutinised.

Loan to Khadi Commission

882. Shri Sidheshwar Prasad: Will the Minister of Commerce be pleased to state:

- (a) what is the total amount of loan advanced by Government to the Khadi Commission till the 31st December. 1985:
- (b) how much loan and interest thereon has been paid by the Commission in time; and
- (c) what steps have been taken by Government to recover the dues?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Rs. 65,10 crores.

(b) and (c). Repayment of loans by the Commission to Government will require withdrawal of the loans given by the Commission to the institutions. This will affect the production programme of the Commission as the institutions do not have any working capital. Pending an assessment by the Commission and Government of the quantum of working fund required by the Commission, the loans failing due for repayment are being renewed to serve as the working fund.

Interest amounting to Rs. 50,08,152 recovered by the Commission from the State Boards and institutions has been credited by the Commission to Government.

According to the terms and conditions for the grant of loans, Government pays subsidy in lieu of concession in interest and credits the amount to make good any short-fall in interest payable by Commission to Government.

Lean to State Khadi and Village Industries Boards

- 883. Shri Sidheshwar Prasad: Will the Minister of Commerce be pleased to state:
- (a) what amount has been advanced as loans to the Khadi and Village Industries Boards in the various States by the Khadi Commission till the 31st December, 1965;
- (b) what amount has been paid back by each Board to the Commission till the 31st December, 1965; and
- (c) what steps are being taken to recover the dues?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a) to (c). Information is being collected, and will be laid on the Table of the House in due course.

Intensive Area Scheme

- 884. Shri Sidheshwar Prasad: Will the Minister of Commerce be pleased to state:
- (a) whether it is a feet that an Evaluation Committee was appointed under the chairmanship of Prof. Rao to study the working of the 'Intensive Area Scheme' of the Khadi Commission.

- (b) if so, what are the findings and recommendations of the Committee;
- (c) how far these recommendations have been implemented by the Khadi Commission?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) At the instance of the Khadi and Village Industries Commission, the Institute of Economic Growth agreed to study the working of the Intensive Area Scheme. Dr. V. K. R. V. Rao, Director of the Institute in collaboration with Dr. Khusro and Dr. Lakshminarayan conducted this study and submitted an Evaluation Report.

- (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5598|66].
- (c) The recommendations are kept in view by the Commission while implementing the Integrated Development Programme.

ताङ्ग गुड़ का उत्पादन

885 भी सिद्धेश्वर प्रसाव : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगेकि :

- (क) क्या यह सच है कि खादी धायोग में ताड़ गुड़ के उत्पादन का काम धिखल कारतीय सर्व सेवा संघ को सौंप दिया है;
- (ख) यदि हां, तो कव भीर उसकी शर्तें क्या हैं ;
- (ग) उसके क्या परिणाम निकले ;भौर
- (घ) 1962 से 1965 तक (राज्यवार) कितना ताड़ गुड़ पैदा किया गया तथा इस भवधि के लिए इस उद्योग की (राज्यवार) भागदनी तथा व्यय क्या है ?

वाणिज्य संत्रालय में उपसंत्री श्री सफी कुरॅंशी): (क) से (घ). जानकारी एक जित की जा रही है और यया समय सदन की मेज पर रख दी जायगी।

Price of By-product of Hard Coke

886. Shri Ram Harkh Yadav: Will the Minister of Mines and Metals be pleased to state:

- (a) whether Government have decontrolled the price and distribution of by-product hard coke with effect from the 15th January, 1966;
- (b) if so, whether Government have constituted a Committee in this connection; and
- (c) the constitution and functions of the Committee?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes, Sir.

- (b) Yes. Sir.
- (c) The Committee consists of the following:-
 - (1) Coal Controller-Chairman.
 - (2) One representative each of the following:—
 - (i) Hindustan Steel Ltd.
 - (ii) Tata Iron and Steel Co. Ltd.
 - (iii) Indian Iron and Steel Co. Ltd.
 - (iv) Durgapur Projects Ltd. (of West Bengal Government).
 - (v) The Railways.
 - (3) Two representatives of Hard Coke By-product Producers' Association.

The main functions of the Committee are:--

> (i) to review the prices at which By-product hard coke is sold

by the different coke plants from time to time;

- (ii) to suggest fair and reasonable prices which the producers may charge;
- (iii) to ensure that priority consumers get adequate supply of By-product Hard Coke; and
- (iv) to consider any problems of distribution arising as a consequence of decontrol and reach satisfactory arrangements in regard to them.

Price of Surgical Catguts

887. Shri Murli Manohar: Will the Minister of Commerce be pleased to state:

- (a) whether the Tariff Commission held an enquiry into the price structure of the surgical catguts;
- (b) if so, the result of the enquiry;and
- (c) the total production of the catguts during the year 1965?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

- (b) Tariff Commission's Report is still awaited.
- (c) Total production of catguts during 1965 was 215,119 dozen tubes. This figure includes catguts-Plain, chromic and needled Sutures of various sizes and specifications.

विस्त्री किसानंत्र से रोहत कन करेल वे लाइन को बेहिंदा करना

850. और जनदेश निह निहासी: क्या रेलबे मंत्री 10 सितम्बर, 1965 के सतार्रा-कित प्रका संख्या 1883 के उत्तर के संबंध में यह बताने की कृषा करेंगे कि इस बीच किसनगंज से रोहनक रेलबे साइन को दोहरा करने के बारे में कितनी प्रगति हुई है ?

रेरो संशासरमें उरतंत्री (भी ज्ञास⊹ाष): दिल्ली किशनसंत्र भीर शकुरवस्ती के बीच वोहरी लाइन बिछाने का काम धनुमोदित हो चुका है धौर इसे 1966-67 के बजट में शामिल कर लिया गया है।

Groundnut Crop

890. Shri Lahtan Chaudhry: Shri Rameshwar Tantia; Shri Himatsingka;

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the production of groundnut has declined considerably this year; and
- (b) if so, the effect it will have on the oil Industry?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir. The production of groundnut during 1965-66 is expected to be lower by 20-25 per cent than that in 1964-65.

(b) It will reduce proportionately the availability of the Groundnut oil

Banjara Community of Rajasthan

891. Shri Shiv Charan Mathur: Will the Minister of Social Welfare be pleased to state.

- (a) whether it is a fact that "Banjara" community of Rajasthan is proposed to be included in the category of scheduled tribes;
- (b) whether Government propose to bring a bill before Parliament to this effect; and
- (c) if so, when and what interina administrative relief is proposed to be given for the uplift of this community?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar: (a) to (c). The

whole question of revision of lists of Scheduled Castes and Scheduled Tribes is under consideration and a consolidated Bill will be introduced in Parliament after decisions are taken in all cases. No interim administrative relief to any community is contemplated at this stage.

Written Answers

2301

Talaimannar-Dhanushkodi Ferry Service

892. Dr. P. Srinivasan: Shri Paramasiyan:

Will the Minister of Railways be pleased to state:

- (a) whether there is any proposal to start Talaimanar-Dhanuskodi Ferry service for passengers; and
- (b) if so, the date on which it is going to be started and the details thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b), There is no proposal to resume the ferry service between Dhanushkodi and Talaimannar by the Railways. The Union Ministry of Transport, which contemplates a ferry service in the area shortly, have not fixed any date for commencement of the proposed service.

विवेशों में भारतीय फर्मों द्वारा 'टर्न की जाव' के ठेकों का लिया जाना

893. श्रीयुद्ध शीर सिंहः श्रीहुक सम्बन्ध कस्त्रवायः श्रीवदेः

क्या बाजिश्य मंत्री 10 विसम्बर, 1965 के तारांकित प्रश्न संख्या 787 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि वर्ष 1965 में विदशों में भारतीय फर्मों द्वारा लिये गर्बे 'टर्न की जाब' के ठेकों का ब्योरा क्या है ?

बाजिज्य मंत्री (भी मनुभाई झाह): 1965 में बिदकों में भारतीय फर्मों ने जो बड़ा 'टर्म की जाब' लिया है वह नाइजीरिया में पारेवण लाइनें लगाने का संविदा था।

Ticketless Travel

2362

894. Shri Yashpal Singh: Dr. Ram Mattehar Lehia: Shri Balmiki; Shri Bagri:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the ticketless travel is on the increase especially among students on the trains touching Delhi Junction;
- (b) the number of persons held travelling without tickets during the last one year;
- (c) the fines recovered from them; and
- (d) the special steps taken by Government to eradicate completely the evil of ticketless travel?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Figures relating to Ticketless travel among students are not maintained separately. Taking Delhi Division as a whole, there has been no increase in ticketless travel.

- (b) and (c). In Delhi Division 238804 passengers were detected travelling without tickets during 1965 and a sum of Rs. 11,302 was recovered as fine.
- (d) Apart from normal ticket checking arrangements, special steps taken to eradicate ticketles travel include intensive surprise and cross-country checks with the assistance of Flying Squads: posting of Travelling Ticket Examiners in plain clothes; checks with the help of Cpecial Railway Magistrates and volunteers of Social Service organisations; incognito checks by officers etc.

Sale of Obscene Literature at Railway Stations

895. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that obscene literature and magazines are sold at Railway Stations; and (b) if so, the steps taken by Government to stop the sale of such literature?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). The agreement entered into by Railways with the Bookstall Contractors provides the following clause:

"The Licensor shall have the right of prohibiting the sale or exhibition of any publication of an obscene or scurrilous nature and of any publication to which goods, sufficient and reasonable objection can be shown; and the decision of the Licensor in this behalf shall be final and binding on the Licencees."

Inspections are carried out by departmental officials and members of non-official Bookstall Advisory Committees to check and prevent sale of obscene literature by the Bookstall Contractors. In cases where Contractors are found sellling such literature deterrent action is taken against them in terms of the agreement.

In a recent case, however, where the sale of a paper which was considered as being obscene was prohibited, the Punjab High Court has held, on the petition filed by the owner of the paper concerned, that law does not authorise the Railway Board to exclude any publication from sale on its own determination that it is abscene, unless it has been previously proscribed by the Government. In view of this judgment, the ban imposed was withdrawn. The position arising out of this judgment is under consideration.

Old Zari (Gold Thread) Embroidery

896. Shri Vishram Prasad; Shri Yashpal Singh; Shri Bagri; Shri Kinhen Pattnayak; Dr. Ram Manohar Lohia;

Shri Utiya: Shri Ram Sewak Yadav:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 730 on the 16th November, 1965 and state:

- (a) whether Government have completed investigation regarding the unemployment of workmen engaged in Zari Industry; and
- (b) if so, whether Government hav formulated any scheme to rehabilitate them?

The Minister of Commerce (Shri Manubhai Shah): (a) The investigation regarding unemployment in the Zari Industry of Surat has not yet been completed.

(b) This will be considered after the investigation report is received.

T.A. and D.A. to Members of Lokur Committee

897. Shri Gulshan: Shri Buta Singh; Shri Yashpal Singh:

Will the Minister of Social Welfare be pleased to state:

- (a) the total amount of T.A. and D.A. paid to the three Members of the Lokur Committee on the revision of the list of Scheduled Castes and Scheduled Tribes during 1965;
- (b) the total amount spent by the Committee as a whole including the salaries and allowances of all the staff engaged by the Committee; and
- (c) whether the Committee was authorised by Government to tour all over India and incur expenditure?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrashekhar): (a) and (b). The three Members of the Committee and the staff who were all Government Officers were performing the duties in addition to their own duties in their respective Departments and

Ministrise. The details about amount spent by the Committee are being collected and will be placed on the Table of the House.

(c) Yes.

2305

Harijan Agricultural Labourers

898. Shri Buta Singh: Shri Gulshan; Shri Yashpal Singh:

Will the Minister of Social Welfare be pleased to state:

- (a) whether Government are aware that a large number of Harijan agricultural labourers are either unemployed or under-employed in the various states in the country; and
- (b) whether Government propose to take some steps to provide these workers with agricultural land on long-term lease with a view to increasing food production?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Yes, Sir.

(b) The Government of India have a scheme of giving financial assistance to States under the Centrally Sponsored Programme for resettlement of landless agricultural labourers on land. The Harijan agricultural labourers are also getting the benefit of this scheme.

Harijans

899. Shri Buta Singh: Shri Gulshan; Shri Yashpal Singh:

Will the Minister of Social Welfare be pleased to state:

- (a) whether any survey has been conducted in regard to the grievances of the Harijans in the various States;
 - (b) if so, the findings thereof; and
- (c) the proposals of Government to redress such grievances?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) to (c). No such survey has been appointed to go into the question of untouchability as also the problems relating to economic uplift and educational development of Scheduled Castes. Their report will contain an assessment of the needs of the Scheduled Castes. The Committee has not yet completed its labours. Necessary action will be taken when the report is received.

2306

Holiday Camps for Children

900. Shrimati Renuka Barkataki: Shri R. S. Pandey: Shri Rajeshwar Patel; Shri Ravindra Varma: Shri R. Barua;

Will the Minister of Social Welfare be pleased to state:

- (a) whether Government have any scheme under consideration to set up holiday camps for children; and
 - (b) if so, the main features thereof?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) and (b). The Central Social Welfare Board, New Delhi, has been implementing a scheme of Holiday Homes for Children since 1958. Under this scheme, the Board sanctions grants-in-aid to voluntary welfare organisations for organising holiday camps for children in the age-group 10-16 and belonging to families with an annual income of Rs. 3,000 or less. The maximum amount of grant, which may be sanctioned for a camp of 15 days for 50 children is Rs. 3,000. The objectives of the scheme are as follows:-

- (a) To stimulate real enjoyment and appreciation of outdoor life;
- (b) To provide training in citizenship through give and

(c) To contribute to the physical and social well-being of every participant and to help in the development of quulities as leadership, training, resourcefulness, initiative and self-reliance.

Import of Books

901. Shri Shree Narayan Das: Shri Karni Singhji; Shri Hem Barua: Shri Kishen Pattnayak:

Shri Mishen Pattnayak Shri Madhu Limaye:

Shri Bagri:

and

Shri Yashpal Singh: Shri Heda:

Dr. L. M. Singhvi:

Will the Minister of Commerce be pleased to state;

- (a) whether it has been found possible to increase the allotment of foreign exchange for the import of books and magazines during the current financial year: and
- (b) if so, the extent of such an increase?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) Rs. 50 lakhs.

U.K. Loan for Industries

902. Shri Shree Narayan Das: Shri Yashpal Singh: Shri Balmiki: Shri Bagri: Dr. Ram Manohar Lohia:

Will the Minister of Industry be pleased to state;

(a) which industries in the public and private sectors have been allowed to make use of the loan of Rs. 5.33 crores extended by the British Government, the agreement for which

was signed in the month of December last; and

(b) the extent to which maintenance imports of industries which mainly depend on British imports will be met by this loan?

The Minister of Industry (Shri D. Sanjivayya): (a) The following industries have been allowed to make use of the loan of Rs. 5.33 croros signed in the month of December:—

- (1) Automobile
- (2) Electrical,
- (3) Heavy Mechanical.
- (4) Industrial Machinery.
- (5) Light Mechanical Industries.
- (6) Metals.
- (7) Tools.
- (8) Instruments and
- (9) Textile machinery.
- (b) Only a small percentage of the total maintenance requirement of the industries which depend on British imports will be met by this Loan.

Shortage of Baby Milk Food

903. Shri Yashpal Singh: Shri Balmiki; Shri Bagri: Dr. Ram Manohar Lohia; Dr. P. Srinivasan: Shri Paramasiyan:

Will the Minister of Industry be pleased to state:

- (a) whether there is an acute shortage of Baby Milk Food in the Capital and Madras City;
- (b) whether a popular brand of milk food is being sold in the black market;
- (c) whether Government propose to exercise any check on the distribution of milk food; and
 - (d) if so, the nature thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) Shortage of Baby Milk Food in Delhi and Madras has been reported in the press.

(b) No complaint of sale of any popular brand of milk food in the black market has ben received.

2309

(c) and (d). Some of the State Governments have already declared Baby Food as rationed article or have imposed price control.

Expansion of Bhilai Steel Plant

964. Shri Warior:
Shri Vasudevan Nair:
Shri Prabhat Kar:
Shri Indrajit Gupta:
Shri Vishwa Nath Pandey:
Shri Dhuleshwar Meena;
Shri Ramachandra Ulaka:
Shri Linga Reddy:
Shri C. K. Bhattacharyya:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether the detailed project report for the expansion of the Bhilai Steel Plant during the Fourth Plan has since been received from the Soviet Union;
- (b) if so, the main features thereof; and
- (c) the estimated cost of the expansion Scheme?

The Minister of Iron and Steel (Shri T. N. Singh): (a) The expansion of the Bhilai Steel Project during the Fourth Plan is envisaged in two phases. The first phase comprises the coke and iron making facilities and the second phase that of steel making and rolling facilities. The detailed Project Report for the first phase was prepared by the Design & Planning Department of the Bhilai Steel Plant and scrutinized by the Soviet design organisation Gipromez and certain modifications suggested.

Two preliminary reports, prepared by the Design and Planning Department of the Bhilai Steel Plant for the expansion of steel making and rolling facilities to 3.5-4 million tonnage, were studied by the Soviet side and were discussed with the Soviet team currently in India. As a result of these discussions a Techno-Economic Report to define the pattern of expansion under second phase is being prepared at Bhilai and after the report is scrutinized and decision taken on the pattern of expansion, a detailed project report will be prepared by the Bhilai Design Organisation.

2310

- (b) Under the first phase programme it is proposed to instal one coke oven battery of 65 ovens, one Blast Furnace of 1719 M³ one Sintering Belt of 50 M² Sintering area and a new Sintering Plant with two belts of 75 M² area with associated ancillary facilities.
- (c) The estimated cost of phase one expansion (coke and iron making facilities) is expected to be of the order of Rs. 368 million, with a foreign exchange component of 79 million.

Fifth Steel Plant

Shri Linga Reddy: 905. Shri Prakash Vir Shastri; Shri Jagdev Singh Siddhanti: Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Bagri: Dr. Ram Manohar Lohia: Shri Yashpal Singh: Shri Balmiki: Shri Ram Sewak Yadav: Shri Kishen Pattnayak: Shri Narayan Reddy: Shri Himatsingka: Shri Rameshwar Tantia: Shri Madhu Limaye: Shri D. N. Tiwary Shri Vishram Prasad: Shri Subodh Hansda: Shri S. C. Samanta: Shri Bhagwat Jha Asad: Shri M. L. Dwivedi: Shri P. C. Borooah: Shri Shiva Dutt Upadhayaya: Shri Kolla Venkaiah; Shri M. N. Swamy: Shri Hukam Chand Hachhavalya; Shri Vishwa Nath Pandey: Shri Indrajit Gupta:

Shri Prabhat Kar:

Shri Warter: Shri Vasudevan Nair; Shri R. S. Pandey:
Shri Ravindra Varma:
Shri Rajeshwar Patel:
Shri Rikey:
Shri A. S. Saigal;
Shri R. S. Tiwary:
Shri Chandak:
Shri Chandak:
Shri Ramachandra Ulaka:
Shri Wadiwa:
Shri Wadiwa:
Shri A. K. Gopalan:
Shri Hari Vishnu Kamath:
Shri J. B. S. Bist;

Shri Lakhmu Bhawani:
Will the Minister of Iron and Steel
be pleased to state:

Shri J. P. Jyotishi:

Shri Matcharaju:

- (a) whether it is a fact that Government have finally decided to locate the fifth steel plant at Vishakhapatnam, the sixth steel plant at Hospet in Mysore State and the Alloy Steel Plant at Salem in Madras State;
- (b) if so, when the work is likely to start on these projects; and
- (c) the details of the expenditure estimated along with the foreign exchange involved in each case?

The Minister of Iron and Steel (Shri T. N. Singh): (a) No. Sir. The matter is still under consideration.

(b) and (c). Do not arise.

Expansion of Durgapur Alloy Steel

Plant 906. Shri Hem Raj: Shri Daljit Singh: Shri P. C. Borecah: Shri M. L. Dwivedi: Shri Bhagwat Jha Arad: Shri S. C. Samanta: Shri Subodh Hansda: Shrimati Savitri Nigam: Shri Hukam Chand Kachhavaiya: Shri Bibhuti Mishra: Shri C. K. Bhattacharyya: Shri Linga Reddy: Shri Kajrolkar: Shri P. K. Deo: Shri P. H. Bheel:

Shri Narasimha Reddy: Shrt M. Rampure:

Will the Minister of Iron and Steel be pleased to state;

- (a) whether it is proposed to expend the Durgapur Alloy Steel Plant with the Japanese collaboration during the Fourth Five Year Plan;
- (b) if so, the estimated cost thereof; and
- (c) the terms and conditions of the collaboration?

The Minister of Iron and Steel (Shri T. N. Singh): (a) to (c). The capacity for expansion is still to be finally settled.

The costs, etc. and the nature of collaboration, if any, will be settled only when the decision on the capacity has been taken.

Price of Coal

907. Shri Bagri: Dr. Ram Manohar Lohia: Shri Yashpal Singh: Shri Balmiki: Shri Kishen Pattnayak: Shri Ram Sewak Yadav; Shri Onkar Lal Berwa: Shri Himatsingka: Shri Rameshwar Tantia: Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Narayan Reddy: Dr. P. N. Khan; Shri Subodh Hansda: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Madhu Limaye: Shri Hukam Chand Kachhavaiya: Shrl C. K. Bhattacharyya: Shri Daji: Shri R. S. Pandey: Shri Rajeshwar Patel: Shri Ravindra Varma: Dr. Ranen Sen: Shri Dinen Bhattacharya;

Shri Basumatari; Shri Indrailt Gupta:

2313

. Will the Minister of Mines and Metals be pleased to state;

- (a whether Government have received a representation from the Coal Industry to increase the prices of coal;
- (b) the reasons for asking the increase in coal prices; and
- (c) the reaction of Government thereto?

The Minister of Mines and Metals (8hri S. K. Dey): (a) and (b). Price increases were requested by the industry to enable to it pay bonus under the Payment of Bonus Act, 1965 and to compensate the industry for the revision of royalty rate in the case of pre-1949 mining leases.

(c) Government have granted a suitable price increase for the industry from 24-12-1965 to enable it to pay bonus pending a cost examination of representative collieries which is under way. In the context of revision of royally rate, a price increase has been given from 3rd February, 1966.

Railway Line in Desert Area of Jaisalmer

908. Shri Onkar Lal Berwa: Shri Madhu Limaye: Shri Kishen Pattnayak; Shri Bagri: Dr. Ram Manchar Lohia: Shri M. I. Dwivedi: Shrl P. C. Borooah: Shri Bhagwat Jha Axad: Shri Subodh Hansda: Shri S. C. Samanta: Shri Hukam Chand Kachhavaiya: Shri Shinkre: Shri Yashpal Singh: Shri Vishwa Nath Pandey: Shri Ram Harkh Yadav:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a scheme for a Railway line in the

desert area of Jaisalmer in Rajasthan has been finalised;

2314

- (b) if so, the mileage of the rail track; and
- (c) when the work on the project is likely to be taken in hand and the total expenditure to be incurred thereon?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) to (c). It has been decided to undertake the construction of a 105 KMs long Metre Gauge line from Pokaran to Jaisalmer in the 1966-67 Works Programme. The line is estimated to cost Rs. 3 crores and is expected to be completed in 15 months from the commencement of construction.

Export of Pepper

909. Shri Bagri; Dr. Ram Manohar Lohia; Shri Yashpal Singh; Shri Vishwa Nath Pandey; Shri Ramachandra Ulaka; Shri Dhuleshwar Meena;

Will the Minister of Commerce be pleased to state:

- (a) whether Government have received various suggestions for increasing the export of pepper; and
- (b) if so, Government's reaction to these suggestions and the annual estimate of the export of pepper?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) The main recommendations and the action taken on them by Government have been set out in the Government Resolution No. 3|12|65-EP (Agri) on Black Pepper published in the Gazette of India Extraordinary of 1st January, 1966. Copies of the Resolution have been placed on the Table of the House on 24-2-1966. The export in 1965-66 is estimated at about 23,500 tonnes valued at Rs. 10 crores approximately.

बर्माका व्यापार प्रतिनिधि मंडल

910. श्रीद्वारु नारु तियारी: श्रीउमः नाय: श्रीदारु चंत्र शर्माः श्रीभागवत ना प्राजाद: श्रीमुरु लारु द्विदेदी: श्रीसुरु चंत्र समस्त: श्रीसुद्वाद हंस्सा: श्रीसुरु चंत्र चहसा:

क्या वािगज्य मंत्री यह बताते की कृपा करेंगे कि :

श्री दिनति निश्रः

श्री रात्र सहाय पाण्डेव :

- (क) क्या भारतीय घधिकारियों के साथ व्यापार संबंधी बात-बीत करने के लिए लेफिटनट कर्नल मैंभिट के नेतृत्व में बर्मा का एक व्यापार प्रतिनिधि मंडल गत दिसम्बर में मारत में प्राया था;
- (ख) यदि हां, तो किन मुख्य प्रश्नों पर बातचीत को गई, भ्रौर
- (ग) क्या कोई व्यापार संबंधो करार भी किया गया है ?

वानिज्य मंत्री (श्री मनुभाई शहह) : (क) जी, हां।

(ख) बार्ता के दौरान मुख्य प्रभन भारत भीर बर्मा के मध्य व्यापार की माता के विस्तार की संभावना का था। भारतीय प्रतिनिधि मंदल ते, बर्मा द्वारा भारत से खरीद में वृद्धि करने की भावस्थकता पर जोर दिया। यह जोर इंजीनियरी सामान, रासायनिक बस्तुए तथा ऐसी ही भ्रपरम्परागत बस्तुमों के मंबंध में विशेषतः दिया गया जिन्हें भारत प्रतियोगी कीमतों पर भीर स्वीकार्य किस्म तथा विशिष्टियों के भ्रमुक्य दे सकता है। वर्मा के प्रतिनिधिम्बद्धत ने इनके भ्रायातों में क्षि स्थकत ती।

(ग) जी, नहीं।

बोकारो परियोजना प्रतिबेदन

भी हा॰ ना॰ तिवारी : 911. श्री सुबोध हंसदा : भो भागवत मा प्राजाद : भी राम हरल यादवः श्री हरूम चन्द रुखवाय : भां क० ना० तिवारी: श्री रामेश्वर टांटिया : श्री प्रकाशकीर शास्त्री: भी नारायण रेड्डाः श्री मब लिमये : थीमती मैनना सहतान : भी परमं शिवन : भी विज्ञासय पाण्डेय : थीं विभति मिश्रः श्री बारियर : भी इन्द्रजीत गुप्त : भी हेम वरुप्राः श्री प्र० के० देव : श्रीकोहला वंकेया: भी लक्ष्मी दास: श्रीकर्णी सिहजी: भी राजेडवर पटेल : भ्यो रवीन्द्र वर्धाः भी स० चं० सामन्त : श्री म० ला० दिवेदी : भी प्र० चं० बरुपा : भी घोंकार लाल बेरवा: भी प्र० रं० चकवर्ती : श्री बी० चं० शर्मा: ची हिम्मतसिहका : श्री जगवेष सिंह सिद्धान्ती : भी भोनारायण दास : भी काजरासकर: डा॰ भी निवासन : भीमती रेणका बहकटकी : भी महेदवर नायकः भी ४० का० महावार्यः भी बासुरेवन नायर : भी प्रभात कार :

श्री प० ह० भील: भ्री त्रिविव कुमार बौबरी: श्री म० ना० स्वामी: भ्री रा० वरुमा: श्री झ० क० गोपालन: श्री राम सहाय पाण्डेय:

क्या सोहा श्रीर इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या जनवरी, 1966 के पहले सप्ताह में रूसी विशेषकों का एक दल भारतीय विशेषकों के साथ बोकारों इस्पात कारखाने के बारे में व्योरेवार बातचीत करने के लिए भारत भाया था ;
- (ख) यदि हां, तो बातचीत कितने दिन हुई ;
- (ग) क्या उन्होंने बोकारों के बारे में भपना भ्रंतिम प्रतिवेदन दे दिया है; भ्रौर उसकी मुख्य बात क्या हैं; भ्रौर
- (घ) क्या तकनीकी समिति ने परि-योजना प्रतिवेदन का घध्ययन कर लिया है तथा सरकार को घपनी सिफारिशें भेज की हैं?

सोहा और इस्पात मंत्री (श्री त्रि॰ ना॰ सिंह: (क) धौर (ख). जनवरी, 1966 के पहले सप्ताह में सोवियत विशेषकों के दो दल बोकारों इस्पात कारखाने के बार में बातचीत करने भारत थाये थे। एक दल ने जिसके नेता जिल्लोमेज के निभादेक थे, 22 जनवरी 1966 को तकनीकी समिति के साथ बातचीत पूरी कर दी। यूसरा दल, जिसके नेता ट,याजमोम-एक्सपोर्ट के उपाध्यक्ष हैं। घाजकल बोकारों के लिए भारत धौर सोवियत संघ द्वारा साज सामान सप्ताई करने के बारे में बातचीत कर रहा है।

 (ग) प्रका नहीं उठता क्योंकि यात्रा का मुख्य उद्देश्य क्सित्त प्रायोजना प्रतिवेदन की ख च प्री करने के लिए भारत सरकार डारा नियुक्त की गई तकनीकी समिति की सहायता करना या।

(घ) जी, हां।

Use of Grade I Coal for Brickmanufacturing

912. Shri S. C. Samanta: Shri Subodh Hansda: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad;

Will the Minister of Mines and Metals be pleased to state:

- (a) whether there has been any restriction in the use of grade I coal for brick-making purposes;
 - (b) if so, since when; and
- (c) what quantity of high grade coal has already been so exhausted on account of use in brick-making?

The Minister of Mines and Metals (Shri 8. K. Dey): (a) and (b). No, Sir. The brick-burning industry has been allowed to use limited quantities of Grade I slack coal, as a temporary expedient, upto 31st December, 1966.

(c) There has been an increase in the production of Grade I coal. While steam coal of this grade is being taken by important consumers like the Railways, an outlet has to be found for the use of slack coal of this grade also otherwise the production of steam coal will be affected.

Scooter Sale and Distribution Control Order

- 913. Shri Shree Narayan Das: Will the Minister of Industry be pleased to state;
- (a) whether the attention of Government has been drawn from time to time towards the several loopholes in the Scooter Sale and Distribution Control Order leading to black-marketing; and
- (b) if so, the steps taken in this regard?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). Suggestions are received from time to time for making the Scooters (Distribution and Sale) Control Order, 1960 more effective. These are examined carefully and adopted wherever practicable. Arising out of some of these suggestions, the Control Order was amended with effect from 29 May, 1965 to provide that intending purchasers can book their orders only with the dealer of the area in which they reside. It was further amended on 29 June, 1965 replacing the Bank Guarantee system by a system which requires every intending purchaser to open a Post Office Savings Bank Security Deposit Account for Rs. 250 and pledge it to the dealer with whom the order is booked.

Defence Needs of Railway Transport

914. Shri Shree Narayan Das:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Narayan Reddy:
Shri Bhagwat Jha Asad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shrimati Sayitri Niram:

Will the Minister of Rallways be pleased to state:

- (a) whether any assessment us to the defence needs of Railway Transport, both immediate and long term, has been made;
- (b) if so, the precise nature of work to be taken up during the first year of the Fourth Five Year Plan and subsequent years; and
- (c) the estimated expenditure invalved?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh); (a) to (c). The assessment, planning and programming of defence needs for rail transport, both in regard to Rolling Stock and installations, is done on a continuous basis and not necessarily confined to five year plan intervals. This is because defence capability and economic potential are closely interlinked and allocation of limited resources to strategic transport facilities in different forms have to be decided and phased suitably to yield the maximum operational flexibility and effectiveness to meet changes in the defence situation as evaluated from time to time. The Railways have by actual performance twice demonstrated the soundness of this flexible approach to planning of facilities - first in the Eastern region in 1962 and next along the Western Frontiers in 1965. On both the occasions the Railways effectively fulfilled the rail transport needs of the Defence forces without disturbing seriously the flow of civilian goods and services.

In planning and programming railway development schemes for the Fourth Plan due consideration is being given to the Defence needs also. As the economic and defence potentials of the country are interlinked practically over the entire transport system it is not possible to isolat major defence schemes except in the case of new lines of special strategic significance. Such lines are identified in the Railway Budgets from time to time as and when the final decisions are actually taken to build them. In regard to smaller schemes specifically required for military purposes it would not be in the public interest to either identify or highlight them as they form part of the defence plan and strategy.

Re-rolling Mills

915. Shri D. N. Tiwary: Shri Shree Narayan Das; Shri S. C. Samanta: Shri Subodh Hansa; Shri M. L. Dwiyedi; Shri Bhagwat Jha Azad; Shri P. C. Borooah;

Will the Minister of Iron and Steel be pleased to state:

- (a) whether the Report of the Technical Committee to make a rational assessment of the capacity of re-rolling mills has been received and considered:
- (b) the extent to which and the nature of the recommendations accepted by Government; and
- (c) the present position with regard to the sanctioned and utilised capacity of these mills?

The Minister of Iron and Steel (Shri T. N. Singh): (a) An interim Report was submitted by the Technical Committee towards the beginning of this month.

(b) and (c). Recommendations of the Team are under consideration. It may have to be considered further by Government after the Final Report is available.

बिजली से चलने वाली गाड़ियाँ

916. श्री प्रकाशबीर शास्त्री : श्री हुकम बन्द कछवाय : श्री जगवेष सिंह सिद्धान्ती :

क्या रेलवे मंत्री यह बताने की कृपा करग कि:

- (क) क्या गाजियाबाद, सोनोपत धौर गृङ्गांव झादि स्थानों को बिजली से चलने वाली गाड़ियां चलाने के प्रथन पर सरकार विचार कर रही है, ताकि दिल्ली में काम करने वाल सरकारी तथा धन्य कर्मचारी समय पर पहुंच सकें; धौर
- (ख) यदि हां, तो क्या जौषी पंचवर्षीय योजना में इस दिशा में कोई प्रगति होने की मंभावना है ?

रेलवं मंत्रालय में राज्य मंत्री (डा॰ राम सुभग सिंह) : (क) जी नहीं।

(ख) सवाल नहीं उठता ।

Delhi-Cochin through Coach

917. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Railways be pleased to state:

- (a) whether there is only sitting accommodation in the Delhi-Cochin coach for third class passengers; and
- (b) if so, the steps being taken to arrange sleeper berths in this through coach?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). At present, First and Third one bi-composite Class coach is running five days in a week between New Delhi and Cochin Harbour Terminus by Nos. 21/22 Southern Express and connected trains. Such bi-composite coaches do not have sleeping accommodation in third class.

Sleeping accommodation in IIIrd cass can be provided only by replacing the composite coach by a third class partial sleeper coach. But as the Firts Class accommodation in the bi-composite coach is well utilized, such replacement will cause inconvenience to through First Class passengers. The matter is under further examination.

Production Centres in Kerala

918. Shri Vasudevan Nair: Shri Warlor:

Will the Minister of Industry be pleased to state:

(a) whether there is a proposal to hand over the production centres and Extension Centres in Kerala State to the State Government and private parties; and (b if so, the reasons for the same?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). There is no proposal to transfer the Production Centres to private management. The possibility of reorganising these Centres with a view to making them economically viable had, however, been under consideration of the Government of India for some time. The possibility of setting up a public sector unit to run these Centres was also examined but at the moment there is no proposal to alter the existing set-up under which the Production Centres are part of the Organisation of the Development Commissioner. Small Scale Industries, in the Government of India, Ministry of Indus-Kry.

The Government of India took a decision some time ago to transfer the Extension Centres in various States to the respective States Governments. This decision will be given effect to in the beginning of the 4th Plan. The Production Centres and the Extension Centres in Kerala will not, however, be handed ever to private parties.

Railway Quarters in Olavakket Division

919. Shri Daji: Will the Minister of Railways be pleased to state;

- (a) whether all the permanent employees of the Railways in the Olavakkot Division, Southern Railway, have been provided with quarters;
- (b) if not, the percentage of employees not provided with quarters;
- (c) when the Administration would be able to provide quarters for all the permanent employees?

The Minister of State in the Ministry of Rallways (Dr. Ram Subhag Singh); (a) No.

(b) About 55 per cent. 2530(Ai)LS-4.

(c) Provision of residential quarters is being done on a programmed basis, subject to availability of funda Preference has to be obviously given to the housing of essential Railway staff.

Metre Gauge Zone

920. Dr. L. M. Singhvi: Shri Ram Harkh Yadav:

Will the Minister of Railways be pleased to state:

- (a) whether Government are considering a proposal to establish a metre gauge zone in Rajasthan;
 - (b) if so, the details thereof; and
- (c) if the reply to part (a) above be in the negative, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subbag Singh): (a) There is no proposal for creation of a separate Metre Gauge Zone under consideration at present.

- (b) Does not arise.
- (c) There is no pressing administrative or operational need to carve out a separate Metre Gauge Zone.

Koyna and Korba Aluminium Project

Shri Subodh Hansda: 921. Shri S. C. Samanta: Shri Bhagwat Jha Azad; Shri M. L. Dwivedi: Shri P. C. Boroosh: Shri Rameshwar Tantia: Shri Himatsingka: Shri Narayan Reddy: Shri D. C. Sharma: Shri Vishwa Nath Pandey: Shri Bibhuti Mishra: Shri R. S. Pandey: Shri Ravindra Varma: Shri Rajeshwar Patel: Shri Dhuleshwar Meena:

Will the Minister of Mines and Metals be pleased to state:

Shri Ramachandra Ulaka:

(a) whether negotiations have started for Hungarian and Russian aid for setting up the Koyna and Korba aluminimum projects by the Bharat Aluminium Company Ltd.;

- (b) whether any consultancy agreement has been signed with the West German firm for the Koyna Project; and
- (c) if so, when this was done and whether the detailed project report was obtained within three months of the Agreement?

The Minister of Mines and Metals (Shri S. K. Day): (a) For the present, the Koyna Aluminium Project only has been assigned to Bharat Aluminium Company (Private) Limited for implementation. Technical and financial assistance for this Project will be available from West German and other European countries.

The Korba Aluminium Project. which will also be assigned to Bharat Aluminium Company (Private) Limited in due course, will be implemented with the Hungarian and U.S.S.R. technical and financial assistance: an agreement has been concluded with the concerned Hungarian Organisation for preparation of a detailed project report for the alumina plant. Certain parts of this project will however be prepared by the National Industrial Development Corporation Limited. Central Government а Undertaking. Hungarian financial assistance will be available for this part of the project.

The project report for the smelter and fabrication units of the project is proposed to be prepared by the concerned U.S.S.R. Organisation; negotiations in this respect as well as in respect of financial assistance are under way.

(b) and (c). An agreement was signed on 6-1-1966 between Bharat Aulminium Company (Private) Limited and Messrs. VEREINIGTE ALLUMINIUM-WERKE AKTIENGE-SELLSCHAFT of West Bermany. The

project report will be submitted by Messrs. VEREINIGTE ALMINIUM-WERKE AKTIENGESELLSCHAFT to Bhart Aluminium Company (Private) Limited three months after the return of West German experts who came to India following the signing of the agreement for collection of necessary data. The project report is due to be received by the middle of 1966.

Introduction of Express and Mail Trains

982. Shri Subodh Hansda: Shri S. C. Samenta: Shri Bhagwat Jha Asad: Shri M. L. Dwivedi: Shri P. C. Borooah:

Will the Minister of Railways be pleased to state:

- (a) whether there is a proposal to introduce new Express and Mail trains in different zones from the next Time Table;
- (b) if so, in which sections such trains will be introduced; and
- (c) whether the speed of the new as well as existing trains will also be accelerated from the next Time Table?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). Yes, it is proposed to introduce new Express trains in the time table to come into force from 1-4-86 as under:

Broad Gauge

- (i) An Express train between Madras and Hyderabad.
- (ii) An Express train between Madras and Cochin Harbour Terminus.
- (iii) An Express train between Madras and Howrah—this will run in lieu of an existing passenger train between Khurda Road and Howrah and from the same date existing Madras-Howrah Expresses will be converted into Janata Expresses.

- (iv) A bi-weekly Express train between Tatanagar and Waltair via Sambsipur and Titilagarh.
- (v) Janta Express train between Bombay Central and Viramgam—this will replace an existing train on Baroda-Ahmedabad and Ahmedabad-Viramgam sections.
- (vi) An Express train between Bangalore and Poons—this will replace a passenger train between Miraj and Poons.
- (vii) An Express train between Madras and Tiruchirapalli via main line
- (viii) A triweekly Express train between Lucknow and Kathgodam from 15-4-86 for the summer season only.
- (c) Yes, it is proposed to accelerate some of the existing trains and the journey time of the new trains will also be kept to the bare minimum as necessary for traiffic and operational requirements.

Bikaner-Delhi Mail Accident

923. Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Bhagwat Jha Asad:
Shri P. C. Borocah:
Shri Yashpal Singh:
Shri Hukam Chand
Kachhavaiya:
Shri Bade:
Shri Kindar Lai:
Shri Vishwa Nath Pandey:
Shri Ram Harkh Yaday:

Will the Minister of Rahways be pleased to state:

- (a) whether it is a fact that the Bikaner-Delhi Mail was derailed between Benisar and Sri Dungargarh stations near Bikaner on the 28th December, 1965;
- (b) if so, the causes of the accident;and

(c) the lose of life and property involved as a result thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) The accident occurred between Benisar and Sudsar stations.

- (b) The cause of the accident is under investigation.
 - (c) There was no loss of life.

The cost of damage to railway property was estimated at approximately Rs. 8,580.

Plate and Vessels Project

224. Shri Rameshwar Tantia:
Shri Mimatsingka:
Shri Narayan Reddy:
Shri Yashpal Singh:
Shri Balmiki:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Vishwa Nath Pandey:
Shri M. Rampure:
Shri Karni Singhii:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that India and Czechoslovakia have signed an agreement for setting up a plate and vessels project in the country; and
 - (b) if so, the main features thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). An Agreement has recently been entered into with M/s. Technoexport of Czechoslovakia for the preparation and supply of design documentation for a Heavy Plate and Vessels Project. The plant is envisaged to fabricate 23,000 tonnes per annum of heavy plate work and associated structurals. The project is estimated to cost about Rs. 13.5 crores and the value of output at full production would be about Rs. 10 crores.

Pig Iron Plant at Katni, M.P.

925, Shri Rameshwar Tantia: Shri Himstsingka: Shri Narayan Reddy:
Shrimati Maimoona Sultan:
Shri Shiva Dutt Upadhayaya;
Shri Hukam Chand
Kachhavaiya;
Shri Bade:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri Ravindra Varma:
Shri Uikey:
Shri A. S. Saigal:
Shri R. S. Tiwary:
Shri R. S. Tiwary:
Shri Chandak;

2329

Will the Minister of Iron and Steel be pleased to state:

Shri J. P. Jyotishi:

- (a) whether it is a fact that a pig iron plant is likely to be set up at Katni in Madhya Pradesh;
- (b) if so, whether this plant will be set up at the cost of the Centre or the State;
- (c) what kind of assistance the centre is likely to give; and
- (d) what will be the total output of the plant?

The Minister of Iron and Steel (Shri T. N. Siagh): (a) to (d). An application has been received from Director of Industries, Madhya Pradesh for the grant of an Industrial Licence for the manufacture of 300,000 tonnes pig iron per annum. This is under the consideration of the Government. The State Government is yet to submit the detailed project report on the scheme giving inter alia the proposed location of the plant, the process of manufacture, the details regarding financial and technical sollaboration etc.

Trade Pact with USSR.

926. Shri Rameshwar Tantia: Shri Himatsingka: Shri Narayan Reddy: Shrimati Renuka Barkataki: Shri Yashpal Singh:

Shri Balmiki:

Shri P. R. Chakraverti:

Shri K. N. Tiwary:

Shri Shree Narayan Das: Dr. P. N. Khan: Shri Subodh Hansda: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Ravindra Varma: Shri R. S. Pandey: Shri Rajeshwar Patel: Shri Onkar Lal Berwa: Shri Kolla Venkajah: Shri Laxmi Dass: Shrj Linga Reddy: Shri Bagri: Shri Kindar Lal: Shri Vishwa Nath Pandoy: Shri Tula Ram: Shri R. Barua: Shri Basumatari:

2330

Shri Lahtan Chaudhry:
Will the Minister of Commerce be

- (a) whether it is a fact that a trade agreement between India and U.S.S.R. was signed in January, 1966; and
- (b) if so, the main features of this agreement?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Yes, Sir

A New Five Year Trade Agreement between India and U.S.S.R. which aims at doubling the existing trade volume between the two countries by 1970 was signed at New Delhi, on January 7, 1966 by Mr. N. S. Pato-Soviet Minister of Foreign Trade on behalf of his country and Shri Manubhai Shah, Union Minister of Commerce on behalf of India. Simultaneously, letters were exchanged on the same day extending the validity of the Trade Agreement of 1963 upto the end of 1970 and detailed lists of goods for exports to U.S.S.R. during years 1966-70 and lists of imports therefrom during the same years were finalised and agreed upon. A Protocol on the Soviet dellvery of machinery & equipments during this period on long-term credit basis was also signed by the two Ministers.

The following are the main features of the documents signed:

- (i) the total volume of trade between the two countries which stood at Rs. 500 crores during the 1961-65 (Rs. 250 crores worth of exports to U.S.S.R. and Rs. 250 crores worth of imports therefrom) is expected to reach the figure of Rs. 1300 crores during five years 1966-70 (Rs. 650 crores each way).
- (ii) the volume of trade between the two countries which stood at Rs. 75 crores each way in 1964 will reach the level of Re. 150 crores each way by 1970. During the intervening period the volume of trade each way is expected to rise steadily to approximately Rs. 110 crores in 1966, Rs. 120 crores in 1967, Rs. 130 crores in 1968 and Rs. 140 crores in 1969.

In keeping with the principles accepted by the U.S.S.R. at the UN conference on Trade and Development, the recent Agreement also provides for a progressive increase in share of purchase of manufactured goods in our exports to that country. By 1970, it is estimated that such share will account for 40 per cent of our total exports to U.S.S.R. Among the products in which the Soviet side has shown interest are: electric lamps, refrigerators, electric fans, machine tools, automobile batteries, room air conditioners, vacuum flasks, linoleum PVC cloth, pigments, paints and and varnishes, steel and wooden furniture, palstic products, woollen, cotton and silk fabrics, garments, woollen and cotton knitwear, shoes, finished leather, machinemade woollen carpets, besides traditional items such as tea, coffee, spices, de-oiled cakes, raw wool, jute manufactures etc.

On the other hand, the Soviet side has agreed to supply machinery & equipments on long-term credits. U.S.S.R. will also supply under this Agreement, spares & components needed for matintaining the production programme of various projects set up in India with the Soviet assistance. In addition supplies of essential raw materials needed by Indian industries will be stepped up. These are: ferroalloys, special steel, tin plates, non-ferrous metals, sulphur, wood pulp, asbestog fibre, besides oil-products, fertilizers like ammonium sulphets, muriate of potash, newsprint etc.

Surplus Coal in Assam

927. Shri Rameshwar Tantia: Shri Himatsingka: Shri Onkar Lai Berwa:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether it is a fact that there is surplus coal in Assam;
- (b) whether 75 per cent of the quota of coal for sale has been given to one Company;
- (c) if so, whether Government realise its baneful effect on all other coal mines; and
- (d) whether the other coal mine owners have represented to Government for increase of their quotag and if so, whether Government have considered their representations?

The Minister of Mines and Metals (Shri S. K. Dey): Yes, Sir.

- (b) and (c). The allocations to various collieries in Assam are finalised only after full consultations with all the interests affected. One company was given 72 per cent of the quota of coal for sale, even though its production constituted 80 per cent of the total production.
- (d) Yes, Sir. The matter is under consideration in consultation with the coal producers in Assam and the State Government.

Jute Crep

928. Shri Himatsingka: Shri Rameshwar Tantia: Shri Onkar Lal Berwa:

2333

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Jute crop has been very poor this year; and
- (b) if so, what has been its effect on the jute industry?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) Yes, Sir.

(b) While the apprehensions of short crop resulted in some rise in prices of raw jute and jute goods the production and exports of jute goods in the country has increased.

Deaths on Railway Track

929. Shri Himatsingka: Shri Rameshwar Tantia: Shri Onkar Lal Berwa: Shri Narayan Beddy:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a recent survey has shown that one death occurs on rail track every third day in the Capital;
- (b) if so, what steps the Railway authorities are taking to check this;and
- (c) whether any enquiry has been conducted into the main cause of the accidents on the Railway tracks?

The Minister of State for Railways (Dr. Ram Subhag Singh): (a) Yes.

The following steps are being taken by the Railway Administration:—

- (i) at various spots caution boards have been provided;
- (ii) at places, frequented by the trespassers, tie-bar fencings

and foot-over bridges have been provided; and

233

- (iii) 'frequent announcements over microphones requesting public to use foot-over bridges for crossing from one plantform to another are made at Delhi and New Delhi Stations.
- (c) Yes, detailed enquiries are made by the police with a view to finding out its actual cause.

मंगेर में बन्दकों तथा राइफलों का निर्माण

- 930. भी मनु लिमये : नया उद्योग मंत्री 10 दिसम्बर, 1965 के तारांकित प्रश्न संख्या 773 के उत्तर के संबंध में यह बताने की क्रूपा करेंग कि :
- (क) क्या मुंगेर में काफी समय े उच्च श्रेणी की बन्दूके तथा राइफलें बनायं। जाती रही हैं:
- (ख) क्या इस कार्य में दक्ष व्यक्ति भ्राज-कल कठिन समय व्यतीत कर रहे हैं ;
- (ग) यदि हां, तो क्या सरकार उन्हें सहायता दे कर, सैनिक तथा धसैनिक कार्यों के लिए इन बन्दूकों का उत्पादन बढ़ाने की किसी योजना पर विचार कर रही है?

उद्योग मंत्री (भी दा॰ संत्रीचैय्या) : (क) भं (ग) जानकारी इक्टठी की जारही है ग्रीट यह सदन की मेज पर रख दी जायगी ।

साहिबगंज और किऊल के बीच शटल गाड़ी

- 931. श्री मबुलिमचे : नमा रेलवे मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या साहिबगंज श्रीर किठल (पूर्वी रेलवे) के बीच एक श्रीर शटल गाड़ी चलाने पर विचार हैं;
- (ख) यदिहां, तो इस बारे में घन्तिम निर्णय कव तक हो जायेगा; ग्रौर
- (ग) किस तारीख तक प्रस्तानित गाड़ी के चलने की संभावना है?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) जी नहीं।

(ख) भीर (ग). सवाल नहीं उठता।

अन्बई-विल्ली "डी-लक्स" वाड़ी के साथ जाने वाले ठिकट वरीक्षक

932. भी नवु लिक्क्ये : नवा रेलवे मंजी मह बताने की कृपा करेंगे कि :

- (क) क्या सम्बई-दिल्ली "कि-लक्स" गाड़ी के साथ जाने वाले टिकट परीक्षकों से कोई शिकायत या आवेदन प्राप्त हुआ है; भौर
- (ख) यदि हां, तो सरकार ने उनकी शिकायतें दूर करने के लिए क्या कार्यवाही की है ?

रेलवे मंत्रालय में राज्य-मंत्री (ड० राम सुभग सिंह): (क) भीर (ख). वम्बई नयी दिस्सी वातानुकूल एक्सप्रेस गाड़ी के साथ चलने वाले चल टिकट परीक्षकों की भीर से कोई शिकायत या भावेदन पक्ष नहीं मिला है।

किन्तु, पश्चिम रेलवे मजदूर संघ सं एक प्रभ्यावेदन मिला था जिसमें कहा गया था कि वम्बई-नयी विस्ली बातानुकूल एक्स-प्रेस गाड़ी द्वारा नयी दिल्ली पहुंचने वाले कर्मचारियों को प्राराम करन को सविधाएं मही मिलती । चल टिकट परीक्षक पश्चिमल कर्मचारी नहीं हैं इसलिए वे रिनग रूम की स्विधायों के हकदार नहीं हैं। फिर भी, परिचालन कर्मचारियों की धावश्यकताएं पूरी हो जाने पर उन्हें रिनग रूम में धाराम करने की सुविधाएं बी जाती हैं। दिल्ली में वर्तमान रिनग रूम सुविधाएं इतनी नहीं है कि परिचालन कर्मचारियों की धावश्यकताएं पूरी करने के बाद गैर परिचालन कर्मचारियों को जिनमें चल टिकट परीक्षक भी शामिल हैं, माराम की सुविधाएं दी जा सकें।

फिर भी, नीती के रूप में यह निर्णय किया गया है कि गैर-परिवालन कर्मवारियों की कुछ कोटियों को, जिनमें चल टिकट परीक्षक भी शामिल हैं, एसे स्टशनों पर जहां भाराम की सुविधाएं उपलब्ध नहीं है, वहां या तो उन्हीं इमारतों में या सुविधानु-सार दूसरी जगह कई चरणों के कार्यकम के अनुसार आराम घर बना कर, आराम की बुविधाएं दी जाये।

भिलाई इस्पात संयंव की बसों के पूर्वों की चोरी

933. भी हुफस चन्द कच्चवाय : भी बड़े : मी बुद्धचीर सिंह :

नया लोहा और इस्वात मंत्री 3 दिखम्बर, 1965 के प्रतारांकित प्रक्त संख्या 1792 के उत्तर के सम्बन्ध में यह बताने की क्षण करेंगे कि :

- (क) क्या किसाई इस्पात संयंक्ष के कर्मचारियों के लिए दी गई बसों के पुजों की चोरी के सम्बन्ध में दर्ज किये गयं 4 मामलों में धन्तर्यस्त ध्रपराधियों को इस बाच गिरफ्तार कर लिया गया है;
- (ख) यदि हां, तो उनके विरुद्ध कार्यवाही की गई है; भौर
- (ग) क्या गिरफ्तार किये गये व्यक्तियों
 में कुछ सरकारी कर्मकारी भी ै?

उद्योग और इस्पात मंत्री (श्री कि॰ ना॰ सिंह): (क) जी, नहीं। एक मामले में चुराया गया सामान प्राप्त हो गया था परन्तु प्रपराधी गिरफतार नहीं किया जा सका। दो मामलों पर कार्यवाही बन्द कर दी गई क्योंकि प्रपराधियों का मुराग नहीं मिला है। बौधे मामले की जांच की जा रही है।

(वा) भीर (ग). प्रक्त नहीं उठते।

भिलाई कारसाने के कर्मचारियों के लिये बसों की सख्या

934. श्री हुकम चन्द कल्लवाय : श्री बढ़े : श्री युद्धवीर सिंह :

क्या लोहा और इस्पात मंत्री 3 दिसम्बर, 1965 के अतारांकित प्रश्नसंख्या 1792 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) क्या भिलाई इस्पात कारखाने के कमेंचारियों के लिए रखी गई 37 बसें पर्याप्त हैं;
- (ख) क्या यह भी सच है कि बस-स्टापों की व्यवस्था काफी दूरी पर की गई हैं भीर कर्मनारियों को काफी भ्रमुविधा का सामना करना पडता है;
- (ग) क्या यह भी सच है कि कुछ कर्मचारी इन बसों का देर से चलने के कारण अपने काम के स्थानों पर ठीक समय में नहीं पहुंच पाते जिसके परिणामस्वरूप उन्हें उस दिन की मजूरी से झाब धोना पड़ता है; भीर
- (घ) क्या उनकी कठिनाइयों की ध्यान में रखते हुए बसों की संख्या में वृद्धि करने का विचार किया गया है धौर यदि इतो कव?

उद्योग धौर इस्पात मंत्री (धी विक नाक सिंह): (क) मिलाई में यातायात की साधारण धावस्यकता—सोबों को उनके निवास स्थान से काम के स्थान पर सेजाने के लिए चलाई गई बसों की संख्या पर्याप्त समझी जाती है।

(ख) याकायाक की सचनता को देखते हुये बस-स्टाप बनाय गये हैं। ऐसी जगहों में जहां यातायात बहुत सधन है वहां काफी मजदीक नजदीक बस स्टाप बनाये गये हैं यातायात की भावश्यकताओं को देखने हुये इस बात पर समय समय पर विचार किया जाता है।

(ग) जी, नहीं।

(घ) वर्तमान 37 बसों में बृद्धि करने का कोई विचार नहीं है। खराब बसों को बदलने के लिए एक प्रावस्था- माजित कार्यंकम बनाया गया है। चार बसों के, जिनके लिए प्रापातिक रियति से पहले प्रावं र दिया गया था भी छ ही भिलाई पहुंच जाने की संभावना है। प्रावस्था भाजिक कार्यंकम के भनुसार और बसों के लिये भी आ खंद दे दिये गये हैं।

स्कूटर के पूजों के निर्माण

935. भी हुकम चन्द कह्नवाय : श्री बड़े ! श्री युद्धवीर सिंह : भी रामेश्वरानम्ब : भी मोंकारलाल बेरवा : भीमती सावित्री निगम : भी म० सा० द्विवेरी ! श्री भागवत झा झाजाव भी स० च० सामम्ब : भी सुबोध हंसदा :

क्या उच्चोग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने स्कूटर के पुष्पें का विदेश से झायात न करके उन्हें देश में ड्वी बनाने की कोई नई नीति बनाई है;
- (ख) यदि हां, तो उसका व्योराक्या है; भौर
- (ग) क्या इस तरह स्रविक स्कूटर बनाये जा सकेंगे भौर यदि हा, तो कितके स्रविक ?

उद्योग मंत्री: (श्री दा० संजीवैया) : (क) और (ख) सरकार की निश्चित नीति के ग्रंग के रूप में देश में स्कूटरों के पुर्जीका प्रधिकाधिक उत्पादन करने के लिए प्रोत्साइन देकर स्कूटरों के पुजें देश में ही प्रधिक बनाने के लिए निरन्तर प्रयास किया जा रहा है। इसके परिणामस्वरूप 1963 में जटा विभिन्न किस्मों के स्कूटरों में देशी हिस्से का उत्पादन 60-75 प्रतिशत या 1965 में बढ़ कर 80-86 प्रतिशत हो गया । प्रब बहुत थोड़े पुजों का स्रायात किया जा रहा है तथा इन पुर्जी का भी देश में ही उत्पादन करने के लिए क्षमता स्थापित करने के सम्बन्ध में कदम उठाये जा रहे हैं।

(ग) मुख्य रूप से उपरोक्त कदमों के परिणामस्वरूप पिछले कुछ वर्षों में स्कटरों का उत्पादन उत्तरोत्तर बढ़ता गया है।

> 1963 . 17,123 1964 . 23,640 1965 . 27,948

कक्ने माल तथा धन्य ऐसी वस्तुघों के घायात के लिए जो देश में उपलब्ध नहीं हैं पर्याप्त विदेशी नुद्रा को ध्यान में रखते हुए देश में ही ग्रधिकतम पुजें बनाने ग्रीर उनका उत्पादन करने के लिए इस दिशा में प्रस्थेक सम्मव प्रयास किया जायेगा ।

घट्टमवाबाव-विल्ली एक्सप्रेस रेलगाड़ी की दूर्घटना

936. श्रीबड़े : भी हुकम चन्द कस्रवाय : भी युद्धवीर सिंह:

क्या रेलवे मंगी 3 दिसम्बर 1968 के भतारांकित प्रश्न संख्या 1772 के उत्तर के सम्बन्ध में यह बताने की क्रुपा करेंगे कि :

(क) क्या 21 **भक्टू बर** 1965 को महमदाबाद-दिल्ली एक्सप्रेस रेलगाड़ी के बुर्चंटना होने के परिणामस्वरूप जक्मी हुए 9 व्यक्तियों को कोई प्रतिकर विया गया है;

- (ब) इस दुर्बटना के लिए जिम्मेबार व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है:
- (ग) क्या दुर्घंटना के समय कुछ यादियों का सामान भी चुरा लिया गया था; भौर
- (घ) यदि हां तो इसका व्यौरा क्या है भौर रेलवे की सम्पत्ति को यदि कोई हानि हुई है तो कितनी?

रेलवे मंत्रालय में उपमंत्री (भी जान नाय): (क) जी नहीं।

- (ख) जिन कर्मचारियों का इस दुर्घटवा में हाथ या उनके विरुद्ध पुलिस ने मापराधिक कार्यवाही शुरू कर दी है।
- (ग) भीर (घ) यात्रियों के सामान बुराये जाने की कोई रिपोर्ट नहीं है। रेल सम्पत्ति को लगभग 2,548 बपये की श्राति का भनुमान है।

भिलाई इस्पात संयंत्र के कर्ववारी

937. भी युद्धवीर सिंह: भी हुकम चन्द कस्त्रवाय :

न्या लोहा भौर इस्पात मंत्री 3 दिसम्बर 1965 के भतारांकित प्रश्न संख्या 1792 के उत्तर के सम्बन्ध में यह बताने की क्रपा करेंगे कि :

- (क) इस समय भिलाई इस्पात संयंत्र में बेणी एक, दो, तीन श्रीर चार में ग्रलग ग्रलव कितने व्यक्ति काम कर रहे हैं; भौर
- (ख) उनके लिए जिन 37 बसों की मुविधामों की व्यवस्था की गई है उनसे कितने कर्मवारी लाम उठा रहे हैं ?

सोहा और इस्पात मंत्री (भी त्रि॰ मा॰ सिंह) : (क) भिलाई इस्पात कारखाने में 1-1-1966 को नियमित स्प से काम करने बाले कर्मवारियों की कुल संख्या 32,055 थी जिनमें 17,83 प्रथम श्रेणी, 42 द्वितीय श्रेणी, 19,569 तृतीय श्रेणी **भी**र 10,661 **पतु**ई

बेगी के कर्मचारी हैं। इनके प्रलावा 18,907 वर्कचार्जंड ग्रीर नान-मस्टर-रोल कर्मचारी हैं जिन में 11,161 तृतीय श्रेणी के हैं ग्रीर 7,746 चतुर्य श्रेणी के ।

(ख) इस समय 5,076 कर्मचारी प्रायोजना की बस मुविधामों का लाभ उठा रहे हैं।

संसद् सदस्यों के लिये कारों का नियतन

938. श्री बड़े: श्री हुकन चन्द कछ्वाय: श्री बढ़बीर सिंह:

क्या उद्योग मंत्री 3 दिसम्बर 1965 के भतारांकित प्रश्न संख्या 1793 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) जिन 443 कारों का नयतन संसद सदस्यों को किया गया है उन में से कितनी संसद सदस्यों के पास इस समय मौजूद हैं;
- (ख) क्या सरकार को विदित है कि बहुत से सदस्यों ने प्रपनी कारें मुनाफा लेकर बेच दी हैं; धौर
- (ग) यदि हां, तो उनकी संख्या कितनी है ?

उच्चोग मंत्री (श्रीदा॰ संजीवेया): (क) मंत्रालय के पास यह जानकारी उपलब्ध नहीं है।

- (खा) जी नहीं।
- (ग) प्रश्न ही नहीं उठता।

बुर्गापुर इस्पात कारकाने में दुर्घटना 939. भी मुद्धवीर सिंह : भी हकम चन्द्र कड्सवाय :

न्या स्तोहा और इस्पात मंत्री 3 दिसम्बर, .1965 के मनारांकित प्रश्न संख्या 1773 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) दुर्गापुर इस्पात कारखाने में मरने बाले छः व्यक्तियों के परिवारों को ग्रामी तक प्रतिकर न देने के क्या कारण हैं; ग्रीर
- (ख) क्या सरकार ने इस दुर्बटना के लिए जिम्मेदार व्यक्तियों के नामों का पता लगा लिया है?

लोहा और इस्पात मंत्री (भी वि॰ ना॰ सिंह): (क) मृत कर्मकारों के परिवारों को प्रतिकर देने के लिए कलकत्ता के कर्मकार प्रतिकर प्रायुक्त के पास 41,000 रुपय की रकम पहले ही जमा कर दो गई है।

(ख) दुर्गापुर इस्पात कारखाना निर्माणी-निरोक्षक, ध्रसंसोल की रिपोर्ट की प्रतीक्षा कर रहा है जिसने मामले की जांच की थी।

Handloom Export Prometion Council

946. Shri Kolla Venkalah:

Shri M. N. Swamy:
Shri Laxmi Dass:
Shri Yashpal Singh:
Shri Balmiki:
Shri Vishwa Nath Pandey:
Shri Bagri:
Shri Kishen Pattnayak:
Dr. Ram Manobar Lohia:
Shri Vishram Prasad:
Shri Utiya:
Shri Ram Sewak Yaday:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 510 on the 12th November, 1965 and state:

- (a) whether any decision regarding the representation of the Andhra Handloom Weavers' Co-operative Society Ltd., Vijayawada on the Handloom Export Promotion Council has been taken;
- (b) if so, the nature of the decision; and

(c) if the reply to part (a) above be in the negative, the reasons for the delay?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

- (b) As there is no vacancy at present on the Committee of Administration of the Handloom Export Promotion Council, it has not been possible to nominate the representative of the Andhra Handloom Weavers' Cooperative Society Ltd., Vijayawada on this Committee. A representative of the Society is however, being invited to be present at all meetings of the above Committee.
 - (c) Does not arise.

Accumulation of Handloom Cloth in Andhra Pradesh

941. Shri Kolla Venkalah: Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Commerce be pleased to state:

- (a) whether Government are aware that accumulation of huge stocks of handloom cloth, especially of 'Bleeding Madras' type of cloth, has led to unemployment among the weavers in Andhra Pradesh;
- (b) whether any representations have been received by Government either for the grant of loans, free of interest, to the weavers' societies for stocking and marketing or for outright purchase by Government through the State Trading Corporation: and
 - (c) # so, the action taken thereon?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

(b) Yes, Sir.

(c) The suggestion for the grant of loans to the weavers societies for stocking and marketing of cloth was received from the Andhra Pradesh Handloom Weavers Cooperative Society, and they were advised to approach the State Government in this connection.

The suggestion of outright purchase by Government through the State Trading Corporation was also made by the above Society and was considered by the Government of India The Handicrafts and Handloom Corporation of India were asked to purchase substantial quality of this type of cloth. They have already purchased 4.9 lakh yards of this cloth. Besides, the Corporation has also announced a "Special Marketing Scheme" by which the Corporation would purchase standard varieties of Bleeding Madras cloth from Weavers Organisations including Cooperatives and Master-Weavers.

Dantewara-Bhadrachellam Railway

942. Shri Kolla Venkajah: Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 149 on the 5th November, 1965 and state:

- (a) whether the Engineering Report and construction estimates regarding the Dantewara-Bhadrachellam line have been prepared;
- (b) whether the Survey reports on this line have been examined by the Railway Board;
- (c) if so, what are the points which emerged in the examination and
- (d) whether any decision has been taken regarding the construction of the line and the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) to (d). The engineering and traffic

survey reports for this line are under the scruting of the Railway Board and a decision regarding its construction is yet to be taken.

Hariana Express

943. Shri Vishram Prasad: Shri Yashpal Singh: Shri Bagri: Shri Kishen Pattnayak: Dr. Ram Manchar Lohia: Shri Utiva: Shri Ram Sewak Yaday:

Will the Minister of Bailways be pleased to state:

- (a) whether it is a fact that the Hariana Express, which starts from Delhi and terminates at Sirsa, is proposed to be extended to Bhatinda: and
 - (b) if not, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhar Singh): (a) No.

(b) There is no traffic justification for the extension of Delhi-Sirsa Hariana Expresses to and from Bhatinda.

निर्यात संवर्धन

944. भी घौंकार लाल बेरवा : भी हुकम बन्द कच्चवाय :

क्य वारिएज्य मंत्री यह बनाने की कृपा करेंगे कि:

- (क) क्या यह सब है कि उन देशों में भारतीय फर्मों के कार्यालय नहीं हैं. जिनकी भारतीय माल का निर्यात नहीं किया जाता:
- (ख) यदि हां, तो इसके क्या कारण हैं: मीर
- (ग) उन देशों को निर्यात बढ़ाने हेल् प्रात्साहन देने के लिये सरकार क्या कार्यवाही कर खो है ?

वारिएज्य मंत्री (श्री मनुभाई शाह) : (क) तथा (ख). भारताय फर्में, उन देशों में कार्यालय खोलतः व्ही हैं जिनको निर्यात किया जाता है तथा जिन देशों की निर्यात की गम्भावनाएं निश्चित हो चकी है। ये कार्यालय परम्परागत बाजारों के निर्यात में वृद्धि करने तथा अपरम्परागत बाजारों को दंदने के विचार से स्वोले जाते हैं।

- (ग) जिन देशों में ग्रब तक भारतीय फर्मों ने कार्यालय नहीं खोले हैं उन देशों को निर्यात में विद्ध करने के लिये श्रुकार द्वारा उठाये गये मुख्य कदमों में निम्नलिखित ž :--
- (1) विदेशस्थित अपने वाणिज्यिक प्रति-निधियों दारा सरकार बाजार सर्वेक्षण कराती है जिसके श्राधार पर बाजारों की क्षमता के बारे में भारतीय फर्मी को सलाह दी जाती है।
- (2) सरकार को सहायता से, विभिन्न निर्यात सम्बर्धन परिषदें, भारतीय उत्पादों के लिये बाजार ददने के उद्देश्य से विभिन्न देशों में बाजार सर्वेक्षण करती हैं तथा ऐसे सर्वेक्षणों के परिणाम हमारे निर्यातकों को उपलब्ध किये जाते हैं ।
- (3) वाणिज्य मंत्रालय द्वारा प्रति सप्ताह एक "इण्डियन एक्सपोटं सावस बुले-टिन" निकाली जाती है जिस में विदेशों को निर्यात के भवसरों के विस्तृत विवरण दिये जाते हैं।
- (4) प्रपने नियातों को बढावा देने के लिये, इन देशों में से कुछ में, सरकार द्वारा तमा सरकार की सहायता से, व्यापारिक मेलों तथा प्रदर्शनियों की भारतीय परिषद द्वारा प्रदर्श्वनियां भी संगठित की जाती हैं।

रेलों के महाप्रवन्त्रकों (अनरत मैनेजरों)

945. भी घोंकार लाल बेरवा भी हरूमचन्द रुखवाय :

क्या रेलचे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में 30 नवम्बर, 1965 को रेलों के महाप्रबन्धकों (जनरल मैनेजरों) की बैठक हुई थी, जो बीन दिन तक चली: भौर
- (ख) यदि हां, तो उसमें किन-किन विचयों पर विचार किया गया ?

रेलचे मंत्रालय में राज्य मंत्री (डा॰ राम सूभग सिंह): (क) जी हां। रेलवे बोर्ड के साथ जनरल मैनेजरों की बैठक 29, 30 नवम्बर भीर 1 दिसम्बर, 1965 को हुई।

(स्त्र) इसमें इन विषयों पर विचार किया गया :--रेलों के परिवहन कार्य की सभीका, रेल दुर्घटना समिति को सिफारिशों का कियान्वयन, रेलों पर संरक्षा ग्रमियान. रेल पय धन् रक्षण के बेहतर तरीके, रेल इंजनों, बवारो डिब्बों ग्रौर मालडिब्बों का परिचालन भौर मनुरक्षण, डिविलोकरण भौर विजली-करण के लिए सुविधाएं भौर कर्मवारियों के लिए बायोजन, कारखानों में उत्पादन भौर प्रोत्साहन योजना की प्रगति, रेलवे भंडार श्रीर उपस्कर में ग्रात्मनिर्भरता, स्वीकृत रकम से निर्माणकार्यं की लागत मधिक न होने पाये. इस बात को मुनिश्चित करने के लिए किये जाने वाले उपाय, रेलवे के संचालन में कार्य भ्रध्ययन पद्धति का भ्रपनाया जाना, सेवा के स्तर में सुधार की प्रगति भौर योजनावद्व निवेश भीर व्यय में मितव्ययिता ।

रेलवे द्वारा प्रयोग किया जाने वाला स्वदेशी

- 946. भी घोंकार लाल बेरवा: क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या रेलवे बोडं रेलवे की प्रावश्य-कता की उपकरणों सम्बन्धी विभिन्न वस्तुमी के निर्माण में आयात किये गये सामान की बजाय देण में बना सामान प्रयोग में लाने की संभावना पर विचार कर रहा है:
- (ख) यदि हां, तो इससे कितनी विदेशी मुद्रा बचेगी; ग्रीर
- (ग) इस मामले में सरकार ने क्या निर्णय किया है ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुमग सिंह) : (क) से (ग). कुछ समय से रेलवे बोर्ड देश में रेलवे उपस्करों के निर्माण को प्रोत्साहन देने की नीति का ग्रनसरण करता रहा है । देश में रेलवे उपस्करों का निर्माण विकसित करने ग्रीर विशेष रूप से देश में पहली बार बनाये जा रहं उपस्करों के सम्बन्ध में उद्योगों की सहायता भीर सलाह देने के लिए रेलवे बोर्ड में एक 'विशेष विकास समन्वय कक्ष' काम कर रहा है। उद्योगों के साथ सम्पर्क बनाये रखने के लिए 19 57 में भारतीय रेल उपस्कर मलाहकार समिति बनायी गयी, जिसकी क्षेत्रीय समितियां दिल्ली बम्बई, कलकत्ता भीर मद्रास में हैं। इन समितियों में निर्माता धीर इंजीनियरिंग संस्वाधों उत्पादकों धीर सम्बन्धित सरकारी विभागों के प्रतिनिधि रखे गये हैं। देश में रेलवे उपस्करों के निर्माण की समता विकसित करने की दिणा में इन समितियों की कार्यवाही बहुत ही उपयोगी रही है। विदेशी मद्रा की कठिन स्थिति को देखते हुए सारमनिर्भरता ग्रिभियान को धौर तेज कर दिया गया है सौर विदेशों में मंगाये जाने वाले उपस्करों की जगह देशी उपस्करों के निर्माण की क्षमना तेजी से निकसित करने के लिए क्षेत्रीय रेलों भीर उत्पादन यनिटों में

विशेष ग्रनभाग स्थापित रिये गये हैं। विदेशों में मंगाये जाने वाले उपस्करों पर कड़ा नियंत्रण रखा जाता है भीर केवल उन्हीं उपस्करों को बाहर से मंगाने की अनुमति दी जाती है, जिनका भ्रायात स्रनिवायं है।

यह उल्लेखनीय है कि इस प्रकार की सम्मिलित कार्रवाई का ग्रन्छा परिणाम निकला है और 64-65 में रेलों दारा खरीदे गर्थ सामान का लगभग 9 0 प्रतिशत देणी कारखानों में तैयार किया गया था। धाणा है, चौथी योजना के घ्रांत तक रेलवे उपस्करों का भ्रायात केवल कुछ भ्रत्यन्त विशिष्ट या स्वामित्वाधीन मदों तक सीमित रहेगा ।

Industrial Development in Bihar

947. Shri P. R. Chakraverti: Shri K. N. Tiwary:

Will the Minister of Industry pleased to state:

- (a) whether the attention of Government has been drawn to statement made by the Chief Minister of Bihar on December 21, 1965 while inaugurating the annual general meeting of the Bihar Industries Association at Patna; and
 - (b) how far it is true that lack of adequate appraisal of the State's needs and requirements by the Centre is responsible for the satisfactory situation in the industrial progress in Bihar?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). Ministry is not aware of the statment referred to. The Association has, however, forwarded to this Ministry a copy of the Resolution passed at the annual general meeting of the Bihar Industries Association, urging the State Government to take up Bhiar's case for industrial development more strongly with the Centre. No communication on the subject has been received from

the State Government. An appraisal of the State's needs is always undertaken by the Centre during the discussions about their annual Plans and Five Year Plans with the Planning Commission, in which the representatives of the State Government and various concerned Ministries associated.

Psychological Test on Railway

948. Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri D. N. Tiwary: Shri Bibhuti Mishra:

Will the Minister of Railways be pleased to state:

- (a) whether Pointsmen and Cabinmen of the South Eastern Railway have been subjected to psychological tests to find out common failings resulting in accidents;
- (b) whether such tests are being organised as a part of the Railway intensive drive to ensure safety in operation:
- (c) whether the psycho-technical cell of the Railway Board has developed apparatus to test psycho-physical abilities required in safe performance of duties; and
- (d) whether the apparatus been standardised?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Not yet, although this is proposed to be done shortly.

- (b) Yes. To start with psychological tests are being administered to the staff of a few railways only.
 - (c) Yes.
 - (d) It is being standardised.

Arrears of Electricity Due from Hindustan Steel Ltd.

949. Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri D. N. Tiwary:

Shri P. H. Bheel: Shri Narasimha Reddy: Shri Bhagwat Jha Arad: Shrt S. C. Samenta: Shri Subedh Hansda: Shri Decasatha Debc

Will the Minister of Iron and Steel be pleased to state:

- Govern-(a) whether the Orissa ment have moved the Union Government for the realisation of the arrears of electricity duty of Rs. 1.69 crores due from the Hindustan Steel Limited, Rourkela:
- (b) whether the State Government had at one stage, threatened to cut off the power supply from Hirakud:
- (c) whether the State Government desisted from taking this step on the intervention of the Centre, which proposed to settle the dispute by negotiations; and
- (d) if so, the result of the negotiations?

The Minister of Iron and Steel (Shri T. N. Singh); (a) to (c). Yes, Sir. A sum of Rs. 98:5 lakhs was claimed by the State Government as duty payable by the Rourkela Steel Plant on electricity generated by the Steel Plant but the latter, after obtaining legal advice, contended that amount was not due. The matter has been referred to the Chief Minister of Orissa by the then Minister for Steel and Mines and is under State Government's consideration. ever following a threat by the State authority to discontinue electricity supply to the steel plant, the Rourkela Steel Plant had to make a payment of Rs. 65 lakhs in all.

(d) The State Government apprised of the legal position by the Chairman, Hindustan Steel Limited and also by the Government of India. No reply has yet been received from them.

Export of Textiles to U.K.

950. Shri P. R. Chakraverti: Shri K. N. Tiwary: Dr. L. M. Singhvi: Shri Mahesway Naik: Shri Subodh Hansda: Shri S. C. Samanta: Shri Bhagwet Jha Asad: Shel M. L. Dwivedi: Shrt P. C. Berooah: Shri Madhu Limeye: Shei Kishen Pattuarak: Shri Bibhuti Mishra: Shri A. K. Gopalan: Shri Sidheshwar Prasad:

Will the Minister of Commerce be pleased to state:

- (a) whether the British Government has agreed to allow India to export cotton textiles and yarn to the United Kingdom;
- (b) if so, how far the terms of agreement have been modified to augment the annual quota of exports. taking into account the growth in the domestic consumption in U.K.; and
- (c) whether the British Government has agreed to regulate imports of textiles from the developed countries on the lines suggested by India?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). Discussions have been taking place with the British Government with a view to concluding an agreement regarding the export cotton textiles and yarn to the United Kingdom during the period 1966 to 1970. Pending the conclusion of the agreement, the British Government have allowed an interim quota, equal to half the 1965 quota for cotton textiles and yarn, to be exported during the first half of the quota year 1966. The discussions cover all relevant aspects of the import of textiles into the U.K. including import from developed countries.

Self-sufficiency on Railways

2353

951. Shrl D. C. Sharma: Will the Minister of Railways be pleased to state:

- (a) whether a special unit has been set up to keep a watch on the mainteance imports and for advising and assisting the Railways in their efforts to achieve self-sufficiency; and
 - (b) if so, the details thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). A Development Coordination Cell has been functioning in the Railway Board for some time, for promoting the indigenous development of Railway equipment, and affording help and advice to industries, as necessary, especially for items being manufactured for the first time. In order to accelerate the drive for self-sufficiency, Special Cells have been set up in the Zonal Railways and Production Units for speeding up the development of indigenous substitutes for imported items and for keeping a careful check on imports. A section has also been set up in the Development Cell in the Board, for keeping a check on maintenance imports, and for assisting and advising the Zonal Railways and Production Units, in their efforts to achieve self-sufficiency.

Pulp Unit in U.P.

953, Shri Bagri: Dr. Ram Manchar Lohia: Shri Yashpal Singh:

Will the Minister of Industry be pleased to state:

(a) the stage at which the proposal to set up a bagasse based plup unit

in Uttar Pradesh and Bihar region stands at present:

2354

- (b) whether any other schemes to set up Agro-Industries in Uttar Pradesh have also been finalised; and
 - (c) if so, the details thereof?

The Minister of Industry Sanjivayya): (a) to (c). A team of experts from M/s. Simon Engineering of U.K. and the Cia Industrial de San Cristobal, Mexico, has been entrusted with the work of preparation of a detailed project report, in the U.P./Bihar areas based on bagasse in association with this Ministry, National Industrial Development Corporation and the Directorate General of Technical Development. The preliminary study made by the N.I.D.C. is being used by this team as basic data. This team is now in India and is visiting prospective sites. Their report is likely to be received by April-May 1966. At present this is the only scheme under consideration.

Silk known as Mysore Princess

953. Shri Bagri: Dr. Ram Manchar Lohia: Shri Yashpal Singh:

.. Shri Yashpal Singh: Shri Balmiki:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 2238 on the 10th December, 1965 and state the results of experiments made in the Central Sericultural Research and Training Institute, Mysore to explore commercial potentialities of the new variety of silk known as Mysore Princess'?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): The field trials of the new race known as 'Mysore Princess' are still in progress. The results will be examined by the Expert Committee of the Central Silk Board after the field trials are completed.

Nepa paper Mills

954. Dr. Ram Manohar Lohia: Shri Bagri: Shri Kishen Pattnayak: Shri Ram Sewak Yadav: Shri Yashpal Singh:

Will the Minister of Industry be pleased to state:

- (a) whether Government have placed an order with a Finnish firm for paper weighing machinery and other plant equipment for NEPA Paper Mills;
- (b) whether it will increase the production of newsprint and, if so, by how much; and
- (c) when India will become selfsufficient in newsprint?

The Minister of Industry (Shri D. Sanjivayya): (a) Nepa mills have placed orders with Wartsila, Helsinki, Finland for Stock Preparation, Paper Machine and Finishing House Machinery only. No order for Weighing machinery has been placed.

- (b) Yes, Sir. It is expected that with the installation, commissioning and further alterations to the existing machinery, the production of newspirit will increase from 30,000 tonnes to the planned target of 75,000 tonnes per annum.
- (c) No definite date can be given at present, but every effort is being made to achieve self-sufficiency as soon as possible.

Sale of Cement

955. Shri Kishen Pattnayak:
Shri Bagri:
Dr. Ram Manchar Lohia:
Shri Ram Sewak Yadav:
Shri S. M. Banerjee:
Shri Linga Reddy:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri Subodh Hansda:
Shri S. C. Samanta:

Shri Prakash Vir Shastri:
Shri Hukam Chand
Kachhavaiya:
Shri Jagdev Singh Siddhanti:
Shri Shree Narayan Das:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri P. B. Chakraverti:
Shri Kappen:
Shrimati Akkamma Devi:
Shri D. D. Puri:
Shri Man Singh P. Patel:
Shri M. L. Jadhav:
Shri Kajrolkar:

Shri R. Ramanathan Chettiar:

Shri Madhu Limaye:

Will the Minister of Industry be pleased to state:

- (a) whether the control on the sale of Cement has been removed in the country;
- (b) the steps taken by Government to ensure its proper and fair distribution to the consumers;
- (c) whether those persons will be given preference to purchase cement who had registered their names for the supply of cemen with the Civil Supplies Department in Delhi; and
 - (d) if not, the reasons therefor?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

- (b) In pursuance of a suggestion given to them by Government the cement manufacturers have formed the Cement Allocation and Co-ordinating Organisation which is now arranging cement distribution throughout the country. The Organisation has assured Government to maintain broadly the past pattern of supplies to all States and different categories of consumers and improve upon it, additional production permitting.
- (c) Yes, Sir. It will, however, be necessary for such persons to register their demands with the selling agents of the producers.
 - (d) Does not arise.

Cement Factories

956, Dr. Ram Manohar Lohia: Shri Bagri: Shri Kishen Pattnayak: Shri Ram Sewak Yadav: Shri Yashpal Singh: Shri Balmiki: Shri Vishwa Nath Pandey: Shri P. C. Borocah: Shri D. C. Sharma:

Will the Minister of Industry be pleased to state:

- (a) the number of cement factories proposed to be set up in the country during the Fourth Five Year Plan;
- (b) the States in which these will be set up:
- (c) whether Punjab will also be considered for setting up of a cement factory; and
- (d) the total increase in the production of cement likely to be achieved by these factories?

The Minister of Industry (Shri D. Sanjivayya): (a) to (d). The target for cement capacity for the Fourth Five Year Plan has not yet been finally fixed. Normally a standard cement factory is for a capacity of 200,000 tonnes per annum and the number of factories on this basis to be set up during the Fourth Five Year Plan will depend on the target for the Plan period. Applications for grant of industrial licences for setting up cement factories in any part of the country, including Punjab, are considered subject to the adequate availability of raw materials of suitable quality, transport facilities, power etc.

Manufacture of Watches

957. Shri Kishen Pattnayak: Shri Bagri: Dr. Ram Manohar Lohia: Shri Ram Sewak Yadav: Shri Yashpal Singh: Shrt Vishwa Nath Pandey:

Shri Ramchandra Ulaka: Shri Dhuleshwar Moona:

Will the Minister of Industry be pleased to refer to the reply given to Starred Question No. 191 on the 12th November, 1965 and state:

- (a) whether the proposals regarding the Swiss and Soviet collaboration in the manufacture of watches in India have since been finalised:
- (b) if so, the progress made so far in setting up a factory; and
- (c) the time by which it is likely to go into production?

The Minister of Industry (Shri D. Sanjivayya): (a) Not yet, Sir.

(b) and (c). Do not arise.

Directorate General of Technical Development

958. Shri Balmiki: Shri Bagri: Dr. Ram Manchar Lohia: Shri Yashpal Singh: Shri Karni Sinchii: Shri Vishwa Nath Pandey:

Will the Minister of Supply and Technical Development be pleased to refer to the reply given to Unstarred Question No. 458 on the 12th November, 1965 and state:

- (a) whether the remaining 39 recomendations of the study team appointed in respect of the Directorate-General of Technical Development have since been considered by Government:
- (b) if not, the reasons for the delay; and
- (c) the time by which these will be finalised?

The Minister of Supply, Technical Development and Social Welfare (Shri Raghuramaiah): (a) to (c). remaining recommendations are still under consideration. Some of the

recommendations have raised questions of policy affecting a number of Ministries and are being considered in consultation with those Ministries.

Export of Marine Products

959. Shrimati Renuka Barkataki: Shri Ravindra Varma: Shri R. S. Pandey: Shri Rajeshwar Patel: Shri R. Barua:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Indian exports of marine products have fallen during 1965; and
- (b) if so, the reasons for the fall in exports?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). No Sir; on the contrary there has been a slight increase. Exports during 1965 were Rs. 6.92 crores as against Rs. 6.85 crores in 1964.

Japanese Paper and Pulp Industry Mission

960. Shrimati Renuka Barkataki:
Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Shri Yashpal Singh:
Shri Bagri:
Shri Vishram Prasad:
Dr. Ram Mamohar Lohia:
Shri Kishen Pattnayak:
Dr. P. N. Khan:
Shri Subodh Hansda:
Shri Ravindra Varma:
Shri Rajeshwar Patel:
Shri R. S. Pandey:
Shri R. Barua:

Will the Minister of Industry be pleased to state:

- (a) whether a Japanese Paper and Pulp Industry Mission recently visited India on the invitation of the Union Government; and
- (b) if so, the main recommendations made by that Mission to Government?

The Minister of Industry (Shri D. Sanjivayya): (a) No such team has been invited by the Union Government.

(b) Does not arise.

उत्तर प्रदेश में हैक्टरों और धन्य कृषि उपकरनों का निर्माण

961. भी भ० ला० हिबेदी:
भी भ० चं० वषधा:
भी भागवत का भाजाद:
भी सुबोध हंतदा:
भी स० चं० सामन्त:

क्या उच्चोग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या उत्तर प्रदेण सरकार ने कृषि उत्त्यादन बढ़ान के उहेश्य से उत्तर प्रदेश में ट्रैक्टरों भीर भ्रन्य कृषि उपकरणों के निर्माण के लिये कारखाने स्थापित करने के निर्ध केन्द्रीय सरकार में प्रार्थना की है; थीर
- (ख) यदि हां, तो इस मामले में सरकार ने क्या निर्णय किया है ?

उद्योग मंत्री (की दा० संजीदेय):
(क) प्रीर (ख). उत्तर प्रदेश सरकार ने प्रमुरोध किया है कि मझोले कृषि ट्रैक्टर बनाने के लिये मरकारी क्षेत्र के कारखाने की स्थापना उत्तर प्रदेश में की जाये। मभी बातों का ध्यान रखते हुए प्रभी यह प्रक्न विचाराधीन है कि इस कारखाने की स्थापना किस स्थान पर की जाये।

बंती के लिए विजली से बनने वाले हल बनाने के लिए एक कारखाना स्थापिन करने के सम्बन्ध में भारत नरकार ने उत्तर प्रदेश के उद्योग निदेशक की प्रार्थना सिद्धान्त रूप में स्वीकार कर ली है। राज्य सुरकार से भागे का भीर स्थोरा प्राप्त होने की भनीका की जा रही है।

रेलवे प्लेटफार्मी पर फेरीवाले

962. श्री म० ला० द्विबेटी : श्री प्र० च० बरुमा : श्री भागवत हा म्राजाद : श्री स० च० सामन्त :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या विभिन्न स्टेशनों के प्लेटफार्मों पर निजी ठेकेदारों या फेरी बालों द्वारा बेचे जाने वाले पेय भीर खाद्य रदार्थों की जो घटिया किस्म के भीर गिलावट वाल होते हैं समय समय पर जांच की जाती है;
- (ख) क्या सरकार को मालूम है कि उपरोक्त ठेकेदार स्थानीय रेल कर्मकारियों को पेय तथा खाद्य पदार्थ मुक्त या कम मूल्य पर देकर उनका समर्थन प्राप्त कर लेते हैं श्रीर यात्रियों को घटिया माल बेचने हैं; श्रीर
- (ग) रेलवे स्टेशनो पर शृद्ध और पवित्र पंथ अथवा खाद्य वस्तुए बेबी नायें, यह सुनिश्चित करने के लिए रेलवे प्रशासन द्वारा कोई फदम न उठाये जाने के क्या कारण हैं !

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह): (क) जी, हां । वर्तमान घादेशों के घनुसार खान-पान/खोमचे के ठेकेदारों को रेलवे स्टेशनों पर बिकी के लिए घच्छे किस्म की खाने-पीने की चीजें उपलब्ध करनी पड़ती हैं। इस सम्बन्ध में वाणिज्य घीर स्वास्थ्य विभाग के घिष्ठकारियों घीर निरीक्षकों द्वारा धनसर जांच की जाती है।

- (ख) इस तरह के किसी मामले की रिपोर्ट नहीं मिली है। ठेतेदारों से मुफ्त या रियायनी दर पर खाने-पीने के सामान और पेय नदार्य प्राप्त करना रेल कर्मचारियों के लिए मना है।
- (ग) अपर मद (क) में उल्लिखित आंच के फल-वरूप जो ठेकेदार जिस्मेदार

ठहराषे गये थे उन्हें या तो चेताबनी दी गयी या उन पर जुर्माना किया गया । कुछ मामलों में ठेके समाप्त फर दिये गये थोर कुछ भ्रत्य मामलों में उन पर खाद्य भ्रपमिश्रण निवारण भ्रधिनियम के भ्रन्तर्गत मकदमे चलाये थ्ये ।

Black-listing of Firms

963. Shri Umanath: Shri Kajrelkar:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Arab League has black-listed 13 Indian firms;
- (b) if so, the reasons therefor and how many of the firms are in the private sector and how many in the public sector;
- (c) the impact of this ban on the working of these firms; and
- (d) the steps taken or proposed to be taken in this regard?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir. 13 Indian firms are reported to have been black-listed by the Arab League.

(b) In accordance with the Arab League Mandate, any firm anywhere in the world having trading connections with Israel or association with any other firm having trading connections with Israel will be subject to boycott by all Arab countries.

Only one concern viz., Praga Tools Corporation Limited, Secunderabad is in the Public Sector and the rest are in the Private Sector.

- (c) The black-listed firms will not be able to trade with any Arab country till their names are removed from the black list.
- (d) The concerned firms have been advised to file affidavits clarifying their position so that further steps may be taken to get their names removed from the blacklist.

Trade in Cotton Textiles

964. Shri Umanath: Shri Kairolkar:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that India criticised the present five-year agreement on international trade in Cotton textiles at the December meeting of the Cotton Textile Committee of the GATT held in Geneva and sought revision of the same;
- (b) if so, the reasons therefor and the terms of revision, proposed by India: and
- (c) whether some countries opposed the revision and if so, the names of such countries?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Yes, Sir. In the meeting of the Cotton Textile Committee of the GATT held in December, 1965, the Indian Delegation pointed out that the Objective of the Long Term Arrangement regarding international trade in Cotton Textiles (LTA) had been fulfilled. The Indian Delegation also suggested convening of the meeting of the Cotton Textile Committee in the early part of 1966 in order to consider whether the arrangement should be extended, modifled or discontinued. It also conveyed our readiness to propose modifications that we would wish to be made in the LTA to make it more effective in achieving its Objectives for the consideration of the Committee.

(c) Some developed countries such as U.S.A. and EEC urged continuation of the existing Arrangement for a further period of five years without any modifications.

Iron Ore in Mysore

- 965. Shri Umanath: Will the Minister of Mines and Metals be pleased to state:
- (a) whether it is a fact that a large quantity of rich 'Magnetised

iron ore' is available in millions of tons in the Kudermukh-Gangamoola region of Chickamagalur district in Mysore State;

- (b) whether it is a fact that the National Mineral Development Corporation of the Government of India has under contemplation a Rs. 40crore programme for the exploitation of the Iron Ore there;
 - (c) if so, the details thereof; and
- (d) whether any foreign collaboration is likely to be proposed at any stage?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes, Sir.

- (b) and (c). The National Mineral Development Corporation Limited is carrying out the detailed prospecting and exploration of the deposits at Aroli range on the north of Kudermukh which is expected to be completed by the middle of 1966. On the basis of the results of the detailed exploration, a feasibility report for the exploitation of these deposits will be prepared by the Corporation.
- (d) A proposal has been received from a foreign party for collaboration in the development of mining and transportation facilities. This is under examination.

Railway Lands

- 966. Shri Umanath: Will the Minister of Railways be pleased to state:
- (a) the extent of railway lands leased to the four Southern State Governments for cultivation so far, State-wise;
- (b) how much of the lands has been cultivated so far, State-wise;
- (c) the reasons for leaving the rest fallow land by the respective State Governments; and

(d) prospects of using the unused lands already leased to these State Governments?

The Minister of State in the Ministry of Rallways (Dr. Ram Subhag Singh): (a) and (b). The required information is given below:

The ex- tent of RailWay land leased to the four Southern State Govern- ments for cultivation (State- Wise)	The ex- tent of land brought under cultiva- tion so far (State- Wise)

	Acres	Acres
1. Mysore	529.746	93 · 126
s. Medres	1298-200	889 · 770
3. Andhra	1928-070	1042 · 090
4. Kerala	258.500	80.970
TOTAL .	4014-516	2105.956

⁽c) and (d). Since the beginning of the scheme in 1942 and upto the end of 1965, plots of land were handed over from time to time by the Railways to the concerned State Governments for purposes of cultivation. As the State Governments allot the lands to individual cultivators, reasons for not bringing the remaining land under cultivation are not obvious to the Railways. Presumably there is no water available for cultivation locally and villagers are not interested in taking over such land.

Textile Study Team

967. Shri Umanath: Will the Minister of Commerce be pleased to state:

(a) whether the Textile Study Team has submitted its report to Government:

- (b) if so, what are its recommendations;
- (c) whether Government have accepted the recommendations of the Committee: and
 - (d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (d). It is presumed that the Textile Study Team mentioned in para (a) of the question refers to the Study Team set up on 27-5-1965 under the Chairmanship of Shri K. K. Shah, M.P. to go into the working of the Textile Commissioner's Organisation. The team has not yet submitted its report.

Tea Finance and Guarantee Corporation

968. Dr. P. N. Khan:
Shri Umanath:
Shri Subodh Hansda:
Shrimati Renuka Barkataki:
Shri P. R. Chakraverti:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri Ravindra Varma:
Shri R. Barua:

Will the Minister of Commerce be pleased to state:

- (a) whether the proposal to set up a Tea Finance and Guarantee Corporation is pending before Government;
- (b) if so, the scope and purpose of such a Corporation; and
- (c) the stage at which the matter stands at present?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). The matter is under consideration.

Tea Plantations

969. Shrimati Renuka Barkataki: Shri Umanath: Shri R. S. Pandey: Shri Rajeshwar Patel: Shri Ravindra Varma: Shri A. K. Gopalan:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that Government are considering a proposal to take over uneconomic and mismanaged tea plantations;
 - (b) if so, the reasons therefor; and
- (c) the estimated acreage of such plantations?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). The matter is under consideration.

Trade with U.K.

970. Shri P. C. Borooah: Shri D. D. Puri:

Will the Minister of Commerce be pleased to state:

- (a) whether the British Government has recently revised or renewed the import-export arrangements with India;
- (b) if so, what are the details of the new arrangements; and
- (c) how far the imports of various traditional items are to be liberalised thereunder?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir. However, in the case of imports of cotton textiles into the United Kingdom, the British Government have with effect from 1st January, 1966, brought into effect an interim arrangement pending finalisation of their scheme which is under discussion in the GATT forum at Geneva.

(b) and (c) Under the interim arrangement, the British Government have provided for—

- (i) the Government of India continuing from 1st December, 1905 onwards to restrict by export licensing exports of cotton textiles from India to U.K.
- (ii) establishing interim quota equal in amount to one-half of the basic annual quota for 1965 viz., 11.5 million pounds for yarn and 195 million square yards for piece goods and made-up goods, of which finished cloth and made-up goods will not exceed 32:5 million square yards;
- (iii) introducing import licensing in U.K. in addition to the existing export licensing arrangements in India.

The final arrangement proposed for the period 1st January, 1966 to 31st December, 1970, based on lines similar to the interim arrangement is under discussion with the British Government.

Camera Plant

971. Shri P. C. Borooah:
Shri Maheswar Naik;
Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Shrimati Renuka Barkataki:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri B. Barua:
Shri R. S. Pandey:
Shri Ravindra Varma:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the plan for setting up a camera plant in the public sector is likely to fall through; and
 - (b) if so, the reasons therefor?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). Negotiations are still in progress.

बुद्धावस्था पेंशन थोजना

972. भी दशपाल सिंह :

2369

श्री बागडी :

श्री किशन पटनायक :

डा॰ राम मनोहर लोहिया :

भी उदिया :

क्यी विकास प्रसाद :

श्री लिंग रेड्डी :

डा० लक्ष्मीमत्त्र विश्वती :

श्री रामसेवक यावव :

भी विद्यताय पाण्डेय :

भीमती रेण चकवर्ती :

भी वृतेश्वर मीना

भी रामकदः उसाकाः :

न्यः सामाजिक कल्याण मंत्री यह बताने की क्रुपा करेंगे कि :

- (कः) वृद्धावस्था पेंशन योजना देश भर वें कब से लागू हो जायेगी; भीर
- (ख) इस योजना की मुख्य मुख्य बातें क्या हैं और इस पर होने वाले व्यय में राज्य सरकारों द्वारा कितना झंगदान दिया जायेगा?

साथाजिक कत्वाच विभाग में उप-मंत्री (धीमती खण्डशेखर) : (क) योजना ग्रभी विचाराधीन है।

(ख) प्रश्न नहीं उठता ।

World Fair at Madras

973. Dr. P. N. Khan:
Shri Subedh Hansda:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri P. C. Beroosh:
Shri Kotta Venkalah:
Shri M. N. Swamy:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the All-India Manufacture s' Organisation are planning to hold a world fair at Madras in January-February, 1967; (b) whether Government of India are going to contribute anything to meet the financial outlay involved; and

2370

(c) if so, to what extent?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir. The All India Manufacturers' Organisation is organising the Indian International Trade and Industries Fair at Madras from 22nd January to 28th February, 1967.

(b) and (c). The organisers of the Fair have approached the Government for financial assistance for organising the Fair. As the quantum of the financial assistance required and the detailed reasons therefor were not indicated, the necessary information has been called for from them. On receipt of their reply, the matter will be examined.

Railway-Wagon Assembling Plant

974. Dr. P. N. Khan: Shri Subodh Hansda:

Shri Yashpal Singh:

Shri Balmiki:

Shri Bagri:

Shri Kishen Pattnayak:

Shri Ram Sewak Yadav:

Dr. Ram Manohar Lohia:

Shri Vishram Prasad:

Shri Utiya:

Shri Vishwa Nath Pandey:

Shri Ramachandra Ulaka:

Shri Dhuleshwar Meena:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 465 on the 12th November, 1965 and state:

- (a) whether any decision has since been taken to set up a railway wagon assembling plant at some European port; and
- (b) if so, when the plant will be set up?

The Minister of Commerce (Shri Manubhai Shah); (a) and (b). For the present, the existing facilities in Yugoslavian factories to reassemble our wagons will be utilised.

Imports from U.K.

975. Shri Indrajit Gupta: Shri R. G. Dubey: Shri Shree Narayan Das: Shri D. C. Sharma: Shri Hem Raj: Shri D. N. Tiwary: Shrimati Maimeona Sultan: Shri Hem Barua: Shri Maheswar Naik: Shri Bagri: Shri Yashpal Singh: Shri Bhagwat Jha Asad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri- Subedh Hansda: Shri P. C. Borocah:

Will the Minister of Supply and Tethnical Development be pleased to refer to the reply given to Starred Question No. 484 on the 28th November, 1965 and state:

- (a) the progress since made in securing delivery from the U.K. suppliers of goods ordered from them on Government account; and
- (b) whether the U.K. Government has clarified its attitude towards fulfilment of India's pending orders for (i) tank spares and other military equipment, and (ii) towards the other commercial and non-military transactions which were also blocked?

The Minister of Supply, Technical Development and Social Welfare (Shri Raghuramaiah): (a) The latest position is that applications for bulk licences of the value of £5 million and applications for individual licences of the value of £1.73 lakhs are still pending.

(b) On the 30th November, 1965, U.K. Government informed us that pending implementation of para 1 of Security Council's Resolution, licences would not be issued for export of military stores, such as weapons, ammunitions, bombs, combatant military aircraft and its components, army fighting vehicles and their spares etc. We are not aware of any change in this respect.

Public Sector Steel Industry Organisation

- 976. Shri Indrajit Gupta: Will the Minister of Iron and Steel be pleased to state;
- (a) whether his attention has been drawn to a recent publication entitled "Public Sector Steel Industry—a study of Organisation" by Dr. Prasad, Economic Adviser to the Hindustan Steel Ltd.; and
- (b) if so, his reaction to the findings of the said study regarding the defective working of the system of decentralisation and co-ordination between the Chairman of Hindustan Steel Ltd. and the General Managers?

The Minister of Iron and Steel (Shirl T. N. Singh): (a) Yes, Sir.

(b) The findings of the Study willbe considered ut the appropriate time.

Manufacture of Tractors

977. Shri Indrajit Gupta; Shri Subodh Hansda; Shri S. C. Samanta; Shri Rhagwat Jha Asad; Shri P. C. Borocah; Shri D. N. Tiwary; Shri Karni Singhji; Shri Vishwa Nath Pandey;

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that Russian DT-14B tractors of 14/20 H.P. have been found economical and best suited to Indian conditions;
- (b) if so, whether there is any scheme pending, either in the public or in the private sector, for the manufacture of such tractors in India with Soviet collaboration;
- (c) whether such a collaboration offer has actually been made by the U.S.S.R. on deferred rupee payment basis and without royalty; and
- (d) if so, Government's reaction in the matter?

The Minister of Industry (Shri D. Sanjivayya): (a) DT-14B Russian Tractor has been tested at the Tractor Training and Testing Station, Budni and found suitable under Indian conditions.

(b) to (d). No scheme for manufacture of DT-14B Russian Tractors in the public sector is under consideration by Government. Government have already decided to establish a project in the public sector for the manufacture of a Czechoslovakian tractor falling in the same range for which the Czech authorities had offered assistance and which is one of the projects included in the Second Agreement on Economic Cooperation concluded between the two Governments.

Certain proposals received from private parties for the manufacture of the Russian DT-14B were not approved by Government for the above among other reasons.

Scarce Raw Materials for Small Scale Industries

978. Shri Yashpal Singh: Shri Shree Narayan Das: Shri Bagri: Dr. Ram Manohar Lohia:

Will the Minister of Industry be pleased to state:

- (a) whether Government have imposed a total ban on the import of scarce raw materials for the smallscale industries:
- (b) whether big industries have been allotted foreign exchange for the import of such materials at the cost of small-scale industries; and
 - (c) if so, the reasons for the same?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

- (b) No, Str.
- (c) Does not arise.

Doubling of Delhi-Ambala Railway Line

979. Shri Yashpal Singh: Shri Daljit Singh:

Will the Minister of Railways be pleased to state:

- (a) whether there is any proposal under consideration of Government for doubling the railway line from Delhi to Ambala via Panipat:
- (b) if so, the time by which this project will be completed: and
 - (c) the funds allotted for the same?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Of the 197 K.Ms. long section between Delhi and Ambala, the small portion of 3 K.Ms. between Delhi and Subzi Mandi is already doubled. There is no proposal at present for doubling the remaining single line section.

(b) and (c). Do not arise.

Extension of Railway Line upto Jammu

980. Shrimati Savitri Nigam: Shri Yashpal Singh: Shri Balmiki: Shri Bagri: Dr. Ram Manohar Lohia: Shri Hukam Chand Kachhavaiya: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda:

Shri P. C. Borooah:

Shri Vishwa Nath Pandey: Shri Bibhuti Mishra:

Will the Minister of Railways be pleased to state:

- (a) the further progress made to extend the railway line upto Jammu and other parts of the Kashmir State;
- (b) whether the work is likely to be completed during the Fourth Five Year Plan; and
- (c) the total allocation for the project?

The Deputy Minister in the Ministry of Rallways (Shri Sham Nath):
(a) to (c). Surveys for further extension of the rail link beyond Kathua to Jammu have been carried out and the alternative alignments surveyed are under consideration. No final decision has so far been taken on the alignment to be adopted, not about inclusion of the project in the Fourth

Chief Controller of Imports and Exports Organization

981. Shrimati Vimla Devi:

Shri Balmiki:

Shri Yashpal Singh:

Shri K. N. Tiwary:

Shri P. C. Borocah: Shri Warlor:

Shri Vasudevan Nair:

Shri P. R. Chakraverti:

Shri Indrajit Gupta: Shri Prabhat Kar: Shri Bhagwat Jha Azad: Shri Subodh Hansda: Shri S. C. Samanta: Shri M. L. Dwivedi: Shri Bagri: Shri Kishen Pattnayak: Dr. Ram Manohar Lohia: Shri Utiva: Shri Vishram Prasad: Shri Ram Sewak Yadav: Shri Madhu Limaye: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Hukam Chand Kachhavaiya: Shri R. S. Pandey: Shri M. Rampure: Shri Onkar Lai Berwa: Shri Kolla Venkalah: Shri M. N. Swamy: Shri Laxi Dass:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 457 on the 12th November, 1965 and state:

- (a) whether part-II Report of the study team appointed in respect of the Chief Controller of Imports and Exports Organization has been submitted to Government;
- (b) if so, the main recommendations of the Report; and

(c) whether a copy of the report together with the action taken thereon by Government will be laid on the Table of the House?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c). The recommendations of the Study Team made in part-II of their report are being considered by a Committee of officers appointed for this purpose. The committee will be able to finish its work shortly. Thereafter a copy of the report together with a copy of the resolution containing Government's decisions on the recommendations will be laid on the Table of the House.

Flying Mail Accident

982. Shri Vishram Prasad: Shri Yashpai Singh: Shri Balmiki: Shri Bagri: Shri Kishen Patinayak: Dr. Ram Manohar Lobia: Shri Ram Sewak Yadav: Shri Utiya:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 471 on the 12th November, 1965 regarding the Flying Mail accident at Sandal Kalan Station on the 12th May, 1965, and state:

- (a) whether a final Report on enquiry has since been submitted to Government;
 - (b) if so, the details thereof:
 - (c) the reasons for delay; and
- (d) the time by which the report is likely to be submitted to Government?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). The Additional Commissioner of Railway Safety, Lucknow has not finalised his enquiry report as yet.

(c) and (d). Since certain technical aspects of the case needed a detailed examination which has not been completed so far, it has not been possible to finalise the report thus far. The organisation of the Commissioner of Raiwlay Safety has been requested to finalise the report as early as possible. It is not possible to indicate a firm date by which the final report would be available.

Written Answers

Attempt to Derail Assam Mail

983. Shri Ram Sewak Yadav:
Shri Yashpal Singh:
Shri Bagri:
Dr. Ram Manthar Lohia:
Shri Kishish Pattanyak;
Shri Vishram Prasad:
Shri Utiya:
Shri Vishwa Nath Pandey;
Shri Basumstari;

Will the Minister of Rallways be pleased to refer to the reply given to Unstarred Question No. 498 on the 12th November, 1965 regarding the attempt to derail Assam Mail near Duliajan Station of the North-East Frontier Railway on the 16th September, 1965 and state:

- (a) whether the investigation Report has since been received by Government:
- (b) if so, the main findings of the investigation; and
- (c) whether a copy of the report will be laid on the Table?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Not yet.

(b) and (c). Do not arise.

Code of Trading Practices

984. Shri Ram Sewak Yadav: Shri Yashpal Singh: Shri Balmiki: Shri Bagri: Shri Rishen Pattimyak; Dr. Ram Manohar Lehia; Shri Vishram Prasad: Shri Utiya:

Will the Minister of Commerce be pleased to refer to the reply given

- to Unstarred Question 514 on the 12th November, 1965 and state:
- (a) whether Government have taken any decision on the recommendations of the Committee on Code of Trading Practices between Manufacturers and Exporters:
- (b) if not, the reasons for the delay; and
- (c) the time by which a decision is likely to be taken?

The Minister of Commerce (Shri Manubhai Shah); (a) to (c). The report of the Committee on Code of Trading Practices between Manufacturers and Exporters was considered at the 22nd Meeting of the Board of Trade held in Bombay on the 28th December, 1965.

The Board laid stress on the establishment of a sound tradition of business relations between manufacturers and exporters which would ensure that supplies of commodities for exports were expanded and that orders received from abroad were fulfilled satisfactorily and in time, and suggested that the Committee might be asked to give thought to these addiaspects of the problems between manufacturers suppliers raw material and manufacturers of finished products for export and between manufacturers of export producis and merchant-exporters. The Government have accepted this suggestion and are considering onlargement of the terms of reference of the committee and its composition.

It is expected that the Commiffee will be able to submit its revised report in about six months.

Accident at Thana on Bombay-Kalyan B.G. Line

985. Shri Utiya; Shri Yashpal Simgh: Shri Balmiki; Shri Bagri; Shri Kishen Patinayak; Dr. Ram Manehar Lohia; Shri Vishram Prass4;

Shri Ram Sewak Yadav: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 519 on the 12th November, 1965 regarding collision at Thana on Bombay-Kalyan B.G. Line and state:

- (a) whether the Report of Inquiry into the accident has since been received by Government;
- (b) if so, the causes of the accident; and
- (c) the action taken to fix responsibility on the persons concerned?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). The Additional Commissioner of Railway Safety, Bombay who held a statutory enquiry into the accident, has not finalised his report as yet.

Mechanisation of Coal Mines

986. Shri Utiya: Shri Yashpal Singh: Shri Balmiki: Shri Bagri: Dr. Ram Manohar Lohia: Shri Ram Sewak Yadav: Shri Kishen Pattnayak: Shri Vishram Prasad:

Will the Minister of Mines and Metals be pleased to refer to the reply given to Starred Question No. 777 on the 10th December, 1965 regarding the mechanisation of coal mines and state:

- (a) when the remaining 743 coal mines will be mechanised; and
 - (b) the funds allotted for the same?

The Minister of Mines and Metals (Shri S .K. Dey): (a) Of 743 coal mines, 51 are partially mechanised. There is no scheme, at present, for mechanising the remaining 692 mines, most of which are small units.

(b) Nil.

Derailment near Katpadi Station

987. Shri Bhagwat Jha Asad: Shri Yashpal Singh: Shri Balmiki: Shri Barri: Dr. Ram Manohar Lohia: Shrimati Savitri Nigam: Shri M. L. Dwivedi: Shri S. C. Samanta: Shrt Subodh Hansa: Shri P. C. Borocah: Shri Vishwa Nath Pandey: Shri Kajrolkar: Shri Onkar Lai Berwa: Shri Hukam Chand

Kachhavaiya: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the engine and seven bogies of a train were derailed near Katpadi Station on the Southern Railway in the month of December, 1965;
- (b) if so, whether any passengers were injured or killed in the accident;
- (c) whether any sabotage is suspected; and
 - (d) the particulars thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Presumably the question relates to the accident to train No. 122 Down Tiruchchirappalli-Renigunta Fast Passenger. The engine and seven bogies of this train derailed between Putalaand Pakala pattu stations 10-12-65.

- (b) There was no casualty in this accident.
- (c) and (d). According to the finding of the enquiry committee, the accident was due to tampering with track by removal of fish plates and steel keys. The Police are still making investigations to trace the culprits.

Railways Wagon Factory at Raipur

988. Shri Yashpal Singh: Shri Balmiki-

Shri Bagri:

Dr. Ram Manohar Lohia:

Will the Minister of Railways be pleased to state:

- (a) whether the work on the Railway Wagon Factory at Raipur is going on according to the schedule;
- (b) when production will start in this factory; and
- (c) when the full-rated production will be achieved there?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes.

- (b) December, 1967.
- (c) December, 1969.

Foundry Forge Project at Hardwar

989. Shri Balmiki;
Shri Subodh Hansda;
Shri S. C. Samanta;
Shri Bhagwat Jha Azad;
Shri M. L. Dwivedi;
Shri P. C. Borooah;
Shri Bagri;
Dr. Ram Manohar Lohia;
Shri Hukam Chand
Kachhavaiya;
Shri Bade;
Shri R. S. Pandey;
Shri Ravindra Varma;

Shri Rajeshwar Patel:
Will the Minister of Industry be pleased to state:

- (a) whether Government have decided to set up a Foundry Forge Project at Hardwar;
- (b) the country with which the collaboration has been accepted by Government; and
- (c) the details of the project and the funds allotted for the same?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). A Foundry

Forge Project with an annual capacity of 15,000 tonnes each of specialised steel castings and steel forgings mainly required for heavy electrical equipment is proposed to be set up at Hardwar. The estimated capital cost of the project is about Rs. 21 crores with a foreign exchange component of Rs. 6.3 crores. The value of the estimated output at full production would be about Rs. 13.5 crores. Proposals regarding collaboration arrangement are under the consideration of the Government of India.

Closure of Woollen Mills in Amritsar

990. Shri Bade;
Shri Yashpal Singh;
Shri Balmiki;
Shri Onkar Lal Berwa;
Shri Hukam Chand
Kachhavalya;
Shri P. C. Borooah;
Shri M. L. Dwivedi;
Shri Bhagwat Jha Azad;
Shri Subodh Hansda;
Shri S. C. Samanta;
Shri Bagri;

Shri S. C. Samanta; Shri Bagri; Dr. Ram Manohar Lohia; Shri Ram Sewak Yadav; Shri Maheswar Naik; Shri Mohammad Ellas;

Shri Dhuleshwar Meena:

Shri Ramachandra Ulaka:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that several woollen mills have been closed due to the shortage of imported raw material;
- (b) if so, the number of workers rendered unemployed due to such closure; and
- (c) the steps taken by Government in this direction?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) to (c). As a result of the shortage of imported wool and consequent reduction of foreign exchange allocation, a number of composite Woollen Mills are reported to have cut down

their production and some employees are reported to have been retrenched. In order to give relief to Woollen Mills, Government have permitted them to utilise 50 per cent of their installed capacity for production of fabrics made out of man-made fibre/yarn. The mills are also trying to utilise indigenous wool to a larger extent to improve the raw material supply.

H.E.L., Bhopal

- 991. Shri S. M. Banerjee; Will the Minister of Industry be pleased to state:
- (a) whether the production in Heavy Electricals Ltd., Bhopal has gone up and if so, to what extent; and
- (b) how does the production figures of 1965 compare with those of 1964?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The actual production of Heavy Electricals (India) Ltd., Bhopal, during 1965 was Rs. 720-39 lakhs worth as against Rs. 434-58 lakhs worth during 1964.

Textile Mills in Maharashtra

- 982. Shri R. G. Dubey: Will the Minister of Commerce be pleased to to state:
- (a) whether it is a fact that the Government of Maharashtra is contemplating to set up 3 textile mills in the public sector to avoid the crisis in the textile industry; and
- (b) if so, whether Government have approved this scheme?

The Deputy Minister in the Ministry of Commerce (Shri Shail Qureshl):
(a) and (b). The Maharashtra Government have applied for industrial licences for setting up three cotton spinning mills in the public sector. The applications are under consideration.

Export of Woollen Hosiery Goods to U.S.S.R.

- 993. Shri R. G. Dubey: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that the Soviet Union has placed orders for bulk purchase of woollen hosiery goods in 1966; and
 - (b) if so, the details thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Yes, Sir. The Soviet Union, under the Trade Agreement concluded recently, is to purchase from India woollen hosiery goods of about Rs. 2.5 million, and according to information received orders for the above value have already been placed with the manufacturers of woollen hosiery goods.

Doubling of Rail Line from Kharagpur towards South

994. Shri Maheswar Naik; Will the Minister of Railways be pleased to state how far the railway line from Kharagpur towards the south in the South Eastern Zone has been taken up for doubling and the target date by which the work is expected to be completed?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): Of the 765 K.Ms. long section between Khargpur and Waltair, double line already exists between Waltair and (60 K.Ms.) and the Vizianagaram work on the doubling of the remaining 705 K.Ms. between Vizianagaram and Khargpur has been taken up in phases during the period 1961-62 to 1963-64. Of this, 42 K.Ms. from Khurda Road to Barang (35 K.Ms.) and Ranital to Bhadrak (7 K.Ms.) have so far been completed and opened to traffic. The balance is programmed for completion, in stages, by 1969.

Drinking Water at Delhi Railway Station

Written Answers

995. Shri Gulshan: Will the Minister of Rallways be pleased to state.

- (a) whether it is a fact that drinking water being supplied to the Railway colony and Railway station of Delhi Cantt has been declared unfit twice for drinking purposes; and
- (b) if so, the action taken, by Government in this regard?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh); (a) No.

(b) Two water samples were sent for test. The first sample was found unsatisfactory, probably due to some impurity having crept in at the time of sampling. The second sample taken correctly in sterilised bottles was found satisfactory. The source of water supply at Delhi Cantt is the deep tube well owned by the Railway and there is no chance of contamination of water from this source.

Controlling of Running Trains

996. Shri Gulshan: Will the Minister of Railways be pleased to state:

- (a) whether the Railway Board has made some experiment for controlling the running trains from the Centralised Traffic Control office on the various Railways; and
- (b) if so, the result of such an experiment?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

(a) Yes; two pilot projects for controlling running trains from Centralised Traffic Control offices on the N.E. Railway (Gorakhpur-Chupra section) and the N.F. Railway (Bongaigaon-Changsari section) have been approved and the work is in hand.

(b) Part of the Gorakhpur-Chupra section of the N.E. Railway has been brought into commission and the same

is working satisfactorily. Full benefits will be realised after the introduction of this system on the entire section.

Export of Shoes to U.S.S.R.

997. Shri Kajrolkar: Shri Ram Harkh Yadav:

Will the Minister of Commerce bepleased to state:

- (a) whether it is a fact that the State Trading Corporation has agreed to export chappals and shoes to the value of several crores to Russia;
- (b) if so, whether any delegation has gone to Russia to finalise the deal:
- (c) whether it is a fact that on previous occasions Russia rejected the goods and it resulted into heavy loss to the exporters; and
- (d) if so, the action taken to avoid such loss in the future?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). A delegation comprising of two officers of the State Trading Corporation and three representatives of the Corporation's associate suppliers went to Moscow in December, 1965 to negotiate and fialise the 1966 foot-wear order with the Russian import Organisation in U.S.S.R. As a result of this negotiation a contract for the supply of 8.80 lakhs pair of shoes valued at Rs. 2.34 crores was signed in Moscow on the 14th January, 1966, by the Corporation.

- (c) No.
- (d) Does not arise.

Export of Shees

998. Shri Kajrolkar: Will the Minister of Commerce be pleased to state:

(a) whether the State Trading Corporation is going to open new units in the Southern States to give incentive to the exporters of shoes and chappals; and (b) whether Bangalore has been thought of as a centre to induce new comers to enter the field of exports?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The State Trading Corporation of India have conducted a survey of the potential existing in the Southern States for the manufacture of export quality foot-wear. The findings of the survey in respect of measures like opening of procurement centres etc., are under the examination of the Corporation. Bangalore's claims will also be considered alongwith other centres.

Export of Bangles

999. Shri Kajrolkar: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that bangles of Indian design were exported to the tune of Rs. 5 crores to Western countries;
- (b) if so, which part of India has exported such bangles; and
- (c) whether such export potential is possible in the plastic type of bangles or only in glass type of bangles?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). The exports to the Western Countries inculding U.S. during 1964-65 were to the tune of Rs. 4.19 lacs out of total export of about Rs. 30 lacs worth of bangles to all destinations. There are brighter prospects for export of plastic bangles.

Manufacture of Scooters

1000. Shri A. N. Vidyalankar: Shri Kajrolkar; Shri Onkar Lal Berwa; Shri Rameshwar Tantia: Shri Himatsingka: Shri Basumatari:

Will the Minister of Industry be pleased to state:

(a) whether it is a fact that a proposal to manufacture a completely Indigenous scooter for Rs. 1,850 has 2530(Ai)LS-6.

been forwarded to the Union Government by a Jaipur firm:

- (b) if so, the main features of the proposal; and
- (c) Government's reaction thereto?

The Minister of Industry (8hri D. Sanjivayya): (a) to (c). A scheme for the establishment of an undertaking for the manufacture of autocycles with a capacity of 7,500 Nos. per annum has been received. It does not envisage foreign collaboration or import of capital goods raw materials. The proposed selling price has been given as Rs. 1848. The scheme is under examination, along with schemes received from other entrepreneurs.

Assam-bound Goods seized by Pakistan

1001. Shri R. G. Dubey: Will the Minister of Railways be pleased to state:

- (a) the amount of Assam-bound goods booked from the S.E. Railway which were seized by Pakistan in transit during the recent Indo-Pak. conflict:
- (b) the *steps taken to secure release of these goods and their onward despatch to the respective detsinations in Assam:
- (c) whether it is a fact that compensation claims have been lodged by the consignors and consignees in these cases; and
- (d) if so, the steps which are under consideration to settle these claims and the period likely to be taken to give this relief to the affected parties?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a), (c) and (d), The precise information in this regard is not available. The same is being collected and would be placed at the Table of the Lok Sabha shortly.

(b) The matter is likely to be discussed between the Governments of Indis and Pakistan in pursuance of Tashkent declaration.

Newsprint Plant at Nangal

1002. Shri Daljit Singh:
Shri Kajrolkar:
Shri Subodh Hansda:
Shri Maheswar Naik:
Shri Hukam Chand
Kachhavaiya:
Shri Bade:
Shri Bamachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Kindar Lai:
Shri Vishwa Nath Pandey:
Shri Sham Lal Sarat:

2389

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 202 on the 5th November, 1965 and state:

- (a) whether any decision has since been taken regarding the setting up of the newsprint plant at Nangal in Punjab; and
 - (b) if so, the details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) Not yet, Sir.

(b) Does not arise.

Manufacture of Heavy Electrical Equipment in Punjab

1003, Shri Daljit Singh: Shri Hem Raj:

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 2280 on the 10th December, 1985 and state:

- (a) whether the report of the Committee appointed to assess the existing capacity required in relation to the prospective demand of the Punjab Government for heavy electrical equipment has since been examined by Government; and
- (b) if so, the decisions taken thereon?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The recommendations of the Committee set up to assess the existing capacity and further capacity required in relation to the prospective demand during

the Fourth and Fifth Five Year Plans for Heavy Electrical Equipment have been received and are under consideration. The scheme of the Government of Punjab to establish a new unit for the manufacture of electrical equipment will be considered further in the light of the decision taken on these recommendations.

2390

Trains passing through Manmad Junction

1004. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

- (a) whether fast and Mail or Express trains are generally late and cannot connect the branch trains at various junctions which start at the punctual time and the delayed train passengers have to wait for 12 hours;
- (b) whether any complaints have been lodged at Manmad Junction in this regard; and
 - (c) if so, the action taken thereon?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The maintenance of connections at various junction stations on the Indian Railways has been generally satisfactory from August, 1965 to January, 1966, except during September, 65 on Western Railway when there was a set back due to breaches and emergency moves.

(b) and (c). Two complaints about missing of connections were lodged on 26-11-65 and 15-12-65. The circumstances leading to the missing of connections were explained to the complainants and action has been taken to increase the authorised detention from 20 to 30 minutes in the case of No. 564 Manmad-Kacheguda passenger for maintaining connection with 6 Up Punjab Mail.

A close watch is also being kept by the Railways about maintenance of connections at various junctions including Manmad.

Properties of Pakistani Nationals

- 1005. Shri Daljit Singh: Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 487 on the 12th November, 1965 and state:
- (a) whether the list of properties still owned by Pakistani nationals specially in Meerut district has been finalised with the help of Uttar Pradesh Government; and
- (b) if so, the decision taken by Government in this regard?

The Minister of Commerce (Shri Manubhal Shah); (a) The details of properties owned by Pakistan nationals in U.P. are being collected by the District authorities.

(b) A decision about the reciprocal return of properties and assessts seized by either country will be taken up at the forthcoming Ministerial meeting between the two Governments in terms of Article VIII of the Tashkent Declaration.

H.E.L., Bhopal

1006. Shri Karni Singhji: Will the Minister of Industry be pleased to state:

- (a) the considerations which weigh with Government to continue to have a large number of foreign technicians in the Heavy Electricals Ltd., Bhopal;
- (b) the expenditure incurred towards the salary and maintenance of such personnel during the last two years, i.e., 1964-65 and 1965-66 uptodate;
- (c) whether there is any phased programme for replacing them by the Indian technicians; and
 - (d) if so, the details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) Under the provisions of the Technical Consultants Agreement with M/s. Associated Electrical Industries Ltd., of the U.K., the

foreign Company have to provide and maintain in India technical specialists in such numbers and on such terms as are mutually agreed upon for work connected with the construction and operation of the factory and for the training centre. The number technical specialists to be deputed for rendering technical assistance periodically determined by agreement. The number so determined from time to time is based on the production programme of the factory and the technical processes relating to each specific item of equipment. As new items are being taken up for manufacture every year, continued employment of foreign technicians is necessary till production of such articles is established on a satisfactory basis.

(b) The expenditure incurred towards the salary and maintenance of such personnel during 1964-65 and 1965-66 is as follows:

1964-65 Rs. 41.91 lakhs 1965-66 Rs. 28.50 lakhs (up to 31st January, 1966)

(c) and (d). Sir. Each Yes. foreign technician is engaged for a specific term and competent Indian engineers and technicians are attached as under-studies to each expert and are actually engaged in production design activity. It is expected that when the term of the foreign experts comes to an end, the Indian staff would be in a position to carry out the functions without any assistance. controlgear and In the switchgear, transformer departments, the foreign experts have already been replaced by Indian staff.

Rourkela Fertilizer Plant

1607. Shri Karni Singhji: Shri Ramachandra Ulaka: Shri Dhuloshwar Meena: Shri M. Rampure:

Will the Minister of Iron and Steel be pleased to state:

(a) whether the modifications which were to be made in Rourkela Fertilizer Plant so as to increase production have now been completed;

- (b) if not, the reasons for delay; and
- (c) the steps taken to accord high priority to the increase of production of fertilizers so acutely needed in the country?

The Minister of Iron and Steel (Shri T. N. Singh): (a) No, Sir.

- (b) A number of alternative proposal were under consideration and various authorities concerned had to be consulted. However, a decision was taken in December, 1965 that quotations for two alternative schemes should be invited and tenders have accordingly been called for. These are expected to be received on 21st March 1966 whereafter an early decision will be taken to order the necessary equipment.
- (c) Steps have been taken to increase production of fertilisers during the IV Plan by way of establishing additional fertilizer factories and increasing the production facilities available in the existing factories.

Trade with German Democratic Republic

1008. Shri Indrajit Gupta; Shri Karni Singhji: Shri P. R. Chakraverti; Shri Hem Barua;

Will the Minister of Commerce be pleased to state:

- (a) whether it is proposed to open trade representation with the German Democratic Republic; and
 - (b) if not, the reasons therefor?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). No. Sir. As we have no diplomatic mission in that country, we do not have a Commercial Counsellor there. However, in order to assist our mutual trade, the State Trading Corporation is considering opening an office there and posting a senior executive of the Corporation with adequate staff.

Trade with Latin American Countries

1009. Shri Hem Barna: Shri Karni Singhji:

Will the Minister of Commerce be

- (a) whether in view of the goodwill for India existing in the Latin American Countries, as found by the Railway Minister during his recent visit, those countries propose to establish trade and diplomatic relations with India; and
- (b) if so, when their proposals are likely to be given effect to?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Diplomatic and trade relations between Latin American countries and India are already in existence. The Railway Minister had pointed out that these relations should be strengthened further. The question of expanding our trade and diplomatic relations with the countries in this region is constantly under review.

Chinese Competition in South-East Asia

1010. Shri Hari Vishnu Kamath: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that India is being priced out of the markets of South-East Asia by Chinese cutthroat competition; and
- (b) if so the measures taken, or being taken, to meet the situation?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

High Pressure Boller Plant near Tiruverambur

- 1011. Shrimati Maimoona Sultan: Will the Minister of Industry be pleased to state:
- (a) whether Government have approved a scheme for the expansion of

the high pressure boiler plant near Tiruverambur recently; and

(b) if so, the cost of such an expansion and other details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) Not yet, Sir; the scheme is under preparation.

(b) Does not arise.

Re-organisation of Railway Divisions

1012. Shri A. V. Raghavan; Will the Minister of Railways be pleased to state:

- (a) whether there is any proposal to reorganise the various Railway Divisions in the Southern Railway on the formation of the ninth zone;
- (b) if so, whether there is any proposal to bring the entire railway lines in Kerala under one division; and
- (c) if so, where the headquarters of the new division will be located?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) and (c). Do not arise.

Export of Coking Coal

1013. Dr. Ranen Sen: Shri Dinen Bhattacharya:

Will the Minister of Commerce be pleased to state:

- (a) whether Government are contemplating to increase the export of Coking Coal from India to other countries; and
- (b) if so, its likely effect in the country?

The Minister of Commerce (Shri Manubhai Shah): (a) There is no such proposal at present.

(b) The question does not arise.

Import Licensing Policy

1014. Dr. Ranen Sen: Shri Dinen Bhattacharya:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the recent conference in Delhi of State Directors of Industries failed to chalk out an import licensing policy for the States; and
 - (b) if so, the reasons for the same?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). No. Sir. This point was not considered by the Conference and therefore the question does not arise.

Circular Railway for Calcutta

1015. Dr. Ranen Sen; Shri Dinen Bhattacharya: Shri Dhuleshwar Meena: Shri Ramachandra Ulaka: Shrimati Renuka Ray:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the West Bengal Government have set up a team recently in consultation with the Central Government to make recommendation on the proposed Circular Railway for Calcutta Metropolitan area; and
- (b) if so, the specific directions to it from the Centre?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). The West Bengal Government have not set up in consultation with the Central Government any Study Team to make recommendations on the proposed Circular Railway for Calcutta Metropolitan Area, However, at the instance of the Metropolitan Transport Team appointed by the Planning Commission, a Study Group consisting of high level experts to be associated with the Team has been set up by the West Bengal Government in order to facilitate the task entrusted to the Team by providing them with all the basic data, such as

present traffic needs, land usage and the changes likely to take place in the pattern and composition of needs and developments over the next 20-25 years. At the discussions held in December 1965, amongst other matters the Chairman of the State Study Group drew the attention of the Metropolitan Transport Team to the scheme for a Circular Railway, and suggested that it may be possible to work out a project which can be implemented without delay to meet the difficult transport situation in the city. proposal is being carefully This examined by the Metropolitan Transport Team along with other possibilities for better mass transport facilities for the Calcutta Metropolitan Area.

Engineering and Hosiery Industries

1016. Dr. Ranen Sen: Shri Dinen Bhattacharya:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the engineering and hosiery industry, particularly in the small scale sector, is suffering due to shortage of raw materials; and
- (b) if so, the nature of the shortage and the steps taken to mitigate the difficulties?

The Minister of Industry (Shri D. Sanjivayya): (a) In common with units in the large and medium scale sectors, engineering and hosiery units in the small scale sector are also experiencing shortage of some raw materials.

(b) Imported iron and steel and non-ferrous metals are the raw materials in respect of which small scale engineering units are experiencing shortage. Worsted hosiery yarn and nylon synthetic yarn are the raw materials in respect of which the small scale Woollen and Art Silk Hosiery Industries are experiencing shortage.

The distribution and consumption of copper, lead, zinc and tin are now regulated under the Scarce Industrial

Materials (Control) Order, 1965 in order to ensure that the available supplies are put to the best possible use in the national interest, having regard to Defence and other priority requirements. As a measure of interim relief 50 per cent of the quantities of these metals allocated to the States during October 1964-March 65 period have been allocated to the States for November 65-April 66. A foreign exchange allocation of Rs. 176 lakhs for import of iron and steel for the small scale sector for 1965-66 has also been allocated Statewise for issue of import licences to individual units in their respective jurisdiction. With view to reducing dependence on imports of these scarce raw materials Government are vigorously pursuing the question of import substitution.

The only unit in the country which manufactures nylon synthetic varn had to reduce its production, due to cut in the electric power supplied by the Rajasthan Electricity Board to the extent of 75 per cent of its requirements. Efforts are being made by the unit to generate its own power to meet half of its requirements and normal production is expected to be resumed by the end of March, 1966. As regards worsted hosiery yarn, the availability of which is limited due to the shortage of foreign exchange for import of wool, Government have under consideration a scheme for production of worsted hosiery yarn mixed with man-made fibres which is likely to increase the availability of the worsted hosiery varn by about 100 per cent. Import of raw materials for the woollen and art silk hosiery industry is also permissible under the relevant Export Promotion Schemes.

Machine Tool Requirement

1017. Shri Subodh Hansda: Shri Yashpal Singh:

Will the Minister of Industry be pleased to state:

(a) whether Government propose to set up a Commission to examine the requirements of the Machine Tools Industry in the county; and

(b) if so, when this Commission is likely to be set up?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). machine tool requirements for the Fourth Plan period have been estimated by a Working Group, in broad categories. For purposes of planning, a more detailed estimate of requirements according to types sizes of machine tools has been considered necessary. The question how to prepare such an estimate and what agency should be employed for this purpose is under consideration.

Collision at Rudauli Station

1018. Shri Shiv Charan Mathur: Shri Kajrolkar:

Shri P. R. Chakraverti: Shri Hukam Chand

Kachhavaiya: Shri Bade:

Shri Krishnapal Singh:

Shri Kapur Singh:

Shri Narasimha Reddy:

Shri Vishwa Nath Pandey: Shri Onkar Lal Berwa:

Shri Basumatari:

Shri Ram Harkh Yadav:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that 40 persons were injured, 3 seriously, when a passenger train collided with a goods train at Rudauli Station on the Faizabad-Lucknow section on the 27th December, 1965;
- (b) the estimated loss of life and Railway property involved; and
- (c) the cause of this accident according to the enquiry held so far?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) No. Only 7 persons sustained minor injuries.

(b) There was no loss of life.

The cost of damage to railway property was estimated at approximately Rs. 5,375/-.

(c) The report of the enquiry committee is under scrutiny.

Dalli-Rajhara-Dantewada Railway Line

1019. Shri Shiva Dutt Upadhyaya: Shri R. S. Pandey: Shri Uikey:

Shri Uikey: Shri A. S. Saigal:

Shri R. S. Tiwary; Shri Chandak;

Shri Wadiwa:

Shri J. P. Jyotishi:

Will the Minister of Railways be pleased to state:

- (a) whether Government have under consideration laying of a Railway line from Dhalli-Rajhara to Dantewada or Jagdalpur to open avenues for the exploitation of the vast resources of the district, especially the iron ore and lime stone; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b) Feasibility-cum-cost studies of the Dhalli Rajhara to Dantewara railway project have been undertaken alongwith other railway connections in this region. These studies are in the nature of advance action for considering the various alternatives in transport system that would be required for an integrated development of the industrial mining and agricultural potential of the Dandakaranya region.

Supply of Coal to M.P. Electricity Board

1020. Shri Shiva Dutt Upadhyaya: Shri R. S. Pandey: Shri Uikey: Shri A. S. Saigal:

Shri R. S. Tiwary: Shri Chandak:

Shri J. P. Jyotishi:

Will the Minister of Mines and Metals be pleased to state:

(a) whether it is the policy of Government of India that State Governments should tap their own resources;

(b) whether it is also a fact that the M.P. Electricity Board wanted to mine coal, through the State Mining Corporation by which the mining profits would have gone to the Corporation but the mining lease application of the Corporation was rejected for village Bakohi, district Shahdol while Government of India is considering grant of a mining lease to the State Corporation of Assam Government; and

240I

(c) if so, the reasons for this disparity?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Exploitation of coal resources by the States is allowed if it is consistent with the all India policy and the development scheme forms an intergal part of the planned programme.

(b) and (c). In view of adequate production of non-coking coal in the country and its easy availability, it was considered that it would not be advisable grant fresh mining leases in this area. However, the matter is now being re-examined in consultation with the State Government. Proposal of the Government of Assam was approved mainly because of the local demand in the area and the transport difficulties.

Allocation of Tin for Small-Scale Industries

1021. Shri Shiva Dutt Upadhyaya: Shri R. S. Pandey: Shri Uikey: Shri A. S. Saigal: Shri R. S. Tiwary:

> Shri Chandak: Shri J. P. Jyotishi:

Shri Wadiwa:

Will the Minister of Industry be pleased to state:

(a) whether a decrease of 22 per cent in the allocation of tin for the

small-scale industries sector was made during the period April, 1963—September, 1963 as compared to October, 1962—March, 1963;

2402

- (b) whether this decrease was applied uniformly to all the States; and
 - (c) if not, what has been the basis?

The Minister of Industry (Shri D. Sanjivayya): (a) There was a decrease of about 14 percent in the allocation of tin for the small scale industries sector (including textile accessories units and the cashew nut industry) for the period April-September; 1963 as compared to the period October, 1962-March, 1963.

- (b) Uniform reductions during April-September, 1963 were made in the allotment to the States as well as the Textile Accessories and Cashew nut industries after taking into account the requirements from Jammu & Kashmir which were received for the first time during April-September, 1963.
 - (c) Does not arise.

सादी तथा पामोस्रोग साद्योग

1022. श्री विश्वनाथ पाण्डेव : क्या बारिएज्य मंत्री यह बताने को क्रुपा करेंगे कि :

- (क) खादी तथा प्रामोखोग घायोग ने 1965 में खादी तथा प्रामोखोगों पर राज्यवार कितनी राशि खर्च की;
- (ख) उस भविध में भाषोग ने राज्यवार कितनी सहायता दी; भौर
- (ग) प्रामीणों में खादी तथा प्रामीखोग उत्पादों को लोकप्रिय बनाने के लिये क्या कार्यवाही की गई है ध्रयवा की जा रही है?

बारिए स्य मंत्रालय में उपमंत्री (श्री क्रफी कुरेंशी): (क) विवरण नीचे दिया गया है:

विवरण

क० सं०	राज्य	किया गया खर्च
40		
		(लाख र०)
1.	माध्य प्रदेश	3.05
2.	ग्र सम	0.85
3.	बिहार	0.89
4.	गुजरात	0.48
5.	जम्मू तथा काण्मीर	0.43
6.	केरल .	1.14
7.	मध्य प्रदेश	1.28
8.	मद्रास	1.53
9.	महाराष्ट्र	1.44
10.	मैसूर	2.17
11.	उड़ीस।	0.74
12.	पंजाब	2.48
13.	राजस्थान	2.60
14.	उत्तर प्रदेश	3.94
15.	पश्चिमी बंगाल	1.81
16.	गोभा .	0.08
17.	पहाड़ियां तथा सीमावत	ff 8.48
	क्षेत्र	
	योग	33.39

- (ख) जानकारी इकट्ठी की जा रही है भीर यथासमय सदन की मेख पर रख दी भायेगी।
 - (ग) (1) निःश्ल्क बुनकर योजना चालु करना ।

- (2) किस्म तथा परिमाण दोनों में मुधार करने के लिये उन्नत मौजारों का प्रवलन ।
- (3) स्वयं कातने वाले के लिये विशेष सहायता ।

उत्तर प्रदेश का निर्यात प्रोत्साहन निगम

- 1023. भी विश्वनाम पाण्डेय : स्या बाखिज्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सब है कि उतर प्रदेश राज्य में एक निर्यात प्रोत्साहन निगम स्थापित करने के सम्बन्ध में वहां की सरकार ने केन्द्रीय सरकार का प्रनुमोदन प्राप्त कर लिया है;
- (ख) यदि हां, तो किन झर्तों पर; झौर
- (ग) इस निर्यात प्रोत्साहन निगम की मुख्य बातें क्या हैं ?
- वारिएज्य मंत्री (श्री बनुभाई शाह) : (क) ग्रीर (ख). जी, नहीं । ऐसा निगम स्थापित करने के लिये केन्द्रीय सरकार के ग्रनुमोदन की जरूरत नहीं होती । फिर भी हम ने इस प्रयस्त तथा निर्यात संबद्धन के इस कदम की प्रणंसा की है ।
- (ग) उत्तर प्रदेश निर्यात निगम कम्पनी प्रधिनियम 1956 के प्रन्तगैत 10-1-1966 को निगमित किया गया है। इसकी प्रधिकृत पूंजी 50 लाख रु० है जिसमें से 51 प्रतिशत उत्तर प्रदेश सरकार की होगी भौर शेष 49 प्रतिशत गैर-सरकारी हिस्सेदारों की होगी।

निगम नीचे लिखे मुख्य उद्देश्यों के लिएस्यापित किया गया है।

 (i) उत्तर प्रदेश के मध्यम तथा लघु प्राकार पर चलने वाले उद्योगों की वस्तुयों को निर्यात बाजारों तक पहुंचाने के सामन का काम करना;

- (ii) निर्यात बाजारों के सम्बन्ध में उत्तर प्रदेश के उद्योगों का संगठन कराना तथा इन उद्योगों के लिये वैज्ञानिक गवेषणा कि लिये संस्थाएं स्थापित करना:
- (iii) आयात हकदारी गुल्क की वापसी इत्यादि के विषय में विभिन्न निर्यात सम्बद्धन परिषदों तथा वस्तु बोडों के साथ चलने वाले निर्यातकों के कार्यों का समन्वय करना जिससे कि इन सुविधान्नों का ज्ञान अथवा उपलब्धि न होने के कारण निर्यात सम्बद्धन प्रयागों में बासा न पढ़े:
- (iv) बाजार सर्वेक्षण करा के और भारत तथा विदेशों में कार्यालय, गोदाम इत्यादि खुलवा कर उत्तर प्रदेश में बनी वस्तुओं की विकी का सम्यर्खन करना;
- (v) पुष्ट कयादेशों पर निर्यातकों के लिये विक्त की व्यवस्था करना और निर्यात प्राधारित उद्योगों में विक्त लगाना अथवा भाग लेना, और विभिन्न उद्योगों के लिये सामान्य मुविधा केन्द्र स्थापित करना जहां निर्यातक दुइसें, डिजाइन, भ्रौजार इत्यादि प्राप्त कर गर्कों।

उत्तर प्रदेश राज्य में निर्यात का बाताबरण उत्पन्न करके ग्रीर उस राज्य से बस्तुएं निर्यात करने का साधन बन कर यह निगम ग्राशा है कि हमारे निर्यात ग्रान्दोलन में कारगर भाग लेगा ।

Coal Washery in Private Sector

1024. Shri Vishwa Nath Pandey: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Mines and Metals be pleased to state:

(a) whether it is a fact that Government have considered the scheme finally to set up a washery unit in the Private Sector; and (b) if so when it is proposed to be set up?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). Some proposals to set up washery units in the private sector have been received recently and are under consideration of Government.

Powerloom Enquiry Committee

1025. Shri Vishwa Nath Pandey:
Shri Kishen Pattnayak:
Shri Madhu Limaye:
Shri Ramachandra Ulaka;
Shri Dhuleshwar Meena;
Shri Man Sinh P. Patel:
Shri S. V. Ramaswamy:

Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 195 on the 12th November, 1965 and state:

- (a) whether Government have accepted the recommendations made by the Powerloom Enquiry Committee headed by Shri Ashok Mehta; and
- (b) if so, the action taken by Government thereon?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). Government's decisions on this are expected to be announced at an early date.

Steel Production Target for Fourth Plan

1026. Shri Vishwa Nath Pandey: Shri Linga Reddy: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena; Shri Sidheshwar Prasad: Shri D. C. Sharma:

Will the Minister of Iron and Steel be pleased to refer to the reply given to Starred Question No. 61 dated the 5th November, 1965 and state:

- (a) whether the target for steel production for the Fourth Five Year Plan has been finally decided;
 - (b) if so, the nature thereof; and

(c) how it is proposed to be

The Minister of Iron and Steel (Shri T. N. Singh): (a) Not yet, Sir. The target for steel production for the Fourth Five Year Plan is still under discussion with the Planning Commission.

- (b) Does not arise.
- (c) This could be decided only after the target for steel production for the Fourth Five Year Plan has been finalised.

Pulp, Paper and Newsprint Plants in India

1027. Shri D. C. Sharma: Shri Vishwa Nath Pandey: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena;

Will the Minister of Industry be pleased to refer to the reply given to Starred Question No. 77 on the 5th November, 1965 and state:

- (a) whether Government have completed the scrutiny of the reports relating to the setting up of pulp, paper and powerpint plants in India: and
- and newsprint plants in India; and
 (b) if so, the decision taken thereon?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). A team of experts from M/s. Simon Engineering of U.K. and the Cia Industrial de San Cristobal, Mexico, has been entrusted with the work of preparation of detailed project report, in the U.P.I Bihar areas based on bagasse in association with this Ministry, the National Industrial Development Corporation and the Directorate General of Technical Development. The preliminary study made by the N.I.D.C. is being used by this team as basic data. Their report is likely to be received by April-May, 1966.

Third Class Sleeper Coaches

1028. Shrimati Ramdulari Sinha: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Gov-

- ernment propose to attach more third class sleeper coaches to the important trains on the North Eastern Railway from 1st April, 1966; and
- (b) if so, the names and numbers of those trains?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). It is proposed to introduce three-tier sleeper coaches on Nos. 15 UP|16 Dn Expresses between Siliguri Jn. and Lucknow two tier sleeper coaches Nos on TIP|38 Dn Jogbani-Allahabad Passenger trains with effect from 1st other March, 1966. There are no third proposals to introduce class coaches on the North Eassleeper tern Railway from 1st April, 1960.

Railway Aceidents

1029. Shri Linga Reddy: Shri Vishwa Nath Pandey: Shrimati Savitri Nigam: Shri Daljit Singh: Shrimati Jyotsna Chanda: Shri Krishnapal Singh:

Will the Minister of Railways be pleased to state:

- (a) the number of railway accidents which occurred since 30th September, 1965 (Zone-wise):
 - (b) the causes thereof;
- (c) the loss of life and property sustained by the Railways (Zonewise); and
- (d) the compensation paid by the Railways (Zone-wise)?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) to (c). The number of accidents in the categories of collisions, derailments, trains running into road traffic at level crossings and fires in trains which occurred on the Indian Government Railways during the period 1-10-65 to 31-12-65 are given in the statement enclose. The causes of the

accidents, loss of life and approximate cost of damage to Railway property sustained therein are also given in the statement laid on the Table of the House. [Placed in Library. See No. LT-5599/66].

(d) Payment of compensation to the victims involved in the accidents is being progressed. An amount of Rs. 1,900|- has been paid as ex-gratia. Five-Year Plan. A sum of Rs. 17.73 crores is expected to be provided to the Company by the end of the Third Plan, including a sum of Rs. 13.68 crores in the Third Plan, based on the actual requirements of the Company.

N.C.D.C. and Neyveli Lignite Project

1032. Shrimati Lakshmikanthamma: Will the Minister of Mines and Metals be pleased to state the assistance given to the National Coal Development Corporation and Neyveli Lignite Project by the end of Third Plan?

The Minister of Mines and Metals (Shri S. K. Dey): Funds provided to the National Coal Development Corporation and the Neyveli Lignite Corporation by the end of the Third Plan are expected to be as under:—

- (1) National Coal Development Corporation.—Rs. 127.63 crores.
- (2) Neyveli Lignite Corporation,— Rs. 143.73 crores.

Mineral Deposits in North Arcot District

1033. Shri Balakrishnan: Will the Minister of Mines and Metals be pleased to state:

- (a) whether further investigation is being made to assess the available deposits of zinc and other mineral ores in Mamandur area North Arcot District; and
- (b) if so, the estimate of mineral deposits available in the area?

The Minister of Mines and Metals (Shri S. K. Dey): (a) No, Sir.

(b) Does not arise.

Blind Children

1030. Shri Liladhar Kotoki: Will the Minister of Social Welfare be pleased to state:

- (a) the number of biind children of School going age in the country; and
- (b) the percentage of such children who have been provided education?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) No dependable data is available. According to rough estimates, however, the number of blind children of school-going age may be between 4 and 5 lakhs;

(b) About one per cent of such children are estimated to be in schools.

Singareni Collieries

1031. Shrimati Lakshmikanthamma: Will the Minister of Mines and Metals be pleased to state:

- (a) whether the Government of India have given all assistance promised to the Singareni Collieries by the end of the Third Five Year Plan; and
 - (b) if not, the reasons therefor?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). No promise as such was given about the quantum of assistance to the Singareni Collieries by the end of the Third

Indian Council for Child Welfare

1934. Shri Daljit Singh: Will the Minister of Social Welfare be pleased to refer to the reply given to Starred Question No. 552 on the 30th November. 1965 and state:

- (a) whether the Indian Council for Child Welfare have by now rendered the accounts in respect of all grants;
 and
 - (b) if not, the reasons therefor?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Accounts for further amounts of Rs. 9.663.50 in respect of 1963-64, and for Rs. 81,874.00 in respect of 1964-65 have since been received. Accounts for Rs.8,431.60 in respect of 1963-64, and Rs. 1,92,779.00 in respect of 1964-65 are still awaited.

(b) Accounts have not been rendered for full amounts as in some cases expenditure against the sanctions has been incurred during 1965-66 and in some cases accounts are still awaited from the State Boards.

सीमावर्ती क्षेत्रों के लोगों का कल्याण

1035. श्री विभृति मिश्र :

श्री दे० जी० नायक :

भी रामेश्वर टांटिया :

थी हिम्मतसिंहका :

क्या सामाजिक कल्याण मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सब है कि केन्द्रीय समाज कल्याण बोर्ड ने 7 दिसम्बर, 1965 को हुई प्रपनी बैठक में मीमावर्ती क्षेत्रों में रहने बाले लोगों के कल्याण के लिये कुछ उपायों का निर्णय किया था; धौर
 - (ख) यदि हां, तो उनका ब्योरा क्या है ?

सामाजिक कल्याण विभाग में उप-मंत्री (श्रीमती चन्द्र डोकर): (क) जी हां । केन्द्रीय समाज कल्याण बोर्ड की स्याई समिति की 3 दिसम्बर, 1965 को हुई बैठक में तथा बोर्ड की 27 और 28 दिसम्बर, 1965 को हुई बैठकों में सीमावर्ती क्षेत्रों में कल्याण कार्य बढ़ाना सिद्धान्त रूप में स्वीकार कर लिया गया था।

(ख) विस्तृत योजनायें, जो भी मानतीं क्षेत्रों में चल ग्ही वर्तमान योजनामों के म्रतिरिक्त चलाई जायेंगी, राज्य बोटों की सलाह से बनाई जा रही हैं।

बरभंगा-निरमाली सेन्द्रान पर रेलगाड़ी का पटरी से उतर जाना

1036 श्री विभूति मिश्र: क्या रैलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सब है कि 28-29 दिसम्बर, 1965 को दरभंगा-निरमाली सेक्शन (पूर्वोत्तर रेलवे) के तामुरिया भौर चिकना स्टशनों के बीच एक मालगाड़ी के छ: डिब्बे पटरी से उत्तर गये थे:
- (ख) क्या यह भी सच है कि समस्तीपुर से राहत के लिये जो गाड़ी भेजी गई वह भी सकरी भौर मानीगाछी स्टेशनों के बीच पटरी से उतर गई भौर रेलवे कर्मचारियों को चोटें भाषी;
- (ग) यदि हां, तो दुर्घटना के क्या कारण हैं; भ्रोर
- (घ) ऐसी दुर्घटनाघों को रोकने के लिये सरकार क्या कार्यवाही कर रही है?

रेसवे मंत्रालय में उपमंत्री (भी शाम नाष): (क) दुर्घटना 29-12-65 को हुई थी। इस दुर्घटना में 11 मालडिब्बे घीर एक बेकवान पटरी से उत्तर गये थे।

- (खा) जी, हां।
- (ग) रेल कर्मवारियों की गलती के कारण मालगाडी पटरी से उतर गयी थी।

सहायता गाडी के पटरी से उतरने के सम्बन्ध में जांच समिति की रिपोर्ट की छान-बीन की जारही है।

(घ) रेल दुर्घटनाम्नों को कम करने के लिए रेल प्रशासन दारा जो विभिन्न उपाय भपनाये गये हैं, उनका उल्लेख "भारत की सरकारी रेलों में दुर्घटनाग्रों की समीक्षा 1964-65" नामक पुस्तिका के ग्रध्याय 4 में किया गया है। यह पुस्तिका माननीय सदस्यों को बजट के भ्रन्य कागजातों के साथ दी नयी थी।

Social Welfare Boards

1037. Shri Hari Vishnu Kamath: Shri Ram Sewak Yadav: Shri Bagri:

Will the Minister of Social Welfare be pleased to state:

- (a) whether it is a fact that the Social Welfare Boards at the State as well as Central levels, are "Chairmanned" by women;
- (b) who appoints the State Chair-
- (c) whether the working of the State Boards has been satisfactory;
- (d) if not, whether any change is proposed in the set-up at State levels?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Yes, Sir,

- (b) Chairmen of the State Boards are appointed by the respective State Governments in consultation with the Chairman, Central Social Board.
- (c) The working of the State Boards has been generally satisfactory.
 - (d) Does not arise.

नेपाल को चाय का निर्यात

10.38. श्रीविभति विश्वः क्या शाणि ज्य मती यह बताने की कपा करेंगे कि :

- (क) 1965-66 में भ्रब तक नेपाल को कितने म ल्य की चाय निर्यात की गई है:
- (खा) क्यायह मच है कि नेपाल ने चाय के बाग लगाना ग्रारम्भ कर दिया है धौर नेपाल को चाय का निर्यात 1967 से बन्द कर दिया जायेगा: भीर
- (ग) यदि हां, तो चाय के निर्यात के लिए नई मंडियां ढंढने के लिये सरकार क्या कदम उठा रही है ?

वाणिष्य नंत्रास्य में उपमंत्री (श्री शफी कूरॅशी): (क) श्रप्रैल से नवस्बर, 1965 तक नेपाल को निर्यात की गई चाय का मल्य रु० 14,58,753 है।

- (खा) नेपाल में थोडे परिमाण में चाय पैदा की जाती है और ज्ञात हथा है कि इसका उत्पादन बढ़ाने के प्रयत्न किये जा रहे हैं। किन्त इसी कारण नेपाल को 1967 भववा उसके बाद भी कुछ वर्षों तक चाय का निर्यात बन्द होने की स्राशा नहीं है।
 - (ग) प्रश्नही नहीं उठता।

Zinc Smelter Plant at Visakhapatnam

1039. Shri M. S. Murti: Minister of Mines and Metals be pleased to refer to the reply given to Unstarred Question No. 1898 on the 10th September, 1965 and state:

- (a) whether the detailed project report of the Zinc Smelter Plant to be set up at Visakhapatnam in Andhra Pradesh has since been received; and
- (b) if so, the main features thereof?

The Minister of Mines and Metals (Shri S. K. Dey): (a) No. Sir.

(b) Does not arise.

Retired Railway Employees

1040. Shri Jashvant Mehta: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Western Railway Pensioners Association of Bhavnagar Division has represented for the increase in the dearness allowance and pension for retired railway employees;
- (b) Whether it is a fact that pension rules have not been revised after the introduction of the liberalised pension scheme; and
- (c) whether Government have considered the problem of medical relief for the retired railway employees?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes. No dearness allowance is payable to retired employees. Ad-hoc increased in pension was, however, allowed effective from the pension for October, 1963 to persons who are in receipt of small pensions. It has not been possible to allow any further ad-hoc increase due to the difficult financial position.

- (b) The rules have been liberalised on a number of occasions since their introduction in 1950.
- (c) Yes. The matter is under consideration.

Bus-Goods Train Collision on the Central Railway

1041. Shri M. L. Dwivedi:

Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Bagri:
Shri Ram Sewak Yadav:
Shri Kindar Lal;
Shri Vishwa Nath Pandey:
Shri Ram Harkh Yadav:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a bus collided with a goods train at a manned level crossing between Allumpur Road and Monopad Stations of Dronachelam-Secunderabad Metre Gauge section of the Central Railway on January 1, 1966;

- (b) if so, the number of casualties involved;
 - nvolved;
 (c) the cause of the accident; and
- (d) the number of level crossing accidents during 1965 as compared to 1964 and the steps taken to minimise them?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

- (b) As a result of this accident four persons were killed and twenty two sustained injuries.
- (c) The report of the enquiry committee is under scrutiny.
- (d) During 1965 there were 123 level crossing accidents on the Indian Government Railways as against 146 during 1964.

Various measures which inter-alia include training and educating the gatemen, insistence on whistling by engine drivers while approaching level crossings, progressive manning of level crossings, provision of lifting barriers and interlocking of gates with signals wherever warranted, and educating the road users through various media about the hazards involved in negotiating the level crossings carelessly etc. have been adopted by the railways to minimise the incidence of level crossing accidents.

Loading of Fish in Wagons at Kalupara Ghat

1042. Shri Gokulananda Mohanty: Will the Minister of Railways be pleased to state:

(a) whether the South Eastern Railway authorities have received several complaints about the shortage of space in wagons and short time given for loading fish in 326 Down train at Kalupara Ghat Station; and 2417

The Deputy Minister in the Ministry of Rallways (Shri Sham Nath):
(a) A few representations have been received by Divisional Superintendent, Khurda Road, for increasing the quota for fish baskets allotted to Kalupara Ghat station. A complaint alleging delay in clearance and other irregularities was also made in a local newspaper. There has been no complaint regarding inadequancy of the stoppage of the train at the station for loading.

(b) A quota of 100 baskets has been allotted to Kalupara Ghat Station for loading fish by 326 Down in the refrigerated fish van for Howrah only. This quota is the highest allotted on the section for any fish loading station. Subject to availability of room in the van, based on booking at previous stations, on a number of days, more than 100 baskets were booked and loaded in consultation with the trade. There is no restriction in regard to loading to other stations nor in loading by other trains. The position has been reviewed and the present arrangements are considered adequate.

Kalmassery Machine Tool Factory in Kerala

1043. Shri Vasudevan Nair: Shri Warior: Shri Daji:

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 2778 on the 24th September, 1965 and state:

- (a) whether the examination of cost estimates with particular reference to the foreign exchange required for the expansion of Kalmassery Machine Tool Factory in Kerala State has been finalised; and
 - (b) if so, the details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

(b) Does not arise.

House Rent Allowance to Railway

2418

1044. Shri Warior: Shri Vasudevan Nair: Shri Daji:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2779 on the 24th September. 1965 and state:

- (a) whether any decision has been taken on the representation of the Railway employees working outside the municipal limits of Palghat town for house rent allowance; and
- (b) if so, from which date they are to receive the same?

The Minister of State In the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

Demand for Non-Coking Coal

1046. Shri R. S. Pandey: Shri Ravindra Varma: Shri Rajeshwar Patel:

Will the Minister of Mines and Metals be pleased to state:

- (a) the estimated total demand for non-coking coal in the country by the end of the Fourth Plan; and
- (b) the total estimated production by that period?

The Minister of Mines and Metals (Shri S. K. Dey); (a) and (b). The demand for non-coking coal at the end of the Fourth Plan, as estimated in July, 1965 on the basis of the production programmes then envisaged for the various consuming industries is of the order of 77 million tonnes. The estimate is, however, being periodically reviewed in the light of developments in the consuming industries' programmes, and the production of coal will be adjusted according to the actual demand.

Low Temperature Carbonisation Plants

1047. Shri R. S. Pandey: Shri Ravindra Varma: Shri Rajeshwar Patel:

Will the Minister of Mines and Metals be pleased to state:

- (a) the number of low temperature carbonisation plants established in the country; and
- (b) the places where these plants have been located?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). So far, only one low temperature carbonisation plant based on lignite has been established at Neyveli,

Co-operative Spinning Mills in Madhya Pradesh

1048. Shri R. S. Pandey: Shri Ravindra Varma: Shri Rajeshwar Patel:

Will the Minister of Commerce be pleased to state:

- (a) whether any applications were received from the Government of Madhya Pradesh for the grant of licences for establishment of spinning mills in the co-operative sector;
- (b) if so, when the applications were received;
- (c) whether the same have been considered and a decision conveyed to the State Government; and
 - (d) if not, the reasons for delay?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi); (a) to (d), Applications were received for the grant of industrial licences under the Industries (Development and Regulation) Act, 1951 for the establishment of 4 new cotton cooperative spinnig mills at (1) Jabalpur; (2) Ujjain; (3) Chhindwara; and (4) Ratlam. As the cooperative spinning mills require a large amount of financial assistance from the State Government, the Govern-2530(Ai)LS-7.

ment of Madhya Pradesh were advised that they should first get clearance of the Planning Commission in respect of the necessary financial provisions in the State Plan-outlay. The State Government's proposal for the inclusion of the new projects of cooperative spinning mills in the programme for the 3rd Plan was not agreed to by the Planning Commission and the Commission have informed the State Government accordingly. In the circumstances it has not been possible to issue industrial licences for the establishment of these mills. As soon as the approval of Planning Commission is received for the number of cooperative mills to be included in the State Plan, the industrial licences for the same will be issued.

Alloy Steel for Defence Needs

1049. Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Maheswar Nalk:
Shri P. R. Chakraverti:
Shri K. N. Tiwa-y:
Shri D. C. Sharma:
Shri Linga Reddy:
Shri D. N. Tiwary:
Shri Madhu Limaye:
Shri Madhu Limaye:
Shri Hem Barua:
Shri Hem Barua:
Shri R. S. Pandey:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether Government have initiated a priority programme for the production of alloy steel and other steel to meet the defence needs of the country;
- (b) if so, the broad outlines of the final programme; and
- (c) how much of steel production has been allocated to the Private Sector?

The Minister of Iron and Steel (Shri T. N. Singh): (a) Yes, Sir.

(b) Special efforts have been made to press the major steel plants in the country as well as other steel producers to manufacture the requirements of the Defence Ministry for special steel as well as the more important requirements of the engineering industry in the country. Full cooperation has been promised. Action has also been taken to speed up the completion of the alloy steel plant at Durgapur. In addition, a technical study group has been set up to assess defence requirements in the forthcoming years more accurately.

(c) A capacity of about 570,000 tonnes of alloy and special steel has been licensed, out of which about 433.000 tonnes is in the private sector.

Co-operative Jute Mill in Assam

1050. Shri Liladhar Kotoki: Will the Minister of Commerce be pleased to state:

- (a) the reasons for the inordinate delay in granting industrial loans and making available necessary foreign exchange to the Co-operative Jute Mill licensed to be set up in Assam; and
- (b) the steps taken to expedite the matter?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). While the application of the Assam Cooperative Jute Mill for a loan from the Industrial Finance Corporation is being favourably considered by the Corporation, the delay in making necessary foreign exchange available to the mill has been due mainly to the present foreign exchange difficulties. Efforts are being made to cover the foreign exchange requirements and it is expected that this will be finalised shortly.

Cement Machinery Parts

1651. Shri Mohammad Elias: Will the Minister of Industry be pleased to state:

(a) whether it is a fact that Government have decided to make cement manufacturing machinery parts at the Ranchi Heavy Engineering Plant; and

(b) if so, the details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The Plants of Heavy Engineering Corporation Limited, Ranchi have facilities for the manufacture of various items of equipment required for cement making machinery. The items of equipment which are proposed to be manufactured for the present are Tyres (about 15 tonnes each), Girth Gear Wheel and Pinion (about 20 tonnes each), Mill Heads (about 10 tonnes each) and Gear Boxes.

Design Work of Durgapur Plant

1052. Shri Mohammad Elias: Shri Madhu Limaye: Shri Yashpal Singh:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether the Government of India have taken any decision on the suggestion of Durgapur Steel Plant authorities that all the design work of the expansion programme of alloy steel plant should be done by the Central Engineering Design Bureau; and
 - (b) if so, the details thereof?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). No recommendation or suggestion of the kind mentioned by the Hon'ble Member has been made by the Durgapur Steel Plant authorities, but certain proposals have been made by Hindustan Steel on which Government expect to take a decision shortly.

Ten-Year Plan for Steel Industry

1953. Shri D. J. Naik: Shri Onkar Lai Berwa: Shri Linga Reddy: Shri R. Barua: Shri B. S. Pandey: Shri M. Rampure:

Will the Minister of Iron and Steel be pleased to refer to the reply given to Starred Question No. 632 dated 3rd December, 1965 and state:

- (a) whether it is a fact that Government has proposed that its programme during the next two Plan periods should include three new steel plants, besides the Bokaro Plant; and
- (b) the target of production pro-

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). A perspective plan for the development of the iron and steel industry over 10—15 years is still under preparation. Details of this programme have not yet been finalised.

Filature Silk

1654. Shri Linga Reddy: Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 1334 on the 26th November, 1965 and state:

- (a) the action taken by Government on the representation of the State Government of Mysore regarding the losses incurred in filature silk in the State:
- (b) whether the State Government have stated that they would close down the Filature of Silk if the industry is not subsidised:
- (c) whether the Central Silk Board have advised the Government of India to purchase the silk produced in the Mysore filatures and sell the same through the State Trading Corporation; and
 - (d) if so, the action taken thereon?

The Deputy Minister in the Ministry of Commerce (8hri Shafi Qureshi):
(a) to (d). The Special Committee constituted by the Central Silk Board for examining the representation of the Government of Mysore, in its

Interim Report had, inter-alia recommended that the State Trading Corporation or the Handicrafts and Handlooms Exports Corporation should purchase the accumulated stocks of filature raw silk with the Government of Mysore. Since these stocks had practically been liquidated by the middle of December, 1965, no action was necessary on the part of Government.

Import of Carbon Black Rubber 1055. Shri Kapur Singh: Shri P. K. Deo:

Will the Minister of **Industry** be pleased to state:

- (a) whether the attention of Government has been invited to a newsitem in the 'Economic Times' (27-12-1965, page 1) to the effect that owing to the non-availability of foreign exchange for the import of carbon black rubber, manufacturing undertakings are forced to cut down their production:
- (b) if so, the details of the total requirement of foreign exchange on normal basis and what has been allotted now by the Government of India and
- (c) whether any relief measures are being contemplated?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir. Although there has been delay in the allocation of foreign exchange for import of carbon black and other materials required by the tyre and other rubber goods manufacturing industries, there has been no serious fall in their production.

(b) The normal estimated requirement of foreign exchange for the import of carbon black, rubber and 2425

other materials for the year 1965-66 is about Rs. 8 crores. An ad hoc allocation of Rs. 1.25 crores (AID and free resources) was made at the beginning of the current licensing period which has since been fully utilised. A further allocation of Rs. 92 lakhs from free resources has been made recently and the same is being utilised.

(c) With the additional allocation of Rs. 92 lakhs now made, it would be possible to permit import of carbon black and other materials to provide some relief to the industry.

विवेशी फिल्मों का झायात 1057- भी हुक्स चन्त्र कछवाय : श्री यशपाल सिंह :

क्या **वाणिज्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि भारत ने वर्ष 1964 में प्रमरीका से विदेशी फिल्मों के भायात के लिए 40 लाख डालर खर्च किये थे;
- (ख) उक्त अवधि में अमरीका द्वारा भाषात की गई भारतीय फिल्मों का मूल्य कितना है: भीर
- (ग) झमरीका के झितिरक्त किन-किन देशों को भारत ने विदेशी फिल्मों के झायात के लिए विदेशी मुद्रा में मुगतान किया और उसका ब्यौरा क्या है ?

वाणिज्य मन्त्री (भी मनुनाई शाह):
(क) जी, नहीं । 1964 में प्रमरीका से प्रायात हुई फिल्मों का मूल्य केवल 2.52 लाख प्रमरीकी डालरों के बरावर लगभग 11.98 लाख र०था।

- (ख) 1964 में भारतीय फिल्मों के निर्यात का मूल्य 0.60 लाख ग्रमरीकी डालरों के बराबर 2.84 लाख रु०के लगभग था।
- (ग) 1964 में ग्रमरीका को छोड़कर मुक्त विदेशी मुद्रा क्षेत्र के देशों के नाम तथा वहां से ग्रायात हुई फिल्मों का मूल्य निम्न प्रकार है:—

देश		(हजार	मूल्य र ६०में)
ब्रिटेन			1,483
हांगकांग			105
म्रफगानिस्तान			79
भ्रदन			98
जापान	٠.		64
स्विट्जरलैंड			9
फांस .			14
पश्चिमी जर्मनी			61
भ्रन्य देश			286

Export of Iron Ore from Paradip Port

1058. Shri Gokulananda Mohanty: Will the Minister of Mines and Metals be pleased to state:

- (a) the total quantity of iron ore which the Paradip Port is estimated to export annually soon after its operation in October next;
- (b) the quantity of iron ore, the Daitari Mines are producing now and will be producing by October next; and
- (c) the agencies arranged to carry the quantity of iron ore necessary to meet the export demand?

The Minister of Mines and Metals (Shri S. K. Dey): (a) The Paradip Port is being developed to handle two million tonnes of iron ore annually from 1967. It is expected to handle 1.5 million tonnes of iron ore per annum for export from Daitari Iron Ore Mines from May, 1967 onwards.

- (b) At present there is no regular production of iron ore from Daitari mines. Large scale production will start only in March, 1967 after the Ore Handling Plant is commissioned. The mines are being planned to produce on an average two million tonnes per annum.
- (c) The Orissa State Commercial Transport Corporation, a Public Sector Undertaking under the State Government will be responsible for transporting the iron ore from Daitari mines to the Paradip Port for export.

Railway Hospital Nurses and Staff

1059. Shri Gokulananda Mohanty: Will the Minister of Railways be pleased to state:

- (a) the reasons for mass transfer of Hospital nurses and staff in general including trade union officials who are Railway Employees serving on the Eastern and South Eastern Railways; and
- (b) how many of these belong to class I and class II Railway Services?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No mass transfers of staff have taken place either on the Eastern or South Eastern Railways. Staff have been transferred including some trade union officials under the extent orders of periodical transfers. Tade Union officials are not exempted from the operation of these orders.

Some Nurses also have been transferred from Calcutta area to other Divisions for administrative reasons in the interest of service.

(b) None.

Malegaon Powerloom Co-operative Associations

1060. Shri Kishen Pattnayak: Shri Madhu Limaye:

Will the Minister of Commerce be pleased to state:

- (a) whether Government have received any representation from the Malegaon Powerloom Co-operative Association recently; and
 - (b) if so, the action taken thereon?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Several representations have been received from Powerloom Associations in Malegaon regarding issue of licences under the Central Excise Rules and about closure of unauthorised powerlooms.

(b) These are under consideration.

Welfare Schemes for Denotified Tribes

1061. Shri Kindar Lal: Shri Vishwa Nath Pandey: Shri Kolla Venkalah: Shri M. N. Swamy: Shri Lazmi Dass:

Will the Minister of Social Welfare be pleased to state:

- (a) whether it is a fact that the Central Government has asked the State Governments to draw up comprehensive schemes for the welfare of the denotified tribes; and
- (b) if so, the reaction of the State Governments thereto?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Yes, Sir.

(b) The State Governments have formulated various schemes for raising the educational and economic level of these tribes. An illustrative list of the schemes is given below. The schemes are further reviewed annually in the Working Groups Meetings consisting of the representatives of the concerned State Governments/Union

Territory Administrations, Planning Commission and the concerned Central Ministries and such modifications as are found necessary in the light of experience gained are made in the programme

Centrally sponsored Schemes relating to the welfare of Denotified Tribes I. Education.

- Scholarships, Stipends and grant of tution and examination fee.
- (2) Supply of Mid-day meals.
- (3) Ashram schools/Residential Schools/Special Schools.
- (4) Hostels (including buildings)/
 boarding grants.
- (5) Aid to Voluntary agencies (for promotion of education).

II. Other Schemes.

- (a) Agriculture
 - Supply of bullocks, ploughs, carts and bulls.
 - Minor irrigation (including irrigation wells).
 - 3. Reclamation of waste land
 - 4. Contour bunding.
 - 5. Cooperative farming Societies.
 - Subsidy for the purchase of agricultural land.
- (b) Animal husbandry/Poultry
 Farm:
 - (c) Cottage Industry
 - Production-cum-Training Centers/Industrial Training.
 - Industrial Co-operative Societies.
 - Stipends, Subsidies and loans to trainees.
 - 4. Craft Centres.
 - (d) Co-operatives.
- (e) Rehabilitation/Colonisation/ Housing.
- (f) Community Welfare Centres/ Balwadis/Sanskar Kendras.
 - (g) Medical & Public Health.

- 1. Drinking water wells.
- 2. Mid-wifery Training.

बीकारो परियोजना के परिणाम स्वरूप बेघर

1062. भी म्रोंकारलाल बेरवा: क्या लोहा भीर इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि बोकारो परियोजना के पिरिणामस्वरूप लगभग 75,000 व्यक्ति बेघर हो गये हैं; ग्रीर
- (ख) यदि हां, तो उन्हें भूमि भीर रोजगार देने के लिये सरकार का क्या कार्यवाही करने का विचार है?

लोहा धौर इस्पात मन्त्री (धी त्रिक नाक सिंह): (क) जी, नहीं । बोकारो स्टील लिमिटेड के लिए भूमि ध्रभिग्रहण से कुल 41,300 के लगभग व्यक्तियों के बेघर होने की संभावना है। जनवरी, 1966 के मन्त तक 4,515 व्यक्ति बेघर हो चुके थे।

(ख) बेघर व्यक्तियों को फिर से बसाने का उत्तरदायित्व बिहार राज्य की सरकार का है। बिहार सरकार ने पुनर्वास बस्तियां बसाने की एक योजना बनाई है जिसके लिए कुछ सहायता केन्द्रीय सरकार देगी । बोकारो स्टील लिमिटेड ने भी कुछ बेघर हुए व्यक्तियों को तकनीकी प्रशिक्षरण देने के लिए योजना बनाई है (एक परिवार में से एक से मधिक व्यक्ति नहीं लिया जायेगा) जिससे उन्हें कारखाने के परिचालन सम्बन्धी कामों में रोजगार दिया जा सके। चने हए व्यक्तियों के, जो माठवीं पास हैं भ्रौर जिनकी भ्राय 17 भीर 25 वर्ष के बीच है, प्रशिक्षण की ब्यवस्था राज्य सरकार द्वारा चलाये जा रहे तकनीकी संस्थानों में की गई है। 176 बेषर व्यक्ति प्रशिक्षण प्राप्त कर रहे हैं भीर 100 व्यक्तियों की एक और टोली को नीझ ही भरती किया जायेगा ।

Export of Raw Filature Silk

2431

1063. Shri Linga Reddy: Will the Minister of Commerce be pleased to state:

- (a) whether the export of the raw filature silk is allowed from Mysore State;
 - (b) if so, the quantity allowed;
- (c) the quantity that still remains to be exported out of the accumulated stocks in the State; and
- (d) its effect on the losses so far incurred?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

- (b) 5,000 kgs.
- (c) and (d). Out of the quantity permitted for export, only 40 kgs. of filature raw silk have been exported so far. There are however, practically no accumulated stocks of filature silk in the State at present.

केनिया तथा तंजानिया में श्रीकोयिक बस्तियां

1064: भी म० ला० द्विवेदी: भी बागड़ी: श्री २० चं० बच्छा: श्री भागवत का झाजाड़: भी स० चं० तामन्त: श्री सुबोच हंसदा: श्री दशपाल सिंह: श्री स्थामलाल सर्रोफ:

क्या बाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि भारत सरकार का विचार केनिया भीर तंजानिया में कुछ भौद्योगिक बस्तियां स्थापित करने का है;
- (ख) यदि हां, तो उन पर कुल कितनी बनराणि विनियोजित की जायेगी; और

(ग) उनका विवरण क्या है ?

2432

वाणिष्य मन्त्री (भी मनुभाई साह) : (व) जी, हां । केनिया तथा तंजानिया में एक एक भौद्योगिक वस्ती स्थापित करने के लिए भारत सरवार ने तकनीकी सहायता देना मंजर कर लिया है ।

(ख) तथा (ग). केनिया में प्रस्तावित श्रीद्योगिक बस्ती का व्योग तैयार करेंटे के लिए तीन भारतीय तकनीकी विशेषकों का एक दल केनिया में काम कर रहा है। केनिया में काम समाप्त करने के बाद यह दल इसी प्रकार के सर्वेक्षण के लिए तंजानिया जायगा।

प्रत्येक देश की घौद्योगिक बस्ती में कारखानों के 25 स्थान होंगे । प्रशिक्षण सह-सामान्य सेवा केन्द्र के लिए प्रावश्यक मशीनें तथा घौद्यार भारत सरकार की घोर से उपहार के रूप में दिये जायेंगे।

सम्बन्धित सरकारों द्वारा अनुनौदित उद्योगों को स्वयं स्थानीय उद्योगपतियों द्वारा अथवा ऐसी पार्टियों के सहयोग से जिन्हें वे चुनेंगे, श्रीद्योगिक वस्ती में स्थापित किया जायेगा।

भिलाई इस्पात कार संनि द्वारा कमाई गई विवेती मद्वा

1065- भी बसुमतारी: भी बागड़ी: भी कार्याल सिंह:

क्या लोहा भीर इस्पात मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सब है कि जिलाई इस्पात कारखाने ने 1964-65 में बहुत इक्षिक विदेशी मुद्रा कमाई है;
- (ख) यदि हो, तो उसकी कुल राशि क्या है;
- (ग) मिलाई इस्पात कारखाने द्वारा
 1965-66 में विदेशों से कुल कितनी विदेशी
 मद्रा कमाने की संभावना है;

(घ) क्या इस कारखाने क्षारा प्रधिक विदेशी मुद्रा कमाने के बारे में सरकार कोई नई योजना बनाने का विचार कर रही है।; भौर

Written Answers

(ङ) यदि हां, तो उसका व्यौरा क्या है?

लोहा भौर इस्मात मन्त्री (श्री त्रि० ना० सिंह):(क) भौर (ख). 1964-65 में भिलाई इस्पात कारखाने ने 8.26 मिलियन रुपये के मुल्य का सामान निर्यात किया।

- (ग) 1965-66 में भिलाई इस्पात कारखाने के निर्यात से 15.50 मिलियन रुपये की बिदेशी मुद्रा प्राप्त होने की भाशा है जिसमें से जनवरी 1966 तक 10.4 मिलियन रुपये की विदेशी मुद्रा कनाई गई थी।
- (घ) भ्रौर (ङ). भिलाई से इस्पात का निर्यात बढ़ाने के लिए हर उपाय किया जा रहा है। भ्रभीका भ्रौर मिडल ईस्ट के कई देशों को विभिन्न शकार का इस्पात मुख्यतः रेल की पटरी भ्रीर संरचनारमक, निर्धात करने की सम्भाष्यता की जांच की जा रही है।

Import of Foreign Films

1066. Shri Dinen Bhattacharya; Dr. Ranen Sen:

Will the Minister of Commerce be pleased to state:

- (a) whether any new schemes have been formulated in regard to the import of foreign films; and
 - (b) if so, details thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Srinagar Express

- 1667. Shri Hem Raj: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that the Northern Railway authorities made

- reservations for a two tier sleeper coach in Srinagar Express which left New Delhi on the night of 1st January, 1966 at 9.10 p.m.;
- (b) whether it is a fact that no two-tier sleeper coach was attached to it and the passengers were inconvenienced when they could not find accommodation therein;
- (c) whether it is also a fact that the reservation fee was not refunded to the passengers; and
- (d) if so, the number of reservations made for such a coach, the amount refunded and the amount that was not refunded?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) and (c). The two tier sleeper coach scheduled to run on 59 Up Srinagar Express was damaged and was replaced by an ordinary third class coach. All the passengers who had obtained advance reservations both for sleeper berths and seats were provided with reserved seats. As such, the question of refund of reservation fee did not arise.
- (d) The number of reservations made for sleeping and sitting accommodation was 18 and 45 respectively. Of the former, four passengers claimed refund of the sleeping surcharge tickets at the booking counter itself and the total amount refunded was R₃, 14-00 P. The remaining sleeping accommodation surcharge amounting to Rs. 49-00 P is due to be refunded.

Economy in use of Iron and Steel

1068. Shri Sham Lal Saraf: Shri Bade:

Shri Bibhuti Mishra:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether a Committee has been set up and attached to the Iron and Steel Controller at Calcutta to recommend economy in the use of iron and steel:
- (b) whether this Committee has set itself to the task entrusted to it; and

2435

(c) the personnel and terms of reference of the Committee?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). Yes, Sir.

- (c) The Sub-Committee consists of the following members;
 - (i) Shri Nagendra Bahadur—Iron & Steel Controller, Chairman.
 - (ii) Dr. B. D. Kalelkar, Senior Industrial Adviser, D.G.T.D.
 - (iii) One representative from each of the main producers.
 - (iv) Four representatives of Indian Engineering Association to represent fabrication Industry.
 - (v) One representative each of Railways, Central Design Bureau/HS—/C.W.P.C. and M/S. Dasture & Co. to represent the Designers.
 - (vi) One representative of I.S.I.
 - (vii) Executive Secretary, Joint Plant Committee.
 - (viii) Shri M. M. Suri, Director, Central Mechanical and Engineering Research Institute.
 - (ix) Shri A. C. Chatterjee, Joint Director, Ex-office Deputy Iron & Steel Controller—Secretary.

There are no formal terms of reference of the Committee. The Committee has been asked to examine in detail the recommendation contained in the report issued by the National Council of Applied Economic Research, for effecting economy in the consumption of Structural Steel.

Exploitation of Lignite near Bikaner

1069. Shri Heda: Will the Minister of Mines and Metals be pleased to state:

(a) the progress made regarding the negotiations with the Government of German Democratic Republic about the exploitation of lignite near Bikaner in Rajasthan; and

(b) whether any plan has been made for the entire project?

The Minister of Mines and Metals (Shri S. K. Dey): (a) No firm negotiations were made for exploitation of legnite with the Government of German Democratic Republic.

(b) Yes, Sir. A Russian team of experts have submitted the report on open cast mining of lignite which is under consideration.

Import of Cotton

1070. Shri R. Barua: Shri R. S. Pandey:

Will the Minister of Commerce be pleased to state:

- (a) the criteria adopted by Government regarding the issue of licences for the import of cotton to different mills in the country; and
- (b) the names of the textile mills which have been granted import quotas against users' licences in the year 1965?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). Import licences for foreign cotton are issued by the Joint Chief Controller of Imports & Exports, Bombay, to the cotton textile mills against the quotas allocated to them by the Textile Commissioner.

Quotas to Actual User Mills are given on the basis of past consumption. For this purpose the consumption of foreign cotton by each mill during the calendar year 1960 is taken as the basis. Mills which have started later have been allocated import quotas on the basis of consumption of foreign cotton in cubsequent years.

Foreign cotton quotas are allocated also to the mills exporting cotton textiles and yarn on the basis of their exports. Mills retain and consume such cotton to the extent they can

consume it. The balance is sold or transferred by them to other mills. More or less every mill which is technically capable of consuming imported cotton gets some quantities of imported cotton. The Textile Commissioner broadly discusses this with Indian Cotton Mills Federation to evolve basis of distribution of imported cotton from time to time to the Mills.

2437

No separate statistics or details are maintained regarding the import quotas against users licences. However, the names of all the mills which have received import licences for foreign cotton are given in the weekly bulletin of import licences which the C.C.I. & E's organisation issues every week.

भाप तियाही रेलवे लाइन

1071. श्री विभूति मिन्नः क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सब है कि सहरसा जिले के संसद सदस्यों तथा निवासियों ने भाप-तियाही लाइन के बहाल किये जाने की मांग की है; भीर
- (ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या निर्णय किया है ?

रेलवे मन्त्रालय में उपमन्त्री (भी साम नाव): (क) जी हां। सुपौल-भाप तियाही लाइन और इस क्षेत्र की भ्रन्य उखाड़ी गयी लाइनों को फिर से बिछाने के लिए सहरसा जिले के लोगों भौर संसद् सदस्यों से समय-समय पर भ्रम्यावेदन मिले हैं। हाल में, कुछ संसद्-सदस्यों ने सुभाव दिया है कि यदि सुपौल से भाप तियाही तक के पूरे खंड पर फिर से लाइन बिछाना सम्भव न हो, तो फिलहाल सुपौल से कुधारगंज तक के भाग में लाइन बिछा दी जाये।

(ख) इस सुझाव के धनुसार पूर्वोत्तर रैल प्रशासन से कहा गया था कि वह सुपौल-कुमारगंज लाइन को फिर से विछाने के लिए शीघ्र ही प्रभिदर्शन इंजीनियरिंग और यातायात सर्वेक्षण कराये । सर्वेक्षण का काम पूरा हो चुका है । यातायात सर्वेक्षण रिपोर्ट की ग्रभी प्रतिका को जा रही है । श्रभिदर्शन इंजीनियरिंग सर्वेक्षण रिपोर्ट जो ग्रभी कुछ दिन पहले रेलवे ने पेण की थी उसकी रेलवे बोर्ड कार्यालय में जांच पड़ताल की जा स्क्रीं है । इस साइन को फिर से बिछाने के कार्र में शीघ्र निर्णय किये जाने की ग्राशा है ।

243

Land along Railway Tracks

1072. Dr. P. Srinivasan;
Shri Bibhuti Mishra;
Shri Onkar Lal Berwa;
Shri Hukam Chand Kachhavaiya;
Shri Subodh Hansda;
Shri S. C. Samanta;
Shri Bhagwat Jha Azad;
Shri P. C. Borooah;
Shri M. L. Dwiyedi;

Will the Minister of Railways be pleased to state:

- (a) the acreage of land along the Railway tracks allotted during the last three months for growing foodgrains under "Grow More Food" scheme; and
- (b) the prospects of crops therein and the terms on which the land has been given?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). For the present rabi season upto 30th June, 1966, about 4902 acres of railway land along Railway tracks have been made available by the Railways free of charge direct to the cultivators in furtherance of "Grow More Food" scheme. It is too early to assess the prospects of crops thereon.

Production of Salt in Orissa

1673. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Industry be pleased to state:

(a) the quantity of production of salt in Orissa during 1965-66;

- (b) whether any financial assistance was given by the Central Government to the common salt industries in Orissa during 1965-66; and
 - (c) if so, the details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) 49.7 thousand M. Tonnes for the calender year 1965.

- (b) No. Sir.
- (c) The question does not arise.

Handloom Products manufactured in

1074. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Commerce be pleased to state:

- (a) the total output of handloom products manufactured in Orissa during 1965-66;
- (b) the total consumption of yarn during the same period; and
- (c) the total amount granted to Orissa for the development of handloom industries in the State during the same period?

The Deputy Minister in the Ministry of Commerce (Shri Shafii Qureshi): (a) The total output of Handloom products manufactured in Orissa during April to October 1965 was 64.38 million metres.

- (b) 4.09 Million kilograms.
- (c) Central assistance to State Governments will be sanctioned sometime in March 1966. However an allocation of Rs. 28.87 lakhs for Orissa has been made for 1965-66.

Industrial Estates in Orissa

1075. Shri Ramachandra Ulaka: Shri Dhuleshwar Mééna:

Will the Minister of Industry be pleased to state:

(a) the number of industrial estates opened in Orissa during 1965-66 and

٠.

the names of districts where they were opened; and

(b) the amount allotted by the Centre to Orissa for the purpose during the same period?

The Minister of Industry (Shri D. Sanjivayya): (a) No. industrial estate has been opened so far during the current year. 66 rural industrial work sheds are under construction.

(b) The provisional payment sanctions are issued at the end of every financial year i.e. in the month of March. These sanctions are based on the nine months actual expenditure incurred by the State Governments plus three months anticipated expenditure. The Planning Commission have made an allocation of Rs. 30.00 lakhs for the establishment of Industrial Estates in Orissa during the year 1965-86. This allocation will cover the rural industrial work sheds also.

Ambar Charkhas in Orissa

1076. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Commerce be pleased to state:

- (a) the number of Ambar Charkhas actually supplied to Orissa during 1965-66 so far:
- (b) the number out of them actually in operation during the same period;and
- (c) the total quantity of yarn produced during the same period?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) 178 (upto 31-12-1965).

(b) 143.

kgs. (c) (i) From charkhas disributed utpo 1964-65 . [49,863

(ii) From 143 charkhas referred to in (b) above , 2,268

TOTAL . . 52,131

Post-Matric Scholarships to S.C. and S.T. in Orissa

1077. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Social Welfare be pleased to state:

- (a) the total number of scholarships awarded to the students belonging to the Scheduled Tribes and Scheduled Castes and other backward classes for post-Matric studies in Orissa during 1965-66 so far;
- (b) the total number of students who applied for these scholarships from Orissa during the same period; and
- (c) the dates when these scholarships were paid to the students?

The Deputy Minister in the Department of Social Welfare (Shrimati M. Chandrasekhar): (a) to (c). The information has been called for from the State Government and will be laid on the table of the House, as soon as it is received.

Ambar Charkhas in Rajasthan

1078. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Commerce be pleased to state:

- (a) the number of Ambar Charkhas actually supplied to Rajasthan during 1965-66; and
- (b) the number out of them which are actually in operation during the same period in that State?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) 137 (upto 30th September, 1965).

(b) 137 (as on 30th September, 1965).

Post Matric Scholarships to S.C. and S.T. in Rajasthan

2442

1079. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Social Welfare be pleased to state:

- (a) the total number of scholarships awarded to the students belonging to the Scheduled Castes and Scheduled Tribes and other backward classes for Post-Matric studies in Rajasthan during 1965-66; and
- (b) the dates when these scholarships were paid to the students?

The Deputy Minister in the Department of Social Welfare (Shrimati M. Chandrasekhar): (a) and (b). The requisite information has been called for from the Government of Rajasthan and will be laid on the Table of the House as soon as received.

Posts for S.C. & S.T. on S.E. Railway

1080. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Railways be pleased to state:

- (a) the number of posts filled up in the lower Gazetted Service during 1965-66 so far on the South Eastern Railway:
- (b) the number of posts out of them reserved for Scheduled Tribes and Scheduled Castes: and
- (c) the number of reserved posts filled up so far during the above period?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh); (a) 18.

- (b) Nil.
- (c) Does not arise.

2443

Corporation 1081. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Commerce be pleased to state:

Minerals and Metals Trading

- (a) the details of losses of the Minerals and Metals Trading Corporation during 1965-66:
 - (b) the reasons therefor; and
- (c) how Government propose to make up these losses?

The Minister of Commerce Manubhai Shah): (a) The uccounting year of the Minerals and Metals Trading Corporation relating to the period 1965-66 ends only on 31st March, 1966. The full financial details of the working of the Corporation for this period are, therefore not finalised yet.

(b) and (c). Do not arise.

Small-Scale Industries in West Bengal

1082. Shri Tridib Kumar Chaudhuri: Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that import ceilings for non-ferrous metals for small-scale industries in West Bengal have been slashed down to Rs. 23 lakhs in 1965-66 from Rs. 1 crore 30 lakhs in 1964-65; and
- (b) if so, what are the considerations and principles on which this has been done?

The Minister of Industry (Shri D. Sanjivayya): (a) No foreign exchange ceiling as such is allotted to the States for import of non-ferrous metals for the small scale industries. Statewise allocation of the total quantity of non-ferrous metals available for distribution to the small scale sector is made in tonnage. The following allocations were made to

West Bengal for 1964-65 and 1965-66;

	1964-65	1965-66
	(in tonnes)	
Copper	1168.0	210.0
Z inc	901.0	222.9**
Lead	292 · 3	103.0
Tin	184.0	45.0**
Nickel	170·0 Kg	1@ Nil
Imported E.C. grade Alumini- um wire rods	110.0	70∙0•

**Allocation made for Nov. 65-Apr. 66 which represents 50 per cent of the allocations made for the period October 64, March 65.

*For 1965-66 period.

@For October, 64-March 65 period.

The cuts in the allocation of copper. lead zinc and tin to West Bengal for 1965-66 were in proportion to the reduction in the over-all availability as in the case of other States. In the case of aluminium wire rods allocations to the States for 1965-66 to the revised were made prorata demands received from them.

(b) Does not arise.

Cashew Board

1083. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Commerce be pleased to state:

- (a) whether there was a proposal to form a Cashew Board; and
- (b) if so, the decision taken in the matter?

The Minister of Commerce Manubhai Shah): (a) Yes, Sir.

(b) It has been decided to constitute a Cashewnut Development Coun-

Indian Woollen Mills and International Standards

1084. Shri D. D. Puri: Will the Minister of Commerce be pleased to state:

- (a) whether Government are associated with the work of the two specialists deputed by the International Wool Secretariat to help the Indian Woollen mills to reach international standards both in quality and price:
- (b) whether it is considered feasible to achieve these objects with the cut imposed on the import of raw wool; and
- (c) if not, what steps are proposed to be taken in this direction?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a) to (c). The International Wool Secretariat is reported to have deputed two specialists at the request of one of the Woollen Mills in Bombay to go into its problems of production and costing in the manufacture of woollen textiles for exports. Government were not associated with the work of the two specialists as it was mainly in regard to the problems of one particular Mill. Government have not also received any report in this regard.

क्सी ट्रेक्टरों की चोर बाजारी

1085. श्री सरजू पाण्डेम : क्या वाणिज्य मंबी यह बताने की कृत करेंगे कि :

- (क) क्या सरकार को ऐसी शिकायतें मिली हैं कि गाजियाबाद इंजीनियरिंग कम्पनी कसी ट्रैक्टरों में चोर बाजारी कर रही है; घौर
- (ख) यदि हां, तो सरकार इसे रोकने के लिए क्या कार्यवाही कर रही है ?

वाणिक्य मन्त्री (श्री मनुभाई साह) :

(क) जी, नहीं।

(ख) प्रश्न ही नहीं उठता।

गोरसपुर बाराबंकी बड़ी रेखवे लाइन

- 1086. श्री सरजू पाण्डेय: नया रैलवे मंत्री 27 प्रगस्त, 1965 के प्रतारांकित प्रम्त संख्या 920 के उत्तर के सम्बन्ध में यह बताने की क्रपा करेंगे कि:
- (क) गोरखपुर से बारबंकी तक बड़ी रेलवे लाइन बिछाने की प्रस्तावित योजना इस समय किस प्रकम में है; श्रीर
- (ख) उक्त योजना पर कब तक काम श्रारम्भ हो जायेगा ?

रेलवे मन्त्राक्षय में उपमन्त्री (भी शाम नाष): (क) 27-8-1965 को प्रतारांकित प्रमन संख्या 920 के उत्तर में उल्लिखित बाराबंकी-मोंडा-मोरखपुर मीटर लाइन खंड को बड़ी लाइन में बदलने की लागत थीर प्रमंभक प्रश्ययन किया जा रहा है। इस लाइन के बदलाव का काम शुरू किया जाये या नहीं इसके बारे में तभी निर्णय किया जायेगा जब उक्त प्रश्ययन का काम पूरा हो जायेगा भीर साथ हां रेलों के विकास के लिए कुल जितनी राशि उपलब्ध की गयी है उसे ध्यान में रखते हुए इन प्रथ्यवनों के परिणाम पर रेलवे बोर्ड द्वारा विचार कर लिया जायेगा।

(ख) सगल नहीं उठता ।

चैकोस्सोबाकिया की सहाधता से कृषि ट्रैक्टरों का निर्माण

1087 भी सरज पाण्डेम :

भी प्र० चं० वरुद्राः

भी म० ला० द्विवेदी : श्री भागवत सा झाबाद :

थी सुबोच हंसदा :

भी स० चं० सामन्तः

श्रीमती सावित्री नियम : श्री विष्टवनाच पाण्डेय :

क्षा विश्वनाय पाण्डय

भी सिद्धेश्वर प्रसाव :

क्या उच्चोग मंत्री 19 नवम्बर, 1965 के भ्रतारांकित प्रश्न संख्या 950 के उत्तर के सम्बन्ध में यह बताने की क्रुपा करेंग कि :

- (क) चैकोस्लोगिकिया की सहायता से कृषि ट्रैक्टर बनाने की योजना के बारे में ग्रब तक कितनि: प्रगति हुई है;
- (ख) क्या ट्रैक्टरों की मांग को ज्यान में रखते हुए सरकार का इस बारे में तत्काल कोई निर्णय करने का विचार है; धौर
- (ग) यदि हां, तो उक्त योजना को कव तक पूराकिया जासकेगा?

उद्धेन मन्त्री (धी बा० संचीर्षया) : (क) से (ग). चैकोस्लोवाकिया के मेसर्न मोटोकोव द्वारा तैयार की जा रही परियोजना रिपोर्ट के 1966 के मन्त तक तैयार हो जाने की प्राप्ता है। प्रस्तावित परियोजना में जिस किस्म के ट्रैक्टरों का निर्माण करने का प्रस्ताव है उनसे किसानों को परिचित कराने तथा इस प्रकार के ट्रैक्टरों का भ्रनग-म्रलग सारे पुर्जो सहित सीमित संख्या में मायात करने के प्रश्न की जांच की जा रही है।

मौजूदा कारखानों द्वारा कृषि ट्रैक्टरों का स्यानीय उत्पादन भी बढ़ा है जैसा कि नीचे दिखाया गया है.—

वर्ष	 	उत्पादन	त संख्या
1963			1610
1964			3172
1965			6318

हाची दांत का कोटा

1088. भी प० ला० बारूपाल : क्या बाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान के उन व्यापारियों के, जिन्हें, 1965 के दौरान हायीदांत के कोटे दिये गये ये, विवरण क्या हैं;
- (ख) क्या यह सब है कि जिन क्या-पारियों को हाथी दान के कोटे दिये गये खे उन्होंने प्रपने-प्रपने कोटे प्राप्त कर सिए हैं; धौर

(ग) प्रत्येक व्यापारी को कितनी माला में कितने मूल्य केहादीदांत दिये गयेषे?

वाणिज्य मन्त्रालय में उपलन्त्री (श्री शक्ती कुरेशी): (क) भौर (ग). एक एक विवरण सभा पटल पर रखा गया है [पुस्तकालय में रखा गया, वेकिये संस्था एलo टीo-5600/66]

(खा) जी, हां।

Import Entitlement

1089. Shri M. Malaichami: Will the Minister of Commerce be pleased to state:

- (a) whether the import entitlement offered during 1962-63 and 1963-64 did not result in proportionate increase in the export trade; and
- (b) if so, what further steps Government have taken or propose to take to see that the export promotion is effected in proportion to the import licences issued?

The Minister of Commerce (Shri Manubhai Shah): (a) This has resulted in substantial increase in exports of our manufactured goods which are given such assistance. The value of import licences issued under Export Promotion Schemes was Rs. 38:69 crores in 1962-63 and Rs. 53:39 crores in 1968-64 while the total value of exports during these years was Rs. 713:61 and 793:25 crores respectively.

This upward trend of total exports has continued during the next year (1964-65) with total exports at Rs. 814-58 crores and value of lincences issued under the Export Promotion Schemes being Rs. 56-12 crores.

(b) The question does not arise.

Accumulation of Handloom Stocks

2449

1090. Shri M. Malaichami: Will the Minister of Commerce be pleased to state:

- (a) whether the attention of Government has been drawn to a press report in the "Hindu" dated the 31st December, 1965 that the Madras State Government has to retain the salestax at more than one point as the Union Government has not agreed to reimburse their loss at a point beyond the first sale:
- (b) if so, whether the levying of the sales-tax at more than one point has resulted in the glut of handloom goods in the foreign markets; and
- (c) what steps have been taken to dispose of the accumulated handloom stock in order to avail the industry from stagnation and the workers getting unemployed?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b) No. Sir.

(c) The Reserve Bank of India have given additional credit facilities to the Madras State Apex Society for marketing of handloom cloth to the extent of Rs. 100 lakhs against the earlier limit of Rs. 70 lakhs. Madras Government gave an advance of Rs. 50 lakhs to the Apex Society for increased procurement from the Primary Societies. The State Government also allowed additional rebate on wholesale sales of handloom cloth by the Cooperative societies for a period of 4 months from the 1st June, 1965.

Madras-Tuticorin B.G. Rail Link 1691. Shri M. Malaichami: Shri S. V. Ramaswamy:

Will the Minister of Railways be pleased to state:

(a) whether the attention of the Union Government has been drawn to a press report in the 'Hindu' dated 31-12-1965 that the cargo traffic at Tuticorin would go upto 2.7 million

tons by 1975-76 and that the traffic generated would justify the preposal for a broad gauge railway link from Madras to Tuticorin via Tiruchirapalli and Madurai; and

2450

(b) if so, whether the construction of the broad gauge railway link would be taken up during the Fourth Five Year Plan so that the estimated flow of goods to the Tuticorin port is ensured?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) Adequate spare capacity is at present available on the metre gauge lines serving Tuticorin Port which could further be augmented by diesel traction and improved signalling. However, the long term rail requirements of the Tuticorin Port as well as of other developments in the region are being evaluated in regard to the commodities, the volume and pace of growth and the characteristics of lead (whether long, medium or short). Depending on the results of these studies the decisions on the best means of providing the requisite additional capacity for the Port and when required will be taken in time to allow for the physical construction period of new facilities.

Engineering Industries in Bombay

1092. Shrimati Renu Chakravartty: Will the Minister of Supply and Technical Development be pleased to state:

- (a) the steps taken by Government to supply zinc and other scarce raw materials for Kamanis' Group of Engineering Industries in Bombay to prevent lay-off of thousands of workmen; and
- (b) why this highly advanced machinery and know-how and skilled personnel is not taken over by Government for production in the Ordinance Factories, especially the Metal and Alloys Section?

The Minister of Supply, Technical Development and Social Welfare (Shri K Raghu Ramaiah): (a) The supply of zinc and other scarce raw materia's to Kamani Group of Engineering Industries as also to other similar units is being regulated under Scarce Industrial Materials (Control) Order 1965. In view of the current shortage of these materials, their release and utilisation is being permitted to the consuming units on a uniform basis. So long as the shortages last, all units including the Kamani Group of Industries have to share in pro-rata.

(b) In view of the position explained in reply to part (a), the question of Government taking over machinery, know-how or skilled personnel from any unit, does not arise.

Paper Plant in Nepal

1093. Shri D. D. Puri: Will the Minister of Commerce be pleased to state:

- (a) whether Government's attention has been drawn to the reported dropping of the proposal by China to set up a paper plant in Nepal;
- (b) if so whether Government have offered or propose to offer assistance to Nepal for this project; and
 - (c) if not, the reasons therefor?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c) Government have not so far offered any assistance to Nepal in setting up a paper plant. If and when any proposal for such assistance is received from HMG Nepal, it will be given due consideration.

द्याग बुझाने वाले यन्त्र

1094. डा॰ राम मतोहर लोहिया: धी किशन पटनामक : भी रामलेक्क मादव :

क्या **वाजिक्य** मंत्री यह बसाने की कृषा करेंगे कि:

(क) क्या यह सब है कि नई दिस्ली 2530(Ai)LS—8. में इंडियन कोम्रापरेटिव यूनियन के शो रूम में लगाये गये म्राग बुझाने वाले यंत्र ने, उस समय काम नहीं किया जब कुछ समय पूर्व उस शो रूम में म्राग लग गई थी;

- (क्ष) क्या सरकारी धीर धर्ध-सरकारी संस्थाओं धीर इसारतों में लगाये गये धाग बुझाने वाले यंत्रों की सस्य समय पर जांच करने की कोई व्यवस्था 'है';
- (ग) क्या कथित था रूम में लगे प्राग बुझाने वाल यंत्र की जांच की गयी थीं; प्रोर
- (ष) यदि हां तो भ्राग लगनेसे कितने दिनपूर्व इस, की जांच की गई थी?

वाणिज्य भन्त्रालय में उपमन्त्री (श्री शक्ती कुरेशी): (क) जी, नहीं। शायद इसका भाशय केन्द्रीय कुटीर उद्योग इस्पोरियम से हैं जिसका प्रबन्ध पहने भारतीय सहकारी यूनियन द्वारा किया जाता था।

- (खा) जी, हां।
- (ग) अरी, हां।
- (घ) चार महीने भीरदो दिन।

Heavy Electrical Factory Bhopal

1095. Shri Basumatari: Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the Heavy Electricals, Bhopal, which has now completed five years of service is manufacturing Rs. 50 crores worth of hydro and thermal generating equipment; and
- (b) the other articles which the factory is now manufacturing?

The Minister of Industry (Shri D. Sanjivayya): (a) Heavy Electricals, Bhopal have in hand a manufacturing programme for Hydro and Thermal generating sets of a total value of approximately Rs. 50 crores to be

delivered during IV five year plan period.

Written Answers

2 153

(b) The Plant at Bhopal is at present equipped for the manufacture of various items of electrical equipment like Switchgear, Controlgear, Transformers, Capacitors, Traction Motors, Generators and Auxiliary Machines, Industrial Motors, Motors for Steel Plants and rectifiers.

Export of Cattle to Ceylon

1096. Shri Basumatari: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Ceylon Government is to import cattle from India; and
- (b) how many applications have been made to the Ministry of Commerce for the import of cattle for slaughter?

The Minister of Commerce (Shri Manubhai Shah): (a) No request has been received from Government of Ceylon for import of cattle from India during the current year.

(b) No application has been received for the export of cattle for slaughter during the current year.

Shoe Factory in the Public Sector

1097. Shri Basumatari: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the proposal of the Government of India to set up a shoe factory in the Public Sector is not favoured by the industrial circle; and
- (b) if so, what are their arguments to support their stand?

The Minister of Commerce (Shri-Manubhai Shah): (a) No serious adverse criticism on the proposal to set up a leather shoe factory in public sector has come to the notice of the Government.

(b) Question does not arise.

Retirement of Officers in Railway Board's Office

1098. Shri A. P. Sharma: Will the Minister of Railways be pleased to state:

- (a) the names and designations of Officers of the rank of Section Officers, Assistant Directors, Deputy Directors, Joint Directors, Directors and above in the Railway Board's Office who were or are due to retire during the current year and had been refused leave preparatory to retirement; and
- (b) the period of leave refused in each case and the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Leave preparatory to retirement has been refused in the case of the following officers:

- Shri M. M. Khan—Member, Mechanical Engineering.
- (2) Shri Shanti Nath—Deputy Director, Railway Stores (Development).
- (3) Shri M. R. Wadhwan—Deputy Director, Mechanical Engineering (Production).
- (4) Shri Amarnath Kapur—Deputy Director, Traffic (Special Duty).
- (5) Shri Gopal Das—Sections Officer.
- (6) Shri L. C. Dhingra—Section Officer.
- (b) Shri M. M. Khan—8 months. Shri Shanti Nath—6 months.

Shri M. R. Wadhawan—6 months.

Shri Amarnath Kapur—6 months.

Shri Gopal Das-6 months.

Shri L. C. Dhingra-2 months.

The leave preparatory to retirement was refused in the public interest.

Boiler quality Plates

1099, Shri D. D. Puri: Will the Minister of Iron and Steel be pleased to state:

- (a) whether it is a fact that there has been an excessive rejection in the boiler quality plates rolled at the Rourkela Steel Plant:
 - (b) if so, the reasons therefor; and
- (c) the steps being taken to improve the rolling of such plates?

The Minister of Iron and Steel (Shri T. N. Singh): (a) No. Sir.

(b) and (c). Do not arise.

Himmatnagar-Udaipur Rail Link

1100. Shri Man Sinh P. Patel: Will the Minister of Railways be pleased to state:

- (a) when will the Himmatnagar-Udaipur rail link be opened for passenger traffic; and
- (b) whether Government examined the proposal to extend this rail link upto Vijapur from Himmatnagar?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) The Udaipur-Himmatnagar railway line is expected to be opened to passenger traffic some time towards the end of March, 1966.

(b) No.

Swimming Pool near New Delhi Station

1101. Shri Rajdeo Singh: Will the Minister of Railways be pleased to state:

(a) how much money was earmarked for constructing the Swimming pool near New Delhi Railway Station and how much money was spent;

- (b) what are the charges for bathing in this swimming pool for the Officers, Class III and Class IV employees separately; and
- (c) whether Government propose to consider the revision of the charges on the basis of their salary so as to bring it within the reach of all classes of employees?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The original estimated cost of providing swimming pool was Rs. 4,22,300/ approximately. The revised estimated cost of swimming pool and its allied works is approximately Rs. 6.75 lakhs.

- (b) Rs. 15|- and Rs. 10|- for the whole sesson from the employees dependents of the employees respectively in case they wish to become 'Members'. No different rates have been prescribed for officers, class III and IV employees.
 - (c) No.

Quarters for Railway Employees in Delhi Area

1102. Shri Raideo Singh: Will the Minister of Railways be pleased to state:

- (a) the number of Railway staff on the waiting list for the allotment of quarters in Delhi area separately in essential and non-essential categories since when they have been hna awaiting; and
- (b) what is the future programme of construction of quarters for Delhi area and whether Government have fixed any target for housing the unhoused workers in view of the acute position in Delhi area?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a)

Ess	ential		Waiting lis	t from	
Class III	Class III Artisans	Class IV	Class III	Class III Artisns	Class IV
456	222	137	19-2-63	30-6-58	25-11-59

Non-essential

. Waiting list from

Class III Class IV Class III Class IV

8308 1179 2-12-52 28-12-53

(b) 113 Units Type I quarters for Class IV stoff, 121 Units Type II quarters for Class III staff_are under construction in Delhi Area.

126 Units Type I quarters for Class IV staff have been proposed to be constructed during 1966-67. No target for housing the un-housed staff has been fixed due to the uncertainty of availability of funds for this area in future years.

Medical Facilities to Railway Board's Staff and Officers

1103. Shri Rajdee Singh: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the staff and officers of the Railway Board are entitled to the medical facilities offered by the C.G.H.S. as also at the Central Hospital of the Northern Railway:
 - (b) if so, the reasons therefor; and
- (c) whether Government propose to extend this option to other Railway employees of the Northern Railway working in Delhi?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Staff and officers of the Railway Board are entitled to the Medical facilities offered by C.G.H.S. Class I & II Railway officers on their temporary transfer to the Railway Board office are, however, given option to retain either the Railway Medical Attendance Rules or the C.G.H. Scheme for the period of their stay in the Board's office.

- (b) Does not arise.
- (c) The staff employed on the Railways are governed by Railway Medical Attendance Rules and

C. G. H. Scheme has not been applicable on the Railways.

Requirement of Zinc, Copper and Tin

1104. Shri Shiv Charan Gupta: Will the Minister of Mines and Metals be pleased to state:

- (a) the present annual requirement of zinc, copper and tin plates in the country;
- (b) the stock of each of these metals in the country as on the 31st January, 1986; and
- (c) how Government propose to meet the requirement of Industries which need these metals for their finished products?

The Minister of Mines and Metals (Shri S. K. Dey): (a) The present annual requirements, according to the Committee on maintenance imports set up in connection with the 4th Five Year Plan, are estimated as under:—

i. Copper . 1,20,000 tonnes ii. Zinc . 1,00,000 ,, iii. Tin Plates 2,00,000 ,,

Actual imports during 1964-65 were as follows:-

i. Copper . 52,635 tonnes ii. Zinc . 69,952 ... iii. Tin Plates . 42,416 ...

(b) The stock of these metals as on 31-1-1966 in accordance with the returns received in this Ministry is as under:—

i. Copper 4.750 tonnes ii. Zinc . 13,826 ,,

iii. Tin Plates—Information is not readily available as this item is not covered by the Scarce Industrial Material (Co trol) Order.

(c) The indigenous production of Copper is about 10,000 tonnes per annum. The balance of requirements of copper, zinc and tin have to be met through imports depending on the availability of foreign exchange.

Air Conditioned De-Luxe Trains on the Metre Gauge Lines

1105 Shri Man Sinh P. Patel: Will the Minister of Railways be pleased to state:

- (a) whether Government have decided to introduce air-conditioned De-Luxe trains on the metre gauge rail lines; and
 - (b) if not, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Subject to the availability of requisite foreign exchange for airconditioning equipment, it is proposed to acquire coaching stock for introduction of bi-weekly Air-conditioned Expresses on one or two important metre gauge trunk routes.

(b) Does not arise.

Industries in the Rural Areas

Shri Man Sinh P. Patel: Will the Minister of Industry be pleased to state.

- (a) the steps taken by Government to establish industries in the rural areas; and
- (b) the progress made so far in establishing Rural Industrial Estates?

The Minister of Industry (Shri D. Sanjivayya): (a) Several small industries, such as, village industries. Khadi, scriculture and coir and, to an appreciable extent, handloom, are already located in the rural areas. As regards "small scale industries" their development has so far been, by and large, in or near the cities and larger towns, but some steps have been taken for the promotion of these industries in rural areas also.

Centra! Government made The special allocation of Rs. 50 lakhs of free foreign exchange for import of raw materials and components licensed by the Chief Controller of Imports and Exports to assist 111dustries in rural areas in the April, 1964-March, 1965. In addition, foreign exchange allocation Rs. 1.79.00,000 was made for import of steel for rural industries.

Most of the State Governments have earmarked over 50% of the allotment under State Aid to Industries Act for the grant of loans for industries in rural and semi-Some State Governurban areas. ments have also undertaken special schemes for rural industrialization. In this connection, mention may be made of the Panchayat Samiti Industries Scheme in Orissa, the Punjab Government Scheme to subsidize small scale Industrial units in rural areas, and the Maharashtra State Government Schemes to constitute Rural Industrial Boards.

In addition, a reference may also be made to the constitution of a high-level Rural Industries Planning Committee by the Planning Commission in April, 1962, to review the progress of industries in rural areas. advise on problems of policy planning relating to them and recommend programmes for their intensive development in rural areas including coordinated area and regional plans of development and pilot projects. In pursuance of the Committee's recommendations, 49 Rura! Industries Projects have been taken up in selected rural areas in different States. so that effective techniques, methods and programmes could be evolved and extended progressively to other areas which have a large incidence of unemployment and under-em-ployment. Each project area generally covers a population of 3-5 lakhs and consists of three to five complete development blocks. Rapid surveys of 45 of the project areas have already been completed and development programmes are now being

implemented. The object of these programmes is to promote industries based largely on agriculture and other local resources with a view to broadening and diversifying the base of the rural economy.

Written Answers

A number of major industries like steel, aluminium, caustic soda etc. have been established in non-urban areas, thus bringing into existence small industrial townships in the midst of essentially rural surroundings. A number of sugar factories are also located in essentially non-urban areas. Recently some fiscal incentives have also been given to encourage the shifting out of industries from overcrowded areas like Bombay.

(b) Progress made in establishment of Rural Industrial Estates as on 30th September, 1965, is as under:—

Industrial ing .	Est	ates	funct	ion-	35
Industrial and like tioning i	ly to	stat	t fun		22
Industrial	Estat	es ur	nder co	ons-	
truction					30
	T	OTAL			87

Import of Tractors from U.S.S.R. 1107. Shri Dharmalingam: Shri V. V. Thevar:

Will the Minister of Commerce be pleased to state;

- (a) whether it is a fact that U.S.S.R. has agreed to supply 2,000 tractors to India;
- (b) if so, what kind of tractors are to be supplied;
 - (c) how these are to be used; and
- (d) on what conditions these are to be supplied?

The Minister of Commerce (Shri Manubhai Shah): (a) Under the recent Trade Agreement concluded with the U.S.S.R., the agreed to supply Crawler tractors, wheel tractors and other agricultural machinery, components and spares upto a value of Rs. 1.5—2.9 creres during 1966. The Government of India, keeping in view the needs of the Country's agricultural requirements for different types of tractors, will determine the exact Nos. of each type that will have to be imported.

- (b) We have agreed to import only such types of tractors which are not indigenously manufactured and/or fabricated and so far as wheeled tractors are concerned the main supply will be in the 14 HP range.
- (c) These tractors will, on imports, be used for agricultural purposes only.
- (d) The Soviet Union have agreed to supply tractors and agricultural machinery on deferred payment terms extending to 8 years.

Fire Cases in H.E.C., Ranchi

1108. Shri Dasaratha Deb: Will the Minister of Industry be pleased to state:

- (a) the number of persons arrested so far in connection with the fires that broke out in the Heavy Engineering Corporation, Ranchi in 1964;
- (b) whether any specific chargesheets have been prepared against those who have now been kept in custody in connection with the said arson cases;
- (c) if not, how long the accused persons are going to be kept in the custody in this way; and
- (d) what steps are being taken to expedite such cases?

The Minister of Industry (Shri D. Sanjivayya): (a) Nineteen.

(b) to (d). The case is being investigated by Bihar C.I.D. in collaboration with the Central Bureau of Investigation. Every effort is being made to complete the investigation and prefer charge sheets as early as possible.

Dharmanagar-Agartala Rail Line

1109. Shri Dasaratha Deb: Will the Minister of Railways be pleased to state:

- (a) whether it is proposed to extend the railway line from Dharmanagar to Agartala town in Tripura; and
- (b) when the work is expected to be taken up?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). The Chief Minister, Tripura has been pressing for extension of the Railway line beyond In view of this and Dharmanagar. other demands, the Planning Commission has organised a Transport survey of Tripura, Manipur and North Assam. Based on the results of this survey, appropriate consideration will be given to the proposal for further extension of the Railway line inside Tripura, in conjunction with the Planning Commission while finalising the Fourth Plan proposals.

Manufacture of Instruments

- 1111. Shri M. Rampure: Will the Minister of Industry be pleased to state:
- (a) whether the attention of Government has been drawn to the statement made by the Director of the Central Scientific Instruments Organisation that permission has been accorded to firms manufacturing scientific instruments to seek collaboration with foreign firms which are themselves importing the items from India;
- (b) whether permission has also been given to import items of scientific instruments which are not only being produced in India but are also being exported; and
- (c) the reasons for issuing the licences?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). The information is being collected and will be placed on the Table of the House.

Industrial Development of Hill Areas

- 1112. Shri M. Rampure: Will the Minister of Industry be pleased to state:
- (a) whether it is a fact that the Hill District Commission had suggested that a separate body consisting of representatives of (i) the Central Government (ii) Assam Government and (iii) Hill Districts, should be constituted to undertake the Industrial development of hill areas;
- (b) whether Government have considered the sugestion; and
- (c) if so, the decision taken in the matter?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). The information is being collected from the Departments concerned and will be laid on the Table of the House.

Goods Trains Collision near Bombay

1113. Shri Kajrolkar: Shri P. C. Borooah: Shri Ram Harkh Yadav:

Will the Minister of Railways be pleased to state:

- (a) the number of casualties involved in the Railway accident near Bombay between the two goods trains on the 24th January, 1966;
- (b) whether Government have enquired into the reasons leading to this accident;
- (c) if so, whether any responsibility has been fixed in the matter; and
- (d) whether Government propose to give compensation to the families of the persons who were killed in the accident?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) As a result of this accident two persons died on the spot and another two sustained injuries of whom one succumbed to his injuries subsequently.

Written Answers

- (b) and (c). The cause of the accident is under investigation.
- (d) Ex-gratia payment of Rs. 500 was made immediately to the family of each of the deceased. Payment of full compensation is under examination.

Salem-Bangalore Rail Line

1114. Shri S. V. Ramaswamy: Will the Minister of Railways be pleased to refer to the reply given to Unstarred question No. 935 on the 19th November, 1965 and state the progress since made in the construction of the Salem-Bangalore railway line?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): Earthwork in formation and bridge works are progressing well. Linking of track has also commenced. An overall progress of 60% has been achieved upto end of January, 1966 on this project.

Tirunelveli - Kanyakumari Trivandrum Raliway Line

1115. Shri S. V. Ramaswamy; Shri Muthiah:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 523 on the 12th November, 1965 and state:

- (a) whether the Railway Board has since examined the report of engineering and traffic surveys in respect of the railway line from Tirunelvelito Kanyakumari and then to Trivandrum:
- (b) if so, the decision taken in the matter; and
- (c) whether it is proposed to inchude this line in the Fourth Plan?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) to (c). The survey reports for

this line are expected to be submitted very shortly to the Railway Board. A decision regarding will be taken construction after the Survey Reports. scrutiny of Construction of this line in the Fourth Plan is dependent on the funds to be made available for new lines. Construction and the priority of this line will merit among various proposals for new lines.

Shortage of Cotton

1116. Shri S. V. Ramaswamy: Will the Minister of Commerce be pleased to state:

- (a) whether there is a serious fall in the production of raw cotton in India due to the failure of monsoons this year:
- (b) whether there will be less import of cotton from abroad as a result of the foreign exchange difficulty;
- (c) whether any raw cotton is coming to India under P.L. 480 this year;
- (d) how Government propose to meet the shortage of cotton, if any;and
- (e) whether the production of yarn and cloth is likely to suffer as a result of such shortage?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) According to the latest trade estimates the production of raw cotton in the current year (1965-66) is likely to be slightly less as compared to the production in the previous year. The likely production in 1965-66 is estimated by the trade at 56 lakh bales as compared to 57.50 lakh bales in 1964-65.

- (b) Yes.
- (c) No agreement for the import of cotton under P.L. 480 has been concluded so far.

2467 Written Answers PHALGUNA 6, 1887 (SAKA) Written Answers

(d) and (e). The slight shortfall in the availability of cotton will, if necessary, have to be made good by drawing upon the carry-over stocks.

Retired Pensioners of Railways

1117. Shri Dasaratha Deb: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Railway pensioners have been experiencing great hardships in drawing their pension as they are to draw the same through Accountant-General's office and Treasury through Banks;
- (b) if so, whether Government propose to allow the Railway pension optees to draw pensions through their nearest Railway station or Post Office; and
- (c) when this facility is likely to be given to the pensioners?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) and (c). Do not arise.

Export of Foot-wear

1118. Shri M: R. Krishan: Will the Minister of Commerce be pleased to state:

- (a) the broad features of the fresh trade agreement entered with foreign countries for the export of Indianmade foot-wear during the year 1965;
- (b) the countries with which the deal was affected for the first time; and
- (c) the major concerns in India which have secured the orders for the supply of foot-wear?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Government have included leather foot-wear as an item in the commodity lists entered into with most of the East European countries. There has been significant increase in the export of footwear to U.S.S.R.

(c) State Trading Corporation farm out the orders to various producers

and also six other firms

Section Officers' Examination in Railway Board's Office

1119. Shri Narasimha Reddy: Will the Minister of Railways be pleased to state:

- (a) whether it is fact that a number of Railway Board employees who appeared in the competitive examination for Section Officers in May, 1965 and secured as high as 66 per cent marks and had 10 years service at their credit, have not been selected or kept on the panel;
 - (b) if so, the reasons therefor;
- (c) whether it is also a fact that the vacancies caused consequent on the selected candidates sent for training are not being filled up by the candidates who have qualified in the examination; and
- (d) if so, whether Government propose to fill up such vacancies and give chance to those who qualified in the examination to officiate by enlarging the selected list?

The Minister of State in the Ministry of Railways (Dr. Ram Singh): (a) and (b). 30 vacancies in the Section Officer's grade were be filled on the basis of the limited competitive examination held by the Union Public Service Commission in May '65 for promotion to the Secgrade in tion Officer's Railway As Board's Office. the selection was on competitive basis. staff who secured an aggregate 66 percent of the marks could find a place in the selected list. Representations have been received from them that they should be considered for being placed in a panel to be used for future vacancies. There are also representations against the formation of such a panel. These representations are under examination.

(c) Only Stenographers, who have qualified for promotion as Section Officers, are being deputed for training against trainee posts. As a result of this, no vacancies of Section Officers have arisen.

Written Answers

(d) In view of 'c' above, the question does not arise.

Accident near Borgachia Station

1120. Shri Dharmalingam: Will the Minister of Railways be pleased to state:

- (a) whether it is fact that a train of the Martin-Burn Light Railway System dashed against another uptrain near Borgachia Station near Calcutta on the 29th January, 1966;
- (b) if so, the details of the collision;
- (c) the number of persons injured and killed; and
- (d) whether any court of enquiry has been orderer?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). On 29-1-66 while passenger train No. 9 Up was held up at the Outer signal of Bargachia station, another passenger train, No. 11 Up which was following collided with it.

- (c) No one was killed. However, 18 persons sustained minor injuries.
- (d) The accident was enquired into by a Committee of the Heads of the Departments of the Railway.

Projects in Calicut and Paighat

1121. Shri P. Kunhan: Will the Minister of Industry be pleased to state:

(a) whether there is any proposal before the Central Government to start any new project in Calicut and Palghat districts in the light of the survey made by the Geological Department in Kerala during 1965-66; and (b) if so, the names of such propects?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

(b) Does not arise.

Export of Handloom Cloth

1122. Shri P. Kunhan: Will the Minister of Commerce be pleased to state:

- (a) whether the Indo-Pakistani Conflict resulted in the reduction of export of handloom cloth; and
 - (b) if so, to what extent?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) No, Sir.

(b) Does not arise.

Industrial Estates

1123. Shri Sivamurthi Swamy: Will the Minister of Industry be pleased to state:

- (a) the number of Industrial Estates working in each State in the country;
- (b) how many out of them are self-supporting;
- (c) how many of them are registered in the public sector and private sector separately; and
- (d) the total expenditure incurred for building such Estates in the country (State-wise)?

The Minister of Industry (Shri D. Sanjivayya): (a)

State	As on 30-9-1965 Fstates working
Andhra Pradesh	16
Assam .	2
Bihar	4
Delhi	2
Gujarat	. 8

- (b) All the estates mentioned in part (a) above are assisted by Government.
- (c) The number of Industrial Estates under each category is as follows:

Govt. owned estates	Estates set up by Coop. Societies and assisted private estates.	Ancillary estates set up by Govt. under- takings.	Estates set up by joint stock companies
151	25	2	4

(d) The information is being collected from the State Governments and will be placed on the Table of the House.

South Central Zone

1124. Shri Sivamurthi Swamy: Will the Minister of Railways be pleased to state:

- (a) how many railway lines have been included in the South Central Zone which has been newly formed;
- (b) whether it is a fact that Hubli Division and Secunderabad Division are not connected at all; and
- (c) if so, what action is being taken to connect the two island zones?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh); (a) Part of Sholapur (Broad Gauge and Narrow Gauge) Division, entire Secunderabad Division (Broad Gauge and Metre Gauge) of Central Railway, major portions of Hubli (Metre Gauge) and Vijayawada (Board Gauge and Metre Gauge) Divisions of Southern Railway and a portion of Guntakal (Metre Gauge) Division of Southern Railway are proposed to be included in the South Central Zone newly being formed.

- (b) No.
- (c) Does not arise.

Sixth Steel Plant

1125. Shri Sivamurthi Swamy. Will the Minister of Iron and Steel be pleased to state:

- (a) the recommendations made by the Anglo-American experts for setting up of the Sixth Steel Plant and accepted by Government;
- (b) whether the location for the sixth plant has been finalised;
- (c) if not, when it will be finalised and
- (d) the number of plants necessary to meet the internal need of steel in the country?

The Minister of Iron and Steel (Shri T. N. Singh): (a) Presumably the Hon'ble Member is referring to the Fifth Steel Plant. The Anglo-American experts have preferred the Visakhapatnam site. The Government is considering their report.

(b) No, Sir.

2473

- (c) The matter is still under consideration.
- (d) The Fourth Five Year Plan target is still being worked out and the number of plants required would depend on the final target.

Imports and Exports

1126 Shri Shiv Charan Gupta: Will the Minister of Commerce be pleased to state:

- (a) the total imports and in 1950-51, 1960-61, 1961-62, 1962-63, 1963-64, 1964-65 and 1965-66 (up to January, 1966); and
- (b) the percentage of consumer goods and capital goods exported| imported during each of the above years?

The Minister of Commerce (Shri Manubhai Shah); (a) and (b). Two statements showing total imports and exports during 1950-51 and from 1960-61 to 1965-66 (upto 1965) and their percentage distribution into broad categories are Laid on the Table of the House. [Placed in Library Sec No. LT-5601/661 Figures beyond October 1965 are not yet available. The details of imports are available according to the specified categories namely Consumer Goods, Capital Goods etc. The details of exports on this basis are not available and have been given in the statement according to economic categories namely 'Food drinks and tobacco', Raw materials and products and artiunmanufactured main!y 'Articles wholly or mainly manufactured' etc. which are on the pattern of U.N.C. publications.

Cottage Match Industry in Madras 1127. Shri Sezhiyan: Shri A. K. Gopalan:

2474

Will the Minister of Industry be pleased to state:

- (a) whether Government are aware of the plight of the Cottage Match Industry in Satur and Kovilpatti in Madras State on account of shortage of chlorate of potash and phosphorous.
- (b) the relief, if any, given by Government; and
- (c) the steps taken to restore normal supply of the materials to the cottage match industry?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

- (b) and (c). The following steps have been taken to help the industry:—
 - (i) Arrangements to distribute 130 metric tons of Chlorate of Potash per month during three months viz. February, March and April, 1966 have been finalised.
 - (ii) Arrangements to import 300 tons of Chlorate of Potash from Rupee Area Countries by the State Trading Corporation have been made.
 - (iii) Import licences for the import of Red Phosphorous for a total value of Rs. 167,612|- have been issued to the match units in South India.

Derailment on the North-East Frontier Railway

1128. Shri Hem Barua: Shri P. C. Borooah: Shrimati Jyotsna Chanda: Shri Ram Harkh Yadav: Shri Murli Manohar:

- Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that the Lumding-Silchar passenger train got derailed between Maibang and Daotuhaja stations on the North-East Frontier Railway on the 5th February, 1986;

- (b) if so, the details of loss of life and property due to this incident as also the possible reasons leading thereto; and
- (c) whether any investigation has so far been held into the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The accident took place between Wadrengdisa and Daotuhaja stations on 4-2-66.

(b) and (c). There was no loss of life. The cost of demage to railway property was estimated at approximately Rs. 58,000;

The Additional Commissioner of Railway Safety, Calcutta, has held an enquiry into the accident. According to his provisional finding the derailment was due to a bridge having been blown up by some unknown person or persons and was a delibarate act of sabotage.

Fuel Deposits

1129. Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Mines and Motals be pleased to refer to the reply given to Unstarred Question No 503 on the 12th November, 1965 about fuel deposit reserves and state:

- (a) the facts about the deposits of oil and coal in the world and in India;
- (b) whether the picture about the deposits, quantitatively and qualitatively, calls for any action and if not, the reasons therefor?

The Minister of Mines and Metals (Shri S. E. Dey): (a) According to the information available with the Geological Survey of India, the reserves of coal in the world are estimated at about 5 million million tons and the reserves of oil at about 77,000 million tons. In India, the coal reserves are estimated at about 120,000 million tons and the proved oil reserves at about 110 million tons.

(b) The reserves of non-metallurgical coal in India are quite abundant and no specific action is called for in this regard. The reserves of metallurgical coal are, however, limited and hence these are conserved as much as possible by resorting to various measures such as washing and blending. Exploration work to prove new reserves of metallurgical coal have also been taken in hand

Export of Coal

1120. Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Commerce be pleased to state:

- (a) whether Dr. Lokanathan's Study Group on export of coal has submitted its final report;
- (b) if so, the salient features of the recommendations made by the Group; and
- (c) if the answer to part (a) above be in the negative, when the Group is likely to submit its report?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). The Study Group submitted its interim recommendations on 18-5-65; its final report is now under prepartion and is expected by April, 1968, Action taken on the interim recommendations has already resulted in our regaining the Ceylon market, apart from the Burma market which was regained earlier.

Sampling and Rail Tariff's of Coal

1131. Shri Himatelngka: Shri Rameshwar Tantia:

Will the Minister of Mines and Michals be pleased to refer to the reply given to Unstarred Question No. 150 on the 5th November, 1965 and state the action taken on the suggestions made by the World Bank for lowering of rail traiffs for coal carried in Block Rakes and for more detailed sampling of coal?

The Minister of Mines and Metals (Shri S. K. Doy): The matter is still under consideration.

Radli Industrial Estate

- 1132. Shri Rameshekhar Prasad Singh: Will the Minister of Industry be pleased to state:
- (a) whether it is fact that Government are charging "economic rent" from the industrial units located in the Badli Industrial Estate (Delhi) for the past two years;
- (b) if so, whether Government propose to allot sheds on hire-purchase basis to these units;
 - (c) if not, the reasons therefor;
- (d) whether Government have received any representation from these units to decrease the rent they have hitherto been paying; and
- (e) if so, the reaction of Government thereto?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

- (b) The matter is under considera-
 - (c) Does not arise.
 - (d) Yes, Sir.
- (e) The matter is under consideration.

Badli Industrial Estate, Delhi

- 1133. Shri Rameshekhar Prasad Singh: Will the Minister of Industry be pleased to state:
- (a) whether Government have received any applications from the units working in Badli Industrial Estate Delhi for making provision for extra land in order to expand their industry; and
- (b) if so, the reaction of Government thereto?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

(b) The land near about has not been developed so far. Steps are being taken to develop 36 acres of additional land adjacent to the present Badli Industrial Estate. Applications of these units will be given due consideration at the time of allotment of land after it has been developed.

2478

विद्रोही नागाओं द्वारा बनिसरी रेलवे स्टेशन के निकट रेलवे पटरी का उड़ाया जाना।

1134. भी हेम बरुद्या ्रैः भी प्र० चं० बरुद्या

भीकोल्लावैकैयाः

श्री सिद्धेश्वर प्रसाद्ः

भी विश्वनाय पाण्डेय : श्री कोल्ला वैकेया :

भी म० न० स्वामी: भीमती रेणुका बढ़ कटकी

क्या रेलवे मंत्रीयह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि 9 फरवरी 1966 की रात को पूर्वोत्तर सीमान्त रेलवे के धनसिरो रेलवे स्टेशन के निकट नागा विद्रोहियों ने रेलवे लाइन के एक भाग को उड़ा दिया:
- (ख) यदि हां, तो ऐसे विष्वंसात्मक कार्यों को न रोके जाने के क्या कारण हैं; भौर
- (ग) भविष्य में रेलवे पटिरयों की मुरक्षा के सम्बन्ध में क्या प्रभावी उपाय काम में लाये गये हैं?

रेलवे मन्त्रालय में राज्य मन्त्री (डा० राम सुभग सिंह): (क) जी, हो।

(ख) भौर (ग). सम्पूर्ण क्षेत्र सैनिक धधिकारियों के सिक्रय नियंत्रण में हैं भौर इस बात की जिम्मेदारी भी उन्ही पर है कि पूर्वोत्तर सीमा रेलवे के लामिंडग-बदरपुर-सिलचर भौर लमिंडग-सीमल गृड़ खंडों में गाड़ियों का परिचालन सुरक्षित

रूप सेहो। रेलवे सुरक्षादल के विशेष धापातिक दल की 2 बटालियन भी सैनिक श्रिकारियों के श्रधीन कर दी गयी हैं। सैनिक प्रधिकारी इस सम्बन्ध में कारगर उपाय बरत रहे हैं. जिन्हें बताना जनिक हित में नहीं होगा।

Medical Facilities to Servants of Railway Employees

1135. Shri Rajdeo Singh: Will the Minister of Railways be pleased to state:

- (a) whether it is fact that under the present rules, servants of Railway employees are allowed to get medical treatment in Railway pitals but this facility is not allowed to their old parents as in C.G.H.S. except the widowed mother; and
- (b) if so, whether Government are considering to extend this benefit to them?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh); (a) Yes. Private servants of railway employees, who are covered by the relevant pass rules, are eligible for medical facilities limited only to outdoor treatment in railway hospitals.

(b) No.

रेलचे बोर्ड से मेंचे गये पत्रों पर हिन्दी पते

1136. भी राजवेब सिंह: क्या रेलवे मंत्री यह बताने की क्रा करेंगे कि:

- (क) क्या यह सच है कि रेलवे बोर्ड से हिन्दा भाषी क्षेत्रों को भेजे जाने वाले पर्वो पर भी हिन्दा में पने नहीं लिखे जाने हैं: ग्रीर
- (खा) यदि हां, तो उसके क्या कारण **2**?

रेलचे मध्यालय में राज्य मन्त्री (डा० राम सभाग सिंह) (क) भीर (ख). इस समय बाहर जाने वाले हिन्दी पर्वो 🕏 पते बामतीर पर क्रिन्दी में लिखे जारी है। जैसे-जैसे प्रधिकाधिक कमचारियों का हिन्दी का कामचलाऊ ज्ञान होता जायेगा, बाह जाने बाले उन मग्रेजी पत्नों पर भी हिन्दी में पते लिखे जाने लगेंगे, जो हिन्दी भाषा क्षेत्रों को भेजे जाते है।

Import of Cotton and Silk

1137. Shrimati Renuka Ray: the Minister of Commerce be pleased to state:

- (a) whether it is a fact that therestrictions imposed on the import of certain types of cotton and Silk haveaffected the textile industry; and
 - (b) if so, to what extent?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) The restrictions on the types of cotton and silk to be imported have not affected the textile industry.

(b) Does not arise.

Indian Engineering Consultants for Bokaro Steel Project

1138. Shri M. Rampure: Shri P. C. Borocah:

Will the Minister of Iron and Steel be pleased to refer to the reply given to Short Notice Question No. 7 on the 8th December, 1965 and state:

- (a) whether Government have since arrived at a decision to associate more steel and engineering consultants from within the country with the Bokaro Steel Plant Project; and
- (b) if so, Government's decision in the matter and the Soviet collaborator's view in this regard?

The Minister of Iron and (Shri T. N. Singh): (a) and (b). As has already been stated in reply to Short Notice Question No. 7 in the Lok Sabha on the 8th December, 1965, the intention of the Government is to associate Messrs. Dastur & Co. with that portion of the design work at Bokaro which will be handled by the Indian organizations. This is subject to a satisfactory agreement regarding fees. The precise scope of work is in process of being settled now in discussion with the Soviet organisation concerned, who have no objection whatever to Dasturco being given the Indian portion of the work.

Over-Production in three Punblic Sector Steel Plants

1139. Shri P. C. Borooah: Shri Maheswar Naik: Shri M. Malaichami:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether it is a fact that the 3 steel plants in the public sector are faced with the problem of over-production, under-utilisation of capacity and the accumulation of products; and
- (b) if so, the circumstances responsible for it and Government's reaction thereto?

The Minister of Iron and (Shri T. N. Singh): (a) Of late there has been a certain downward trend in the demand for some items of iron and steel. As the three steel plants under Hindustan Steel Ltd. are working almost to the rated capacity and some of the expansion units have also been commissioned, this has led some amount of accumulation stocks of certain items. There also certain items like pipes in respect of which the internal demand is less than the installed production capacity.

(b) The shortfall in demand seems to be due to a number of factors like restricted availability of foreign exchange for import of essential raw materials, spares, etc., restrictions on import of zinc, current stringency and credit squeese in the market, reduction in expension programme of railways, etc., etc.

It is expected that this will prove only a temporary phase. The position is under constant watch and possibilities of export are also considered in cases where production may exceed domestic demand.

Pokaran-Jaisalmer Railway Line

1140. Dr. Ranen Sen: Minister of Railways be pleased to state:

- (a) whether there is any plan extend the railway line from Pokaran to the city of Jaisalmer (Northern Railway); and
- (b) if so, when it is likely to be completed?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). It has been decided to take up the construction of a KMs. long M.G. line from Pokaran to Jaisalmer during 66-67 Works Programme. The line is expected to be completed in about 15 months' time from the date of commencement of construction.

Import of Drugs

1141 Shri Mehammad Elias: Dr. Ranen Sen: Shri Indrajit Gupta: Shri Kolla Venkaiah: Shri M. N. Swamy:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that recently restrictions have imposed posed on the import of drugs;
 - (b) if so, the nature thereof; and
- (c) the reasons for imposing these restrictions?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) The list I (Essential list Druge and Medicines) of Appendix 19 to the Import Policy Book (Red Book) for the current period has been revised vide Public Notice No. 101-ITC(PN)|65, dated 24-11-65, copy of which is laid on the Table of the House [Placed in Library. See No. LT. -- 5602/66.1

(c) This has been done with a view to ensuring that the available foreign exchange for import of drugs and medicines could be put to optimum use in importing essential basic raw materials and intermediates for manufacture of drugs indigenously.

Paper-pulp Industries in S.E. Asia

1142. Shri Mohammad Elias: Dr. Ranen Sen:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that requests have been received from some countries in South East Asia seeking technical know-how and other materials to set up paper-pulp industries in those countries; and
 - (b) if so, the details thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Stainless Steel Factory in Bihar

1143. Shri Mohammad Ellis: Shri S. M. Banerjee: Shri M. Malaichami;

Will the Minister of Iron and Steel be pleased to state:

- (a) whether it is fact that Government have given necessary permission to Mis. Birla Brothers to set up a stainless steel factory at Patratw in Hazaribagh, Bihar at a cost of Rs. 60 crores; and
 - (b) if so, the details thereof?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). M/s. Birla Gwalior Ltd. have been issued a letter of intent for the production of 36,000 tonnes of alloy construction steel and 4,000 tonnes of alloy tool steels and high speed tool steels. The plant location will be Patratu in Bihar. The total cost of the project is estimated at about Rs. 6½ crores 2530(Ai) LSD—9.

Technical Collaboration will be with M/s. Societe Des Forges Et Ateliers Du Creusot (Usines Schneider).

पूर्वोत्तर रेलवे में सहायक इंबीनियर

1144 भी रामसेवक यादव: क्या रेलवे मंत्री यह बताने कि क्रुश करेंगे कि:

- (क) क्या यह सच है कि इन्सपेक्टर झाफ वक्स के पद से सहायक इंजीनियरों के पद के लिए पदोन्नति के हेनु जून, 1965 में पूर्वोत्तर रेलके प्रशासन द्वारा एक विभागीय परीक्षा ली गई वी;
- (ख) यदि हां, तो कितने व्यक्ति चुने गये और क्या इस प्रकार चुने गये व्यक्तियों की पदोन्नति कर दी गई है; ग्रीर
- (ग) क्या यह भी सच है कि कुछ व्यक्ति जो उक्त परीक्षा में उत्तीण नहीं हुए हैं, 'सहायक इंजीनियरों' के पदों पर काम कर रहे हैं?

रेसवे भण्यातस्य में राज्य भण्यो (डा॰ राम सुमग सिंह)। (क) सिविल इंजी-नियरिंग विभाग के तृतीय श्रेणी के कर्म-चारियों की द्वितीय श्रेणी में नियमित पदोक्षति के लिए वरण का काम 1965 के उत्तराद्ध में पूरा हो गया था।

- (ख) 9 व्यक्तियों को पैनल में रखा गया है, जिनमें से प्रभी तक 5 व्यक्तियों की पदोर्जात हो चुका है।
- (ग) प्रस्थायी पदोप्तनि के लिए बनाये गये विशेष पैतल में पहले में चूने जाने के प्राधार पर एक व्यक्ति प्रस्थायः कर् से सहायक इंबोनियर पद पर लगानार काम कर रहा है। उसे प्रस्थायनित किया आ रहा है।

Paper Mill in U.P.

1145. Shri Ram Sewak Yadav: Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that a paper mill is proposed to be set up in Barabanki District of Uttar Pradesh;
- (b) if so, the details of the scheme;and
- (c) the progress made so far in the setting up of the proposed mill?

The Minister of Industry (Shri D. Sanjivayya): (a) No such proposal is under consideration.

(b) and (c). Do not arise.

Section Officers in the Railway Board's Office

1146. Shri Sezhiyan: Shri Rajaram:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Union Public Service Commission, after a competitive examination, declared in December, 1965, 30 candidates as successful for the posts of Section Officers in the office of the Railway Board against the vacancies notified to them:
- (b) whether the recommendations of the Union Public Service Commission have not yet been implemented by the Railway Board;
 - (c) if so, the reasons therefor; and
- (d) whether it is a fact that the Railway Board have made ad hoc appointments to these vacancies?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) to (d). Pending holding of the limited competitive examination and declaration of the results, ad hoc promotions had been made to the grade of Section Officers. On receipt of the results of the examination the

question of consequent adjustments in the cadre of Section Officers is under examination. In fact a number of the successful candidates have since been promoted as Section Officers.

2486

12 hrs

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF PALLATHRA BRICKS AND TILES, LTD., SHERTALLAY (KERALA), KERALA STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED AND THE NATIONAL PRODUCTIVITY COUNCIL

The Minister of Industry (Shri D. Sanjivayya): I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Pallathra Bricks and Tiles Limited, Shertallay (Kerala) for the year ended 31st March, 1965, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (3) of section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by Vice President, discharging the functions of the President, in relation to the State of Kerala.
- (2) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5576/66].
- (3) Annual Report of the Kerala State Industrial Development Corporation Limited the year 1964-65, along with the Audited Accounts and the comments the of Auditor Comptroller and General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-

President, discharging the functions of the President, in relation to the State of Kerala.

(4) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5577/66].

2487

(5) Annual Reports of the National Productivity Council for the years 1963-64 and 1964-65. [Placed in Library. See No. LT-5577/66].

RESOLUTIONS RE FORWARD MARKETS
COMMISSION, EXPORT PROMOTION
COUNCILS AND TARIFF COMMISSION

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table:—

- (1) A copy of Government Resolution No. 35(2)-Com (Genl) (FMC)/65, dated the 16th February, 1966 setting up a Committee to review the working of the Forward Markets Commission, Bombay. [Placed in Library. See No. LT-5579/66].
- (2) A copy of Government Resolution No. 11 (33) 65-EAC dated the 21st December, 1965 on the recommendations of the Committee to review the working of Export Promotion Councils. [Placed in Library. See No. LT-5558/66].
- (3) A copy of Government Resolution No. 26(1)-Tar/63 dated the 19th February, 1966 setting up a Committee to review the working of the Tariff Commission, Bombay. [Placed in Library. See No. LT-5581/66].

NOTIFICATIONS UNDER MINES AND MINE-RALS (RECULATION AND DEVELOP-MENT) ACT, ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT COR-PORATION, LTD., RANCHI AND ANNUAL REPORT OF COAL BOARD

The Minister of Mines and Metals

(Shri S. K. Dey): I beg to lay on the Table:

 A copy each of the following Notifications under sub-section (1) section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

2488

- (i) S. O. 81 published in Gazettee of India dated the 1st January, 1966.
- (ii) S. O. 341 published in Gazette of India dated the 29th January, 1968. [Placed in Library. See No. LT-5582/661.
- (2) A copy each of the following papers:—
 - (i) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1994-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See LT-5583/66].
- (3) A copy of the Annual Report of the Coal Board for the year 1963-64. [Placed in Library. See No. LT 5584/ 68].

FINAL REPORT OF STUDY TEAM ON DIRECTORATE GENERAL OF SUPPLIES AND DISPOSALS

The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra): On behalf of Shri Raghuramaiah, I beg to lay on the Table a copy of Final Report of the Study team on the Directorate General of Supplies and Disposals. [Placed in Library. See No. LT-5585/66].

ANNUAL REPORT OF HINDUSTAN STEEL LTD., RANCHI AND REVIÈW BY GOV-ERNMENT THEREON

The Deputy Minister in the Ministry of Iron and Steel (Shri P. C. Sethi): I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1966.
- (2) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5586/66].

Mr. Speaker: Shri Iqbal Singh.— No one? There ought to be someone to act on his behalf. No one is rising.

Annual Report of Hindustan Insecticides, Ltd., New Delri, Review by Government Thereon, and Annual Report of Hindustam Antibiotics, Ltd., Pimpri and Review by Government Thereon

Shri Manubhai Shah: On behalf of Shri Iqbal Singh, I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5587/66]
- (3) Annual Report of the Hindustan Antibiotics Limited,

- Pimpri (Poona), for the year 1964-65 along with the Audited Accounts and the coments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5588/66].

ADMINISTRATION REPORT OF TEA BOARD, COFFEE (THIRD AMENDMENT) RULES, 1965, AND AUDIT REPORT ON ACCO-UNIS OF COFFEE BOARD, 1961-62

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): I beg to lay on the Table:

- A copy of the Administration Report of the Tea Board for the period 1st April, 1964 to 31st March, 1965. [Placed in Library. See No. LT-5589/ 66].
- (2) A copy of the Coffee (Third Amendment) Rules, 1965 published in Notification No. G.S.R. 1835 in Gazette of India dated the 18th December, 1965 under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-5590/66].
- (3) A copy of the Audit Report on the Accounts of the Coffee Board for the year 1961-62. [Placed in Library. See No. LT 559166).

ANNUAL REPORT OF ORISSA ROAD TRANSPORT CO., LTD., BERHAMPUR, DIRECTORS' REPORT ON IT AND RE-VIEW BY GOVERNMENT THEREON

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): I beg to lay on the Table a copy each of the following papers:

> (1) Annual Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1963-64, under sub-sec

tion (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5592/ 66).

- (2) Directors' Report of the Orissa
 Road Transport Company
 Limited, Berhampur, for the
 year 1963-64, along with the
 Audited Accounts and the
 comments of the Comptroller
 and Auditor General thereon.
- (3) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5593/66].

12.03 hrs.

RE: ABSENCE OF MINISTERS

Mr. Speaker: Shri Guha—Shri J. R. Mehta—No one there to present the report of the Estimates Committee? (Interruption).

Shri S. M. Banerjee (Kanpur): What will happen to the report?

Shri Daji (Indore): Sir, may I point out that this is happening again and again? The Prime Minuser is also here now. May I point out that this is happening again and again—that the Ministers are not ready with reply to questions, they are not ready with their papers to be laid on the Table, etc. May I point out that in the interest of a better order of business of the House, the dignity and decorum of the House should be maintained? (Interruption).

Shri Hem Barua (Gauhati): The Government are yet to find their feet.

Mr. Speaker: Order, order. I would certainly make a request to the Prime Minister that this should be looked into, and also to the Leader of the House that he should look into it: that the Ministers ought to be ready with their briefs here, or at least they must instruct or direct some of their colleagues that they should act on

their behalf and answer the points in time. Then, I did not find Shri Guha to present the report of the Estimates Committee. Also, no other Member was there to lay it.

Shri Hem Barua: What a shame?

Shri Hari Vishnu Kamath (Hoshangabad): What is Parliament coming to?

भी हुकम चन्द्र कल्लवाय (देवास): ढांचा ही बिगड गया है।

The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Iqbal Singh): I am very sorry that I came late, but there were questions in the Rajya Sabha.

Mr. Speaker: That contingency can arise. But in case he arrives late, he should have asked some one else, some one of his colleagues, to do it.

Shri S. M. Banerjee; What will happen to the Report of the Estimates Committee?

Shri Ranga (Chittoor): Sir, this is not the first thing of this sort. The other day we took very strong objection to the absence of any Cabinet Minister, when the Deputy Speaker was presiding. There are so many of them 15 of them-and even if the worst possible absenteeism is to be condoned, surely their complete absence cannot be condoned. When we raised the objection, the poor Deputy-Speaker was reduced to requesting the Deputy Chief Whip. He went round. The Chief Whip—I do not know what title they have given him
—was also here and he was helpless We came to know that some of them were asleep, from the gestures they were making to each other. We took objection and when we wanted to leave the House in protest, some of my friends were able to do that, but I was not able to do that because the Deputy-Speaker was not kind enough to extend the courtesy of allowing us to go out without our losing the

[Shri Ranga]

right of Mr. Narasimha Reddy continuing his speech. He was in the midst of his speech and so I was not able to go out. Otherwise, I should have been treated as having gone out. The whole of the opposition went out of the House in protest against this misbehaviour of on the part of the Cabinet.

Earliar also, I drew your attention, Sir, to the fact that we have been feeling that the Cabinet has maknig an effort, calculated or in an manner, to unconscious denigrate this Parliament in order to show to the people that they do not care anything at all for this Parliament and Opposition in this House. In the other House also the same thing happened. There the Deputy Chairman little more liberal to the opposition then the Deputy-Speaker here and there the opposition was able to go out in protest. Therefore, my hon friend, who has been brought into this House by the Prime Minister as the Leader of the House-Mi. Satya Narayan Sinha-had to apologise to that House and give a promise. But he has not had the goodness to come here of his own accord and offer his apologies to you and to the House and give an assurance here that when the President's Address is being discussed or when any such important question is being discussed, the Cabinet would be kept in evidence here. The House would not be satisfied merely with Ministers of State or Deputy Ministers being present.

श्री हुकम चम्ब कछवाय: मदरसा खोला जाए श्रीर वहां सब को पढ़ाया जाए।

श्री बागड़ी (हिसार): ग्रसल में जिम्मेवारी का पता नहीं है कि किस की है, संसद के नेता की है या प्रधान मंत्री की है। दो काजियों में मर्गी हराम होती है।

The Leader of the House (Shri Satya Narayan Sinha): Sir, I am quite aware of the fact that Prof. Ranga wrote 2 letter to you and you were good enough to send it on to me. I went to you and expressed my apologies. I was going to refer to that matter, but I was told that Mr. Ranga wou'd raise it in the House. Otherwise, " would have expressed my unqualified apologies.

श्री हुकम जन्द कछवायः ध्रव माफी मांगलो।

Shri Satya Narayan Sinha: In the other House, the question was raised. We are very sorry. I really plead guilty. What else can I do? All I can say is, in future this thing will not happen once your ruling is there. The other day, I requested you that if you and the House agree that on the occasion of the discussion on the President's Address, if the Ministers of State...

Shri Ranga: No, no.

Shri Satya Narayan Sinha: I have every right to make an appeal to you and to the House. It is the right of the House to reject it.

Shri Hari Vishnu Kamath: It has been already rejected.

Shri Satya Narayan Sinha: I am not allowed to complete my submission. If Ministers of State who are holding independent charge of their portfolio . . .

Shri Ranga: No, no; a Cabinet minister should be present.

Mr. Speaker: The Leader of the House just had a talk with me. He wanted that if a Minister of State who was in independent charge of a department was present in the House, the House might just feel satisfied with that.

Some hon. Members: No, no.

Mr. Speaker: Order, order. I have considered it. If there would be any

such difficulty, of course, the House would tolerate even that. But is it too much to expect that out of 15 ministers . . .

Shri Hari Vishnu Kamath: 16 now.

Mr. Speaker: Is it too much to expect that out of 15 ministers might be here at the time of the discussion of the President's Address. This is a very important discussion. When the President had addressed both the Houses of Parliament it is not too much to expect that one Minister at least should be here.

Shri Hanumanthaiya (Bangalore City): Sir, may I say . . .

Mr. Speaker: Order, order. Let us hear the Leader of the House.

Some hon. Members: Let us hear Shri Hanumanthaiya.

Mr. Speaker: All, right.

Shri Hanumanthaiya: Sir, you have reminding us-and we grateful to you for that-that Parliament should command dignity and respect from the public and from everybody concerned. I have been here for some time. As you been rightly remarking, any detraction or deviation from the dignity of the House, detracts the worth of the work we are doing here. Similarly, the neglect that is being continually shown by the ministers to this House equally detracts from the dignity of the House. I am not saying this by way of criticism on anybody in particular. Many a time we thinking of amending the Constitution in order to guarantee a quorum in the House. As a parliamentarian of some experience I would like to tell you, many of us do not feel like speaking when a Minister of State who cannot give an effective answer is there to reply to the suggestions we make. Unless we feel that here is a minister who will be able to take the suggestions we make, we will not be serious enough to make any suggestions or even speeches. One of the main reasons why we do not have

quorum in the House is that the ministers do not take this House seriously and, therefore, we do not take this House seriously. This is the real posi-You will see, when Cabinet Ministers take the suggestion we make seriously the House will be full and with interest. Then members will attend the House and the House will be full. For various reasons, the ministers think that we members here are not worth taking notice of and our suggestions are not being listened to by them. It is primarily the duty of the Government to realise that it is their show that is being enacted on the floor of the House. It is their responsibility to see that there quorum by their presence primarily and, secondly, from the other side by the members who will have to responsible to the various measures and policies adumbrated by Government. This is the crux of the problem. This point is not being touched anyone of us either in this side of the House or on the other. Specially when the President's Address is being debated or the budget is being debated if the Minister in charge of Planning, the Finance Minister and the Prime Minister are not present no self-respecting member will take the proceedings of the House serious-Therefore, I merely reinforce the weight of your suggestion that this House should be treated by the Government more respectfully and with greater sense of responsibility.

Shri D. C. Sharma (Gurdaspur): Sir, I beg to submit that apart from the Question Hour, we sit for 5 hours every day. The House sits for five days a week and therefore at the rate of five hours a day we sit for 25 hours a week apart from the Question Hour. There are 15 members of the Cabinet. If they can sit only for two hours per day each by turn I think there will be no trouble and the dignity and decorum of the House will be maintained. If they cannot sit for two hours a day each, then the Leader of the House, who is fast becoming a "Minister of apology" should be made to sit here at least when no Minister is available.

2493

[Shri D. C. Sharma]

I think it is up to the Government to do it. It is up to us also that we should see to it that the Members of the Cabinet sit here and listen to whatever is said by the Members of the Opposition or other Members of Parliament. If they do not sit here, to whom are we speaking?

Shri H. N. Mukerjee (Calcutta Central): I would like just to add that more than once before the definitely indicated its desire, and the desire of the House also that at least some members of the Cabinet should be present here during these discussions. We have seen earlier how Jawaharlal Nehru used to attend this House much more frequently than his successors. Everybody, of course, cannot be expected to do that. But, at the same time, in the first Parliament we used to notice the Finance Minister almost regularly attending every meeting of this House during the discussion of the budget and all that. It has been given the go by the successors of the first Finance Minister, Dr. Deshmukh.

In this discussion on the President's Address questions like DIR, the emergency and that kind of thing has come up over and over again and I should think that members on this side of the House have a right to see that the Home Minister, Shri Nands, is present when that discussion is going on. Regarding the Prime Minister-I do not know, she may have preoccupations of a particularly extraordinary sort; she does have some foreign visitors from time to time, but even so I do not understand why she does not happen to be in the House as much as she ought to be. The Home Minister is not here. The Food Minister, who is in the pillory as the Minister of Food Imports and Begging, he is seen here from time to time making statements but as soon as the statement is over he is no longer seen anywhere. The Ministers do not seem to try to come here and listen to the debate.

We are almost at the end of the discussion. I do not know how many hours are left. Today we have Private Members business and we stop at 2.30 or so. Who are all going to speak, we have no idea. We heard the highfalutin speech, which meant hardly anything, by the Minister of Planning. I do not know whether the Home Minister is going to intervene in the debate. I do not know if the Food Minister is going to intervene in the debate. I do not know who from the Treasury Benches are going to take part in the discussion and that sort of thing. The Ministers are not here to listen to the proceedings, to find out whether there are points which require their replies and then participate in the debate. They treat us with the kind of contempt to which we are getting accustomed. We are getting accustomed to the idea that the parliamentary system is somewhat inadequate. In all parts of the country this impression is being produced. Even in Delhi when we try to the best of our capacity to help to remove this impression we find this kind of thing is going on and the Ministers are behaving in this fashion.

Yesterday during the Question Hour a Minister's conduct was in jeopardy. You were persuaded to hold up the proceedings for more than half hour in order that particular question can be asked and answered. But the Ministers did not turn up. All over the country the Ministers seem to be in the dock, as far as peoples' accusations are concerned, but the Ministers do not even come before Parliament, let alone before the public outside in the country. This is a serious state of affairs which should not be tolerated in the interest of parliamentary decorum and parliamentary propriety.

Dr. M. S. Aney (Nagpur): In debates such as this, the President's Address the motion of thanks is moved by the Government side. So, some representative of Government must be present

2500

here to hear what is being said on that motion. If it is not done it is an aspersion on the House and on the Chair also.

बी मध लिमये (मंगेर): इस सदन की प्रतिष्ठा भीर सरकार की प्रतिष्ठा को इस लिए धक्का लग रहा है क्योंकि इस मंत्रीमंडल के बहुत ज्यादा सदस्य राज्य-सभा से हैं प्रधान संत्री तक. तो एक बात मैं भ्रापके मार्फत उन्से निवेदन करना चाहता हं कि प्रधान यंत्री जी जरूद राज्य सभा की सदस्यता छोड-कर इस सदन में धार्यें। वह सदन की नेता बनती हैं या नहीं उससे मुझे मतलब नहीं। सत्य नारायण जी सदन के नेता रह सकते हैं सेकिन प्रधिक से प्रधिक भीर महत्वपूर्ण मंत्री इस सदन के सदस्य हो जायेंगे तो ज्याचा भ्रच्छा होगा।

दूसरी बात यह है कि जब महत्वपूर्ण विषयों पर बहस होती है तो केवल किसी एक बंबी का सदन में उपस्थित रहना काफी नहीं है। मैं चाहंगा किया तो प्रधान मंत्री बा सदन के नेता हर महत्वपूर्ण बहस में सदन में उपस्थित रहें, किसी एक मंत्री के उपस्थित एहने से काम नहीं होगा।

भीर तीसरी बात यह है जैसे कि कल प्रक्नत्तोर के घंटे के समय हमा, माधे घंटे कक हज्जत होती रही, धगर सदन के नेता या प्रधान मंत्री या गह मंत्री और वित्त मंत्री को कि सदन में सौजद थे. धगर वह एक पूरा निवेदन उसके बारे में करते तो शायद इतनी झंत्रट नहीं होती काफी बार्ते हुई हैं, जिनको लेकर इनको क्तर-बार इन सवालों को उठाना पट्टेना । इसुलिये मेरा निवेदन है कि हर महत्वपूर्ण बहुब वें और प्रश्लेतर के स्वयं सदन के नेता धीर प्रधान मंत्री सदन में उपस्थित उद्धा करें।

Shri U. M. Trivedi (Mandsaur): I would like to make only one submission in this respect. Although

many of these ministers and we have been known to each other for a number of years, some of them have developed the habit that even when an accusation is being levelled and their whole conduct is a matter of discussion before this House, they go on hobnobbing with each other and do not pay any attention to what is being talked on this side. This is a very bad thing. At least when a direct accusation in their faces is being made, they must not go on merely talking about how to consolidate their positions to which they have reached but they must also look to this side and listen to what is being said about them and against them so that they may be able to give a proper reply. It is one thing that they are absent when the President's Address is being discussed, it is another thing that Shri Muthyal Rao runs about to call for them and they are found sleeping in their houses, it is quite another thing that when they are quite awake they do not listen to what is being talked about them. It is too much.

Shri Hari Vishnu Kamath: Mr. Speaker, we cannot but view with grave concern the prevailing state of affairs at the very beginning of a long Budget session. I do not know what the future holds in store in the 10 to 12 weeks more to go. At this rate I do not know what will happen in the coming weeks. I have no hesitation in saying that the apathy, the callousness of the Treasury Benches is apt to eat into the very vitals of par-liamentary institutions in our country. I for one would appeal to the Treasury Benches and to the embattled cohorts behind them to realise their responsibility towards democracy, and ensure that respect for parliamentary institutions is maintained and promoted in our country. I do not wish to lay the blame at the door of the Prime Minister for this particular matter. I do hope that she gets the co-operation from her colleagues to which she is entitled. The blame, if at all, should be laid at the

[Shri Hari Vishnu Kamath]

door of the Member number two—that is the culprit—on the Treasury Benches . . . (Interruption). He is the Leader of the House. For the first time in his lifetime he has taken upon himself, upon his fairly broad shoulders the leadership of the House.

Shri Ranga: It is the Prime Minister who has given to him such a responsibility.

Shri Hari Vishnu Kamath: Unfortunately, she is not a Member of the House and she cannot be the Leader here; that is why I said the other day that she should fight a by-election and come as a Member of the House.

Mr. Speaker: Members should be brief. All that has been said.

Shri Harl Vishnu Kamath: I will be very brief. I am sorry to say that since he has taken over the leadership of the House, from the very first day, this has been happening. Yesterday I made an appeal to you that during the debate on this important matter, during the discussion on the President's Address if you adopt the drastic remedy which I suggested for the desperate disease-desparate diseases need drastic remedies-if you warm them that the time when there is not a single Cabinet Minister on the Treasury Benches, whether it is half an hour, 15 minutes, 20 minutes, or one hour, will be and shall be debited to the Congress Party account, they will learn.

One more point I would like make. We have observed during the last three or four years that when the reply comes from the Treasury Benches issues or matters that have raised are rarely replied to. I have been watching here for the last two or three days that one or two ministers sit here; sometimes they sit and mope; sometimes they are drowsy. I do not blame them; they work hard, spend sleepless nights and sleepy days. I do not know why they do not take any notes. They should take notes and answer the points that are raised here. (Interruptions).

Mr. Speaker: Mr. Sreekantan Nair.

Shrimati Savitri Nigam (Banda): After the apology given by the Leader, it should not be a controversial matter. I have been rising time and again to give an entirely different view of the whole picture, but I have not been given any chance.

Mr. Speaker: Mr. Sreekantan Nair. Shri N. Sreekantan Nair (Quilon): I do not want to cast any aspersions on Ministers of the State nor do I want to find fault with the hon. Prime Minister who has got to receive foreign dignitaries like Nkrumah and others. But it is indeed the right of the House to expect that at least the Home Minister or the new Finance Minister who is an unknown 'quantity' for us or the ever present and ever available Leader of the House—any one of the three—must be in the House.

The Prime Minister and Minister of Atomic Energy (Shrimati Gandhi): Mr. Sinha has already apologized and he has said that he will try to see that this does not happen again. But I do resent some of the insinuations which have been made and for which there is no justification or ground for coming to such conclusions. I am glad that some of the hon, members have at least conceded that a Minister does have some little work to do besides sitting here. We have full respect for Parliament; nobody is trying to reduce the stature of Parliament or the dignity of Parliament or democracy. We have got the greatest respect for you, Sir, and for what you say to us and for the opinions of the hon, members of the Opposition. Detailed notes are kept and I see them every day to know what every hon, member has said. We are keeping in full touch with what has been said on both sides of the House and we shall try our best to answer all the questions. But groundless charges and the atmosphere sometimes created does not improve the dignity of democracy or of the House. (Interruptions).

2504

Mr. Speaker: Order, order. Mr. Satya Narayan Sinha.

Shri Satya Narayan Sinha: I would not like to add to what the Prime Minister has said, but because my friends . . .

Mr. Speaker: I have called him to announce the business for the next week.

श्री मधु लि.खे: प्रगर यह सरकारी कार्य के बारे में निवेदन हैं तो मेरा पानेप है। व्यवस्था का प्रश्न है प्रापकों सुनना होगा।

प्रायक्ष पहोक्ष्य: मैं सुन लूंगा। लेकिन यह कोई ऐटीर्युड नहीं है कि घानको सुनना होगा। मैं सुन लूंगा अब वक्न घायेगा लेकिन यह क्या बात है ?

13.28 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary
Affairs and Communications (Shri
Satya Narayan Sinha): With your
permission, Sir, I rise to announce
that Government Business in this
House for the week commencing 28th
February, 1966 will consist of:—

- Further discussions on the President's Address.
- (2) Consideration and passing of:
 The Indian Tariff (Amend
 ment) Bill, 1966. The Delhi
 Land Reforms (Amendment)
 Bill, 1966. The Imports and
 Exports (Control) Amendment
 Bill, 1966. The Armed Forces
 (Special Powers) Amendment Bill, 1966.
- (3) General Discussion on the Railway Budget for 1966-67 from 1st March onwards.

(4) Discussion and voting on the Demands for Grants (Railways) for 1966-67.

As members are already awere, the General Budget for 1986-67 will be presented on Monday, the 28th February, 1986, at 5 P.M.

श्री: मध् सिमये (मुंगेर) : यह व्यवस्था का प्रश्न है। उस की पूर्व यूचना देना जरूरी नहीं था। ... (व्यवस्थान)... श्रान की नियम संख्या चाहिए ? 376। श्रीर चाहिए तो 377 भी लीजिए। तो इस की पूर्व यूचना देना कोई जरूरी नहीं था। लेकिन मैं ने समझा कि खूंकि इस में नियम श्रीर संविधान के बढ़े सवाल धाते हैं इसलिए मैं ने इन का जिक्क करते हुए श्राय की प्रव्न लिखा थां सेकिन भाप ने मुझे लिख कर भंजा कि इस मैं व्यवस्था का प्रश्न करें उठता है श्रीर वह क्या है। धान इस नर निर्णय करें ।

जो कार्य-धूची, भाडर पेपर प्रचारित किया गया है उस में कहा गया है कि सदन के नेता द्वारा वक्तव्य । श्री सत्य नारायण सिंह 29 फरवरी, 14 66 की धारम्भ होने वाले सप्ताह के सरकारी कार्य के बारे में एक वक्तव्य देंगे। पिछले गरुवार को भी यह सवाल उठा था भीर उस की कार्यवाही मेरे पास है। जस में यह कहा गया था : वं। मिनिस्टर घोफ पालियामेंटरी धफेयसं । पिछनी बार जो उन्हों ने वक्तक्य दिया यह विदाद में दर्ज है कि वह संसदीय मंत्री के नाते दिया था। घर की बार की कार्य-मुची सं पता चलता है कि वह सदन के नेता की हैसियत से दे रहे हैं। उस के बारे में भ्राप ने भी श्रध्यक्ष महोदय, यह प्रक्रन उठाया. में उस को दोहराना नाहता हं भीर संविधान की धारा को भी ग्राप के सामने रखना चाहता हुं। उन्हों ने भायद हवाला दिया "मेज गालियामेंटरी प्रैंबिटम" का । उन्हों ने जो कहा वह उद्धरण मेरे पास मौजद है। वह सत्तरहवें संस्करण में 2.59 पेज पर है. मेज पालियामेंटरी प्रैक्टिस में ।

2506

[श्री मचुलिमये]

"Each week after the programme of business has been arranged, the Leader of the House states the business for the following week in answer to a question put to him at the end of the questions on Thursday by the Leader of the Oppositions, and whenever necessary makes further business statement from time to time. He may also make procedural motions relating to the business of the House."

इस का ब्राधार उन्हों ने लिया। ब्रव मैं यह निवेदन करना चाहता है कि इंगलिस्तान में जो इस के बारे में स्थिति है मीर हमारे देश में है उस में बनियादी फर्क है। इंगलिस्तान में सदन के नेता के तीन काम होते हैं। जैनिंग्स की किताब में इस के बारे में बहुत प्रच्छी तरह विवेचन किया गया है। एक तो काम यह होता है कि जब ममारोह होता है उसमें वह नेतल्ब करता है। मेरा ख्याल है कि यह काम इस सदन में भ्राप करते हैं। दूसरा काम सदन के नेता का यह होता है, मेज से मैं ने गढ़ कर सुनाया, सरकारी कार्य के बारे में वह निवेदन करता है भीर तीसरा सब से महत्वपूर्ण जो काम है जब कभी संसद में झगडा होता है, चर्चा के समय कौन मंत्री क्या जवाब दे यह सवाल उठता है। ग्रीर विरोधियों के द्वारा घापत्तियां उठाई जाती है। ये जं मौके होते हैं उन मौकों पर सदन के हस्तक्षेप करते हैं। उस के सम्बन्ध में छोटे से दो, तीन बाक्य मैं जैनिस्स से पढ़ कर सुनाना चाहता हं। धव भाप के सामने हिन्दुस्तान के संविधान की **बारा 77(3) है :---**

"The President shall make rules for the more convenient transaction of the business of the Government of India, and for the allocation among Ministers of the said business."

धव इस के सम्बन्ध में में ने कोशियारी कि राष्ट्रपति के द्वारा इस के बारे में को कुछ ऐसान वगैरह निकाला गया है वह प्राप्त करूं। लेकिन उस की काषी मुझ को नहीं मिली। लेकिन यह संसदीय मंत्रालय की पिछले सास की रपट है। मेरे नास है। उस के प्रारम्भ में ही कहा गया है। मेन फंक्शंस पहले पट्ट नर दिये गये हैं:——

Main functions: The following functions have been allocated to the Department of Parliamentary Affairs under article 77(3) of the Constitution of India:...".

ग्रब उस में दूसरे भौर तीसरे श्रनुच्छेट ये हैं:---

"2. Planning and coordination of legislative and other official business in both Houses;

3. Allocation of Government time in Parliament for discussion of motions given notice of by Members.".

इस धारा के ग्रन्दर यानी 77 के ग्रन्दर जो राष्ट्रपति ने हक्म जारी किया है उस से बिल्कुल सफाई हो जाती है। इंगलिस्तान में सदन के नेता का जो कर्तत्र्य है उस में जहां तक समारोह वर्ग रह में बोलने की बात है वह तो धाप काम करते हैं। जहां तक सरकारी कार्य का ऐलान करने का सवाल है हमारे संवि-धान में 77(3) धारा के धन्दर राष्ट्रपति ने जो हक्स जारी किया उस के ग्रन्दर तो यह काम संसदीय मंत्री का है तो संसदीय मंत्री के नाते धगर यह निवेदन करना चाहते हैं तो हम सुनने के लिए तैयार हैं भीर वह संविधान के मुताबिक भी होगा स्रेकिन जैसा कि कार्य सुची में लिखा गया है कि झगर यह सदन के नेता के नासे कर रहे हैं सो उस में संझट है। मैं ने सारे नियम देखें, हमारे नियमों में, कार्य प्रक्रिया के नियमों में, कहीं भी सफाई से सदम के नेता के क्या क्या कार्य हैं इस के बारे में जिक नहीं है। कुछ ियम हैं जिन का कि उल्लेख मैं ने धरने पक्ष में किया बार्जेस ४० है और शायद 288 है तो उस में बहु है कि जब कार्य-सुची निश्चित की जाती

है तो प्रध्यक्ष महोदय, सदन के नेता से सलाह मशविरा कर के यह काम किया करते हैं। हम लोगों के कार्य के बारे में पब प्रदर्शन करने के लिये जो सलाहकार समिति है उस के सामने कौन कौन विषय ग्रायें उस के बारे में भी भाग सदन के नेता से बातचीत करके समिति के सामने विषय रखते हैं कार्य-सची रछते हैं ताकि इन चीजों पर वह विचार करें। इसलिए बात बिल्कल साफ होती है। घर झंझट यह है कि जैसे कि उस दिन होमी दाजी जी ने कहा सत्य नारायण जी ब्रह्मा, विष्ण महेश बन गये हैं, लेकिन ग्रसल में ग्रव यह प्रतोद या चैतक तो नहीं है। इसलिए यह भव दो मस्तिष्क वाले हो गये हैं। तीन मींत तो हैं नहीं। एक संसद कार्य मंत्री हैं और सपन के नेता ।

भी दाजी (इंदीर) : यह कम्युनिकेशम के मिनिस्टर हैं ।

श्री मधु लिमये: मैं इस वक्त उन के संसद् कार्य से सम्बन्धित उन के कर्तव्यों की चर्चा कर रहा हूं। धव वह प्रतोद या चेतक तो हैं नहीं, इसलिये दो मस्तिष्क वाले हो गये हैं जिम्ति नहीं।

धव मेरा निवंदन यह है कि इस सदन की कार्यवाही में इसलिये बाघा उत्पन्न होती है कि संसद कार्य मंत्री के कार्य को, कर्तव्यों को धौर जिम्मेदारियों को मिलाया जाता है सदन नेता की जिम्मेदारियों से। तो इस के बारे में सफाई होनी चाहिए। धगर प्रधान मंत्री जी इस सदन की सदस्या होती तो बायद सदन की नेता वह ही बन जातीं धौर यह झंझट नहीं होती। लेकिन इस के बारे में मुझे कोई दखल नहीं देना चाहिए। वह किसी धौर को बनाना चाहती हैं। तो मुझे मतलब नहीं। लेकिन इमेशा सत्य नारायण जी याद रक्खें कि 'हद कार्य मंत्री की हैसियत से उन की जो जिम्मेदारी धौर करांच्य हैं उन को सदन नेता की जो जिम्मेदारी है, उन से मिलाया न करें।

घगर दोनों कार्य वही कर : 1 !

मंत्री उन को देना चाहते हैं तो दोनों कर्त्व हैं
को घलग घलग समझ कर ठीक तरीके से निचाने
की कोशिश करें ताकि जब प्रक्रांचर का समय
हो, बहस का समय हो उस बक्त झंझट न हो।
इतना ही मुझे घाप से निवेदन करना था।
प्रगर घाप चाहते हैं तो वैनिन्स को मैं बोड़ा
पढ़ दं।

भ्रष्यक्ष महोदय : कोई जरूरत नहीं है।

भी सत्य नारायण सिंह : घव न्या बताऊं भाप इस को ज्यादा धच्छा समझते हैं।

श्रव्यक्ष महोवय : सवाल सिर्फ इतना है कि भागा प्रेजीबेंट....

भी मधु लिमयें: किस घारा के प्रान्दर करते हैं।

प्रथमक महोदय: वह कहते हैं कि जब प्रेजीडेंट ने कस्स बनाये 77(3) के नीचे उन क्स्स में यह है—श्री जगन्नाच राव कुछ कहना चाहते हैं ?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganath-Rao): So far as art. 77(3) is concerned, the President can allocate business to various Ministers because under art. 53, the executive authority vests with the President. But the Leader of the House can discharge such functions as may be allotted to him. Here rule 25 says:

"On days allotted for the transaction of Government business, such business shall have precedence and the Secretary shall arrange that business in such order as Speaker may, after consultation with the Leader of the House, determine."

Therefore, in consultation with the Leader of the House, the business of the House is fixed by you, and under rule 31, a list of business is circulated to Members.

Mr. Speaker: That is all right, so far as consultation is concerned,

2510

fMr. Speaker1

which we are having, and having very smoothly....

Shri Hari Vishnu Kamath (Hoshangabad): So far.

Mr. Speaker: There is no dispute about it. Are there rules framed to say whether it would be the Minister of Parliamentary Affairs or the Leader of the House who would just announce this business?

Shri Jaganatha Rao: The rules are silent as to the person or the Minister who would announce the business of the House.

That is why the Leader could do it, validly.

Shri Ranga (Chittoor): Should he demean himself to that level?

Shri Jaganatha Rao: The details of the business would be settled in consultation with the Government Chief Whip.

Mr. Speaker: It is correct that the rules are silent on this business, and unless some specific rule is framed, there cannot be any objection to the Leader of the House, if he so desires, to announce the business.

Shri Hari Vishau Kamath: Last week you said so.

Mr. Speaker: That I said, last time also. That was my feeling, and therefore I expressed it. But this cannot be a subject of any point of order. No point of order arises.

भी सत्य नारायण सिंह: इस बारे में बो बहस होती है, उस के सम्बन्ध में मैं यह निबंदन करना चाहता हूं कि शायद लोग यह समझते हैं कि सदन का बिजिनेस एनाउंस करना एक छोटी सी बात है भौर इस से लीबर भाफ दि हाउस की तौहीन होती है। लेकिन पैसी बात नहीं है।

भी मधुलिमये: इस में छोटे बड़े का समाल नहीं है।

प्रध्यक्ष महोदय: यह बात छोटी हो या बढ़ी, धगर मिनिस्टर साहब चाहें तो वह बुलाइंस कर सकते हैं। Shri Kamath. Not more than two minutes.

Shri Hari Vishnu Kamath: One minute. On a point of information I want to know, in view of a certain invitation that we have received from a former Member of the Raiva Sabha. whether the designation of Leader of the House is synonymous with leader of the Congress Parliamentary Party. Babubhai Chinai has invited many of us, and he has described him as Leader of the Congress Parliamentary Party. I though the Prime Minister was the leader of the Congress Parliamentary Party and not the leader of the House. So, is it the or synonymous?

Mr. Speaker: That is a different thing.

Shri Harl Vishnu Kamath: It is not given on the Order Paper as Leader of the House, and so I want to know whether it is synonymous.

Shri Satya Narayan Sinha: It is by a private party. Somebody publishes something.

Shri Hari Vishnu Kamath: It is not private.

Shri Satya Narayan Sinha: What else is it? Have you been invited by the President?

Shri Hari Vishnu Kamath: He is a former Member of the Rajya Sabha.

Dr. L. M. Singhvi (Jodhpur): You will recall that I and 8 other hon. Members of this hon. House addressed a letter to you requesting and pleading with you that all legislation should normally be referred to a Select Committee.

Mr. Speaker: That will come afterwards.

Dr. L. M. Singhvi: No, Sir. The business for the next week has been announced. No reference has been made....

Mr. Speaker: When that Bill comes we can see whether it is to be referred to a Select Committee or not. It

2513

is not that invariably every Bill has to be referred to a Select Committee.

Dr. L. M. Singhvi: Ordinarily and normally.

Mr. Speaker: That would be seen when that Bill comes.

Shri S. M. Banerjee (Kanpur): I would like to know only one thing. You are perhaps aware, though we have not given any adjournment motion or calling attention notice, that from 28th February there is going to be a general strike in Bombay which will affect our production. I only want to know from the Leader of the House or Minister of Parliamentary Affairs, I do not know what to call him, whether a statement will be made by the Minister of Labour and Employment so that that may avert the situation.

श्री हुकम बन्द कछ गाय (देवास) : मंत्री महोदय ने प्रभी प्रगले सप्ताह का कार्य-क्रम रखा है। हमारे देश में एक बहुत बड़ा वर्ग ऐसा है, जो प्रगरवत्ती बनाता है। मैं यह जानना चाहता हूं कि क्या सरकार उन सोगों के लिए कोई विधेयक लाने का विचार रखती है?

श्री कागड़ी (हिसार) : मैं दो विषयों परवर्षा के बारे में मर्ज करूंगा। माज सारे देक में खाद्य-संकट और मृखमरी का सवाल है, जिस पर बहुस के लिए समय देने के लिए कहा गया है। डा॰ राम मनोहर लोहिया ने मखमरी पर चर्चा के लिए नोटिस दिया है। उस सवाल को मगले सप्ताह जरूर रखा जाये।

माज देश में भौधोगिक शान्ति नहीं हो पा रही है। सारे देश में मजदूरों की हड़तालें हो रही हैं भौर उन के साथ पुलिस के द्वारा दुर्व्यवहार हो रहा है। यह केन्द्र का मसला है। इस लिए इस विषय को भी लेना चाहिए।

Shri A. P. Sharma (Buxar): The question which Mr. Banerjee has re-

ferred to about the so-called strike called by a section of the workers in this country, relates to the bonus dispute. The Bonus Bill has been passed, it has been enacted into law. Will the Government direct the parties, both workers and employers, that if there is any dispute, they should take recourse to the law instead of resorting to strike?

Shri S. M. Banerjee: Is he replying on behalf of the Government?

भी रघुनाम निह् (बाराणसी) : हमारे संविधान के प्रनुसार प्रगर राज्य सभा कोई बिल पास करती है भीर वह बिल लोक-सभा में प्राता है, तो छः महीने में उस पर यहां विचार होना चाहिए । बनारस हिन्दू यूनिवसिटी बिल राज्य सभा से पाम हो कर यहां प्राया भीर उस को स्वगित कर दिया गया । धव उस को करीब करीब छः महीने हो रहे हैं । मैं यह जानना चाहना हूं कि क्या वह बिल इस सदन में उपस्थित किया जायेगा या नहीं, धगर हां, तो कब तक ।

भी सरय नारायण सिंह: माननीय सदस्यों की तरफ से जो दो चार वार्त कही गयी हैं मैं उन के बारे में प्राफ हैंड क्या जवाब दे सकता हूं। माननीय सदस्यों के विचार हमारे सामने भा गए हैं। उन के बारे में सोच लिया जायेगा। जहां तक बनारस हिन्दू यूनिवर्सिटी बिल का सम्बन्ध है, मैं ने इस बारे में एजकेशन मिनिस्टर साहब से बात की थी। उन का कहना था कि वह सोच रहे हैं कि इस को लाना चाहिए। मैं उन से धागे बातचीन कर के इस बारे में जवाब दें दूंगा। मुझे मालूम नहीं चा कि झाउस में भाज यह सवाल उठाया जायेगा। इस लिए मैं इस वक्त कुछ नहीं कह सकता हं।

भं। सागडो : भौद्योगिक शास्ति भौर भुखमरी के बारे में चर्चा की क्या स्थिति है ?

भा सत्य मारायण सिहः वह जैनेरल बात है। Shri S. M. Banerjee: He should reply to my point.

Mr. Speaker: He said he would consider it.

Shri S. M. Banerjee: He did not eay anything.

धारपक्ष महोदा: मिनिस्टर साहब ने कहा है कि वह इस बनत इन बातों का जवाब नहीं दे सकते हैं।

श्री सं भो बनर्जी: 28 फरवरी को हड़ताल हो जायेगी। उस के बाद जवाब देने से क्या फायदा होगा?

श्रध्यक्ष गहोदय : माननीय सदस्य ने कह दिया है । मिनिस्टर साहब सोचेंगे ।

श्री स० मौ० वनर्जी: तब तक हड़ताल हो जायेगी।

12.47 hrs.

ELECTION TO COMMITTEE CARDAMOM BOARD

The Minister of Commerce (Shri Manubhai Shah): I beg to move:

"That in pursuance of sub-section (3)(c) of section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board to be constituted under the said Act."

Mr. Speaker: The question is:

"That in pursuance of sub-section (3)(c) of section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board to be constituted under the said Act."

The motion was adopted.

12.471 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1965-66

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Sachindra Chaudhuri, I beg to present a statement showing Supplementary Demands for Grants in respect of Budget (General) for 1965-66.

12.473 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1965-66

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): On behelf of Shri Sachindra Chaudhuri, I beg to present a Statement showing Supplementary Demands for Grants in respect of State of Kerala for 1965-66.

12.48 hrs.

ESTIMATES COMMITTEE

Ninety-first Report

Shri A. C. Guha (Barasat): I am sorry I was two minutes late. I was here busy with the work allotted to me by you.

Mr. Speaker: As is the usual pratice, another Member can always be authorised.

Shri A. C. Guha: True, and that was done; but if they do not come, I cannot compel them. I was in this building from 10.20 and busy with the work allotted to me by you, and I was late by only two minutes.

Mr. Speaker: I am not objecting to that, but some other Member should be authorised to discharge those duties.

Shri A. C. Guha: Yes, Sir, as I have stated another Member was also authorised. I beg to present the Ninety-first Report of the Estimates Committee on the Ministry of Railways—South Eastern Railway. 12.481 hrs.

ARMED FORCES (SPECIAL POWERS) AMENDMENT BILL*

The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh): On behalf of Shri Swaran Singh, I beg to move for leave to introduce a Bill further to amend the Armed Forces (Special Powers) Regulation, 1958.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Armed Forces (Special Powers) Regulation, 1958."

The motion was adopted.

Shri Dinesh Singh: I introduce the Bill.

12.494 hrs.

MOTION ON THE PRESIDENT'S ADDRESS-contd.

Mr. Speaker: Shri Jashvant Mehta to continue his speech. Four hours and 35 minutes remain.

Shri Jashvant Mehta Bhavnagar): As I was saying yesterday, many speakers from both sides have discussed and expressed their anxiety over the present situation in the country. The question is: what is wrong, and where is wrong? Our country is passing through a critical period. planning Minister stated that we have to face difficult economic situation. Monsoon has failed in many parts of the country and food problem is acute. There is alround frustration and defeatism, discontent is gaining ground. Large sections of people are worried about the public affairs. The forces of confusion and chaos are raising their heads. The Bengal Assembly incident shows how the wind blows.

Shri D. C. Sharma (Gurdaspur): On a point of order. Can a Member of the House sit with his back towards you?

Mr. Speaker: No. he cannot. Member should not turn his back towards the Chair.

12.50 hrs.

[Mr. Deputy-Speaker in the Chair]

Shri Jashvant Mehta: This Incident does not give prestige to anyone. Deterioration has gone deep down in society. The standard of education is deteriorating. Even it is reflected in our national character. Corruption has weakened the fabric of society. On this occasion Members of Parliament who are the cream of society should delibrate and give serious thought on such important issues and try to find out a solution. India an underdeveloped country has to build a new social order and change the present structure of society by democratic way and achieve the goal of social justice. The reports we read about different countries are disturbing. Daily we hear about armed revolutions in different countries of Asia and Africa. The third challenge is by the Chinese dictatorship which also has a different communist approach. On the other hand has rejected both ways-communist dictatorship or military dictatorship. Parliamentary democracy has come to stay and democratic roots have gone deep down in this country. Inspite of being an under-developed country where we have to face economic problems, we have to tackle the whole affairs in a democratic way. It is also a challenge how we can solve this problem in a democratic way because we have to face the problem of poverty, ignorance and inefficiency. Here is a test of the leadership. The people of the world look at us, how we face these problems. Unfortunately, there is a weakness in our democracy. No opposition party is powerful in this country. All the parties are splinter groups and cannot deliver the goods.

dated 25-2-66.

[Shri Jashvant Mehta]

2517

They can only play a collective role. Thanks to the robust commonsense of the people of the country, they had stood against all the forces of confusion and chaos at the time of Pakistani aggression. In the present circumstances of discontent, frustration when no other political party is in a position to deliver the goods, only solution is the massive industrialisation of the country and modernisation of agriculture with rural industrialisation. This physical revolution will change the face of our country. Our economic situation requires a jolt and a new approach for social change. The common man of the country should feel that the government is responsive to the demands. The failure or success of the government depends upon how the common man's problems are tackled. Many speakers have spoken on the food situation. Food problem is tackled on two fronts-one is production aspect, the other distribution aspect. On the production front, a lot is required to be done. Government have taken up major and minor irrigation schemes and various grammes like fertilisers, seed distribution, etc. but the administrative machinery is not working efficiently. I would like to draw the attention to a major project, the Narmada River Valley Project. In 1948 the government appointed a committee under the chairmanship of Mr. Khosla to suggest a unified multipurpose development of the Narmada basin. It gave its report at that time. After 16 years in September 1964 another committee was appointed under the chairmanship of Mr. Khosla to prepare a master plan of that project and it submitted its report after one year in September. 1965 Yesterday an answer was given that the recommendations of M.P., Rajasthan and Gujarat governments had been received. No progress has been made. Khosla committee stated that Narmada had enough water to meet all the irrigation and the power demands for ut least the next 25 years and still

large generate amounts of electric power. The project will irrigate 65 lakhs of acres in M.P. 45 lakhs in Gujarat, 8 lakhs in Rajasthan and 10,000 acres in Maharashtra; the total will be 111.91 lakh acres. It will generate 2 million kilowatt power from Nowagaon project only. But due to difference of opinion among different States, the project has not been taken on hand. Our demand is that the Khosla commission report should be accepted in toto and the centre should take the responsibility to finance the major project from a loan from any international agency. It is a national project and it should be tackled at the national level. I will solve the food problem of the country and it will change the face of the Central India, M.P., Gujarat, Rajasthan and Maharashtra. People in M.P. and Gujarat are apprehensive why it is delayed. Government knew that there was difference of opinion before they appointed the Khosla commission. It was a technical commission; the report is now before the government. What are the reasons of delay?

Shrimati Lakshmikanthamma: (Khammam): There are now in the House more Members of the Cabinet—Ministers and State Ministers—than the Opposition Members. Mr. Kamath must be happy.

Shri Nath Pai (Rajapur): One of us is enough to tackle six of them.

Mr. Deputy-Speaker: Order, order.

Shri Hari Vishnu Kamath (Hoshangabad): She has betrayed her profound ignorance.

Shri Jashvant Mehta: I know that the hon. Minister Dr. K. L. Rao is making a very sincere effort to bring round all the States. But this is a problem of life and death for the people when such a thing is delayed people are frustrated. So, I request the Prime Minister and the Planning Commission to convene a meeting of

the Chief Ministers of M.P., Gujarat, Rajasthan and Maharashtra immediately to take a decision on this project and implement it quickly.

The hon. Food Minister presented the House with a pamphlet on the food situation and in that figures had been given, Government should look into the matter of collecting data of food production; there is need to give second thoughts to the system of collection of data on food production. Government has announced the policy of giving remunerative prices to agriculturists. This should be persued properly. It will push up agricultural production.

There should be a revolutionary approach in agricultural credit system. The Reserve Bank reports are there.

After that, the G. L. Mehtia Committee report is there. A lot of water has flowed in the meanwhile. Still, we have not been able to supply more than 15 per cent of the credit to the agriculturists to meet their requirements. So, an integrated system of short term and long term programmes should be evolved; a card system should be framed and the credit-worthiness of the agriculturists should be decided on the basis of the acreage of the land. It should be a simple process.

13 hrs.

The next point is that which been suggested by most hon. Members, namely, the abolition of the food zones. Our demand is that the deficit States should not be exploited by the surplus States. We want a national food policy; a national food policy should be evolved so that State, whether deficit or surplus should suffer in anyway. Everybody should get equal quantity of food, and that policy should be implemented by the Centre and the Chief Ministers who do not follow the line of the Centre should be persuaded to fall in line with the National policy. The food zones should be abolished.

When the Government have accepted the crop insurance scheme in principle, it should be persuade as

early as possible. I want also to support those hon. Members who have pleaded for the removal of the emergency and the DIR.

With these words, I close.

भी प्रकाशबीर शास्त्री (विजनीर) : उपाध्यक्ष महोदय, राष्ट्रपति जी का श्रमिभाषण सरकार भौर सरकारी नीतियों का दर्पण होता है। इस में भारत का भूत भौर भविष्य शांकता है। लेकिन इस बार राष्ट्रपति **जी** ने जिस तीव गति से भपना भाषण पढा प्रतीत ऐसा होता है कि उसी तीव गति से भारत की समस्याम्मों का विश्लेषण करते हुए महत्वपूर्ण समस्याघों को वह घपनी घांखों से भ्रोझल भी कर गए । उदाहरण के लिए राष्ट्रपति जी ने घपने भाषण में कुछ विधेयकों की चर्चा की है। लेकिन भारत सरकार ने कुछ दिन पहले एक महत्वपूर्ण निर्णय लिया या भौर पहले प्रधान मंत्री श्री लाल बहादुर शास्त्री जी ने एक भविश्वास प्रस्ताव का उत्तर देते हुए भ्रपने भाषण में उस को महत्वपूर्ण निर्णय कह कर पूकारा या भ्रोर वह निर्णय या प्रशासनिक सुधार धायोग की स्थापना । मझे दुख इस बात का है कि राष्ट्रपति जी ने भ्रपने भाषण में प्रशासनिक सुधार भायोग की चर्चा तक नहीं की है जिस के ऊपर सारा प्रशासनिक कांचा खडा होना है भीर सरकार को उस पर कुछ निर्णय भी लेने हैं।

लेकिन इस के साथ ही साथ में यह भी कहना चाहता हूं कि घारत सरकार को विशेष रूप से इस प्रकार का कोई निर्णय प्रवश्य लेना चाहिए जिस में प्रशासनिक सुद्यार घायोग के साथ-साथ एक मंत्री परिषद् सुद्यार घायोग घवश्य ही। मंत्रि परिषद् सुद्यार घायोग से मेरा प्रक्रियाय यह है कि मंत्री परिषद् के जो सदस्य हैं उन की वाणी में दोहरापन न हो। निर्णय लेने और सार्वजनिक रूप में बोलने की उस में एकता होनी चाहिये। उदाहरण के लिये घभी कुछ दिन पहले की बात है कि हमारे वर्तमान प्रधान मंत्री श्रीम ी इंदिरा गांधी ने काश्मीर के सम्बन्ध में भाषण देते हुए यह कहा था कि काश्मीर पारत का

श्रि प्रकाश वीर शास्त्री ध्रभिन्न अंग है और इस के सम्बन्ध में पीछे हटने का कोई प्रश्न ही पैदा नहीं होता है। लेकिन इसी मंत्रि परिषद के एक दूसरे सदस्य सार्वजनिक रूप में यह कहते हैं कि वर्तमान यद विराम रेखाको भ्रन्तर्राष्ट्रीय रेखा मान लिया जाए । इसी प्रकार से एक मंत्रि परिषद के सदस्य कहते हैं कि बैंकों का राष्टीय-करण होना चाहिए और दूसरे मंत्रि परिषद के सदस्य यह कहते हैं वित्त मंत्री श्री चौघरी कि मभी इस प्रकार का कोई निर्णय नहीं लिया गया है। मंत्री परिषद के सदस्यों भ्रापस में इस प्रकार की दुमुंही बांतों का होना यह दर्शाता है कि मंत्री परिषद

के सदस्य प्रपनी जिम्मेवारी को धनभव नहीं करते हैं। ग्रौर भी कुछ इसी प्रकार

की बातें हैं जिनकी भ्रभी चर्चा हो चुकी

है। भौर भी इसी प्रकार के भनेक वायित्व

हैं जिनका पालन मंत्रियों को करना चाहिये। में यह भी चाहता हं कि मंत्री परि-बद भौर सरकार को संविधान की मान्यताओं की भी भवहेलना कदापि नहीं करनी चाहिये। मधी पीछे इसी प्रकार का एक निर्णय लिया गया था जिससे ऐसा सगता है कि वर्तमान सरकार संविधान मान्यतामों से भी मलग हट कर चलना चाहती है। उदाहरण के लिए जब किसी राज्यपाल की नियक्ति होती है तो उस नियक्ति में एक मावश्यक बात यह होती है कि किसी भी राज्य का राज्यपाल किसी राजनीतिक बल से सम्बन्धित नहीं होगा। लेकिन कुछ महीने पहले की बात है कि जो केरल के राज्यपाल थे वह धपने पद पर भी बने रहे भौर राज्यपाल रहते इए घाल इंडिया कांग्रेस क्रमेटी के सदस्य भी बने रहे। भगर यह बात सही हैतो के राज्यपाल ने जानबझकर संविधान की भवहेलना की है भौर गृह-मंत्रालय भी इसके लिए दोषी है। भगर केरल का कोई नागरिक सर्वोच्य न्यायालय में जाकर के केरल के राज्यपाल के उन

दिनों में लिये किसी निर्णय को निगयों को चनौती देता ग्रीर यह कहता कि यह निर्णय इसलिए वैध निर्णय नहीं हो सकता क्योंकि राज्यपाल ही संवैधानिक दिष्टि से ठीक नहीं थे तो मैं समझता हं कि इसपर काफी कठिनाई भ्रागे चलकर उत्पन्न हो सकती है। गृहमंत्रालय इस सम्बन्ध में दोषी है। लेकिन ग्रागे के लिए ग्रगर उसने स्वस्थ परम्पराग्रों का पालन नहीं किया या स्वस्य परम्पराभ्रों की स्थापना नहीं की श्रौर भारत में राज्यपालों को इसी प्रकार से राजनीतिक दलों से सम्बन्धित रहते हए नियक्त करता रहा तो कभी सरकार के लिए एक बहुत बड़ी संकट की स्थिति उत्पन्न हो सकती है।

मैं ग्रब सरकार की दुर्बलताग्रों के बारे में कुछ कहना चाहता है। देश के बटवारे के लिए भी भारत सरकार की तुष्टीकरण की नीति ही जिम्मेवार थी। देश के बटवारे से पहले कांग्रेस जिस मनो-वृति का परिचय दे रही है भी भव कांग्रेस सरकार देश में उसी मनोवृत्ति को बढ़ावा दे रही है। सब से पहने मैं काश्मीर में जो स्थिति है, उसको लेता हुं। काश्मीर के संबंध में मुझे इस बात को कहने की ग्राप ग्रनमित दें कि भारत सरकार ने जो निर्णय लिया है कि 1948 में जितनी सेनायें हमारी वहां थी इतनी सेनाओं को काश्मीर में रखा जायगा यह भात्मवाती निर्णय है । उपाध्यक्ष महोदय सेनाम्रों को 1948 के स्तर पर लाने की पहले जब स्थिति भाई बीतव कुछ भीर भी निर्णय साय-साय हुए थे। एक निर्णय उस समय यह हमा था कि भारत सरकार भपनी सेनाओं की संख्या तभी कम करेगी जबकि पाकिस्तान की सारी सैनाएं काश्मीर से वापिव चली काश्मीर में सामान्य पैदाहो जाएगा । तब यह उचित समझा गयाया कि काश्मीर सामान्य स्थिति बनाये रखने के लिये इतनी भारी संख्या में फौजों की रखने की घवश्यकता नहीं

है। केवल ला एंड ग्राडर को संभालने के लिये समान्यतः जितनी पुलिस भौर मिलि-टरी है भ्रपेक्षित उतनी बहां रहेगी। भाज जब कि काश्मीर की स्थिति सुरक्षित नहीं है भीर काश्मीर की सोमाघों पर पाकिस्तान भौर चीन दोनों का भय बराबर बना हमा है ऐसी स्थिति में इस प्रकार का निर्णय लेना घात्माघाती है। लेकिन वह निर्णय धीर भारमाभाती निर्णय हो जाता है जब हम देखते हैं कि काश्मीर के ग्रंदर वहां की गवर्नमेंट म्रान्तरिक वातावरण सुरक्षा पूरी तरह से नहीं कर रही है। माए दिन समाचार पत्नों में हम इस प्रकार के समाचार पढ़ते रहते हैं कि मनक स्थान पर भ्राज लग गई। भ्रमक स्थान पर आग लगने से डेड सो दूकानें नष्ट हो गईं ग्रमुक स्थान पर विस्कोट हो गया, जम्मू के भंदर जो विधान सभा का सचिवालय है उसके धंदर म्राग लग गई, तो जब ऐसी भयंकर स्थिति है इस और स्थिति पर वर्तमान काश्मीर की सरकार काब नहीं कर पा रही है, तो यही कहना पड़ता है कि तुष्टीकरण के नाम पर ही यह एक राजनीतिक निणंब लिया गया है वहां की राज्य सरकार धान्तरिक वातावरण को संभालने में जब कि सर्वया असमर्थ है तो ऐसे में ऐसा निर्णय सेना भीर यह कहना कि सेनाओं की संख्या की कम करेंगे निश्चय ही भात्मधाती निर्हाय है इसको कदापि भी दूरदिशतापूर्ण कार्य नहीं कहा जा सकता है।

इमी प्रकार से नागालैंड की स्थिति है। नागालैंड के सम्बन्ध में पहले प्रधान मंत्री श्री लाल बहादर शास्त्री ने जब ये शान्ति प्रयास बारम्भ हुए थे उस समय इनकी घोषणा करते हुए इसी सदन में कहा या कि छः महीने में भगर हम किसी उचित निर्णय पर नहीं पहुंचे तो भारत सरकार भ्रगला पग उठाने के निए स्वतंत्र होगी । लेकिन

उसके बाद वह प्रवधि बढाई गई. भीर फिर वह बढती ही चली गई। बढते बढते दाज स्थिति यहां द्या गई है कि भारत सरकार विवग हो रही है भीर जो हड़ी उसके गसे में मा कर भटक गई है वह न तो इधर जाते बनती है भीर नहीं उधर जाते बनती है। इधर नागान्नों के प्रतिनिधि बातचीत करने के लिए प्रात है प्रीर सरकार यह कहती है कि नागानैंड के शिष्टमंडल से कत्तवीत बह कर रही है। उधर जो नाक भाते हैं वे यह कहते हैं कि नागानींड की जो गवर्नमेंट है वह भारत सरकार से बाइजीत करने के लिए बाई है, भारत सरकार बौर नागा सरकार के बीच बातचीत हो रही है। उनके प्रतिनिधि कलकता के एयरपोर्ट पर जब उतरते हैं तो कहते हैं कि स्वतंत्र नागालैंड की मांग के ध्रतिरिक्त धीर कोई मांग हमारी नहीं है । इसके बिना नागा संतुष्ट नहीं हो सकते हैं। इधर बातचीत हो रही है भौर उधर रेलगाडियां घडाई जाती हैं. इधर बातवीत हो रही होती है, उधर वहां हवाई जहाजों में बिस्फोट होते हैं। ऐसी स्थिति में पांच साहे पांच लाख व्यक्तियों के मुटठी भर प्रदेश पर भी ग्राप ग्रधिकार नहीं कर सकते ? पिछले दस बारह सालों में करोडों भीर भरबों रुपया लगाने के बाद भी भगर नागालैंड पर भाग मधिकार नहीं कर पाये हैं भीर नागालैंड की स्थिति को सम्भाल नहीं पाये हैं। देणवासी धाप से कैसे यह धाशा कर सकते हैं कि किसी मयंकर विपत्ति के बा पड़ने पर बाप देश की रक्षा कर सकेंगे? उधर काश्मीर की स्चिति भी बिगडती हुई चली जा रही है, इधर नागालैंड की स्थिति बिगडती हुई चली जारही है।

तीसरे तृष्टीकरण के नाम पर इसी तरह पंजाब में भाग ने एक नया जोजा गुरू कर दिया है। हमारे गृह मंत्री ने एक बड़ी मृत की उस समय जिस समय चौबीस घंटे भी भभी युद्धविराम हुए नहीं हो पाये थे कि उन्होंने एक ही सांस में संसदीय समिति भीर मंत्रिमंडलीय समिति की स्थापना की घोषण।

श्री प्रकाशवीर शास्त्री]

President's

कर दी। उस घोषणा का यह परिणाम हम्रा कि पंजाब के हिन्दू भीर सिख जो दोनों कंध्रे से कंघा लगा कर पाकिस्तान से एक हो कर लड रहे थे भीर देश के रक्षा प्रयत्नों में जटे हुए थे. वह दोनों भाषस में संसदीय समिति भीर मंत्रिमंडलीय समिति को भ्रपने भ्रपने आपन भेजने की नैशरी करने लग गये। आपन देने के बाद फिर ग्रपनी गवाही देने की तैयारी करने लगे। भव धमकी देने की तैयारी कर रहे हैं। इसका परिणाम यह है कि पंजाब के भन्दर हिन्दुओं भीर सिखों की एकता ही नहीं मिट रही शासन के प्रति लोगों की इंज्जत भी घट गई। चाहे वहां रक्तपात हो या भ्रान्दोलन हो किसी प्रकार का, उसके दायित्व से भारत सरकार बच नहीं सकेगी। उसका उपाय वही था जो सरदार पटेल ने किया था। उतनी ही दहता से अगर इस प्रश्न को प्रारंभ से सलझाने की चेष्टा होती तो यह प्रश्न मुलस सकता था । म्राज स्थिति यह है कि भारत सरकार के दुईल ढंग को देख कर पहाडी जिनों ने आन्दोलन करना शह कर दिया है कि उन को पंजाब से अलग कर दिया जाये, भारत सरकार के इस दुर्बल मन को देख कर जो हिन्दी भाषी क्षेत्र हरियाना भीर उस के ग्रास पास का क्षेत्र है वह कह रडा है कि भार सारे पंजाब को एकमाणी बताया जाता है तो हमारे ऊपर भाषा का दबाव किसी भी प्रकार से नहीं सहन होगा। में वंजाबी का भी सम्मान करता हूं और मैं हिन्दी का भी सम्मान करता हं। जितनी भारतीय भाषायें हैं वह सब भपनी हैं भीर सब का समान रूप से सम्मान होना चाहिये। लेकिन सम्मान के साथ मैं यह प्रवश्य कहता हं कि कोई भी भाषा किसी पर दबावसे या .. धमही से योग कर न चलाई जाये । धमर जातंत्रर क्षेत्र में रहने वाला कोई व्यक्ति हिन्दी पढना चाहता है, या इधर का कोई ग्रादमी राजाबी के माञ्चम से सरकारी कार्य करना चाहता है तो हमें कोई भ्रापत्ति नहीं। इसके लिये मेरा एक भीर भी सुझाव है।

जिस समय पुराना मध्य प्रदेश बना तो पुराने मध्य प्रदेश के पहले मुख्य मंत्री थे श्री रिवशंकर शक्ल । जब श्री रविशंकर शक्ल के सामने इसी प्रकार का एक प्रश्न भाषातो कछ लोग कहते थे कि हम मराठी के माध्यम से काम करेंगे ग्रीर कुछ लोग कहते थे कि हम हिन्दी के माध्यम से काम करेंगे। उन्होंने कहा कि म्राप स्वतंत्र हैं--दोनों के माध्यम से काम करें। श्री रविशंकर शक्ल ने कहा कि सरकार को दस या बीस लाख रुपया ही तो ज्यादा भार पडेगा, हम अनवादक नियक्त कर देंगे। लोग जिस भाषा में काम करना चाहेंगे कचहरियों में. कार्यालयों में. इस उन को उसकी भनमति देंगे भीर दोनों भाषाभी में भावेदन पत्र ले लिये जायेंगे । बोडे दिन तक वह भावेश रहा फिर सब कुछ धीरे-धीरे रास्ते पर ग्रा गया। जिस प्रकार भी राष्ट का उत्यान हो उस को समझने में ग्रौर करने में सरकार को दृह रहना चाहिये।

भ्राज भ्रगर पंजाब के तृष्टीकरण के नाम पर सारे पंजाब के ऊपर एक भाषा लादी जायेगी तो उसका परिणाम क्या होगा यह भ्रापको निश्चित रूप से पता है। ह रियाना के क्षेत्र में जो ज्यादा बोकल नहीं है। हिन्दी भाषी क्षेत्र जो ज्यादा वाचाल नहीं है, ग्रगर सरकार का इस प्रकार का निर्णय हम्रा तो. हरियाना के रोहतक, करनाल, महेन्द्रगढ, गडगांव जिलों में. जिस में एक भी घर ऐसा नहीं है जिसका एक नौजवान सेना में न हो, भाग भड़क उठेगी। भगर वहां भ्राग भड़क गई तो भारत सरकार उसे किसी भी प्रकार सम्भाल नहीं सकेगी। पहले तो सरकार ने इस प्रश्न को छेड कर गलती की, लेकिन जब उसने इस प्रश्न को छेड़ा है तो उस की चाहिये कि वह इस पर सावधानी से निर्णय ले। एक के तुष्टीकरण के नाम पर दूसरे के मन्दर मसन्तोष पैदा न करे, एक की सम्मालने के नाम पर इसरे के गले पर छरी

न रखे। ग्रार उसने ऐसा किया तो वह पंजाब के साथ ही भ्रत्याय नहीं करेगी बल्कि आरोर देश के घन्दर ऐसी धाग फैला देगी कि 'जिस प्रकार से पहला सीमा निर्धारण ग्रायोग बनाया गया उसी प्रकार का भाषोग फिर स्यापित करना पडेगा और देश के भन्दर सरकार दबारा वह ग्रान्यय खोलेगी । मैं नहीं कहता कि इस वक्त सीमा का कोई झगडा है मगर काश्मीर के सम्बन्ध में, नागालैंड के सम्बन्ध में चीर पंजाब के सम्बन्ध में सरकार दोषी है। उसने ऐसा प्रश्न पैदा कर के देश को रक्तपात के द्वार पर लाकर खड़ाकर दिया है जिससे कठिनाइयों का मकाबला जनता को करना पड सकता है। ऐसे वन्त में जब कि सारे देश को एक हो कर भीर कन्धे से कन्धा मिला कर रहना चाहिये या सरकार की नीतियों से स्थिति वहां बिगडती चली जारही है।

मैं भ्रपने भाषण में राष्ट्रपति जी के श्रिभाषण की कुछ वह चर्चा करना चाहंगा जिन्हें वह भल गये। मझे दःख इस बात का है कि सन् 1965 समाप्त हो गया है, स 1966 मा गया मीर सन 1966 की 26 जनवरी का दिन भी व्यनीत हो गया। राज भाषा के सम्बन्ध में धाप ने जो निर्णय संविधान में लिया है उस संविधान के निर्णय को व्यवहारिक रूप देने में भ्राप को दबलता क्यों ? धगर धाप के मन में दुर्वलता इसलिये है कि कहीं किसी राज्य में कोई घान्दोलन इसके विपरीत न उत्पन्न हो नो मैं कहता है कि इस को तीन रूपों में ले कर चलिये। भारतवर्ष में तीन प्रकार के राज्य हैं। एक तो हिन्दी-भाषी राज्य, दूसरे ध्रद्धं हिन्दी भाषी राज्य भौर तीसरे भ्रहिन्दी भाषी राज्य । जो हिन्दी भाषी राज्य हैं उन में संविधान की धाराधों को तत्काल लाग करने में धाप को क्या भापत्ति है ? भाप कहेंगे कि यह राज्य सरकारों का काम है। मैं कहता हं कि ठीक है. यह राज्य सरकारों का काम है. लेकिन इन राज्यों में जो केन्द्रीय सरकार के कार्यालय हैं

उन में कैन्द्रीय सरकार कहां तक धक्के दायित्व का पासन कर रही है ? धक्र हिन्दी भाषी राज्यों में संविधान की धाराधों का पासन होने लगे तो वह दिन दूर नहीं होगा जब दो तीन वर्ष में धाप दूसरे राज्यों में भी उसका प्रयोग कर सकें । हमारे यहां जन्मू काश्मीर, गुजरात, महाराष्ट्र, धौर उड़ीसा यह चार घढ़ें हिन्दी भाषी राज्य हैं उन में भी वह कार्य चल पड़ेगा, फिर धीरे धीरे सजो धौर राज्य हैं, जब वह तैयार हो जायें तब उन में संविधान की मान्यताओं को लाग किया जा सकता है। लेकिन सरकार की धोर से कुछ पता तो चले कि सरकार इस तरह की कोई बात करना चाहती है या नहीं ?

26 जनवरी, 1966 ब्यतीत हो गई । भाज तक हमारी संसद में जो विधेयक भावि भाते हैं वह राज भाषा में नहीं भाते हैं। जब राज भाषा विधायी भायोग बना हमा है तब ऐसा करने में क्या भापति है ? भाप दोनों भाषाग्रों में विधेयक प्रग्तुत क्यों नहीं करते ? दोनों भाषाचों में संशोधन क्यों नहीं लाते । इसका सीधा प्रभिप्राय यह है कि सरकार के मन में चोर है। धगर नहीं हिन्दी लानी है तो सरकार दढ़ता के साथ घोषणा क्यों नहीं करती कि हम मविधान के निर्णय को बदलते हैं। ऐसा निर्णय सेने के बाद वह देश की प्रतिकिया को देखे। जिस समय सरकारी दल के लोग बोट लेने के लिये जाते हैं तो जनता से जनता की भाषा में बात करते हैं। लेकिन जब दिल्ली के पालियामेंट बाउस में घीर घपने कमरों में घा कर बैठने हैं तो वही पुराना व्यवहार करते हैं। गलामी का चित्रशाय चंग्रेजी चाज भी हमारे ऊपर लदी है। मैं जानना चाहना हं कि ग्रास्टिर इस प्रकार की स्थिति देश में कब तक बनी रहेगी। सरकार को इस पर कोई निर्णय नेना चाहिये।

मैं यहां पर दो एक बातें ग्रपने भाषण को उपसंहार की झोर ने जाने हुए झीर कहना चाहता हूं। एक बात तो यह ग्राज 2529

[श्री प्रकाशवीर शास्त्री]

की सरकार के दिमाग का नमना ग्रगर लेना हो तो पंत जी की स्टैव से लिया जा सकता है। धाज की सरकार का दिमाग बिल्कुल पंत जी की उस स्टैच जैसा है जो यहां चीराहे पर कपड़े में लिपटा खड़ा हुई है। सात महोने पहले वह प्रस्तर प्रतिमा लगाई गई था। तारीख भी तय हो गई थी कि कब उस का उद्त्राटन होगा । उस समय फिरलड़ाई छिड़ गई जिस का नतं।जा यह हभा कि उसका विधिवत उदबाटन न हो सका, ग्रीर उसस वैसे ही कपड़ा खील दिया गया। पन्द्रह बीस दिन वह खर्ला रही । उसके बाद जिन लोगों को ग्रामन्त्रण भेजे गये थे उन्होंने इस पर ध्यान दिलाया तो फिर दबारा उस पर कपड़ा लपेट दिया गया । यह सरकार की भ्रव्ल का नमना है कि वह कैसे काम करती है।

जब ताशकन्द घोषणा को देश की जनता से मनवाना होता है या जब कोई इसी प्रकार की भ्रौर बात मनवानी होती है तब भाप श्री लाल बहादुर शास्त्री को याद करते हैं। लेकिन जिस लाल बहादर शास्त्री ने भट शरह महीनों में देश का मस्तक ऊंचा कर दिया, उसकी स्मृति में भाप ने दिल्ली में या देश के अन्दर क्या निर्णय लिया ? धाज उनकी समाधि राजघाट भौर नेहरू जी की समाधि के बगल में उपेक्षित हो रही है। सीमेन्ट तक उस पर नहीं लग पाया है। भगर धाप लाल बहादर शास्त्री का कोई स्मारक नहीं कायम करना चाहते तो ग्राप सीधी भाषा में इस बात को कहिये ताकि देश को पता लगे कि ग्राप विशेष व्यक्तियों को ही पूज रहे हैं, कार्यों को नहीं पूज रहे हैं। क्या श्री लाल बहादर शास्त्री के ध्याग, बलिदान भीर कुर्बानी में कोई कमी है जो भाप उनके प्रति इतने उदासीन हैं ? जब श्री जवाहरलाल नेहरू के लिये ग्राप स्मारक खड़ा कर सकते हैं तो इस बेचारे ने क्या भपराध किया है जो भारत का दूसरा प्रधान मंत्री थ। जिसके लिये देश के किसी कोने हैं

भावाज तक नहीं उठी कि उस का स्मारक भी खडा किया जाय ? यहां पर बाहर से विदेशी लाग आते हैं तब ये महात्मा गांधी और नेहरू जा की समाधियों पर फल चढा कर चले जाते हैं लेकिन जब ग्राप ताशकन्द समझीते की बात करते हैं तब ग्राप लाल बहादर शास्त्रीको दाल बनाते हैं।

प्रन्त में मैं विदेश*ा* ऋगों के बारे में कुछ कहना चाहता हं। विदेशं। ऋणों की स्थिति इस प्रकार की है कि सितम्बर 1965 तक 37 घरब कुछ करोड रु० बाहर का कर्जा है. जां ग्रान्ट हम ने विदेशों से ले रखी है वह 3 ध्ररब कुछ करोड रु० है, इसी तरह भ पी० एल० 480 कारु० जो हमें देना है वह 14 भ्राप्त कुछ करोड़ रु० है। सब मिला कर 55 ग्ररब कुछ करोड रु॰ वनता है। जब प्रत्येक भारतीय पर चाज 126 रु० 99 पैसा विदेशी कर्ज चढ़ा हुन्ना है उस स्थिति में हमारे योजना मंत्री भीर भारत सरकार भीर नये ऋण लेने के लिये कह रहे हैं। नीति शास्त्र में लिखा है कि ऋणकर्ता पिता स्वजनस्य शतः । वह पिता सन्तान का सब से वडा शत्त् होता है जो उन पर ऋष्ण छोड़ कर जाता है। ध्राप भारत को इस स्थिति में छोड कर न जायें कि ऋण ग्राप लेते चले जायं भ्रीर उस के बाद उसका निपटान करना पडे भारत की भावीं सन्तान को।

Shri Ku. Sivappraghassan (Pondicherry): Sir, I rise to participate in the discussion on the motion of thanks to our revered President for his gracious address to the current session of Parliament. He has rightly opened his address with a touching reference to the passing away of our late Prime Minister, Shri Lal Bahadur Shastri. Mr. Shastri was, both in life and death, both in peace and in war, gentleman who examplified what it was to be a great and devoted disci-ple of the Father of the Nation. Mr. Shastri, during his short tenure of office as Prime Minister, was called

upon to bear the heviest burdens and bore them all very cheerfully. He was a gem of a common man, who when exalted to the highest office of in the giving of this land gought his sanctuary in deep humility. Power sat on his shoulders very lightly, therefore, the whole country and particularly my State, walled the loss of this great leader, struck dumb by his sudden and sad demise.

भी हुकन चन्य कछ ग्र.स (देवास) : जपाध्यक्ष महोदय, मैं आपको व्यवस्था चाहता हुं। सदन में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: The Bell is being rung. The hon. Member may resume his seat.

There is quorum now. Shri Sivappraghassan may continue his speech.

Shri Ku Sivappraghassan: Sir, the life of Shri Shastri was a life without a stain and his wag a fame without a flaw. Though he has disappeared from our midst, he will live in our hearts inspiring us by his glorious example for years to come and will in the hearts of all peace-loving peoples of the world.

Sir, I have a number of grave problems relating to Pondicherry State and, therefore, I would like to devote the entire time at my disposal to bringing to the notice of this House those grave problems.

1600 workers and their families have been undergoing untold hardships and starvation in Pondicherry for some four months now. This has been consequenced by the closure of Bharati Mill one of the three textile mills in Pondicherry. I am being daily flooded with telegrams and letters giving the gruesome story of the sufferings of the unemployed workers of the mill. Four long months, Sir, have passed since the mill was closed and the Centre is not seized of the matter and has not considered it in the proper manner. Some kind of interim reller.

some kind of interim subsistence allowance can be in gairness given to them. I am told it is beyond the scope of the State Government to take any direct action in the matter. I am told that an Investigation Commission now in Pondicherry examining problem and it will submit a report on the receipt of which the hon. Minister of Commerce will expedite action. Since the Commission is of a judicial character and the matter has become sub judice I am at a loss to go into the details in regard to the matter. But I shall be failing in my duty if I do not convey to the House grave situation existing there. I it grave because I have it on good authority that one of the affected workers, unable to maintain himself and his family, deplorably committed suicide a few days ago. I do not think that the Centre is aware of these things and of the explosive situation in the ranks of the labour there. A joint committee of all the Textile Labour Unions there has been formed and is threatening with, I am told, some kind of direct action. fore, in the name of democratic socialism, in the name of our proclaimed policy of labour welfare, I urge the Government with all Central strength at my command to intervene immediately and come out with whatever interim relief, interim subsistence allowance, possible to those 8000 afflicted and hungry souls workers and their families put together. I also urge in the interest of law and order situation there, which is deteriorating I understand, to expedite steps in the matter for the reopening of the mill and very early restoration of work.

I am now coming to my second point. The lot of the majority of the government employees of Pondicherry State, both pre-merger and post-merger categories, I regret to submit, has received little or no attention at the hands of the Central Government. I grant, Sir, that in a transition, transition from a foreign rule to our own rule, time is a factor to be recknowd with. I grant that it requires time to make the necessary adjustments so

[Shri Ku. Sivappraghassan]

2533

that in the process of our being brought in line with the pattern in the rest of India certain inconveniences are inevitable and have to be endured with patience and understanding. But this question is different, The freedom that we had the merger we delighted and delight in, raised very high hopes in the hearts of the common people, the poorer sections of my State in particular. Eleven years have rolled on since our territory was merged with India. The question of the service conditions of the employees of the Government of Pondicherry yet continues to be denied reasonable consideration. No doubt, those who were recruited after the de facto merger were two or three months ago given some increased rates of dearness allowance, but the question of extending the enhanced dearness allowance to the pre-merger staff is being still dragged on. Not only that, even in respect of the non-gazetted officers of Pondicherry State who were recruited after the de facto merger and in the case of a majority of government servants, who have put in more than ten years of service, confirmation still remains unattended to or incomplete. Then there is, Sir, miserable case, the very pitiable case, of about 50 to 60 temporary employees of the pre-merger staff which has received, in spite of their weepings and wailings, shockingly cold attention at the hands of the authorities concerned. These 50 to 60 temporary employees; who were already started on a poor scale of pay, refused to opt for Madras scales of pay because the corresponding new scales offered to them were ex-These ceedingly low. temporary employees have been asking for increments being sanctioned to them as is being done to other government servants. Under the foreign where they took their appointments, in the natural course of events they would have been made permanent by mere efflux of time and would have become eligible for increments. Even as late as the 8th of this month my State Government

has addressed the Home Ministry pleading for the sympathetic consideration of these unfortunate employees. In the past 12 years of their service, when cost of living has shot up like anything and life has become a literal struggle for existence particularly for the have-nots you can easily imagine, Sir, the plight of these 50 to 60 pre-merger temporary staff. Their pay has been static ever since 1954, ever since they were appointed, and allowing this kind of rot to continue there does not behave of us, behave of our Government wedded to the uplift of the poorer sections of the people. I urge the Central Government, particularly the Hon'ble Minister of Home Affairs. under whose benign wings cherry has lately come, to consider their question at least on sheer human grounds and lift them from their depth of misery.

I now come to my third point, Pondicherry had, particulaly in the days of our beloved Panditji, the unique fortune of receiving his personl and kind attention. The stamp of deep concern for us-for us, comers into the map of free Indiacan be seen in many developmental works that have sprung up there and are studded over the entire State, and in the monumental medical which has come into existence there proudly bearing the name of that beloved leader of ours. The Government of India is, I should say, very generously subsidising us annually so that we could shake off our economic backwardness and come up to level of the rest of the country. We are extremely grateful for these aids. But the attention given to the industrialisation of Pondicherry has been deplorably disheartening and depressing. No doubt, a few small scale industries have come up there, but the question of setting up some large scale industrial project has time after time been turned down by the Centre, Specifically to state, three years ago a team of experts from the Centre visited Pondicherry and made an on-thespot-study of the feasibility of setting

up a fertiliser factory in the public sector there. I was even told that conditions were considered favourable enough and accordingly reported. But strangely enough, Sir, perhaps because we are a small State and for that matter an infant State though that is precisely the reason why we merit special consideration, special nourishment for some time at least, ference went to somewhere else. During pre-merger days Pondicherry was a free port and that provided the commercial classes and the general local population with opportunities of thriving Now materially well. position the is altered and there is no hope for our territory, for our population, unless some large-scale industries both in public and in private sectors are brought into existence there. I know that one of the projects in the view of the local administration is the setting up of a scooter factory and the Government of Pondicherry already recommended to the Government of India the case of privatesector enterprise with French collaboration for the manufacture of scooters there. The final decision of the Centre is being awaited. I would suggest and plead with the Centre that it is high time the project was taken up by the Government if possible and if necessary in the public Scooters are in extremely short supply in the country and Pondicherry offers abundant scope in all respects for starting a scooter factory there. Facilities like land, water and power are easily available. Skilled labour from within the State as well as from the city of Madras nearby can be easily obtained. We have port facilities as well as rail and road facilities. If the project is set up with French collaboration as contemplated by my State Government, there are people in Pondicherry with excellent knowledge of the French language who can effectively work with French technicians imported for the purpose. I appeal, therefore, to the Government of India, through you, Sir,.....

Shri Warior (Trichur): That is an added advantage.

Shri Ku. Sivappraghassan: I appeal, therefore, to the Government of India, through you, Sir, that no further time be lost in giving the sanction for the establishment of a scooter factory there. That is the way of building up my State, the only way, so that the economy of Pondicherry can be put on a sounder and self-supporting hasis.

डा॰ महादेख प्रसाद (महाराजगंज):
उपाध्यक्ष महोदय, गत वर्ष भारत की परीका
का वर्ष था। पिछले धगस्त में पाकिस्तान ने
भारत के धिषम्न धंग कश्मीर पर धाकमण
किया था। निश्चय ही हमारा यह कर्त्तस्य
है, कर्त्तस्य था धौर कर्त्तस्य रहेगा कि हम
भारत की धखंडता की हर प्रकार से जैसे भी
सम्भव हो रक्षा करें किन्तु कश्मीर पर
पाकिस्तान का धाकमण भारत के एक भूखंड
मात्र पर धाकमण नहीं था यह धाकमण
था हमारी परम्पराधों से धाती हुई मान्यताधों
पर। यह हमला था हमारी धास्याधों पर।
यह संहारक कार्यकम था हमारी धास्याधों
को मिटाने के लिए . . .

भी हुकम चन्द कछवाय : मैं व्यवस्था का सवाल उठाना चाहता हूं भौर वह यह कि इस समय सदन में गण-पृति नहीं हैं।

Mr. Deputy-Speaker: The hon. Member might resume his seat. The bell is being rung... Now there is quorum.

डा॰ महादेव प्रसाद : पुरातन काल से भारतवर्ष में नाना प्रकार के लोग, नाना प्रकार के धर्मों में भास्या रखते हुए चले भा रहे हैं। पाकिस्तान ने समझा कि चूंकि कश्मीर में बहुमत मसलमानों का है इसलिए कश्मीर पाकिस्तान के साथ होना चाहिए । यह बिलकुल गलत बात थी हमारे जो निण्चय थे उसके भ्रमुसार और हमारी परम्पराभों के [डा० महादेव प्रसाद]

भनुसार भी । बहुत पुराने काल से भारतवर्ष में नाना वर्ण के लोग रहते श्राये हैं। नाना देवताओं की भ्रचना करते रहे हैं।

"भारतेषु स्त्रियः प्ंसोनानावर्णं प्रकीतिताः नाना देवाचैना युक्ताः नानाकर्माणिकूर्वते ।"

दूसरो बात यह थो कि पाकिस्तान ने कोई जो समस्या हिन्दुस्तान से सम्बन्धित थी उसको पश्वल से हल करने की चेष्टा की। बह भी हमारी मान्यताग्रों के खिलाफ़ बात थी और तीसरी बात यह थी कि जैसा कि युनाइटेड नेशंस चार्टर में दिया हुन्ना है कि कोई देश दूसरे देश के झांतरिक मामले में हस्तक्षेप न करे। इस सिद्धान्त की भी हत्या करने की कुचेष्टा पाकिस्तान की धोर से की गई। यह सौभाग्य की बात है कि पाकिस्तान के जो शासक हैं उन को धक्ल आई भीर ताशकंद में जो घोषणा हुई उसके कारण हमारी जो मान्यताएं रहीं उनको पुनः प्रतिष्ठा मिली । म भ्राप के माध्यम से सदन ते निवेदन करना चाहता है कि ताशकंद की घोषणा पर बिचार करते हुए इन तीन सिद्धान्तों की, इन तीन मास्यामों की जिन पर कि भाकमण हुन्धा या उसको ध्यान में रखा जाय।

. घाचार्य कृपालानी ने कल भाषण बेते हुए ताशकंद स्त्रिट की बात कही। बात सही है कि ताशकंद की घोषणा, वह कोई, जैसे कि राष्ट्रपति ने शास्त्री जो की श्रद्धांजलि के सम्बन्ध में संघटित जो सार्वनिक सभा रामलीला मैदान में हुई थी, उसमें कहा था कि ताशकंद की घोषणा कोई राजनीतिक मस्विदा नहीं है, न कोई यह जो प्रायः दो देशों में समझौता हुआ करता है उस प्रकार का एक समझौता है बस्कि उस में जो भावनाएं हैं उसी की प्रमुखता

मुझे बड़ादुःख हुन्नायह सुन कर . . .

श्री हुकम जन्द कछवाय : मुझे बड़ा दु:ख है कि सदन में गण-पूर्ति नहीं है।

उपाध्यक्ष महोदय : मैं ने देख लिवा है सदन् में कोरम मौजूद है। डा० महादेव प्रसाद बोलते रहें।

डा॰ महादेव प्रसाद : ग्राचार्य जी ने कम प्रापात काल की स्थिति समाप्त करने की बात भ्रन्य विरोधो सदस्यों के समान ही कही है। कोई उनके मृह से एक बात निकल गई, ताशकंद की घोषणा की चर्चा करते हए:---

"In a few months you will know where your Tashkant spirit lies.".

ग्रगर यह बात सही है कि ताशकंद स्प्रिट की जो भावनाएं हमारी हैं, जो हमारी मान्यताएं हैं उस पर कोई भाकमण होने वाला है जैसे वह कहते हैं तो क्या वह जरूरी नहीं है कि घापातकालीम स्थिति घव भी क़ायम रखी जाय।

इस सिलसिले में एक बम्बई प्रान्त की घटना का उल्लेख घाचायं जी ने घपने भाषण में कस किया, वह नूरानी जी के विचय में थी। उन्होंने कहा कि मैं नहीं जानता कि वह नूरानी जी मुसलमान थे बाद में उनको ख़याल था कि वह तो नाम के वास्ते सिंधी हैं। मैं नुरानी जी के बारे में तो नहीं जानता सेकिन उन्होंने एक पुस्तक लिखी है'वी ताशकद क्वैश्वन'। उस में उन्होंने ऐसी बातें दी हैं जिस से मुझ को तो ऐसा लगता है कि अगर ऐसा कोई व्यक्ति हिन्दुस्तान में है तो उसे डी॰ माई॰ मार॰ या उस से भी वड़ी किसी नियम में बन्द किया जाना बड़ा ग्रावश्यक है।

मैं भ्राप की भाका से कुछ स्थल उस के इंट्रोडक्कन का पढ़ देना चाहता हूं :---

"Most of the leaders of the Government and political parties, in poin opposition view with

(SAKA)

each other in asserting and reasserting that the accession of Kashmir is final and irrevocable, that the people of Kashmir have voluntarily decided to throw in their lot with the Indian people and that there was nothing to be discussed or done with respect to that issue. With just a few honourable exceptions the press as a whole has joined the same chorus. The natural popular reaction is that Sheikh Abdullah is a traitor and betrayer and an ungrateful person who deserves to be locked in jail."

किन्तु उनकी क्या राय है ?

"The fact of the situation, however, is that what Sheikh Abdullah stating happens to be largely truth. The truth is that the problem of Kashmir is not solved. The truth is that the people of Kashmir never had the opportunity of expressing their views on the issue of accession. And the truth is that there will never be peace and stability in Kashmir as long as India and Pakistan continue to quarrel over the , issue. These truths may be inconvenient and unpleasant but, as long as they are ignored, Kashmir will continue to be a festering sore in the body politic of India.".

यदि भारतवर्ष में कोई भी ऐसा व्यक्ति है जो इस बात की चूनौती देता है कि कश्मीर भारत में विलोन नहीं हुधा, कश्मीर भारत का ध्रमिन्न धंग नहीं है तो मैं पूछना चाहता हूं भ्राचार्य कृपालानी से कि क्या ऐसे धादमी को हिन्दुस्तान में बाहर रहने देना चाहते हैं ? कृतई नहीं, यह एक मात्र उत्तर होगा सबन् के हर कोने से ।

श्रीमन्, जैसे कि राष्ट्रपति जी ने धपने धर्मभाषण में कहा है, शान्ति विश्व के लिए धरीर हमारे देश दोनों के लिए धावश्यक है। धारतीय संस्कृति हमेशा शान्ति की पुत्रारी बनी रही है। हमारा यह तरीका रहा है कि हम सक्षम रहे हैं तो भी एक कदम धागे बढ़ कर खबू से धपनी प्रतिष्ठा का ध्यान रखते हुए शान्ति कायम करने के लिए युलह की बात करने की चेष्टा की है। भगवान श्री रामचन्द्र ने उस समय जब उन की सेना रावण पर आक्रमण करने के लिए बिलकुल सक्षम थी फिर भी उन्होंने मित्रों से सलाह की कि रावण से इस बारे में एक मुलह की बात की जानी चाहिए। बालमीक रामायण का यह उदरण है:—

"वभूव दुर्धपंतरा सर्वेरिप सुरासुरै: / राघवः सं निव्ययेव सैन्यं एवं रक्षसांत्रक्षे ॥ संमध्य मंत्रिभिः संधि निश्चित्य च पुनः पुनः । भानन्तर्यमभित्रेप्युः क्रमयोगार्यं तत्विवत् ॥"

क्योंकि जैसा कि महात्मा बुद्ध ने कहा :—

"जयं बेरं पसवित दुःखं सेति पराजितो

उपसन्तो सुखोसेति हित्याजय पराजयं ।। "

डा० लोहिया ने ताशकन्द करार पर
धामंका की है। उनका कहना है कि इतिहास
का घटकल किया जाय। मैं कहना चाहता
हूं कि घटकलबाजियों से राजनीतिक यातें नहीं
हल हुआ करती हैं। धौर यदि चोड़ी देर के
लिए हम मान लें कि जिससे हम बात करते
हैं वह बाद में जाकर मुकर जायगा तो क्या
यह सही नहीं है कि जिस समय भगवान कृष्ण
दुर्योधन से बात करने के लिए जा रहे थे
धौर युधिष्ठर ने यह कहा, डा० लोहिया के
समान ही कहा, कि मैं नही मानता कि घाप
की बातों को दुर्योधन मानेगा, वह छल करेगा,
उस बंक्त भगवान कृष्ण ने जो उत्तर दिया
बह उत्तर मैं डा० लोहिया सराबे जो संशयात्मा
हैं, शंकालु हैं, उनके लिए कहना चाहता हूं।

भी काती रात गुप्त (मलबर) : "संशयात्मा विनश्यति" ।

डा॰ महादेव प्रसाद : वह तो कहा ही गया है, परन्तु भगवान् कृष्न ने यह उत्तर दिया :

जानाम्येतां महाराज धातराष्ट्रस्य पापताम् धवाच्यास्तु भविष्यामः सर्वेनोक महीक्षिताम् ॥

[डा. महादेव प्रसाद]

—मैं जानता हूं कि दुर्योधन कितना पापी है, उसने कितना भ्रन्याय किया है, कितना छल किया है, लेकिन हम दुनिया को दिखा देना चाहते हैं कि शान्ति कायम रखने के लिए हम भ्रपनी तरफ़ से कोई कौर-कसर नहीं रखना चाहते हैं।

धी काशी राम गुप्त : वह भी डाक्टर हैं भीर माननीय सदस्य भी डाक्टर हैं। दोनों भ्रापस में समझ लें, लेकिन कहा गया है: "संशयात्मा विनश्यति"।

बा० महाबेब प्रसाद : कुछ दिनों पहले जब ताशकंद समझौते पर बहस हो रही थी, तो डा० लोहिया ने एडगर स्तो के म्राटिकल का उलेख किया था। राष्ट्रपति के म्रामिभाषण पर चर्चा के समय भो उन्होंने उसकी चर्चा की। कौन से म्राटिकल को उन्होंने चर्चा की, यह पता नहीं है, लेकिन एडगर स्तो का एक म्राटिकल 27 फरवरो, 1965 के "दि रिपब्लिक" में निकला था, जिसमें माम्रो-से-तुंग के साथ उनके इन्टरब्यू का विवरण दिया गया था। उस में कहा गया था:

"In another context, it was said that unless Indian troops again crossed China's frontiers, there would be no conflict there.".

प्रगर एडगर स्नो की सब बातों को सही मानें, तो क्या माननीय सदस्य इसको भी सही मानने के लिए तैयार हैं? क्या माझो-त्से-तुंग के इन शब्दों पर, जिन को एडगर स्नो ने रिपोर्ट किया है, विश्वास किया जा सकता है? यह स्पष्ट है कि हर जगह से उत्तर मिलेगा, "कभी नहीं।"

श्री प्रकाशवीर शास्त्री ने ताशकंद घोषणा के विषय में चर्चा करत हुए श्री लाल बहादुर शास्त्री की मनोभावना के सम्बन्ध नें कुछ घटकलबाजी की । मैं समझता हूं कि उनकी जो कस्पना है, वह किसी प्रकार से बृद्धि में बैठतो नहीं है । मैं उन से निवेदन
करूंगा कि शास्त्री जी ने ताशकंद में पहुंचते ही जो भाषण दिये, उन से पता चलता है कि
उनकी मनोभावना और इच्छा क्या थी ।
मैं भाप का और इस सदन का ज्यादा समय
इस उद्धरण को पढ़ कर नहीं लेना चाहता हूं लेकिन उनके भाषण का जो श्रन्तिम पैराधाफ है, मैं उसको पढ़ देना चाहता हूं । उन्होंने कहा था :

"A heavy, responsibility lies on The sub-continent our shoulders. has a population of 600 millionone-fifth of the human race. India and Pakistan have to progress and prosper they must learn to live in peace. If there is constant conflict and hostility, our peoples would suffer ever greater hardships. Instead of fighting each other, let us start fighting poverty, disease and ignorance. The problems, the hopes and aspirations of the common people of both the countries are same. They want not conflict war but peace and progress. They need not arms and ammunition, but food, clothing and shelter. If we are to fulfil this obligation to our peoples, we should in this meeting, try to achieve something specific and positive,"

यह खुशो को बात है कि उन्होंने वहां पर स्पेसिफिक और पाजिटिव परिणाम हासिल किया, जिस से धाज भारत और पाकिस्तान का तनाव कम हुआ है और धाशा है कि धागे भारत और पाकिस्तान के सम्बन्ध उत्तरोत्तर धन्छे होते जायेंगे । वास्तविकता तो यह है कि हमारे सामने ग़रीबी, धन्नान और रोन की समस्यायें हैं । जिस बक्त हिन्दुस्तान धाजाद हुआ बा, पंडित जवाहरसाल नेहरू ने 15 धगस्त, 1947 को ही एक प्रैस कांफ़रेंस में सन्देश देते हुए कहा था :

"भविष्य हमें बुला रहा है। हम कहां जायेंगे भीर हमारा क्या प्रयत्न होगा ? साधारण मनुष्य को, भारत के किसानों धौर मखदूरों को स्वतंत्रता धौर धवसर दिलाना, ग्रीबो धौर धशान धौर रोग से लड़ कर उनका धन्त करना, एक समृद्ध शासतात्मक धौर प्रगतिशाल राष्ट्र का निर्माण करना, धौर ऐसा सामाजिक, धार्यिक धौर राजनैतिक संस्थाधों की रचना करना, जिन से कि प्रत्येक पुरुष धौर स्त्रो को न्याय धौर जोवन की पुर्णता प्राप्त हो सके।"

हमारे वर्तमान प्रधान मंत्री, श्रीमती इन्दिरा गांधी, ने जैंसे इस को धौर स्पष्ट करते हुए 24 सितम्बर, 1964 को नई दिल्ली में जूनियर चेम्बर्स झाफ़ कामर्स को संबोधित करते हुए कहा :

"Freedom was a meaningless word if it did not include freedom of opportunity for everyone, whether he was born in a poor or rich family, to grow to his full height physically and intellectually. This freedom had been denied to a very large section of our people for centuries. To provide freedom of opportunity to all equally, the concept and practice of planning and socialism were necessary. If there was no planning, there would be chaos."

जपाष्यक्ष महोदय : माननीय सदस्य ग्रद ग्रपना भाषण समाप्त करें।

बा० महावेब प्रसाव : मृझे बातें तो बहुत कहनी थीं, लेकिन प्राप के प्रादेशानुसार अन्त करते हुए मैं वर्तमान प्रधान मंत्री के नेतृत्व में जो सरकार गठित की गई है, उसका स्वागत करता हूं। किन्हीं लोगों ने उनकी मृदुता को देखते हुए उस पर प्रापत्ति की है और यह शंका प्रकट को है कि यह सरकार उनके नेतृत्व में सफल हो सकेगो या नहीं। मैं ध्यान दिलाना चाहता हूं कि सफलता और विफलता का कमो भो मृदुता से सम्बन्ध नहीं है। सब तो यह है कि मृदु दारुण का सामना कर सकता है, मृदु प्रदारुण का सामना कर सकता है, मृदु के लिए कोई बात प्रसाध्य नहीं है, इस लिए मृदु तोव्रतर है।

मृदुना दारुणं हन्ति मृदुना हन्त्यदारुणम् । नासाध्यम् मृदुना किचित्तस्मात्तोवतरं मृदु ॥

.न शब्दों के साथ मैं राष्ट्रपति जी को उनके समिभाषण के लिए धन्यवाद देता है।

Dr. M. S. Aney (Nagpur): Sir, the President's Address is under discussion. Our President has been known all over the world as a philosopher. By profession he is a professor and by accident he has become a politician. Therefore whenever he speaks there are more theoretical statements than there are practical solutions. I am glad to find that after referring the death of Laj Bahadur Shastri he has blessed the new ministry of young men. It is expected that the whole House will co-operate with them in order to make it a success.

But one thing of great importance is what he described as the state of things which was existing when Lal Bahadur Shastri was himself controlling the affairs. "Quite deeply distressed by the turn of events which forced us into an armed conflict with Pakistan, he gave an inspiring lead to the nation. Our brave and gallant armed forces have written a new chapter of glory in our history. We honour our heroes, comfort the bereaved and lament the loss of precious lives. People of India have once again demonstrated their unity and solidarity. There was communal harmony throughout the country. Labour showed an exemplary spirit. I mention these things particularly because this is the state of things in which Lal Bahadur Shastri has left India."

It is the responsibility of the present Government to see that this state of things is maintained and is further strengthened, to see that nothing is done which is likely to disturb the harmony of the people of India, and to replace the spirit of harmony between the labour and their employers which is prevalent today so that the spirit of harmony will effectively avoid a class war. All these things

[Dr. M. S. Aney]

2545

have to be avoided by the present Government if the policy which Lal Bahadur Shastri had started and which was supported by the whole House is to continue for the benefit of this country.

Leaving aside these questions which are of principle, I come to certain practical points. The speech of the President is well known generally as a statement which is the voice of the Cabinet; he becomes their mouthpiece. I am surprised to find that some of the most important events that took place in the country were not mentioned by the President in his speech at all. One of them is the fact that a committee was appointed by the Home Minister to investigate into the question of Punjabi Suba. A Parliamentary Committee has also been appointed to investigate into the question of formation of Punjabi Suba. I was surprised to find that the question of reorganisation of States was raised in a way by the appointment of the Parliamentary Committee and a Cabinet Sub-Committee to investigate into the question of reorganisation of the State of Punjab. I want to make a specific suggestion here. One thing that has come to our notice is that the existence of the present States is a matter of grievance among the people of various States. The people of certain parts of U.P. have shown their anxiety to be separated from U.P. and be merged with Hariana. The people of certain parts of other States also want to be separated from the present States and formed into separate autonomous States.

Shri Bade (Khargone): Like Vidharba.

Dr. M. S. Aney: Yes I am just coming to that.

The principle of formation of States on a linguistic basis is said to be accepted, but I have no doubt that the Government of India have never given its acceptance to the linguistic principle. Yet, it is a fact that they succumb to the pressure whenever it is brought by the people who insist on the formation of provinces on a linguistic basis such as Maharashtra, Gujarat and Andhra.

One of the greatest sources of discontent is the inequality of the States. For example, a State like U.P. excepting Maharashtra and M.P., is three times as big as any other State. The discontent is due to the fact that the people of one or two States having a big majority are in a position always to dominate over other States of smaller size on account of the large number of votes that they command at the Centre. A particular section of people rule over India permanently. This is a kind of grievance which is growing every day and this has been given expression in this House in various ways, directly and indirectly.

Very big questions are involved in the matter of appointment of a committee for investigating the formation of a Punjabi Suba and such a matter had been ignored so long by the Government. I hope that the House will give its proper consideration to the whole thing and will give proper directions when the report of the Committee is received.

I now turn to another point. The President was the Vice-Chancellor of the Banaras Hindu University for some time. It is a Central University. The Convocation of the University was to be held on the 4th of this month, but on account of certain disorders on the 3rd in Banaras, the Convocation has been postponed. The visit of the President to Banaras was also cancelled. Such a big thing has taken place, but no reference has been made about it by the President in his Address. Only the other day Parliament was informed by Mr. Chagla that the Police had indulged in excesses there and encroached on the autonomous right of the University in the campus. I have a copy of

the statement which the Vice-Chancellor of the University has submitted to Government on the events that took place there on the 3rd. I am not going to read the whole thing. I was personally present there on that day: I had gone there for the sake of delivering two lectures on two days in connection with the Madan Mohan Malaviva Memorial Lectures. I had delivered one lecture and the second lecture was to be delivered by me on the 3rd, but it had to be postponed on account of those disturbances. 1 am not going to make any statement on this to the House, but the report shows that the District Magistrate and the Police did not care to respect the authority of the University in the campus; they broke open the door of the University campus; armed Police force rushed inside and later on beat the students in a most cruel manner. The matter was communicated to the Government of U.P. also and they have thought of appointing one judge to make an inquiry into the conduct of the Police, into the conduct of the Magistrate and into the conduct of As you know, Sir, the students. Banaras Hindu University is a Central University. So, before taking any decision, the U.P. Government should have consulted the Central Government as to who would be the proper man to go into the whole thing.

Shri S. M. Banerjee (Kanpur): Now they are changing the man.

Dr. M. S. Aney: I am very glad to hear that. I do not want to make any further comments on that. I wish that what my friend says comes true and proper change is made in the personnel to hold the inquiry.

The third point about which the President feels is food position. I do not want to say much about it. Everybody knows. If only the Government of India had given even one-tenth of its attention to the food problem during the last 15 years instead of concentrating their attention on the heavy industries to be erected all over 2530 (Ai) LSD—11.

the country by taking assistance from foreign countries, be it Russia or the United States, all these difficulties would not have come. If proper attention had been devoted to agricultural industry, on the proper development of which depends the safety of the whole nation, if that industry had been taken care of in a more practical way, I am sure the present difficulties would have disappeared. I know big plans were prepared and many Committees, Zila Parishads and Panchayats were established in the name of improving agricultural position and giving social But what is the result? amenities. Even half the money that was allotted was not properly spent.

It was something gratifying that for some time there was a slight increase in production, but unfortunately the drought which has taken place this year, has disturbed even the small rate of growth which had been registered. That is to say, the progress that we have been making under the present conditions is of such a slender and precarious nature that even a slight change in the climate is enough to disturb the whole thing. It is a matter which is to be reconsidered immediately. Of course, we require some immediate help from outside as a temporary measure. But so far as food is concerned, we must depend upon ourselves. If we take care of that, then the serious discontent against the Food Department, as we see today, will not be there.

14 hrs.

Then, some Members suggested about the immediate resignation of the Food Minister. But that is not going to give you the food. You have got to feed the people and after you have fed them, then we can sit together and think of finding a better way of improving the food position. My point is that practical steps with regard to the storage of food and its proper distribution to the people should be taken up immediately and, at the same time, the Government

[Dr. M. S. Aney]

2549

should pay a greater attention to small irrigation schemes by which the farmers can have local irrigation. Instead of thinking of big schemes, getting the water from Jamuna to some distant place in the south and getting the water from Cauvery to some distant place in the north, small schemes should be taken in hand. Those big schemes should be deferred for the time being. If you do that and take small schemes in hand, that will show immediate results and improve the food position.

With these few words, I conclude by saying that we shall always cooperate with the Government which is led by the leader of a new generation and make the administration more successful and the country more prosperous.

Shri Achuthan* (Mavelikkara): Mr. Deputy-Speaker, Sir, in rising to support the motion of thanks to the President on his address, I would like to deal with the food situation with special reference to Kerala to which State I have the honour to belong and as whose representative I am here.

Though Kerala is one of smallest States in the country, it is now perhaps one of the biggest problems of the country. People have started calling it a problem State. The State as such has not created any problems, though problems after problems have arisen within the State. Problems are showered upon this tiny State in the south-west corner of the country, sometimes by other States and more often by the Centre. It is now common knowledge that Kerala. probably due to the constant change of colours in the political horizon there, is very much neglected by the Government of India. Kerala, which is very rich in natural resources, is also the biggest dollar-earning State in the country. It is indeed a paradox that such a plentiful State is

thrown into the clutches of poverty and food shortage. When we are producing rubber, pepper, cardamoms, tea, coffee etc. in the hills, cocoanuts, cashewnuts, aracanuts etc. in the plains and monozite, illminiterzircon, in the coastal belt, for the benefit of the entire country, why should the Centre and the surplus States grudge to give us foodgrains?

I am proud to draw the kind attention of this august House to the fact that Kerala is contributing a unique commodity, to all other States without which the effective working of the government machinery, both in the Centre and other States would not have been as it is today. The commodity I am referring to here is the intellectual capacity for which there is no dearth among Keralites. Don't you think. Sir, that to put them into utter starvation is a crime judging from all canons of morality and civilisation? I feel in the name of God, in the name of humanity at large that it is the bounden duty of the Government to see that such a class of people are not extinct from the face of India for want of proper food and clothing.

Kerala felt happy and proud when we heard that Shri C. Subramaniam. former Finance and Education Minister of Madras has taken over charge as the Food Minister in the Government of India. We in Kerala could not see Shri Subramaniam as a person who does not belong to us and who does not know our problems and difficulties. He was sitting there at Pollachi on the border line between Kerala and Madras, viewing Kerala with one eye and Madras with the other. We had no reason to think that he was sitting on a fence like a doubting Thomas without tackling the problems of these States. As Madras Minister when he asked us water, we opened the flood gates of Parambikulam and allowed him to consume

as much quantity of water as he and his brothers and sisters in Tamilnad wanted.

Parambikulam is now on the soil of Kerala, the waters of which reservoir have started flowing freely towards Pollachi and Udumal Pettah in Tamil-When Coimbatore, the great industrial city of Madras and the capital city of his home district wanted water for drinking we allowed the Siruvani water from the Attapadi valley of Kerala to flow towards the city of Coimbatore to quench the thirst of the people there. I may be permitted to refer to an earlier story, Sir, that waters of the Periyar river in the Highlands of Travancore were diverted towards Madras to turn the barren fields of Ramnad District green and smiling. Our hon, Food Minister, Shri Subramaniam, knows all these facts and when we are starving, when we have asked him for a few ounces of rice, he takes pleasure in sealing the borders between Madras and Kerala and thus preventing the movement of rice across the borders. It has to be remembered that a good portion of rice produced in Madras has been watered by the rivers and reservoirs of Kerala.

The introduction of the State zones in the place of Southern zone is the cause of many of the ills of our State. I, therefore, urge that the State food zones should be abolished forthwith and if at all any zones are found necessary, the southern zone comprising of the Southern States of Andhra, Madras, Mysore and Kerala may be reintroduced.

As a representative of the Scheduled Caste of Kerala. I would like to draw your attention, Sir. to the problems of the Scheduled Castes and Scheduled Tribes not only of Kerala but of the whole country. As a member of the committee on Untouchability, Educational and Economic Development of the Scheduled Castes. I have had and I am having occasions to visit the various States of the country. Though untouchability

is a crime in the eyes of law, I am sorry to report that untouchability is being observed in one form or the other in many parts of the country. Governmental measures for taking action against offenders appear to be quite inadequate. Many officers of the Government who are charged with responsibility of bringing the offenders to book are either lukewarm or unsympathetic to the cause. Unless and until proper persons with a proper outlook and proper understanding of the problems are put in charge of the work, the removal of untouclability from the entire country is going to take a longer period than anticipated. Mahatma Gandhi took it as one of the greatest problems of our country and he devoted much of his attention and energy to the removal of untouchability which was the most important item of his constructive programmes. But I am sorry to say that the persons who swear by the name of Mahatmaji in and out of place do not pay sufficient attention to this all important programme. They are now in a hurry to do away with the reservations in services and in the other fields allowed by the Constitution.

The great services rendered to the nation by the main architect of the Constitution, I mean, Dr. Ambedkar, is almost forgotten by the people who are now in charge of the Constitution and are in possession of the Government of the country. Otherwise, is it possible to miss the portrait of the late Dr. Ambedkar in the Central Hall of Parliament where the great work of moulding the Constitution of the country was done?

When the names of foreigners are erased and in their place the names of the architects of our national movement are substituted, the name of Dr. Ambedkar should also have found a proper place. In the process involving the replacement of the old statues of the British rulers by those of our national leaders, Dr. Ambedkar should have been given an honourable place. At Delhi from where he contributed most for the moulding of

[Shri Achuthan]

the Constitution, and from where he breathed his last, we should have also remembered him by naming an important thoroughfare, market or public building after him.

I also wish to saw a few words regarding the Harijan Welfare activities of our country. People who have no heart in the matter and who are not familiar with the difficulties of the Harijans are very often put in charge of Harijan welfare activities. This acts as a curse instead of as a boon. Persons with experience in the field are sometimes removed from the field and the experience and knowledge is lost to the country and the people. Money that is earmarked for the welfare of the Harijans is very often spent to provide employment for a few without much benefit to the Harijans. Committees are constituted, appointments made and reports produced. But nobody knows what happens to the recommendations in the reports. Most of them are kept in cold storage.

One other important matter that I want to bring to the notice of this House is the failure of the Government in releasing a stamp in honour of Shri Narayana Guru, one of the greatest social reformers the country has ever produced, in spite of repeated requests from Members of Parliament and leaders of public opinion from within and outside the State. Narayana was a great saint who was mainly responsible for the great social awakening that we witness today in the South and more so in Kerala. The slogans that he gave to the nation years ago, or precisely a century ago, have not lost their charm and significance even today, about eighteen years after the achievement of Independence. Their appropriateness only goes on increasing as time passes by. To a caste-ridden Hindu society, the slogan that he gave was 'Ask not, Tell not, Think not of caste'. Is there any slogan that is more revolutionary than this, aimed at the liquidation of the wretched caste system in India? The concept of an egalitarian society is also one which one would find reflected in another slogan given by him. namely 'One caste, one religion, one god for man'. In these days when we are thinking of building up a nation and a society which is casteless and classless, is there any slogan which is more revealing and more dynamic than these slogans given by this great saint from the South? When we have released stamps in honour of lesser celebrities whose contributions for building up stronger and united India, nay the world, were definitely much less than the contributions of this prophet of love, does it not mean that the government of the country is not aware of the great contributions made to the nation by this social revolutionary? Such a one shall not go unknown, unhonoured and unrecognised.

At a time when winds of change are blowing from all quarters all around the world, let us rededicate our energies to the mighty task of consolidating the forces of integration to build up a stronger nation rallying round one banner and marching towards a sound economic goal and thus enabling it to withstand all challenges from within and without.

Shri Pottekkatt (Tellicherry): Going through the Address of our distinguished and philosophic President, I was struck by one fact, namely why there was no mention of the lifting of the Emergency which is choking democracy in India. As a citizen, as a Member of Parliament, let me express my most heartfelt view that there is no need to continue this Emergency even for a day more, especially after the Tashkent Declaration.

Sir, you must be aware of how most arbitrarily the powers under the DIR are being misused by the authorities. In Kerala, a kerosene dealer was conveniently detained under the DIR because the police officer concerned wanted that licence for his relative. I am not exaggerating. The Supreme Court has found this out and it was there in all the papers. A constable can shut up not only a kerosene dealer but he can detain a Member of Parliament and deprive the constituency of its voice in Parliament.

In India, parliamentary democracy has become a farce. Shri E. M. S. Namboodiripad was taken into custody as soon as he landed at the Trivandrum airport. He was not there when the Kerala food agitation was on, and yet he was whisked away from the airport as soon as he landed there.

I ask what exactive rationale behind the continuation of this emergency is, unless it be that it is to be used to keep the party in power ever in power? If the borders are to be guarded, a nationwide deprived of civil liberties is uncalled May I warn Government that this will create a mental habit that people can be deprived of their civil liberties guaranteed under the Constitution for any length of time and that there would not even be a murmur of protest? In the long run, this will destroy parliamentary democracy in India: the judiciary will become ineffective and that will be a bad day for India.

Now, let me turn to one of the most burning problems of the day, namely the problem of food. Even after eighteen years of freedom, the Congress Government has failed in its primary duty and primary responsibility of feeding the people. They are fed on slogans for which the Congress party is indeed very prolific. Slogans like The socialistic pattern of society', 'Avadi socialism', 'emotional integration', 'national integration'. 'miss-a-meal' etc. are there in abundance but unfortunately they cannot enter the stomachs of the people. What they can eat is given in ounces, six ounces, five ounces or four ounces, quantities that can be carried in a used postal envelope. This is how this Government in power want to foster the growing generation. I am afraid that with these ounces we may not create a growing generation but we shall be creating a stunning generation.

For the Food Minister, of course, there are any number of excuses such as climate act of God etc. They are all there to give him alibi. But we all know that crores of rupees have been sunk in these last few years on the Grow More Food Schemes, on fertiliser schemes, major and minor irrigation schemes, tube-well schemes, community development schemes and lastly on package programmes. May I ask why in spite of all these schemes, our production remains almost static over the years? Why are we, in spite of all the schemes, completely at the mercy of the climate and of rains? Is there something totally wrong with the way Government are handling the problem of agriculture, or has it become a habit with Shri C. Subramaniam to rush to Washington for food?

Now, let me come to a few specific problems of Kerala. A well known malady of that State is educated unemployment. A solution to this can be found through greater industrialisation. But in this matter, that State is one of the most discriminated against in india. Even the existing industries get paralysed due to want of power. Kerala can produce power according to all experts in the cheapest manner possible, and yet we are forced to beg for power from neighbouring States, paying a high premium.

The truth is that we earn abundant foreign exchange for India, through cashew, pepper, rubber, tea, coffee, cardamom and such other cash crops, This valuable foreign exchange is used by the Government for industrial expansion in other parts of India. As part and parcel of India, we have no objection to this. Our only claim is that at least a part of this foreign exchange should be used for the greafer industrialisation of Kerala,

[Shri Pottekkatt]

one of its pressing needs. If this is not done, the people of Kerala will not forgive the present Government.

Coming to the foreign exchange earnings, may I invite the attention of Government to the fact that we are capable of earning even more? will take only one instance. If a gigantic scheme of deep-sea fishing is put into execution, investing a few crores, the coastal waters of Kerala can yield fish that can be exported in sizable quantities. Even more fish can be made available to the people here to supplement their diet. present even what is caught cannot be preserved for want of power and refrigeration facilities. spoiled and are used as manure. 1 want Government to go into this question. Some other Members have also referred to the possibilities of deepsea fishing off the coast of Kerala. mere are some programmes which are already there. But I want these programmes to be expanded in a much higger way,

Now let me invite the attention of Government to another question that is agitating the people. I want all the students and others detained due to the recent food agitation to be released immediately. There is no reason to put them in jail any longer. I want an inquiry to be conducted into the police excesses. It is now becoming a common practice to lea loose police on masses of students, on educational institutions; and not even professors and lecturers are spared. This has happened not only in Kerala, but recently in Banaras Hindu University also. This is another danger signal in India, that the police can enter into any institution and behave as they like. I again request that specific cases of excessive police violence in Kerala should be inquired into. Otherwise, this would mean a licence for the police to do anything in future.

Let me conclude on a note of warning. On very reasonable grounds, the Kerala people are getting more and more resentful of the Centre, of the Government in power. This is not good for the future of the nation. The repercussions will be far-reaching. It would be to the good of the country. of its future, if the President, the custodian of the rights of the people in every part of the country, takes note of trends like these and advises his Ministers, particularly Ministers like Shri C. Subramaniam, to see that the resentment does not grow among large sections of the people over a long period. The resentment in the mind of the people of Kerala should not be prolonged any more.

Already there is a cry, 'Why should we suffer at the hands of the Centre?' An echo of this sentiment was heard in this House the other day. I am not personally an enthusiast of such a stand. But I consider it my duty to warn the Government—do not create conditions that would make the people think of forging their own destines without looking to the Centre. That would be a blow to national solidarity and to the Constitution, to the very structure of the Indian Union,

Mr. Deputy-Speaker: Shri Malaichami.

Shri Warlor: Our group has got a few minutes more. If you will be pleased and it the House will allow it. I would like to make a few points during that time, because, unfortunately, I will not be here on Monday.

Mr. Deputy-Speaker: If the hon. Member called a rees, I have no objection.

Shri M. Malaichami (Periyakulam): Mr. Deputy-Speaker, I rise to support the Motion of Thanks to the President of the Indian Republic for his Address to both Houses of Parliament, and also thank you for the opportunity given to me to speak on the Motion.

The year 1965-66 has been a year of determined action and firm policies, a

year in which we have successfully faced momentous challenges. During his brief but memorable stewardship. our late Prime Minister. Shri Bahadur Shastri, has left our country united and determined to pursue our national objectives. Shastriji have an inspiring leadership when we forced into an armed conflict with gallant Pakistun. Our brave and armed forces have written chapter of glory in our history. nation is grateful to Russia for the part it played in bringing about the Tashkent agreement. The spirit the Declaration is that violence should be abjured and all disputes settled by peaceful means. This is most signi-Even though the Tashkent Declaration has been accepted by both countries, still our country is facing grave problems which will have to be successfully tackled by the country.

Speeches have been made demanding lifting of the emergency. The emergency was imposed only to defend the country against aggression, both ternal and external. When the security of the country is threatened, the Government has no other go but to declare an emergency to meet situation. When we think of threatening attitude posed by China on our northern borders and the opposition to the Tashkent declaration in our own country by reactionary forces to weaken the basis of secularism. Government is left with no alternative but to continue the emergency.

When we are following a foreign policy based on non-alignment und peaceful peaceful co-existence and settlement of problems, on the internal front we see frequent resort victance and destruction of public pro-The basic concept of our perty. policy is democratic socialism. being so, there is no necessity to resort to violence and destruction public property. There are means available to redress grievances without resort to violence and lawless action. But we find frequent recourse to So Government has no violence. other alternative but to continue the

emergency. The present circumstances are, therefore, not congenial for lifting the emergency. To ask for ending the emergency now is only to advocate lawlessness and violence.

When the war with Pakistan ended with the Tashkent Declaration costing the life of our late Prime Minister, Shustriji, the stewardship of our country fell on the illustrious daughter of an illustrious father, the late lamented Prime Minister. Shri Jawaharlal Nehru. Shrimati Indira Gandhi longs to the younger generation and she took up the leadership with rledge to wage a war against poverty disease and ignorance. She has undertaken to keep up the promise to our people of work, food, clothing, shelter, health and education by hardwork and unity of purpose.

It is gratifying to note in the President's Address reference to the marked increase in literacy and education during the three Five Year Plans. The percentage of literacy has gone up from 40 at the commencement of the First Plan to nearly 80 this year. When we think of the future generation and the need to give them due opportunities to share responsibility in a free and independent country, and the need to establish a just social order, the language problem and the necessity to solve it at the earliest possible time could not be bruhed aside. Our late Prime Minister, in the footsteps of his predecessor, gave an ussurance to non-Hindi-speaking people that English shall continue as the associate language so long as the latter desired it. To maintain the unity of the country. it is essential to allay the apprehensions and remove doubts. The threelanguage formula will provide the best solution. An amendment providing for English the status of associate official language will be a cementing factor for the future generation. This is the most appropriate time to give the assurance a place on the statute book.

In the President's Address, agricultural production has been said to have [Shri M. Malaichami]

gone down mainly due to the failure of monsoons. But the Government was able to tide over the crisis, prevent starvation deaths, by pursuing a vigorous policy of intense procurement.

Mr. Deputy-Speaker: Does he want more time?

Shri M. Malaichami: Yes.

Mr. Deputy-Speaker: He might continue on Monday.

14.31 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS SEVENTY-EIGHTH REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd February, 1966."

Mr. Deputy-Speaker: Motion moved:

"That this House agrees with the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd Februury, 1966."

Shri S. M. Banerjee (Kanpur): In today's list of private Members' business, item No. 5 is a resolution by Shri Karni Singhji,

Mr. Deputy-Speaker: We are not on that. Have you got to say anything on the resolution?

Shri S. M. Banerjee: I want to say something about the time allotted.

Mr. Deputy-Speaker: You can do it when we take up that resolution.

Shri S. M. Banerjee: If the House is serious about that resolution. I suggest that the other Members should withdraw their resolutions and should be discussed. I also request Government to come forward with some announcement about the Dension.

Mr. Deputy-Speaker: Are any the Members withdrawing their resolutions? No.

The question is:

"That this House ugrees with the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd February, 1966."

The motion was adopted.

14.33 hrs.

RESOLUTION RE. NATIONAL AND EMOTIONAL INTEGRATIONcontd.

Mr. Deputy-Speaker: One hour was allotted, 20 minutes have been taken. Forty minutes are left.

Shri P. K. Deo (Kalahandi): The time should be extended.

Mr. Deputy-Speaker: I find that there are 8 or 9 members who want to speuk. Is it the desire of the House that the time should be extended?

Some hon. Members: Yes.

Shri S. M. Banerjee (Kanpur): By half an hour.

Shri Karni Singhji (Bikaner): At least un hour.

Shri Shinkre (Marmagao): It requires the whole day.

Mr. Deputy-Speaker: Somebody may move.

Shri P. K. Deo: I beg to move:

'That the time allotted for this

Resolution be extended by one hour."

Mr. Deputy-Speaker: The question is:

"That the time allotted for this Resolution be extended by one hour."

The motion was adopted.

Mr. Deputy-Speaker: Shri P. K. Deo. The Members should be as short as possible.

Shri P. K. Deo: India is a rich tapestry with beautiful fabrics of cultures, races, religions, ethnic groups interwoven to make a beautiful whole. That is India. Unity in diversity is the characteristic feature of India and ist continuity is the distinguishing mark of Indian history. Apart from modification of details, it retained its substantial identity throughout the ancient, medieval and modern epochs of Indian history.

Though there are many languages. religions, races, their fundamental attitude towards the oneness of the country and nation has persisted throughout the centuries. The conception of भा सेतृ हिमांचलम India from Rameshwaram to Himachal has been always there. The Vishnu Purana says:

एत्तरे यत् समुद्रस्य हिमद्रिश्चैव दक्षिणः वर्षे नद भारतं नाम भारतीयव मंतति:

Every time there was a new contact, either religious or cultural, it was enriched by its new addition which left a permanent impact and at the same time the newcomer got itself assimilated in the mainstream of Indian culture.

To strengthen and quicken the progress of integration, wise men in the past took effective steps. The footprints left by them on the sands of time are to be followed in its true spirit by posterity.

The edicts of Asoka preaching tolerance and kindness spread in the various nooks and corners of this country. Shankaracharya established four mutts in the four corners of the country, at Jagannath, Rameshwaram, Dwaraka and Badrinath, and at Badrinath only a nambudri from down south can perform the puja.

Akbar's synthesis of the various religions can be seen in Din Ilahi. All these go to prove that all these steps were very correct steps. Further it is a fact that the British system of administration and the English language helped further integration.

But, alas! the partition of this country gave a big blow to all that had been achieved and the Congress was a party to it. At the call of Sardar Patel over 600 States merged in he truncated India, and the new map of India was redrawn. We played our part in that process of integration, and we cannot reconcile ourselves when we see forces of disin egration raising their ugly head. When we get such distressing reports, we should analyse the cause and try to remedy and we should not crush it by brute force of the party in power.

When something is thrust upon or forcibly given effect to and not left to the national process of assimilation, when the minority is dominated by the decision of the brute majority, when promises and pledges under the Constitution are broken at convenience, when social justice is denied, when two square meaks a day are denied to the people, when decisions are made on political considerations and not on merits, then the forces of disintegration are let loose.

14.38 hrs.

[SHRI SHAMLAL SARAF in the Chair]

If Hindi is left to the process of evolution, in due course it would be a national language of this country, but if it is thrust by brute force, it sows the seeds of disintegration. Why should there be a commotion? If in Israel they can take Hebrew as the national language, we can have Sanskrit and all trouble will cease, but it

2566

[Shri P. K. Deo]

may not be possible at this moment, but it is worth considering.

We should try to examine the various problems in our country in a dispassionate way and not on party considerations. The demand for a Punjabi Suba is a genuine demand. If people of all languages could have a state of their own on the basis of language, it would be wrong to deny the Punjabi-speaking people their Punjabi Suba. It is a matter of great concern to us that such questions are being considered on political ground. There has not been a dispassionate approach to this problem. Punjabi Suba is being delayed till the coming general elections so that political advantage could be guned by the party in power. Why not pllow all ideas, religions and political thoughts and cultures flourish in their natural way? I like this particular phrase of Mao and "o I am making use of it. "Let a thousand flowers bloom". In the process of evolution, all will merge in main stream of Indian nationalism.

When a proper diagnosis is made of the malady, all figures point at the purty in power which, with only 43 per cent of popular backing, comes out in artificial majority in this House, and, being intolerant of the views of the minority, tries to force its decisions, without realising the various reactions and consequences that will follow.

That is why there was such an uproar and commotion in this House this morning because people have started loosing faith in this parliamentary democracy as scant attention is being paid to the opposition. That is why quorum bell is being rung so often. Political leaders in the country who could build up effective opposition to the party are being lured away the offer of jobs, ministerial and gubernatorial, vice chairman of the planning commission, Deputy-Speakership, Rajya Sabha tickets. etc. order to weaken the growth of opposition in this country. The conference of national integration in 1961

scribed a code of conduct for the various political parties. This code of conduct wus never followed by the party in power.

Mr. Chairman: How much time will the minister take?

The Deputy Minister in the Ministry of Home Affairs (Shri V. C. Shukla): Fifteen minutes.

Shri P. K. Deo: You can look at the way in which various objectionable posters and party literature were profusely used in the 1962 election and in the last Orissa elections. The depth of meanness and indecency and length and breadth of falsehood resorted to is beyond the imagination of All these things anybody. brought to the attention of the Home Ministry; but they fell on deaf ears. Party tickets, we all know, are often distributed by the party in power on the basis of castes, community. This gives fresh fillip to the process disintegration. Even though there are constitutional sufeguards for linguistic minorities and there is a commissioner for them, scant attention is paid to the genuine demands of the mino-I would draw your attention rites to the state of offairs of the Oriva in Seraikella Karswan in Bihar: in his report the Commissioner for linguistic minorities says:

"The State Government have not also explained the circumstances under which the number of Oriya medium pupils was reduced by more than 10.000 during the course of one year and the number of Oriya schools were reduced from 57 to 11."

In spite of the assurances in the Constitution, no attempt has been made to safeguard their interests. The Goa question also is there hanging fire. Till now no decision has been taken in this regard even though the verdict of the people in that State has been very clear. The introduction of the zonal system for food distribution is another impediment in the process of milional integration. These food zones creating every district as

a unit of its own strikes at the very root of the integration of this country. Why not have an all India common market where the usual law of demand and supply could decide the distribution of foodgrains to meet the requirements of the people. To me the seeds of disintegration are sown in this country not by any religion or caste or creed but by the party in power which has been persistently following the British policy of divide and rule.

Shri Khadilkar (Khed): Question.

Shri P. K. Deo: With these words it beg to submit that though I support the spirit of the resolution, I oppose its lenguage.

Shri A. P. Sharma (Buxer): You oppose the Resolution? . . . (Interruptions).

Shri P. K. Deo: It is not religion or caste, but you people, who are responsible for it.

Shri D. C. Sharma (Gurdaspur): I think the most absorbing problem that is facing India today, the most critical phase through which India is passing today is highlighted by resolution but it is a pity that the Treasury Benches are again empty except for one deputy minister. believe that the cause of national integration is a cause to which each Indian should be we added, and each Indian should be wedded, and each Member of this House should be wedded. But you can take it what value or importance is attached to the resolution if they have sent my friend Shri V. C. Shukla to represent the whole army, battalion and council of ministers that we have got.

Shri Khadilkar: He is the youngest representative of the Cabinet; you have to welcome him.

Shri D. C. Sharma: My friend over there was very paradoxical in his speech. All the time he was speaking against communalism. Every minute of his speech was devoted to the

condemnation of casteism; he WAS very much opposed to regionalism; he did not favour the idea of linguism but after having made that speech he said that he opposed the resolution. If you permit me I will say that I appeal to Philip sober and not Philip drunk. I appeal to the person who made that speech and not to that person who arrived ut that wrong conclusion towards the end. the problem facing us today? There are so many walks of life, political, social, educational, business, industrial and commercial. If I am appointed a minister, my first choice would be to have that gentleman as my private secretary or as my secretary comes from my State; my second desire would be that I should have that man as my secretary or private secretary who belongs to my caste.

Shri Kadilkar: Lady secretary?

Shri D. C. Sharma: If I fail in that also, I would like to have that person to act as my secretary who belongs to that linguistic group to which I belong. You look at the ministeria) map of India; I am not talking of the ministerial map of this Central Gov-You will find that the worst example is set by the council of ministers in the States; they want to appoint a person who is nearest to them in terms of language, community or caste. When they want to have some officer who would stand shoulder to shoulder with them and think in terms of these ills to which my friend Mr. Sidheshwar Prasad has referred.

It is said that the fish rots at the head and not at the tail; this is a proverb. If our State cabinets set such examples in the choice of ministers, in the choice of officers, in the choice of Chief Secretaries, I do not know what kind of a future, I can visualise for India.

Mr. Chairman, you remember there used to be an hon. Member in this House; he is no more; he was Feroze Gandhi.

Mr. Chairman: Order, order; hon. Members should not cross the floor. Shri A. P. Sharma: I am sorry, Sir.

Shri D. C. Sharma: He is privileged to do so; he is the leader of the labour party? Now, I submit that there was a very distinguish friend of mine by name Feroze Gandhi, and one day he made a speech at the Congress Parliamentary party meeting, and he said that the Chief Minister of a State happened to belong to one caste, and the Chief Secretary of the State also came from that caste; the Inspector-General of Police also came from that caste; the Director of Industries also came from that caste, and he found that most of the Commissioners in that State came from that caste and many Deputy Commissioners also came from that same caste.

Mr. Chairman: There may be other reasons also.

Shri D. C. Sharma: You are right, and that is why you have come herefor other reasons.

Shri Raghunath Singh (Varanasi): I think that remark in respect of the Chair is not good.

Shri D. C. Sharma: There may be other reasons. I do not deny that. But how can you think that those other reasons can become the rule and the real reason becomes the exception? That was my humble submission. Therefore, we have to take into account the fissiparous tendencies that are prevailing in our country at this time. Those tendencies are listed in this resolution-communalism and so on. Can anyone deny, whether it is this State or that State, for any other reason excepting for the reason that one particular community should have a dominant voice there that "we want to have new status"? Can we deny that when we have one big person belonging to one caste. we do not want that all the persons who surround him like the ballet girls surrounding the Prima Donna should also belong to that caste? Can we deny that a person somewhere wants to give top priority to a person for a

particular thing for regional consideration? I know a gentleman, a very big person, a Chief Minister of a State, who wanted that all the good jobs should go to the place from which he came. If industry was to be set up, it should be set up in his home town, and if any person should be appointed he should come from his home town. fore, I request that the report of the National Integration Committee over which we spent so much time and money, and in whose discussion so many minutes of ours and our nation's time were taken, should be fully implemented and before it is implemented in the political field, it should be implemented in the educational field in the business field; more so in the educational field. What do the people of Bengal know about the people of Punjab? What do the people of Punjab know about the people of Orissa? The difficulty with our country is this. We are a big country; a country consisting of 480 million people. We are composed of so many linguistic groups and composed of so many caste groups. We have so many different kinds of minorities, and to weld all of them into one national, integrated unit, is the task of our Government. Our Government has not been able to do so and I think this task should start at the Schools-the elementary schools, the secondary schools, at the colleges and at the universities.

Mr. Chairman: The hon. Member's time is up.

Shri D. C. Sharma: I shall finish now. Do you know that in one of the States of India, the persons of a community cannot join a technical college, cannot join a professional college, cannot get into any service? The result is that as soon as they are born, their mothers pray that those boys and girls should go to Delhi. of course, is a good paradise for jobseekers and for every kind of employment. I am glad that they come here. But & may tell you that a committee should be appointed to go into the grievances of the minorities regarding language, caste and other things, and that committee should give its findings and those findings should be implemented in this country. Unless that is done, I do not know which way our country vauld be going; whether we would be going towards unity or disunity, towards integrity or towards disruption; towards unity or towards fissiparousness. I say that this is a very admirable resolution and we should give it our wholehearted support.

भी काशी राम गुप्त (ग्रलवर): सभापति महंदय. सब से पहले तो मझे बह खुरी है कि भाषके सभापतित्व में मुझे पहली बार बोलने का मौका मिल रहा 🕏 । इसरी बात यह है कि श्री सिदेश्वर प्रसाद जी बधाई के पात है, जो इस प्रस्ताव को लाये हैं। किन्तु समस्या यह है कि प्रस्ताव माते हैं, चर्चा होती है, लेकिन उनपर ममल कुछ नहीं हो सकता । इसके कारणों में हमें वाना चाहिये और जब इस के कारणों में इस जाते हैं तो सहसा इस नतीजे पर हम पहुंचते हैं कि इस की सब से बड़ी जो जिम्नेदारी है, जो दोव हैं, वह सत्तारू: दल का है, इसकी सरकार के ऊपर जिस्मेदारी है, क्योंकि घाहिस्ता घाहिस्ता इसकी कवनी भीर करनी में भन्तर बढता ही बारहाहै, बढ़ घटने का नाम नहीं लेता है, यही जड़ है इन सब खराबियों की । इस लिये दूर जाने की जरूरत नहीं है। वह कि नि कमजोर होती जा रही है. यह दो-बीन बातों से ही जाहिर हो जायेगा

एक समय जब इसी सदन में कुठ बर्व पहले भीर सदन से बाहर काग्रेस पार्टी ने यह निर्णय लिया था कि जो भी कोई कैंबि-बेट मिनिस्ट होंगे, उस स्तर के मन्त्री होंगे, बे सब लोकसभा के होंगे भीर कहीं से नहीं होंगे, किन्तु भाहिस्ता भाहिस्ता यह स्थित बदलने नगी भीर यह स्थिति भागई कि मन्त्री जो भी हो, वह दाखिल राज्य सभा के जरिये से होने लगे भीर भाज तो हमारे प्रधान मंत्री भी राज्य सभा से हो कर भाये हैं। यह सब क्यों हो रहा है? यह इस बात का लक्षण है कि भन्दर ही भन्दर चुन लब रहा है, कमजोरी भाती जा रही है, इसलिये देश का इन्टीयेशन करना तो दूर है, उनका दल, सत्तार्द्ध दल भपना ही इन्टीयेशन नहीं कर सका है।

दूसरी बात यह है कि उनकी इन सब कमजोरियों से हमारी कोई भी हल न हो कर ,जटिल होती जा रही ह । उदाहरण के तौर पर हिन्दी की राज भाषा की समया को ही लीजिये। हिन्दी की भाषा समस्यः जिलनी साधारण लगती है, प्राज उतनी ही जटिल होती जा रही है। भाज नीजवान, जो लोग दक्षिण के हैं. उनकी स्थिति यह बन गई है कि वह यह भावाज उठाते हैं कि हमको हिन्दी नहीं चाहिये, केवल भंग्रेजी चाहिये भौर जो इधर के लोग हैं, हिन्दी भाषी लोग हैं, उन में जाकर देखिये, एक ऐसा दर्गपैदा हो गया है, जो भ्रपने बच्चों को भंचजी के माध्यम से पढ़ाना घण्छा मानता है धौर हिन्दी के माध्यम से भच्छा नहीं मानता। सरकार की भी यही हालत है कि घपना काम-काज हिन्दी में करने से हिचकती है धौर कठिनाई महसस करती है। एक समय बा जब 15 वर्ष की मवधि रखी गई की माज बह प्रविध 15 वर्षों की समाप्त होने पर कोई घवधि रही ही नहीं, धौर उसका नतीजा यह हो रहा है कि दिन प्रति दिन ऐसी भावना बनती जा रही है-मैं पिछले दिनों मद्रास की तरफ गया था, उस समय भौका मिला लोगों से बात कन्ने का धौर हमारे यहां के माननीय सदस्य श्री मोहम्मद इम्माइल मझे रास्ते में मिल गये, उन से चर्चा हई। तो पता लगा कि लोग यह सोचते जा रहे हैं कि इस देश में हिन्दी को कभी राज भाषा बननाही नही चाहिये था। संविधान में तो यह है कि हिन्दी राज भाषा बनेगी। लेकिन इस लक्ष्य की प्राप्ति के लिए कोई पग नहीं उठाये जा रहे हैं। कांग्रेस पार्टी जवानी

[श्री काणी राम गुप्त]

जमा खर्च करने में ही विश्वास रखती है। भीतर से, इस कारण, वह खोखली होती चली जा रही है। प्रगर प्रापके भीतर कमजोरी मा ग है और प्राप समझने लग गए हैं कि किसी भी भारतीय भाषा को राज भाषा के पद पर प्रासीन करना ही नहीं है, उसको राज-भाषा के पद पर बिठाना ही नहीं; केवल प्रंपजी ही इस पद को ग्रहण किये रहेगी तो उस कमजोरी को प्रापको चाहिये कि प्राज ही प्रकट कर दें। यह प्रापके भीर देश के हित में भी होगा।

इसके ग्रलावा भौर भी कई समस्यायें पैदा हो एही हैं। प्रान्तों की भ्रदला बदली को चर्चा रोजाना हो रही है। यह भवलः बदली जिस तरीके से भाग कर रहे हैं. वह भ्राप दबाव में भ्राकर युक्त कर रहे हैं जो कि ठीक नहीं। दबाव का तरीका बहुत बरा है। भापका किसी भी समस्या के प्रति निश्चयात्मक रुख होना चाहिये। जो भी बात भ्राप करें सुझवझ के साथ करें। जो भी निश्चय ग्राप लें उस पर ग्राप दढता से ग्रमल करें। ग्रन्यचाजी समस्यायें हैं वे बढती चली जायेंगी। मैं यह नहीं कहता हं कि भ्राप पंजाबी सुबा दें यान दें। देना है तो दीजिये, खुण से दीजिये, जल्दी से दीजिये। लेकिन सुझवुझ के साथ ग्राप कोई निश्चय लें और फिर उस पर ग्रमल कर । इस तरहसे दबाव और टालमटील से काम नहीं चलेग

15 hrs.

स्रव भाग यह भी देखें कि भ्रापका राजनीतिक स्वरूप क्या हो गया है। किसी तह से भ्रापने पार्टी के हित की बात सोचनी शुरू कर दी है। भ्राज हां भी वही हालत भ्रापने पैदा कर वी है जैसी हालत प्रदेशों में है। बही दशा, प्रान्तों की सी व्या केन्द्रीय सरकार की होती जा रही है, यह भी उसी दिशा में चलने लग गई है जिस दिशा में प्रान्तीय सरकारें चल रही हैं श्राहिस्ता श्राहिस्ता यहां भी बही बात हो रही है। यह भी सोचने लग गई है कि इस पार्टी को तोड़ना है भीर उस पार्टी को नोड़ना है। इस पार्टी के श्रादमी को मंत्री बना दिया जाए, इस महाराजा को लेना है, इसको कुछ श्रोर बना दिया जाए, इस पार्टी के श्रादमी को लेना है, इसलिए इसको कही एम्बेसेडर बना कर भेज दिया जाए। यह जो दृष्टिकोण इस देण को खत्म मर देगा।

इंट्रेग्रेशन का भी सवाल प्राता है। लेकिन हम देखते हैं कि डिसइट ग्रेशन बढता चला जारहा है। यदि हम चाहते हैं कि इंटैग्रेमन लाने वाली बालों पर ग्रमल हो, यदि हम चाहते हैं कि जातिवाद खत्म हो. यदि हम चाहते हैं वि सम्प्रदायवाद खत्म हो ता हमको भ्रमली कदम उठाने होंगे। ब्राज हम में से कितने हैं जो इस हेत ग्रमली कदम उठाते हैं। ग्राज हम में से बितने हैं जिन्होंने बड़ी बड़ी जातियों को तोड़ा है। जातिवाद को तोड़ने की बात तो दर उपजातियां ग्रीर बनती हई चली जा रही हैं, नई नई बिराः रियां बनती हई बली जा रही हैं। खाने पीने वा न्यौता ग्रगर हेंगे तो भी राजनीतिज लोग हैं वे राजनीतिजों की जो भ्रालग में बिरादरी है, उनको देंगे। लोक सभा भीर राज्य सभा में हम जो लोग हैं. इनकी एक घलग बिरादरी बन गई है। जब वधी हम में से विसी के यहां किसी का विवाह होना होता है तो हम अधिक से ब्रधिव लोक सभा बीर राज्य सभा वालों को बलाने की कोशिश वरेंगे। यही सब का दूसरों का हाल है। पहली विरा-दरियां तो हैं ही ये और विरादरियां बनती चली जा रही हैं। इस वास्ते हम

को यह देखना होगा कि असल में क्या हो रहा है। असल में वही हो रहा है जो रातदिन पहले से होता आया है। गरीब जो आदमी हैं वे पिस रहे हैं। गरीब लोगों का तो हाल यह है कि जो सरकारी कर्मवारी सौ दो सौ रुपया महीना तनक्वाह पाता है, जो अपनी लड़की का विवाह करता चाहता है उससे कोई विवाह में पांच हजार की मांग करता है तो कोई सात हजार की मांग करता है। कहां से वह बेचारा गरीब आदमी यह धन लायेगा।

यह सब कुछ क्यों चल रहा है ? इसका कारण यह है कि हम कहते कुछ हैं भौर करते कुछ हैं। जो हम कहते हैं उस में हम विश्वास नहीं करते हैं। जातीयता तोडी जा सकती है, इस में हमें विश्वास नहीं होता है। साम्प्रदायिकता समान्त की जा सकती है, इस में हमें विश्वास नहीं होता है। हम ऐसा करना नहीं चाहते हैं। सत्तारूढ दल ग्रीर दसरे जो राजनीतिक दल हैं वे सब कहते कुछ हैं भीर करते कुछ भार हैं। जो राजनीतिक दल हैं वे बाहर कुछ नहीं करते हैं। पहले वे निया नरते थे। इसना परिणाम यह है कि सरकार से भी कुछ नहीं होता है (इंटरप्शंक) हमारे मिश्र जी खद दिल पर हाथ रख कर देखें धन्दर क्या हो रहा है भीर उनका दिल क्या कह रहा है। मझे मालूम है कि मिश्र जी भी महसूस करते हैं कि कांग्रेम भी वह कांग्रेंस नहीं रह गई है जो भाजादी के पहले हम्रा करती थी। दूसरे दल भी वैसे नहीं रह गए हैं जैसे पहले हुन्ना करते थे। ब्राज किसी राजनीतिक दल में कोई नौजवान ब्राता है तो यह सोच कर <mark>बाता है</mark> कि उसका भ्रपना उसके भन्दर क्या बनेगा। उसके भन्दर यह मावना नहीं होती है कि उसे देण के लिए कुछ करना है। यह जो प्रवृति बढ़ती जा रही है, यह देश के लिए बहुत खतरनाक है भीर जब तक इस तरह की प्रवृत्ति पर अंकूश नहीं लगेंगा तब तक श्री मिद्धेश्वर प्रमारजी ने प्रस्ताव रखा है, उस पर धमल नहीं हो सकेगा। Shri Khadilkar: Sir, this is a very

important resolution, because

there

in tendencies growing this country which if properly analysed and diagnosed, one feels whether the unity that we see has any strength or deeper foundation. At the same time, when there is aggression or threater:ed aggression from outside, we seen on two occasions that all these tendencies submerge and the people as a whole stand together to face the aggression. This is a most healthy sign, because we should never exaggera'e these tendencies. When the Chinese aggression came, the DMK, which was all the time thinking in terms of secession gave up that slogan and all over the country party divisions and other divisions completely disappeared from the scene and with one voice That is a very healthy we stood up. sign to that extent and it has been demonstrated.

But, when wee look at the federal life of this country, unfortunately I confess that those of us who give some serious thought to social and political events in this country government try feel that the evade it. Not because they have no mind, but all the time there is somehow or other an attempt to evade a decision and the ground is left where petty quarrels will asume bigger dimensions. To give an instance, about a year ago, the late Prime Minister. recognising that these pelly quarrels between States regarding their borders or water disputes should not remain lingering for long and should not provide a point of agitation the people of the respective States. boldly stated that we will soon set up a high-powered judicial committee to which all these disputes will referred for immediate disposal might refer here to the unfortunate border dispute between Maharashira and Mysore. I am not worried whether a particular area remains Maharashtra or Mysore; I am not looking at it from a narrow engle. But in this country when the question of reorganisation of States on a linguistic basis was taken up, sufficient ground preparation was

[Shri Khadilkar]

made and it was taken up in a sort of emotionally surcharged atmosphere. In Andhra, somebody died during the course of his fast; and all the former decisions were set aside, a decision was taken and a chain of events started. Ultimately, the Centre had to bow before the popular feeling.

National

There is the border dispute between Maharashtra any Mysore regarding Belgaum and adjoining areas. hon, friend there referred to some dispute between Orissa and Buiar or Andhra. All these disputes should be expeditiously settled and steps must be taken in time. This is a caste society and at the initial stage of getting into power, certain pulls are bound to come up. We cannot ignore In some States, democracy becomes a caste democracy. tunately, it is bound to happen for some time to come. You cannot evade the issue. It is the responsibility of the central leadership to see that all these tendencies are kept ander check and they do not get the upper hand at the highest level-I mean the level of the highest tribunal of the ruling party.

My first submission is all these steps must be taken according to the resolution and some tribunal should be set up to dispose of the cases. There is another grave danger. Now the Stat. leadership is feeling that every State is economically also going to be a separate entity. Yesterday some hon, member quoted what happened in the Bihar Legislature, where the Chief Minister stated that he is not amenable to the jurisdiction of the President or anybody else outside the These utterances are very symptomatic and if the Centre does not take immediate steps to check this war-lordism in the States, it will break the economic and, ultimately, the political unity of this country. These are issues where administrative steps can be taken immediately. Then alone we can think in terms of emotional integration. Today, emo-

has become tional integration slogan, beyond that nothing has been done. Unless you take steps to eradicate the grounds where there fissiparous tendencies, divisions, conflicts and mutual rivalries, and check the tendency at the State Level, that type of war-lordism which destroyed Chinese unity and paved the way for communism, unless serious steps are taken with democratic ruthlessness at the centre, unless the Government is prepared to take such steps, I do not think the mere passing of a vious resolution will have any effect whatsoever.

Shri Balakrishnan (Koilpatii): Mr. Chairman, we all want to have national and emotional integration in this country. If we want to achieve the objective of democratic socialism we have to abolish casteism first, hecause it is casteism that is creating all other evil forces like provincialism, linguism etc. Therefore, casteism is the root cause of all these evi's. First of all, you have to cut the trunk of the tree and then all its branches will automatically fall down.

our country. unfortunately, casteism is deep-rooted. No Indian, nobody in this country, no person is free from this caste feeling. political party, no religion is devoid of this caste feeling. Even in the elections, when candidates are selected they are selected on the basis of caste. If the majority of voters are Aggarwals, then the candidate selected is also an Aggarwal. If the majority of voters are Naidus, the candidate selected is also a Naidu. party is an exception to this. Take the example of occupation and work. Occupation and works were allotted on the basis of varnasrama dharma. No body so far has been able to change that pattern of occupation and work which was originally allotted on the basis of varnasrama dharma. Even after 18 years of our independence nobody has tried to change it. If anybody tries to change this system of occupation and work, if anybody tries to change his occupation

or work, he fails in that attempt. He is never successful in that attempt. For example, if a Harijan, a low caste man, wants to run a tea shop, the caste people will not go and take tea from his shop.

Shri A. P. Sharma: I will take

Shri Balakrishnan: You will take, but what about your community? I know what amount of difficulty we face in the villages. Even now this sort of thing is going on in my village. What I say is, casteism is such a force, to remove which it is very difficult.

Take the case of private industries. If the industry belongs to a marwari you will find that from the management to the watchman all are mar-If the industry is owned by a brahman, you will find that almost all the employees from the management to the watchman are brahmans. This sort of thing goes on. where is the equal opportunity of employment for other citizens. Only a few sections of the people belonging to higher castes, because they are fortunate enough in having a few of their persons as industrialists, enjoy all the opportunities of employment. What about the other major section. the poorer section of the society? If at all some low caste people are given jobs in any industry, they are only given scavenging or chaprasi's work. Is it difficult, I ask, to make it a condition in the licence, when it is issued by the Government, that recruitment to posts should be done only through the Employment Exchange or through the Department of Labour of the Government? They go issuing hundreds of licences to a particular man and he goes on recruiting his own people for the work. Where is the opportunity for the other people?

Therefore, what I want to say is, unless casteism is abolished, there is no chance of our achieving national integration or democratic socialism.

2530 (ai) LS—12.

I want to say a word about un-Unfortunately. touchability. touchability happens to be the pet child of castelsm. These two co-exist in the country, supporting each other, dividing the people into several classes like depressed classes, backward classes, higher classes and so on. These are the two evils that divide the people, and that is why there is no national integration or democratic socialism. Unless casteism and untouchability are applished we cannot hope to achieve national integration or democratic socialism in our country.

स्री बड़े (खारगोन): सभापित महोदय, श्री सिद्धेश्वरप्रसाद का जो प्रस्ताव है उस की कुछ बातों पर तो मैं उन का सिम-नन्दन करता हूं खास तौर पर इस लिये कि वह इंटेग्नेशन के लिये यहां पर मोशनालय। लेकिन यहां पर डाइविसिटी में यूनिटी है यह तब प्रतीत हुआ जब कि पाकिस्तान से लड़ाई हुई। यहां पहले से ही इस तरह की बात चल रही है कि:

"नमंदा सिन्धु कावेरी गोदावरी सरस्वती पंचनचा स्मरेत् नित्यं महापातक नाशनम्। नमंदा भी हमारी है, गोदावरी भी हमारी है। फिर ग्रामे भी देखिये:

"जम्बूढीपे धार्यावर्ते भरतकंडे" इस प्रकार का नांव है। इस प्रकार की बात-चीत चलती है कि मध्य प्रदेश में चूंकि नर्मदा है इस लिये वह तुम्हारी माता नहीं है, गंगा तुम्हमारी माता है। वहां पर गंगा का जल पवित्र नहीं माना गया। गंगायू वृषी० में है इस लिये मध्य प्रदेश में उस को कोई नहीं मानता है।

सभाषति महोदयः इत्थ्णा भीर नोदावरी भी हैं।

भी बड़े: यह सब फथे तब भाता है जब पालिटिक्स भाता है। तब महाराष्ट्र

[श्रीवड़]

वाले कहते हैं कि नमंदा ना जल महाराष्ट्र के लिये नहीं है। लेकिन में तो कहता है कि सब जगह का जल सब के लिये लिये है। इस में पालिटिक्स को नहीं लाना चाहिये जब पालिटिक्स को प्रलग रक्खा जायेगा तब इस तरह का कोई झगड़ा नहीं होगा। माननीय सदस्य का कहना है कि यहां पर कास्टीष्म हैं। लेकिन में कहना चाहता हूं कि कास्टीष्म कहां नहीं है? कि म्वियंनिटी में देखिये कैयोलिक्स हैं, प्रोटेस्टेंग्ट्स हैं, प्यरिटन्स हैं। इलडो मेरी सैट प्रान दियोन साफ इंग्लैंड। तब 300 लोगों या करल हुमा था। इसी तरह हर जगह झगड़ा होता है जाति पांति के ऊपर।

मेरे मिल श्री मध लिमये साहब ने यहां पर संशोधन रक्खा है कि चोटी, दाढ़ी, जनेव को निवाल देना चाहिये। लेकिन मैं उन से एक ही बात कहना चाहता हूं। हमारे यहां एक हिन्द म्सलमान में लड़ाई हो गई। हमारे यहां एक श्रानरेरी मैं जिस्ट्रेट ये जिन को भनाई। मैं जिस्ट्रेट कहा जाता है। वहां जा कर मुसलमान ने कहा कि हिन्दू ने मेरी दाढ़ी पकड़ी श्रीर हिन्दू ने वहां कि मुसलमान ने मेरी चोटी पकड़ी। श्रानड़ी मैं जिस्ट्रेट ने वहां कि यह दोनों दाढ़ी श्रीर खोटी का झगड़ा ले कर प्राये थे, यही दोनों लड़ती हैं इस लिये दन को बाट दो। दाढ़ी भीर चोटी का झगड़ा ले कर श्राये थे, यही दोनों लड़ती हैं इस लिये दन को बाट दो। दाढ़ी भीर चो कि काट डाली गई।

भी मधु लिमये : मजिस्ट्रेट बड़ा सम्लमन्द था ।

भी बड़े: इस के बाद यह हुआ कि बाहर जाने के बाद फिर लड़ाई हो गई श्रीर बगैर दाढ़ी भीर बगैर चोटी के हुई। इस लिये वाड़ी भीर चोटी ना कोई सवाल नहीं है। लोगों का दिल पलटना च'हिये। मुसल-मान सुन्नत न करायें फिर भी वह हिन्दू से लड़ेंगे। इस लिये श्री लिसये ने जो चिनित्सा सुन्नाई है वह ठीक नहीं है। झाज हजारों

सालों की हमारी संस्कृति है। उस से उलटे हम कैसे जा सकते हैं। आज मेरे चोटी नहीं है लेकिन बीज रूप से तो मेरी चोटी है। हिन्दु धर्मजो है उस से कास्टीज्म ग्रीर रीजनिज्म को निकालना चाहिये जो किएक स्टीलफोम बनच्काहै। श्राज कांग्रेस ही इस रीजनिज्म को लेकर खत्म हो रही है। दक्षिण के सुबे ग्रलग हैं, पश्चिम के सूबे भ्रगल हैं, गुजरात का सूबा भ्रलग है। बाग्रेंस के खत्म होते होते सभी सुबे भ्रलग हो जायेंगे । शाज जो चीफ मिनिस्टर सूबे का बन जाता है वह कहता है मैं सब कुछ हं। जिस कास्ट का चीफ मिनिस्टर होता है उसी कास्ट की हात वहां चलती है। ग्रीर वह फिर चोफ मिनिस्टर को कोई दोप मैं नहीं देना चाहता। स्रभी इनका जो चनाव हम्राय०पी० में उस वक्त भी वहां के एक मिनिस्टर जो पंजाब के स्राज गवर्नर हैं उनको वहां भेज दिया था लडने के लिए इसलिए कि वह मसलमान थे। तो कांग्रेस की जो यह गलत पालिसी चल रही है लिग्वस्टिक पालिसी करना भ्रौर उसी जाति का खड़ा करना इसलिये कि उनकी गद्दी बनी रहे, यह ठीक नहीं है । इसके अन्दर पालिटिक्स घ्सने से ऐसा हुन्ना है । इसमें कोई कास्टीज्म या रीजनलिज्म का सम्बन्ध नहीं है। मैं तो कहता हं कि यह कास्टीज्म भीर रीजनलिज्म यह सब खत्म करके क्या थ्राप चाहते हैं कि ट्राइब्ज पर **धा जायें,** कम्यन्स पर ग्राजायें।

जहां कामन वाइफ थी, 25 साल तक एक वाइफ, 50 साल तक दूसरी वाइफ इस प्रकार से सब समाज खत्म करके भापको नीचे स्टोन एज धौर हंटर एज पर जाना है क्या ? मैं ऐसा समझता हूं कि इंटीग्रेशन जरूर होना चिह्ये। लेकिन वह इस भावना से उसका प्रचार करना चाहिये कि हिन्दुस्तान में रहने वाले सब एक हैं। इस प्रकार का पाठ्यक्रम सभी स्कूलों

में रख दिया जाये ग्रीर लडकों को बचपन से यह पढाया जाये. उनके मन में डाला जाये कि वह चाहे हिन्दू हों, चाहे मसलमान हों, कोई हों लेकिन ग्रायविर्तमें रहते हैं ग्रीर गंगा को पुजते हैं तो वह सब एक हैं। इस प्रकार से इन्टीग्रेशन हो सकता है। लेकिन जिस तरह से कांग्रेस सरकार करना चाहती है उस तरह से नहीं हो सकता। ग्राज यह कांग्रेस का मकान जो है वह जलता जा रहा है, यह िसमैं टिलिंग हाउस है। इसके ट्रकड़े ट्रकड़े हो रहे हैं। इस कांग्रेस के टकडे हजार हए, कोई यहां गिरा कोई वहां गिरा । इस प्रकार की हालत हो रही है। इसलिए मैं कहता हं कि डाईव सटी में युनिटी जो है वही कायम रखनी चाहिये। वह जो ग्रनाडी मैजिस्डेट साहब थे जिनको लाजवाव मैजिस्टेट मौर फिर उल्लूल जवाब मैजिस्ट्रेंट कहा जाने लगा, ऐसी बात नहीं होनी चाहिए। यह चोटी दाढी भीर जनेक निकलवाने की कोई जरूरत नहीं है।

श्री उ० प्र० शर्मा: सभापित महोदय
मैं भाई सिद्धश्वर प्रसाद को तहे दिल से घन्यवाद देना चाहता हूं कि उन्होंने यह प्रस्तावसदन के सामने उपस्थित किया। मेरे पहले
जितने वक्ताधों ने इस विषय पर सदन
के सामने प्रपने विचार रखे हैं, सबसे पहले
मैं राजा साह्ब, वेब साहब के सम्बन्ध में
कहना चाहता हूं कि घारम्म में जो बातें
उन्होंने मानी, प्रच्छी कहीं, प्राखीर में उसका
निष्कर्ष विलकुल उसका उलटा निकला।

Shri P. K. Deo: I oppose the language but I support the spirit.

श्री प्र० प्र० कार्मा: प्रगर उन्होंने स्पिरिट का समर्थन किया तो मैं समझना हूं कि प्रस्ताव को समर्थन करना चाहिए। लेंग्वेज तो प्रसन चीज इनमें नहीं है। प्रसक्त बाद प्रोफीसर ी० सी० गर्मा ने जो या पर सदन के तामने प्रयास वनका दिया मैं उनकी एक एक बात का समर्थन करना

चाहता हूं। मैं समझता हूं कि यह सदन भी त यह सरकार इस प्रस्ताव को स्वीकार करेगी जो ब्राज के समय में एक बहुत ही मुनासिब प्रस्ताव है। जबिक देश के प्रन्दर सुबों के बीच में ग्रीर ग्रापस में वैमानस्य फैल रहा है भाषा के साधार पर भौर जाति के ग्राधार पर या धर्म के नाम पर, मैं समझताहं कि इसका उन्मुलन नहीं तो कम से कम इसके प्रन्दर में कमी प्रारम्भ हो जायेगी धगर यह प्रस्ताव सदन स्वांकार करेगा भ्रौर इसको हम कर्यान्वित करेंगे तो मैं सदन के सामने यह कहना निहता हं हमें इस बात को मुलना नहीं चाहिए कि यह भारत जो हमारा देश है जो प्रखंड भारत था पाकिस्तान बनने के पहले यह साम्प्रदायिकता का ही शिकार वनकर के ग्राजाद तो हुन्ना लेकिन फिर भी खंडित भारत हुना । मुझे प्राश्चयं मालुम हो रहा था जब हमारे भाई बड़े साहब बोल रहे थे। कुछ बातों का तो उन्होंने समर्थन किया लेकिन कम्यनिज्म का विरोध किया कि कि कम्यनलिज्म तो रहना ही चाहिए। मैं उनको याद दिलाना चाहता है कि देश का बटवारामगर हुमातो इसलिए हुमा कि देश में मस्लिम लीग भीर हिन्दू महा सभा जैसी साम्प्रदायिक संस्वार्थे वी भीर जो देण के दो बटे बड़े सम्प्रदाय ये उनको वह विरोधी विशाभों में खीच रही वीं भौर इसी बजह से हिन्दुस्तान में अंग्रेजों ने दो सी वर्षंतक राज्य किया। तो मैं कहता हं कि साम्प्रदायिकता देण से मिटनी चाहिए।

दूसरी बात मैं जाति पानि के संबंध में कहना चाहता हूं कि जो मुझाव प्रोफसर शर्मा ने दिये, मैं तो यह कहना चाहता हूं कि चाहे वह केन्द्र हो चां सूबा हो, सगर एक जाति का मिनिस्टर हो तो उसका डिप्टी मिनिस्टर दूसरी जाति का होना चाहिए श्रीर उसका संकेटरी तीगरी जाति का होना चाहिए; जैसे प्रयोग जब हुक्मत चलाते भे तो उसकी श्रीर नीतियों का चाहे जिनना हम विरोध करते थे लेकिन एक

[श्री ग्र० प्र० शर्मा]

बात उनमें थी कि हिन्दू मुसलमानों के बीच में झगडे बहत काफी न फैल पायें या सबकी ज्यादा इन्साफ मिल सके इसलिए एक एक पुलिस स्टेशन पर एक हिन्दू दरोगा रखते थे तो दूसरा मुसलमान दरोगा रखते थे। तो मैं यह सुझाव देना चाहता हुं कि इस तरह की व्यवस्था होनी चाहिए भीर जहां तक भाषा का सवाल है सभापति महोदय, धाजतो हम आंखों देख रहेकि ग्राजदेश में क्या हो रहा है। कोई हिन्दी का समर्थक बन जाये तो दर्भाग्यवश कोई अंग्रेंजी का समर्थक बनता है भौर लोग बड़ी बड़ी बातें करते हैं। हिन्दी को राष्ट्रभाषा माना ग्रीर फिर श्रंग्रेजी का समर्थन करते हैं भीर वह इसलिए कि हमारे देश में ग्रंग्रेजी के बगैर काम नहीं चल सकता। Let me complete this point, only this point जो अंग्रेजी का समर्थन करने वाले हैं बह यह कहते हैं कि टैकनिकल साइंस वगैरह का हमारे देश में विकास नहीं हो सकेगा। लेकिन भाज रूस में इतना बड़ा साइंस का विकास हो रहा है, भ्रमेरिका में इतना विकास हो रहा है । तो रूस में क्या श्रंग्रेंजी भाषा है ? य्रोप के देशों में भ्रंग्रेंजी का कोई इतना महत्व नहीं है। अंग्रेंजी का इंटरनेशनल फोरम पर तीसरा नम्बर है, तीसरे नम्बर की भाषा मानी जाती है भौर भंग्रेजी उन देशों में बोली जाती है, यह उन देशों की भाषा है जो ग्रंग्रेजी की कालोनी थे जहां श्रंग्रेजों का राज था। इसलिए भाषा के झाधार पर जो झगड़े होते हैं उनको भी खत्म करने के लिए एक राष्ट्रीय भाषा होनी चाहिए, ऐसा विधान में है भीर इसलिए में इस प्रस्ताव का समर्थन करता हं भीर में भाशा करता हं कि प्रस्ताव खाली पास ही नहीं होगा बल्कि सरकार उस पर भ्रमल भी करेगी।

भी मधु लिमये (मुंगेर) : मुझे सात चाठ मिनट दीजिएगा । मुझ खुणी है कि सिद्धेश्वर प्रसाद जी ने यह प्रस्ताव रखकर मुझे मौका दिया राष्ट्रीयकरण तथा भावात्मक एकता के बार में भ्रपने विचार रखने का ।

सभापति महोदयः पांच मिनट में स्रापखत्म करिएगा ।

श्री मध लिमये : सात मिनट कर ीजिए इनके प्रस्ताव का मैं स्वागत हं। लेकिन मुझे ऐसा लगता है कि इनका प्रस्ताव निर्गण निराकार ब्रह्म की तरह है। उसको जरा सगुण निश्चित श्रीर ठोस जामा पहनाना चाहिए भीर इसी दृष्टि से मैंने भ्रपना संशोधन दिया है। मुझे उम्मीद है कि ऐसी साधारण बात न करके कोई ठोस बात हमारे प्रस्तावक महादय करेंगे भीर मैंने जो तरमीम पेश की है उसको स्वीकार करेंगे। एक बात मैं यह कहना चाहता हं कि हमारे संसद में, सर्वोच्च न्यायालय में भीर शासन में जब तक ग्रंग्रेजी चलेगी इस देश में राष्ट्रीय एकता धीर भावात्मक एकता पैदा नहीं होगी। लेकिन साथ साथ मैं निवेदन करना चाहता हुं कि हिन्दी की मैं कोई वकालत नहीं करना चाहता । इस सदन में भीर सर्वोच्च न्ययालय में भी जब बंगला में तमिल में तेलग में भीर मलयालम द्यादि भाषात्रों में लोग भाषण करने लगेंगे. भ्रपनी दलीलें देने लगेंगे, पैरवी करने लगेंगे तभी जाकर देश का प्रतिनिधित्व यह संसद श्रीर सर्वोच्च न्यायान्य तथा सरकार कर पायेगी। मैं रूस गया था। वहां मैंने देखा कि रूस की संसदु में 1 ⊹-15 भाषात्रों में बोलने की इजाजत है और उनके अनुवाद का इन्तजाभ है। यहां ध्रगर हिन्दो का धंग्रजी ग्रीर भंग्रेजी का हिन्दों में भनवाद करने की तो 14 भाषात्रीं में ग्रनवाद करने की व्यवस्था भी की जा सकती है। तो हिन्दी किसी के ऊपर श्राप लादो नहीं। गैर हिन्दी भाषा भाषिों के उपर इसको छोड दो। लेकिन धगर

कोई बंगला का इस्तमाल करना चाहता है श्रीर में चाहंगा कि हीरेन मखर्जी साहब श्रीर रेणु चकवती बंगला में बोला करें ग्रीर इसी तरह मनोहरन साहब हैं, मैं निश्चित रूप से समझता ह कि उनको तमिल में बोलने की इजाजत दी जावे तो भ्रंग्रेजी की बनिस्वत तमिल में वह अपनी बात ज्यादा अच्छी तरह कह पायेंगे।

एक तो मैं चाहता हुं कि राष्ट्रीय भीर भावात्मक एकता के लिए 14 भाषाभी का इस्तेमाल जारी किया जाये भौर श्रंग्रेजी को खात्म किया जाय....

सभापति महोबय: माननीय सदस्य का समय समाप्त हो गया है।

श्री मध लिमये : क्या एक मिनट में हो गया ? खैर मैं खत्म किये दे रहा हं।

भ्रव जहां तक प्रान्तीय झगडों ग्रीर धार्मिक झगड़ों का सवाल है मुझे लगता है कि सरकार ही इन झगड़ों को उक-साती है। प्रभी बनारस हिन्द यनिवरसिटी का विधेयक लाया गया, लडकों को समझाया नहीं उन को पहले भड़काया भीर जब आग लगी तो धाग बुझाने के बजाय रघनाथ सिंह जी ब्रोर उनके सत्तारूढ़ दल के धन्य लोग भाग गये भीर इस विधेयक को उन्होंने वापिस लिया । इस तरह से पहले भाग लगाना, उकसाना भीर फिर भाग जाना . . .

श्री रघुनाव सिहः हम लोग भाग नहीं गये थे, हम बैठ रहे।

भी मध लिमये: पहले भाग लगा कर उकसाना भौर फिर मौके से भागना ठीक नहीं है। यह हम लोगों को शोभा नहीं देता है।

एक राष्ट्रीय एके की बात हम करते है लेकिन हमारी जो सारी प्रक्रियाएं हैं वह प्रलगाव बाली हैं। हमारे संविधान में शायद

44 धारा में लिखा है कि एक समान "सिविल कोड" सारे देश भर के लिए होगा. सभी जाति भीर धर्म के लोगों के लिए होगा लेकिन हम लोग हिन्दुश्रों के लिए बना रहे हैं, किसी जाति विशेष को लेकर यह काम होता है। उस से जो बहसंख्यक जमात है उन के मन पर यह प्रसर होता है कि सब काम हमारे खिलाफ होता है। इससे घल्पसंख्यक लोग भीर बहुसंस्थक लोगों में जो दीबार इस वक्त बनी हुई है वह खत्म होने के बजाय, ट्टने के बजाय वैसे ही कायम रहती है इसलिए मेरा निवदन है और मैंने अपने सशोधन में कहा है कि धन्तरजातीय और धन्तरप्रान्तीय विवाहों को प्रोत्साहन दिया जाय, जब तक यह नहीं होता है तब तक जाति व्यवस्था कायम रहेगी। भ्रव तो नई नई जातियां बन रही हैं। ग्रव देखिये सरकारी नोकरों की चार जातिमां हो गई हैं भौर उन के लिए जो मकान बनाय जाते हैं उन में भी 5-6 जातियां हो गई तो इस से मुझ को एसा लगता है कि मलगाव वाली प्रवृत्ति जारी रहेगी **मौर** समानता के लिए कोई पहल नहीं होंगी।

धन्त में एक ही बात मैं कहना चाहता है कि इस वक्त तरह तरह की परियोजनाएं वनाई जा रही हैं, प्रोजेक्टस बनाये जा रहे हैं। नदी के पानी के बंटवा के झगड़ों के बारे में विभिन्न प्रदेशों में भीर राज्यों में झगड़े हैं। हमारी यह खाद्य समस्या जो इतनी पेचीदा बन गयी है उस का भी कारण यह है कि पूरे देश को हम एक मानने के लिए तैयार नहीं हैं भौर एक दूसरे की तकलीफों को सम**झने** भौर कम करने के लिय प्रयास नहीं करते हैं ? इसलिए मैं चाहता हं कि सरकार के द्वारा कोई ऐसी श्रदालत, कोई ऐसी मशीनरी या समिति बनाई जाय जो इसका फैसला करे जब प्रादेशिक झगड़े था जाते तो उनको उकसाने के बजाय, जैसे कि पंजाबी सूबे का सवाल है, गोवा का है, पांडिचेरी का है, तो उन झगड़ों की धाप क्यों उकसाते हैं। उनका निबोड़ निकालने के लिए कोई ऐसी समिति, या निष्यक्ष पंची

[श्री मधुलिमये]

की व्यवस्था क्यों नहीं करते जिनके कि जरिए इन झगड़ों का निचोड़ हो धौर देश में एक राष्ट्रीय ऐका स्थापित हो सके धौर सब को समान रूप से सामाजिक न्याय मिल सके। मेरी धाप से प्रार्थना है कि मेरी तरमीम को स्वीकारा जाय।

National

थी रघुनाय सिंह: सभापित महोदय, श्री सिद्धेश्वर प्रसाद ने यह जो सुन्दर प्रस्ताव उपस्थित किया है उसके लिये वे धन्यवाद के पाल हैं। जहां तक जातीयता का सम्बन्ध है। जातीयता एक भ्रभिशाप है। भारतवर्ष में प्राचीन काल में जातीयता नहीं थी धगर भाप बेद का भ्रध्ययन करेता बेद में भाप को जातीयता नहीं मिलेगी । जिस समय जाती -यता ने हमारे बांगमय में प्रवेश किया देश का पतन मारम्भ हो गया। जैसे मैं भाप को उदा-हरण दूं। भ्रशोक के समय से लेकर स्कन्दगप्त तक, बौद्धों का, हिन्दश्रों का, दोनों का सन्तलन या । जैसे माज जातीयता है, बाह्मण, क्षत्री, वैश्य, भीर उसके अन्दर भी उपजातियां हैं, इस प्रकार का कोई भेदभाव नहीं था । हिन्दुस्तान के ऊपर बाहर से हुणों का भाकमण हुआ, शकों का भाकमण हमा भौर हम लोग जो उनका प्रतिकार करने में सफल हुए तो उसका कारण यह या कि हम लोगों में भेदभाव नहीं था। हम लोग एक स्वर से खड़े होते थे। लेकिन स्कन्दगुप्त के पश्चात जब कि हम में संकीर्णता ग्राई हम में जातीयता का ग्रसर होने लगा। जब कोई विदेशी सेना देश के ऊपर हमला करती थी तो ब्राह्मण सोचते थे। वैश्य सोचते थे। भीर शृह सोचते थे कि युद्ध करना तो क्षत्रियों का काम है, वे यद्ध करें, हमें क्या करना है। इस प्रकार से भारतवर्ष में ऐसी प्रतिक्रिया हुई कि भारतवष के करीब 80 सैकड़ा लोग, ८० प्रतिशत जो स्राबादी थी उसको भारतवर्ष की रक्षा के सम्बन्ध में या भारतवर्ष के राज-नैतिक उत्पान पतन के सम्बन्ध में कोई हिस्सा नहीं रहा। धगर राजपुत लोग दिल्ली में हार

गये तो सारा देश पराधीन हो गया । ग्रगर युद्ध किया तो क्षत्री लोगों ने किया। बाकी बाह्मणों का उस से कोई सम्बन्ध नहीं रहा। वैश्यों ग्रीर शद्रों का उस से कोई सम्बन्ध नहीं रहा । इसलिए ग्राप देखेंगे कि जैसे भारतवर्ष में जातीय संकीर्णता का उदभव होने लगा वैसे वैसे धीरे धीरे भारतवर्ष पतन की श्रोर चलता गया। महात्मा गांधी पहले एक ऐसे ब्रादमी हमारे बीच में ब्राये जिन्होंने कहा कि जातीयता को हटाना चाहिए। हम लोग भारतवासी हैं। श्रगर हम लोग हिन्दू हैं तो हम सब लोग हिन्दू हैं । उस में उपजातियों का कोई स्थान नहीं है । इसी प्रकार जैसा कि हमारे एक भाई ने कहा महामा गांधी ने बड़ा ग्रच्छा सिद्धान्त रक्खा कि स्वर्ण लोग भी जो अस्पृश्य हैं, हरिजन लोग हैं उनके साथ शादी करें, ब्याह करें, रोटी बेटी का व्यवक्षार करें। इसका अर्थ यह था कि श्रगर हम लोग सभी एक हैं तो एक होकर रहना भी चाहिए।

ध्रगर दिन्द्रस्तान में भी कोई ब्राह्मण यह समझे कि मैं बाह्मण होने के नाते श्रेष्ठ हं, कोई क्षत्री समझे कि मैं क्षत्री होने के नाते श्रेष्ठ हुं, तो उस हालत में दूसरी जो बाकी जनता है, 80 परसेंट, उस जनता का उसमें क्या योग रहेगा। वह जनता भ्रपने को कैसे भारत-वर्ष के लिए उत्तरदायी समझेगी । इसलिए मैं चेतावनी देना शहता हं। ध्रगर इस देश की 45 करोड जनता को जाति ग्रौर उप जाति ग्रादि में विभक्त कर दिया जायगातो भारत-वर्ष की शक्ति का नाश होगा. हास होगा। इसलिए मैं कहना चाहता हु कि यह जो प्रस्ताव श्राया है इसके सिद्धान्त बड़े ग्रन्छे हैं । हम को जातीयता को त्यागना चाहिए। हम लोग अगर हिन्दू हैं तो तमाम के तमाम एक दब्टि से िन्दू हैं। कोई भी हो जो राम और कृष्ण का नाम लेने वाला है ग्रीर वेद में ग्रास्था रखता है। वह हिन्दू है भीर हम नोगों की एक जाति है। इस भाषार परहम चलें।

यह जातिपांति का रोग मसलमानों में भी घर कर चुका है। जब यवन हिन्दुस्तान में माए थे। वे एक स्लोगन लेकर देश में भाये थे कि हम एक जाति के हैं लेकिन हिन्दस्तान में माने के बाद उनका भी शेख, सैय्य्यद, पठान भीर दुनिया भर की जातियों में बंटवारा हो गया। मसलमान कौम भी उप जातियों में विभक्त हो गई। उन में भी ऐसा समझा जाने लगा कि सैयय्यद का काम तो यद्ध करना नहीं है। यद करना तो पठानों का काम है, वह क या नहीं करें । उनमें जातीय संकी-र्णता की भावना उत्पन्न हुई अंग्रेज इस देश में भाये। उस समय इन मुसलमानों के हाथ में हिन्दस्तान का शासन था भौर इस जातीयता भीर भ्रलगाव के अभिशाप के कारण वं भी विदेशी का सामना नहीं कर सके। इसलिए भगर विदेशियों का सामना हमें सफलता पूर्वं क करना है भीर हिन्द्स्तान की भाजादी को बरकरार रखना है तो सारे देश को हमें एक करना चाहिए, ऐक्य स्थापित होना चाहिए यह इस जाति व उपजाति के ग्रामिशाप को हमें अपने बीच में से दूर कर देना चाहिए।

Shri Mohammed Koya (Kozhikode): Mr. Chairman, I am against communalism-real communalism. But I do not know what meaning the Mover of this Resolution or friends like him give to the word "communalism" which is being used frequently by a class of politicians. So far as I can find out, the word "communalism" is applied to a mental attitude which prompts one group of people to dominate over another group which happens to be smaller. This mental attitude and action prompted by it cannot in the nature of things be induiged in by a small group of people in relation to a larger group. But often find that a certain class of politicians, not of course the generality of the majority community, wrongly blame the Muslim community also of communalism. The Muslim community, if anything, is the victim of the communalism practised by this set of politicians.

The Muslims in India are a minority of a distinct culture and religion they are following. Every man and group of men have got the natural right to follow his and religion and culture, which is a matter of conscience. This is the position of the Muslims of India. Their natural right is clearly and unambiguously recognised and conceded by the Constitution of India. When exercising this natural right recognised by the Constitution the Muslim Miniority, as every other minority, wants to be treated with the same honour as the members of there communities.

This equal honour in actual practice means a share in the benefits afforded as in the duties provided by the State in keeping with their Such equal treatment is strength. necessary for the contentment of the people concerned which, in turn, is indispensable for the balanced and all-round progress and development of the country and the people as a whole. To ask for such a treatment is a very just and natural demand and it cannot be dubbed as com-But when a minority munalism. claims this very just right, politicians because of their own selfishness and aggrandisement become perverse and call this by all sorts of names, carry on adverse propaganda creating illwill amongst unsuspected people, rousing a spirit of intolerance in their minds.

My amendment refers to this intolerance which is inimical to the advancement, development and the fair name of our country. I, therefore, want that such intolerance should be siminated from the general body politic of the country. For the present purpose, I do not think one need speak about the holocaust and orgies of violence enacted as a result of evil propaganda and intolerance....

Mr. Chairman: If you are to read all this, why don't you lay it on the Table?

Shri Mohammed Koya: I am consulting my notes. But there is no [Shri Mohammed Koya]

harm even in the reading of the notes.

I know, even in the British Parliament, Mr. Churchill used to write and re-write several times and read his notes. There is no harm in that.

Shri A. P. Sharma: The reading of the notes is not permissible.

Shri Mohammed Koya: This is not exactly reading of the notes. Even in the British Parliament, Mr. Churchill used to read his notes very frequently. I know something about the procedure of Parliament and I refuse to learn any lesson from Mr. Sharma.

Mr. Chairman: The hon. Member may conclude now.

Shri Mohammed Koya: I am concluding.

It is often ignored that the existence of minority and majority communities based on such factors as religion, race, language, etc. is a common, invariable and accepted feature of all the nations and countries of the world. As long as live conscience and freedom of thought exist, minorities and majorities will also exist.

Shri Muthiah (Tirunelveli): Mr. Chairman, Sir, I moved my substitute motion on the 10th December, 1965. I would like to say a few words on this Resolution that is before the House.

National integration is most essential to our country today in view of the threat within the country, that is, from the pro-Peking communists and the threat from without, that is, from China. China has become the greatest menace to India, to South-East Asia and to the entire world. China believes in war and force and is trying to create sabotage, subversion and revolt in the various countries of South-East Asia. Therefore, at this time, all the people of our

country have to stand united and have to feel their oneness in view of this great danger. Mere physical unity is not enough. Unity on the emotional plane is necessary and vital. Emotional integration is more essential and more vital than any other thing. Real integration can be achieved only by the upliftment of all the people of the country, of all the sections of the Indian society, at all levels, political, social, economic and educational. A nation is comparable to the human body. If the human body is to be healthy and strong, all the parts of the body have to be healthy and strong. Similarly, if the nation has to be healthy and strong, all the sections of the people have to be healthy and strong and have to be contented and happy.

At the political level, the Constitution has given equality before the law and equality of opportunity to all the people of this country. It has prohibited all kinds of discrimination on the basis of caste or religion or race or sex. It has also provided for adult franchise which gives the voting right to every adult of India. Since India is the biggest democratic country in the world and since adult franchise has been gven to every Indian, it is absolutely necessary that political education should be provided to every Indian and the people should be taught how to exercise the voting right in the best interests of their country and they should not be moved by any other consideration. Politishould be protected cal minorities and all safeguards and all steps should be taken to protect the legitimate interests of linguistic minorities, racial minorities and religious minorities.

At the social level, we find great inequalities. We find undesirable distinctions between the higher castes and the lower castes. Crores of people still suffer from social backwardness. The scheduled castes suffer most today. Untouchability is still prevalent in the country particularly

in the villages. In spite of the prohibition of untouchability in the Constitution and in spite of the Anti-untouchability Act, untouchability has not vanished from the country. The Government should take every step to eradicate untouchability as early as possible in the best interests of our democracy.

To achieve real emotional integration, all the classes and castes should mingle freely in their daily lives and should have a common national outlook and a patriotic approach in all Inter-dining among castes, high and low, should be promoted. Inter-caste marriages should be encouraged by Government and the public. Preference should be given to candidates who marry outside their castes in recruitment to Government services and public undertakings when they have the necessary qualifications.

Mr. Chairman: He may conclude now.

Shri Muthiah: I am concluding in a minute.

At the economic level, there is a great disparity between the rich and the poor. There are a few people at the top who are getting crores of rupees per year and there are the poor people at the bottom who are getting, on an average, only Rs. 300 per year. This wide gap between the rich and the poor should be eliminated if India is to have a real democracy and socialistic society. Government should immediately take all necessary steps to bridge this gap and to create an egalitarian society in the country.

At the educational level, the upliftment of all the people is necessary. Illiteracy should be wiped out, Full and free educational facilities should be given to all the people, especially the backward classes and the scheduled castes and tribes. National unity and integration should be promoted in all educational institutions. In all schools and colleges, all boys and girls should be imbued with the spirit of patriotism and with the feeling of national oneness that all the people of India, belonging to different provinces and castes, different religions and languages are one nation. The boys and girls in schools and colleges should sing the National Anthem in chorus with devotion every day before the classes begin and they should salute the National Flag on all important occasions with reverence.

Mr. Chairman: He should conclude now.

Shri Muthiah: To achieve real integration and unity, all the evils of casteism, communalism, regionalism and linguism should be eradicated. Communal conflicts should completely cease. Communal organisations should be discouraged and communal parties should not be allowed to put up candidates for elections. The Government and the country should stand by secularism at all times. Conflicts between province and another cease. All border disputes and water disputes should be peacefully settled. All backward areas should be developed. There should be no discrimination between State and State in the matter of the supply of essential commodities.

Mr. Chairman: He must conclude now.

Shri Muthish: All right, Sir, I wanted to speak on two more points. But there is no time.

बी ब्र॰ ना॰ विद्यालंकार (होनियार-पुर): सभापित जी, यह विषय बहुत महस्व-पूर्ण है धौर मैं धाना करता वा कि इसके लिए ज्यादा समय दिया जायेगा । घापने इस को इतना महस्व नहीं दिया और घापने यह धाना रखी कि माननीय सदस्य पांच पांच मिनट में इस महस्वपूर्ण विषय पर घपनी सब बातें कह हैं । मैं समझता हूं कि गवनंमेंट की तरफ से भी इस को धांधिक महस्व नहीं दिया गया है क्योंकि सिर्फ चन्द मिनिस्टर इस समय हाउस

[श्री ग्र० ना० विद्यालंकार]

में हैं। मुझे यह भी प्रफसोस है कि प्रस्तावक, महोदय ने भी एक बिल्कुल बेजान सा प्रस्ताव रख दिया है, जिस में उन्होंने कहा है कि नैसे-सरी स्टैप्स लिये जायें ग्रीर कोई ठोस सुझाव नहीं दिया ।

मैं भाननीय सदस्य, श्री मधु लिमये, की इस बात से सहमत हूं कि इस वक्त हिन्दु-स्तान में सब से बड़ा डिस-इन्टेग्नेटिंग फ़क्टर हिन्दुस्तान को बांटने का सब से बड़ा कारण ग्रंग्रेजी भाषा है, जिस ने हिन्दुस्तान की पढ़ी-लिखी दो परसेंट जनता को, जो कि रूलिंग क्लांस है, ग्रीर साधारण जनता को बांट रक्खा है।

मैं इस बात से भी सहमत हूं कि स्वतन्त्रता मिलने के घठारह बरस बाद भी हमारे देश में कम्यूनल धार्मेनाइजेशन का रहना देश की एकता के लिए घातक है। हमारे यहां प्राज भी जनसंघ जैसी कम्यूनल धार्मेनाइजेशन है, जिस के एक मेम्बर प्रभी बोले हैं जो भारत में हिन्दू राष्ट्र कायम करना घपना ध्येय मानती हैं। मैं समझता हूं कि इन कम्यूनल धार्मेनाइजेशन्त्र पर बैन लगाया जाना चाहिए। हम भव तक भारत माता के विराट स्वरूप के दर्शन नहीं कर सके हैं। हमारे यहां कहते थे, "एकं सिंद्रपाः बहुवा वदिन्त"। बहुतों में एकता देखने की भावना ग्रभी तक हम लोगों में नहीं भा पाई है।

भावनात्मक एकता के मार्ग में एक भीर फ़क्टर, हमारी वर्तमान शिक्षा है । झाज भी हमारे देश में ऐसा इतिहास पढ़ाया जाता है, जो ग्रंभे जो के द्वारा लिखवाई गई किताबों पर झाधारित है, जिन में इतिहास को डिसटार्ट किया गया है । मेरे पास समय नहीं है, वर्ना मैं ग्राप को इस बारे में डोटेल्ज बताना, भीर मिसालें देता कि हमारे देश के स्कूलों में ६ च्यों को इतिहास के माध्यम से क्या क्या वार्ष पढ़ाई जाती हैं, जिन के कारण उन में यह भावना पैदा होती है कि हम प्रलाहिदा प्रलाहिदा हैं। हमारे शिक्षा मंत्री ने कई दफ़ा कहा है कि इतिहास को नये सिरे से लिखवाना चाहिए। लेकिन ग्रठारह बरस के बाद भी हम इतिहास को नये रूप में नहीं लिख सके भीर प्राचा भी पुरानी टैक्स्टबृक्स चल रही रही हैं।

हमारे उप-णिक्षा मंत्री बैठे हैं, मैं उनसे जानना चाहता हूं कि उन्होंने इतिहास की पढ़ाई को वदलने के लिये इन 18 वर्षों में क्या किया ? क्योंकि इतिहास और भूगोल हमारे देण की भावनात्मक एकता को बनाने वाले हैं और आज हमारी भावना एक दूसरी तरफ जा रही है । मैं इससे समहत हूं कि भावनात्मक एकता के लिए एटिट्यूड् और मनोवृत्ति है, हमारे अन्दर भावना है, किस तरह से हम सोचते हैं, परन्तु यह डिपेण्ड करता है हमारी शिक्षा पर और णिक्षा हमारी भावनात्मक एकता बनाने वाली नहीं है, विशेष रूप से इतिहास की शिक्षा ।

दूसरी वात जो बनाती है वह है भार्थिक एकता—दे घार मेटिरियल बेसेज ग्राफ यनिटी -हमारा जो भ्रायिक ढांचा है उस से बनती है। लेकिन ब्राज हम डिस्पेरिटी को कहां दूर करते हैं। मैं, सभापित महोदय, कहना चाहता ह कि जब तक ग्राधिक विषमता रहेगी, ग्राचिक विषमता व्यक्तियों के ग्रन्दर. श्राधिक विषमता इलाकों में, इम्बैलैंसिंग इलाकों में रहेगा, तो किसी न किसी रूप से जो मनैतिकता की भावना है, यह माती रहेगी। यह इसका बेसिस है, इसका मैटीरियल बेस है, हमारी यनिटी नहीं बनेगी, हमारे देश के अन्दर यह एकता नहीं आयेगी । इसलिये मैं यह समझता है, सभापित महोदय, यह प्रस्ताव बहुत महत्व का है। इसकी तरफ़ जब तक हम ध्यान नहीं देंगे, हमारे देश के मन्दर एकता नहीं भायेगी । यह एक ऐसा प्रस्ताव है जिसके ऊपर हमारी गवर्नमेंट को

ठोस स्टैपलेना चाहिए, लेकिन प्रस्तावक महो-दय ने कोई ठोस स्टैप नहीं बताया है। यह विषय वास्तय में बहुत महत्व का है, नहीं तो हमारी डिसइन्टीग्रेशन की भावना, घलहदा होने की भावना बढ़ती जायेगी, इसको रोकना हमारा कर्तव्य है।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूं।

Shri Shinkre: There is no doubt that the Resolution brought forward by my hon. friend, Shri Sidheswar Prasad, is most welcome, but this Resolution is too ineffective to merit serious consideration. Under these circumstances, I welcome your allotment of only five minutes.

Mr. Chairman: All the same, I have accommodated the hon. Member.

Shri Shinkre: I do not think that, by adopting such a Resolution, will be going forward or farther from where we are. Instead of moving this Resolution, if he had met his own Party bosses and tried to convince them of the necessity of emotional integration in the country and of placing the country before the Party, he would have not only achieved his purpose but also rendered yeomen service to the country as a whole. What we saw very recently in Jaipur is most glaring illustration of the fact that this ruling Party does not want a national or emotional integration in the country but only wants to hang on to power, no matter in what manner. (Interruption). Why did the AICC not pass any Resolution regarding abolition of food zones. They that Madras will get angry and Andhra Pradesh will get angry. Anghra has got surplus rice to give to some one but will not give to Kerala. Madras has surplus rice to give to some one but does not give to the starving people of Kerala. The AICC or Centre does not step in and tell the Madras or the Andhra Government that they must do it. They say that

Andhra will be displeased and Madras will be displeased. What will happen it they are displeased? To whom will it be a loss? It will not be a loss to the nation, but to the Party. Neither Andhra Pradesh nor Madras have ever said that they would go out of country if the food zones are abolished. Only because the Congress Government do not want that eventually Andhra or Madras, on account of the abolition of food zones, should voic the Congress but of power, they want to placate them and they that Kerala is starving there.

The same thing is happening regarding several other provisions. I am coming from a small territory, Goa, which has seen only one General Election. The people there want to merge with Maharashtra but the Central Government do not want to take any decision. They say that Mysore will be displeased. If Mysore is displeased, what will happen? Will Mysore ry to go out of India? Mysore will be displeased and lost to the Congress Party in the elections.

श्री मधु लिमये (मूंगेर)ः कामराज का नुस्सान होगा ।

Shri Shinkre: कामराज का नुकसान होगा।
just as Mr. Limaye points out. The
uppermost need of the country today
is for the Government to realise that
they have to care for the country first
and the Party next and only then
the national and emotional integration can become a reality in this
country. (Interruptions).

An hon. Member: He is not moving it on behalf of the party. You may accept it or reject it. (Interruptions).

Shri Shinkre: They want to combine everything and present the country with a Russian salad that we are seeing in the Cabinet. You can see how divided the Cabinet is. What the country witnessed very recently regarding the election of the Prime Minister is now an example and

[Shri Shinkre]

illustration of the fact that we can never expect any real and sincere effort on the part of this ruling Party regarding national or emotional integration.

Shri B. K. Das (Contai): Mr. Chairman, our national life today is suffering from certain ills and if we want to remove them, there should be an all-out effort and endeavour on the part of every individual and every political party and other groups. is no good laying the fault at the door of others. If we look not only to the ruling Party but to other Parties also, we will find that they are also doing the same thing, when they give the tickets, they also look to caste religion and all that. it is the duty of every political group and every individual to see to it that all our actions conform to the national interests. Even where we go astray, there are certain methods of doing things by which our national interests may be safeguarded.

We have given to ourselves Constitution which enjoins on us certain duties. If we follow that Constitution properly and give effect to them, we shall be able to do some-thing in that respect. This Resolution reminds us of those ills that are there, but, of course, there were committees—National Integration Committee, Emotional Integration Committee and all that-to remind us of the steps that should be taken remove those ills. But we have not yet been able to give effect to the findings of those Committees. Those Committees wanted that our work should begin with an educational process. It might be a slow process but we should look to our education first. If we take up our educational problems first where we have to deal with different things, where we have to deal with different sections of people, and if we guide our education in a way that all sections of people can think that they belong to one nation, and if we can inculcate in them the feeling of our national heritage, of our common good and the common goal that we have to attain as Indian nation, then, of course, the nation will grow and we shall be able to move as one nation.

At every step when we are thinking of religion, when we are thinking of caste, we are going astray, but when we are thinking of a national goal, of common interest as a nation. we are coming toghether.

16 hrs.

Mr. Khadilkar, while speaking, has pointed out that whenever there is an Emergency, whenever there is a common danger before us, we unite ourselves, we act as one nation; but in normal times we forget that and other personal interests take the upper hand. To live as a nation, we should see that good-will and toleration become a way of life for us. We should accustom ourselves, and mould our character in such a way that we are always able to think of the national interests first and all other interests only afterwards. Of course, is is not that everybody will give up his religion. It is not that everybody will give up his own language. It is not that the other things will disappear. But if we take them too far, then we go away from national interest. Therefore, I would submit that we should cultivate those things which would help us in this respect and make us think of the national interest first and forget those ideas which make us indulge in groupism, regionalism etc.

So, the first and foremost duty is to guide our educational system and mould our educational system in such a way that we are able to function as one nation. In other respects also, such as when an attempt is to be made to remove economic disparities, or remove untouchability and so on, we should take very strong steps, and a constant endeavour should be made

so that we can find ourselves as one nation and function as such.

Shri V. C. Shukia: I am very thankful to Shri Sidhesnwar Prasad for having brought forward this resolution so that we could have a chance of discussing this all-important subject in this House again. Nobody can dispute the salutary spirit behind this resolution, as we all realise that national integration is one of the most important tasks facing the nation today.

The House would recall that the first time at the Bhavanagar session of the Indian National Conggress, this question of national integration was agitated and a committee was formed then to force the means and to suggest ideas to national integration. Before that, the framers of our Constitution had also paid attention to that. If you go through the Constitution, you will see that they have taken ample care to see that the scheme of law in our country and the constitutional provisions in our country all aim towards one nation, thereby forging a spirit of national solidarity.

One of the glaring examples is the constitutional provision relating to abolition of untouchability from this country. The same thing is repeated also in the provision regarding official language for the whole country. The same thing is again amplified in the provision of fourteen national languages for our country. So, it is very apparent that right from the beginning the leaders of this nation have been careful and even very thoughtful about this matter of national integration.

Shri Shinkre: In the beginning only, not now.

Shri V. C. Shukla: Even now, they are.

Shri Shinkre: Question.

Shri V. C. Shukla: I shall try to point out that even now they are. Even now, whatever national unity we see, whenever there is any threat to our integrity, is not by accident; whenever there is a threat to our country's integrity, we see our people rising as one man.

Shri Shinkre: That is because the danger is common.

Shri V. C. Shukla: Nor is it a strange phenomenon; it is something. . . .

Mr. Chairman: The hon. Deputy Minister may please address the Chair.

Shri V. C. Shukla: I am addressing the Chair.

It is not an accident that this kind of thing happens. I claim that all this happens because the administration of this country has been carried on in a national manner and it has been carried on with great care

Shri Ranga (Chittoor); Question.

Shri V. C. Shukla: . . and particularly with the care to keep the unity of this country intact. This has been the corner-stone of the national Government's policy.

Shri Ranga: Question.

Shri V. C. Shukla: If I had time, I could have given several instances to prove this.

Taking this opportunity, I wou like to enumerate the various measure; that have been taken by Government to inculcate the feeling of national integration and to promote this feeling in the country.

The House would recall that in June, 1961, the Chief Ministers' Conference first talked about this question. Two months later, again in the Chief Ministers' Conference, this question of national integration was considered and it was decided that later on, in October, 1961, a national integration conference would be call-

[Shri V. C. Shukla]

ed for which it was decided to invite eminent educationists, social workers, scientists and various important people from other walks of life. This national integration conference met under the chairmanship of the late Prime Minister and it took some very important decisions.

Shri Ranga: Then it went into oblivion.

Shri V. C. Shukla: Actually decided to form two sub-committees, one on communalism and the other on national integration and regiona-These two committee met several times they examined several witnesses and came to certain Important conclusions. This committee on national integration did not make any specific recommendations, because a year after that, there was the Chinese aggression on our country and there was such a demonstration of national solidarity and national ohesion that they thought that it would not be necessary at that particular time to make any recommendations to promote those very things which were so manifest at that time. But the second committee had suggested a few things. One was regard ing the amendment of article 19 of the Constitution and certain other things like taking the oath of allegiance to the Constitution in the case of anyone contesting any elective office in our country. By the sixteenth amendment to the Constitution, Government gave effect these recommendations of the committee, and they have been accepted by the House and by the country in general.

Then, there were other questions that were considered by this committee. I would like to repeat them so that hon. Members may appreciate what steps have been taken or what efforts have been made by Government in this regard. Then, they gave attention to the question of language. As everybody knows, it is a very volatile question. It is also a very

delicate question, and unless it is tackled in a proper and considerate manner, it is likely that instead of promoting the integration of the country it may give rise to all kinds of disintegrating forces. The subcommittee's recommendations regarding English, Hindi and regional languages were carefully considered and were given effect to in the Official Languages Bill that was passed in 1963.

Shri Ranga: And so wrongly.

Shri V. C. Shukla: After that, whenever this question has arisen or whenever any language dispute has arisen, the formula devised by the national integration conference has come to be of very great help.

After that, several codes of conduct were devised. Some of them were put down on paper, and after that the concerned parties have accepted them. For instance, the code of conduct for political parties is there. There were several discussions about it, and I am glad that most of the political parties have accepted the code of conduct and most of them are adhering to the main rules.

Shri Ranga: What are those rules or what are those items of the code of conduct which are being implemented by the Congress Party? There is no code of conduct for the Congress Party at all and they are observing it more in the breach.

Shri V. C. Shukia: I would say that the Congress Party is the only party which has implemented all the rules in this regard.

Then, there was the formation of a code of conduct for the press. I am glad to say that our press has not only accepted it, but the All India Newsoaper Editors' Conference also considered this code of conduct that was laid down by the national integation conference, and they also accepted it. I must say that by and

large during this national emergency, on both the occasions when there was aggression, the press has behaved and conducted itself in the most exemplary manner, and that has also promoted the cause of national integration.

Shri Ranga: It has become a jo hukum press. The press is at their feet now.

Shri V. C. Shukla: I would request you to protect me from this running commentary which has no meaning. It is a very unkind kind of parliamentary practice. The hon. Member should not interrupt me unless I yield. But I am not yielding.

Shri Ranga: My hon, friend need not vield ground: he has already gained ground.

Shri V. C. Shukla: There were some tendencies towards restricting admissions in technical institutions as well as in universities in various States. At several places, there were local demands to see that only local students got admission into those technical institutions and universities. Because of the formulae devised and efforts made by the Central Government, now good progress has been made in tackling this problem and more and more universities and technical institutions in the country have been opened up for admission on the basis of merit only and conditions like local domicile other things which were hindering the question of admission being considered on merit, most of them, have been removed. I am sure that in future this process will gain further momentum.

As is well known, this movement of national integration is a psychological and educational process which involves development of a feeling of unity, solidarity, cohesion, common citizenship and loyalty to the nation. This can be brought about not only by our own conduct but also by

proper publicity, propaganda and education. This is being done through various media available to Government.

In the field of administration also, several méasures have been taken. particularly in the formation of all-India services. Previously these servoies were limited to e few fields. administrative fields. But in the last few years, several new all-India services have been created, e.g. All India Forest Service, Indian Service of Engineers, Indian Medical and Health Services. Indian Indian cultural Service. Educational Service and several other services. Some of these have been created already, some are in the process of being formed, and some more will be constituted in the future. What I am trying to point out is that this process has started and all efforts, notwithstanding difficulties, have been made and are being made to see that more and more integrating trends are generated in this country which will lead the country towards full national integration.

I am quite aware that a lot has to be done. It is not a small problem; it is a very grave problem. A lot of work will have to be done and it will be done in a continuous manner. We have started on it and Government are alive to this problem. It is very uncharitable to say that Government are trying to tackle this question on a party basis or regional basis or on other petty considerations.

Shri Ranga: What other basis?

Shri V. C. Shukla: It could not be in the interest of any Government; it would be contrary to the interest of any government to tackle matter in this manner, and if Members who have made criticism think deeply about it, they will know that this criticism arises out of lack of information or out of insufficient information or due just to prejudice

2610

[Shri V. C. Shukla]

I would appeal to hon. Members to keep this matter of national into integration above party considerations.

After saying all this, I would appeal to Shri Sidheswar Prasad to see and appreciate the work that has been done by Government and to withdraw the Resolution.

श्री सिद्धेदेवर प्रसाद (नालंदा) : सभापति जी. राष्ट की भावात्मक एकता सम्बन्धी मेरे संकल्प पर 14 माननीय सदस्यों ने भाषण दिये भौर ग्रभी सरकार की ग्रीर से उप मंत्री श्री विद्या चरण शक्ल ने उत्तर दिया। 14 में से स्वतन्त्र पार्टी ग्रीर जनसंघ के प्रवक्ताओं ने इस का विरोध किया 📆। इस विरोध को सून कर मझे बड़ा ग्राक्चर्य हुन्ना ? ऐसी स्थिति में जो कुछ सरकार की घोर से कहा गया उस को सूनने के बाद दो तीन चीजें हैं जिन के सम्बन्ध में मैं स्पष्टीकरण चाहता हं। पहली बात यह है कि क्या सरकार इस कात का धनुभव करती है कि पिछले बीस वर्षों में हमारे देश में साम्प्रदायिकता में वृद्धि हुई है, जातीयता में वृद्धि हुई है ? प्रदेशवाद की भावना में बृद्धि हुई है, संकीर्ण भाषावाद की भावना में विद्धि हुई है ? जब ऐसी स्थिति है तो सरकार को क्या कठिनाई है कि इन्हें समाप्त करने के लिये एक तरफ तो म्रावश्यक कदम उठाये भ्रौर दूसरी तरफ इसकी जांच करने के लिये एक आयोग नियुक्त करे?

ग्रगर सरकार इस संकल्प की भावना से सहमत है तो कोई कारण नहीं दिखता है कि सरकार इस संकल्प को वापस करने के लिये कहें। ग्रभी ग्रभी जनसंघ के सदस्य ने जिस प्रकार से विरोध किया है बसी स्थिति में बड़ी कठिनाई है। क्योंकि संकल्प में तो एक भावना व्यक्त की गई है। जब सरकार को उस से कोई ग्रसहमति नहीं है, सरकार इस काम को करना चाहती है, तो सदन के ब्रारा इस प्रस्ताव के समयन से कांग्रस सरकार को ग्रीर भी शक्ति मिलेगी । इस लिये मैं उम्मीद करता हंकि सरकार इस संकल्प कोस्वीकार करेगी।

श्री मधुलिमये: क्या मेरा संशोधन ग्राप नहीं स्वीकारेंगे ?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I was just hearing the arguments and the speech of my colleague.

Shri S. M. Banerjee (Kanpur): This is something abnormal.

Shri Ranga: This is much better.

Shri Hathi: I think this Resolution is really in complete consonance with the policy of Government....

Shir Ranga: Which is not being followed by Government.

Shri Hathi: Which is being followed.

Shri Ranga: No, no.

Shri Hathi: Therefore, it was not necessary again to pass a Resolution in those terms. But if the hon. Mover wants to have it put before the House, and would not withdraw it, we have no objection to accepting the Resolution.

Mr. Chairman: There are some amendments by way of substitute motions.

I shall first put substitute motion No. 1 by Shri P. R. Chakraverti to the vote of the House. The question is:

That for the original resolution, the following be substituted, namely:—

"This House is of opinion that with a view to creating healthy atmosphere congenial to the

growth of national integration. stringent measures be taken against all fissiparous tendencies arising out of perverse outlook based on communalism, casteism, regionalism, narrow linguism etc." (1)

The motion was negatived.

Mr. Chairman: Now I shall put substitute motion No. 2 by Shri Yashpal Singh to the vote of the House. The question is:

That for the original resolution, the following be substituted, namely:-

"This House is of opinion that with a view to bring about emotional and national integration in India, the States of India be reorganised and divided into five or six units, so that elements like regionalism, communalism and narrow linguism etc. could be eradicated." (2)

Mr. Chairman: What about substitute motion No. 3 by Shri Balakrishnan? Is he pressing it?

Shri Balakrishnan: Yes. I want to emphasise the need to abolish untouchability.

Mr. Chairman: I shall now put this substitute motion to the vote of the House. The question is:

That for the original resolution; the following be substituted, namely:-

"This House is of opinion that with a view to make India nationally and emotionally integrated and to achieve the objects of democratic socialistic society, drastic steps be taken to eradicate 2530(Ai)LSD-13.

casteism, untouchability, regionalism and linguism." (3)

The motion was negatived.

Mr. Chairman: The question is:

"That for the original resolution, the following be substituted, namely: --

- This House is of opinion with a view to make India integrated the following steps nationally and emotionally be taken:-
- (a) 60 per cent, of tobs in all sectors should be reserved for persons of backward classes including Harijans, Adivasis, low castes of Hindus, backward sections of minorities like christians. Muslims, women etc.;
- (b) Programme like inter-caste and inter-religious feasts, and festivals like Raksha-Bandhan should be encouraged on a wide scale;
- (c) Educational and cultural institutions having the religious or caste denomination should not be given Government aid directly or indirectly;
- (d) Social campaign should be launched on official and unofficial levels against sacred thread, choti, beard etc.;
- (e) Special opportunities should be afforded in Government services to those who marry in a different caste or community; and
- (f) Inter-State disputes regarding plans, borders etc.,

2613 National Integration FEBRUARY 25, 1966 Administrative Re- 2614 forms (Res.)

[Mr. Chairman]

airman] principles of justice and should be decided by an equality." (5) impartial tribunal on the Lok Sabha divided:

Division No. 2'1

[16.28 hrs.

AYES

Banerjee, Shri S. M. Limaye, Shri Madhu Mate, Shrij

Warior, Shri

NOES

Akkamma Devi, Shrimati Kappen, Shri Kedaria, Shri C. M. Alva, Shri Joachim Khadilkar, Shri Ancy, Dr. M. S. Balakrishna, Shri Khanna, Shri P. K. Bhakt Darshan, Shri Kinder Lal, Shri Bhania Deo, Shri L. N. Kripa Shankar, Shri Chaudhry, Shri Chandramani Lal Lalit Sen, Shri Chaudhuri, Shrimati Kamale Lasker, Shri N. R. Chavda, Shrimati Johraben Malaviya, Shri K. D. Chuni Lal, Shri Maniyangadan, Shri Daljit Singh, Shri Matcharaju, Shri Das. Shri B. K. Mehrotra, Shri Braj Bihari Deo Bhanj, Shri P. C. Mishra, Shri Bibhuti Dubey, Shri R. G. Mukane, Shri Harvani, Shri Ansar Mothish, Shri Jadhav, Shri Tulshidas Pattabhi Raman, Shri C. R. Jagiivan Ram, Shri Ram Sewak, Shri Ranga, Shri Kajrolkar, Shri

Range Rao, Shri Rao, Shri Jagenatha Samanta, Shri S. C. Sharma, Shri A. P. Shashi Rantan, Shri Shinkre, Shri Shukla, Shri Vidya Charan Sidheswar Prusad, Shri Sinha, Shrimati Ramdulari Sinhasan Singh, Shri Snatak, Shri Nardeo Subbaraman, Shri Swamy, Shri M. P. Thengal, Shri Nallakoya Tiwari, Shri K. N. Tiwari, Shri R. S. Vidyalankar, Shri A. N. Wadiwa, Shri

Mr. Chairman: The result of the division is: Ayes 4; Noes 53.

The motion was negatived.

Mr. Chairman: There is another substitute motion No. 6 which has been moved by Shri Muthiah. Shall I put it to the vote of the House?

Shri Muthiah: I withdraw my motion.

Mr. Chairman: Has the hon. Member leave of the House to withdraw his substitute motion?

The substitute motion was, by leave, withdrawn.

Mr. Chairman: I shall now put amendment No. 4 to the vote of the House. The question is:

That in the resolution,-

after "communalism" insert—
"intolerence towards minorities."

The motion was negatived.

Mr. Chairman: Now, I put the resolution to the vote of the House. The question is:

"This House is of opinion that with a view to make India nationally and emotionally integrated, necessary steps be taken to eradicate all disintegrating forces, namely, communalism, casteism, regionalism, narrow linguism, etc., from every walk of our life."

The motion was adopted.

16.31 hrs.

RESOLUTION RE: ADMINISTRA-TIVE REFORMS

श्री विभूति निश्च (मोतिहारी): सभापति जी, मैं प्रस्ताव करता हूं:

> "इस समा की राय है कि देश में तत्काल समाजवाद लाने के लिए बौर पंच-वर्षीय क्रोजना के सफल निष्पादन के लिए सरकार को प्रपने प्रशासनिक

ढां वे में भ्रविलम्ब भ्रामूल परिवर्तन करने चाहियें।"

मेरा यह प्रस्ताव बुद्दत ही महत्वपुणं है और खास तौर पर इस समय इसकी बहुत ग्रावश्यकता है। ग्रठारह वर्ष की स्वाधीनता के बाद भाज ऐसा लगता है कि देश की प्रगति भ्रौर विकास के लिए जितना काम हम करना चाहतेथे, वह हम नहीं कर पाए हैं। इसका नतीजा यह है कि हम भ्रपने देश में विद्यमान कठिनाइयों ग्रीर समस्याग्रों का समाधान नहीं कर सके हैं। जहां तक मैं समझता हं, इसका कारण यह है कि हमने श्रंग्रेजों से स्वाधीनता कान्ति के दारा प्राप्त नहीं की, बल्कि हम ने स्वाधीनता प्राप्त की मुलह ग्रीर समझौते से। इस ग्रवस्थामें श्रंग्रेजों ने हम लोगों को राज्य सींपते समय हिन्द्रतान का बंटवारा कर दिया भीर देश का जो भाग हम लोगों के हाथ श्राया, उसमें उन्होंने यह शर्त लगाई कि उस समय जो उनके हक्काम भ्रीर कारकन थे, भगर उन्होंने स्वाधीनता की लडाई के दौरान श्रंग्रेज का साथ दिया हो ग्रीर हमारी स्वाधी-नताकी...

Shri S. M. Banerjee (Kanpur): Sir, I raise a point of order. It is this. I fully agree with the contents of the resolution of Shri Bibhuti Misra. But you are aware that the Administrative Reforms Commission has been already appointed. Now that this resolution has been moved by the hon. Member, let it be postponed for the next session. Let him move this; it might stop here. Otherwise, we might prejudice the functioning of the Commission. Therefore, my submission is that you may kindly think it over: whether such a discussion will the Administrative Reforms Commission or whether the discussion could be postponed to a later date.

Mr. Chairman: The hon. Member has moved the resolution. He has started his speech. Let him speak and then we shall see.

Shri Shinkre (Marmagoa): My submission is even if the resolution is adopted, what will be its affect or its result

Mr. Chairman: At the present moment we cannot say anything; it is only being moved now. Let us hear the Mover and then we will see.

बी विभत्ति मिश्र : सभापति महोदय, मैं यह कह रहा था कि हमको राज्य सौंपते समय श्रंग्रेजों ने यह गर्त लगाई कि उनके जिन हक्काम भीर कारकुनों ने हमारी स्वतंत्रता की लडाई के विरुद्ध कार्य किया हो, तो भी हिन्दस्तान की नई सरकार उनके खिलाफ कोई कार्यवाही न करे। मंग्रेजों ने उन सरकारी हक्काम, बाई० सी० एस०, धाई॰ पी॰ एस॰ धीर क्लास 1, 2 तथा 3 के ग्रधिकारियों को--स्लास 4 को मैं नहीं लेता—केवल इसलिए नियुक्त किया था कि वे इस देश में ग्रंग्रेजी राज्य को ग्रन्छी तरह दे चलायें और यहां ग्रंग्रेजों की प्रभता को बनाए रखें। भ्राप को याद होगा कि इन भ्राई० सी । एस । और धन्य सर्विसों के लोग कई इंसीगेशन्ज में विलायत जाते वे छौर बहां की सरकार को कहते ये कि धगर ग्राप हिन्तुस्तान को स्वाधीनता दे देते हैं. तो हमारा क्या होगा। हमको याद है कि हमारे ही मुद्दे के एक ग्राधिकारी यह वकालत करने के लिए गए ये कि हिन्दुस्तान की स्वाधीनतान दी जाये।

एक माननीय सदस्य : उनका नाम क्या है?

भी विभूति मिश्र उनके नाम के हमें कोई मतल**स** नहीं है।

स्वाधीनता के बाद इस तरह की रियान उत्पन्न हुई कि ध्रयेजों के जमाने में राज्य को ब्लाने के लिए जो कालोनियल सर्विम रखी गई थी, उसने प्रशासन के ढांचे में ठीक तरह से फिट इस नहीं किया, जिस का नतीजा यह है कि हमारा राजकाज धरुष्ठी

[श्री विष्ति निश्र]

तरह से नहीं चल सका है। हमारे दोस्त, श्री मालवीय बैठे हए हैं। प्लानिंग की कनस-ल्टेटिव कमेटी में मैंने उनको कहा कि लैंड रिफाम्जं के मैमिनार की जरूरत नहीं है. दिलक हमने लैंड रिफार्म्ज का जो उसल कायम किया है, उसको कार्यान्वित करना चाहिए. न कि सैमिनार पर पैसा बर्बाद करना चाहिए। बह मेरे परम मित्र हैं. लेकिन वह मेरी बात नहीं माने । फिर मैंने उनको एप्पलबी रिपोर्ट से पढ कर सनाया कि जो, लिटल-माइंडिड ब्राई० सी० एस० लोग हैं, उनसे काम नहीं हो सकता है। भ्राप जानते हैं कि हमारे पटेल साहब कोई प्रोफेसर का दिमाग नहीं रखते थे भीर यदापि वह बैरिस्टर थे. नेकिन उनका साधारण दिमाग था। उन्होंने जो काम करके दिखाया है, वह किसी भीर से होना मण्किल है। इसी कारण से हमारे श्राई० सी० एस० ग्रीर ग्रन्य सर्वेस के लोगों से हमारे प्रशासन, विकास ग्रीर गांवों तथा कारखानों की पैदावार बढ़ाने का काम नहीं हो सका।

श्रापको याद होगा कि कुछ वर्षों की स्वाधीनता के बाद कस ने हिटलर जैसे दुश्मन का मुकाबला किया श्रीर इस तरह से मुकाबला किया कि हिटलर के हरा कर दुनिया में समाजवाद के नारे श्रीर नाम को कायम रखा। ऐसा क्यों हुशा? इसका कारण मैं श्रापको लेनिन की किताव "स्टेट एंट रेवो-स्यूशन" से पढ़ कर मुनाता हूं।

"After the revolution the State machinery should be smashed."

The meaning is that the new administrative apparatus for the execution of new goods and new society is needed.

The old civil service's outlook and attitude is not helpful. They lack initiative and no responsibility is fixed. Idealogically they are hostile to the goal of socialist society. They come from upper classes and upper castes.

Their main aim is to eat, drink and make merry.

लेनिन ने जब राज्य लिया तो उसने सब पूराने हुक्काम को हटा कर नये नये आदिमयों को रखा, जिन को नई सोशल वैलयूज और आर्थिक नीति पर आधारित देश और राज्य का निर्मण करने में विश्वास था। इसी का नतीजा है कि आज रूस दुनिया में अञ्बल नम्बर पर है।

इस के विपरीत जब हमने स्वधानीता प्राप्त की, तो उन्हीं पुराने भादिमयों को रखा। हमारे जब म्राई० सी० एस०, मन्य सर्विसिज के ग्रधिकारी ग्रौर हमारे राज्य-संत्रका संचालन करने वाले जो लोग थे, वे चाहते थे कि राज-काज चलता रहे और हम भाराम से रहें। इसका कारण यह है कि हमारे राज्य-लोधार मिडिल क्लास के लोगों, लोवर स्टैटा नीचे के के लोगों को नहीं लियागया। इसी का नतीजा यह हुन्ना है कि माज तक हम किसी भी प्लान में, किसी भी काम में : उस इद तक सफलीभत नहीं हो सके, जिस हद तक हम भ्राशा करते थे। हमारे नेता जवाहर-लाल नेहरू ने जो योजना बनाई थी, पहली योजना, दूसरी योजना, तीसरी योजना, जो ग्रब 31 मार्चको खत्म होने जा रही है. लेकिन इन योजनाओं को काम में कौन लायेगा । वह मशीनरी तो हमारे हाथ में होनी चाहिये, वह मशीनरी आज हमारे हाथ में नहीं रही । जिसका नतीजा हमा कि हम को इस योजना के द्वारा खाने-पीने के मामलों में भ्रमी तक पूरी स्वाधीनता नहीं हो पाई है। हम को सभी तक सब को शिक्षा देने की स्वाधीनता प्राप्त नहीं हो सकी है. ताकि हम सब को फी एज्केशन दें सकें। हम को दवा दारू में इतना सामान मिल सका कि सब को हम दबा-दाइस दे सकें घर के मामले में इतने मकान नहीं बना सके कि बे-घरवाले को मकान दे सकें.

भ्रौर ये पांचों चीजें समाजवाद के लिये विसक चीजें हैं। इन पांचों चीजों को 18 वर्ष के बाद भी भ्राज हम सब को नहीं दे सके।

चैयरभैन साहिब, हिन्दुस्तान जो सामान पैदा करता है, धगर हम उनकी केलोरीज का बटवरा 2300 कैलोरीज में कोई श्रादमी जिन्दा रह सकता है, भगर उस 2300 के लो-रीज का बंटवान करें तो पांच करोड भादमी ऐसे होंगे जिनको कुछ नहीं मिलेगा, जो कि मर जार्येंगे वर्गर खाये-पीये । यह पैदावार की हालत है। घरकी हालत यह है कि बहतों के पास रहने को घर नहीं है, शिक्षा की कौन पुछे। जिसको शिक्षा मिलतीहै,शिक्षा मिलती ै है थोड़े से ऊपर के ब्रादिमयों को, जो ब्राई० सी० एस० है उन के बच्चों को या जो आई० सी० एस० हो रहे हैं, उनके बच्चों को । सेठ, साहकार, पूराने जमीदार ग्रीर इसी क्लास के हमारे देश के बाहे किसी भी पार्टी के नेता, चाहे कांग्रस पार्टी के नेता हो. चाहे कम्युनिस्ट पार्टी के नेता हों, ६ न में जो ग्रापर केस्टेटस के ग्रादमी हैं, इनके बच्चे पब्लिक स्कूलों में सेन्ट एग्जे वियर में पढ़ते हैं, लेकिन आम ब्रादमी के नहीं पढ़ते है। इसका कारण यह है कि जो शिक्षा पद्धति भाज हम ने भपने यहां चलाने के लिये रखी है, उस के लिये एक्शन-श्रीरियन्टेड ग्रादमी न हीं मिले। नतीजा यह हुस्रा कि स्राज 18 वर्ष के बाद हमारे ऊपर दो हमले हुए ---एक चीनी हमला हुग्रा, उस चीनी हमले का हम मुकाबलानहीं कर गये । दूसराहमारे कपर पाकिस्तान का हमला हुआ। हम खुणी मनाते हैं लेकिन जरा सोचिये 45 वरोड़ ग्राबादी हमारी है और 10 करोड़ ग्राबादी पाकिस्तान की है। रेलियों के हिसाब से देखिये, 700 वर्गमील पर हमने कस्जा किया ग्रीर 192 वर्गमील पर उसने वस्ता कियाद्या। 4 ६ करोड़ के सामने 10 वरोड़ की कोई कीमत नहीं है । इसका क्या कारण हैं । इसका कारण यह है कि

हमारी जो मशीनरी है, जो शिक्षण पद्धति है वह राज के लायक नहीं है। इस का यह भी कारए। है कि हम ने इन ग्राराम तुलव लोगों को, इन आऊट-डेटेड लोगों को इस कामके लिये रखा, भौर साथ ही हमारे नेता भी उसी मिजाज के ये। हमारे देण में धंब्रोजों के जाने के बाद शासन तन्त्र का जो जग्ना हमारी पार्टी के नतामों पर पड़ा, वे भी उसी क्लास के ब्रादमी ये घौर हमारी पार्टी में भी जो घाम भादभी है उनको राजसन्त्र में भाने का मौका नहीं मिला। रूस में क्या हक्षा ? रूस ने इन लोगों को हटाया, भीर हटाकर के ग्राम ग्रादमियों को लिया, उन्होंने उत्साह से काम किया भीर उत्साह से काम करके दुनिया को दिखला दिया । चैयरमैन साहब, धाज चन्द्रमा पर उसका जहाब उत्तर रहा है, हो सकता है कि कुछ समय के बाद चन्द्रमा पर वह कब्बा कर लेगा। इसलिये बरूरत इस बात की है कि जो हमारा शासन यन्त्र है, उस में परिवर्तन की सख्त जरूरत है।

हमारे यहां एक माई ने हमसे बतलाया, शायद बैनरजी साहब चले गये, उन्होंने कहा कि जय देसाई कमिशन बना है तो इसकी क्या जरूरत है।

श्री स० मो० वनर्जी: मैं बैठा हूं।

श्री विमूति मिश्र : हमारी बात को सुनिये । श्रीर वो भाईयों ने भी पूछा था तो मैं बताना चाहना हूं कि देसाई कमीशन जो बना है, यह तीन चीजों पर जॉच-पड़ताल नहीं करेगा । एक तो पी० एक्ड टी० पर जॉच पड़ताल नहीं करेगा, दूसरे डिफेन्स पर जॉच पड़ताल नहीं करेगा, तीसरे एक्सटनंल एफें- यमें पर जॉच पड़ताल नहीं करेगा भीर चौचा मैं भूल रहा हूं, लेकिन तीन तो निश्चित है । तो इस स्थिति में मैं पूछता हूं भपने उन सिक्षों से कि हमारा प्रस्ताव जायव है या नाजायव है ।

भी स० मो० बनर्जी: थिल्कुल नाजा-यज नहीं कहा है। 2621

भी विभूति निष्यः जब ग्राप बोले तो मैं नहीं बोला, प्रव ग्राप मेरी बात सुनिये। ये कहते ये कि मेरा प्रस्ताव पेश हो जाय भौर पेश हो जान के बाद इस प्रस्ताव को प्रगले सेशन में लिया जाय, क्योंकि देसाई कमीशन बहाल हो गया है। मैं पूछना चाहता हूं कि देसाई कमीशन इन तीन चीजों पर घ्यान नहीं देगा क्योंकि यह उनके जूरिडिक्शन से बाहर की बात है, लेकिन हमारा प्रस्ताव इन सब चीजों को कबर करता है। इसलिये मेरा प्रस्ताव जायब है भीर मेरा प्रस्ताव इसी समय पास होना चाहिए भीर इससे देसाई कमीशन को मदद ही मिलेगी।

सभापति महोवय : कित्तना वक्त लेंगे।

भी विभूति मिश्रः तीस मिनट तक तो सब लोगों को समय मिलता ही है, उस में जो बाधायें लोगों ने की हैं, उनको भीर शामिल कर लीजिये।

चीनी हमले के वक्त, चैयरमैन साहब, हमारे एक जैनरल साहब की बात चली थी, कुछ इन्क्वायरी भी हुई, रिपोर्ट भी ग्राई, लोग कहते हैं कि वहां से भाग गये, जो हो, भगवान जाने क्या बात थी । रिपोट द्रमें देखने सनने को नहीं मिली, लेकिन थोडा सा धक्का लगा, इतना ज्यादा लगा कि हमारे नेता जवाहर लाल जी. मैं समझता हं कि उसी तकलीफ़ से वह जल्द से जल्द गुजर गये। धाज इस बात की जरूरत है कि सब जगहों पर हमको भ्रपने प्रशासन में जरूद से जरूद परि-वर्तन करना चाहिये। हम ऐसा परिशासन बानयें जो देश की भावस्यकताओं को पूरा करे। यदि हमने ऐसा नहीं किया तो हमारा प्रशासन कमजोर पढता जायेगा। 18 वर्ष के बाद भी भाज इन चीजों में कमी रह गई है। सर-कार ने देसाई कमीशन को बहाल कर दिया है. यह चीज हम लोगों ने ग्रंग्रेजों से सीखी है। एक एडवाई जरी कमेटी के बाद दूसरी को बहाल करते हैं, तीसरी को करते हैं, चौघी को करते हैं, फिर श्री एपलबी सात समुद्र

पार से थाये, रिपोर्ट दी, एक मैनन कमेटी की रिपोर्ट निकली, टी॰ टी॰ कुष्णमाचारी कमेटी की रिपोर्ट निकली, टी॰ टी॰ कुष्णमाचारी कमेटी की रिपोर्ट निकली, तीन-चार रिपार्ट हमारे पास हैं, इतनी रिपोर्ट होने के बाद भी हमारी सरकार ने एक थ्रोर कमीशन को बहाल कर दिया । पता नहीं कुछ लोगों को प्रभावित करने के लिये कमीशन बनाये जाते हैं, किस काम के लिये बनाये जाते हैं, कमीशन बने तो सारे यन्त्र को देखने के लिये बने । इस समय तीन-चार ऐसे यन्त्र हैं जिनका देखा जाना बहुत जरूरी लेकिन उनके कामों को यह कमीशन नहीं देखेंगा ।

एक्सटर्नल अफेयर्स मिनिस्ट्री में आज बहा खार्च होता है। एक देश का हम को भी ग्रन— भव है। मैं विलायत गया था। मैंने देखा कि जितना बहां खर्च होता है, उतना शायद ये बीकानेर के महाराज बैठे हैं, इनके यहां भी खर्चनहीं होता होगा । मैंने इनका भी घर देखा है । जितना विलायत में एक्सटर्नल मिनिस्ट्री का खर्च है उतना राजा-महाराआधीं का भी खर्चनहीं है भ्रौर इस पर जांच पडताल होनी चाहिये। यहां गरीब का पैसा लगता । चेयरमैन साहब, हमारे नेता महात्मा गांधी का नाम मोहन दास कर्मचन्द्र गांधी था । जब वह हमारे जिले में गये तो उनको कर्मवीर गांधी कहा जाताथा। उन कर्म-वीर गांधी नाम उनके काम करने की वजह से पड़ा, वह काम करते थे लेकिन हम काम नहीं करते हैं। इसलिये मैं चाहता ह कि सरकार को प्रपने यन्त्र में ऐसा सुधार करना चाहिये कि जो यन्त्र जल्द से जल्द जवाब दे सके श्रौर दूसरे स्टेक्चर हमारा ऐसा होना चाहिये कि जो स्टेक्चर एक्शन-छोरियेन्टेड हो । तीसरी बात यह है कि जो आदमी आवे वह उसी क्लास के घावे जिस क्लास की सेवा हमें करनी है अहम को गरीबों की सेवा करनी है। हमारे यहां बड़े-बड़े सेठ, साहकार, धनी लोग था जाते हैं, तो इन से हमारा राज-तन्त्र नहीं चलता है। मालवीय जी जा रहे

हैं. पे गरीब क्लास के हैं। जो राजतंत्र है. यह मेरी पार्टी के हाथ में है, कांग्रेस पार्टी के हाथ में है । मैं शरू से ही कांग्रेस का सदस्य रहा हं मरने तक इस का सदस्य बना रहंगा चाहे कुछ भी क्यों न हो जाय । 1920 में मैं इस में शामिल हम्राथा। लेकिन मझे यह कहते हुए दुख होता है कि भ्राज भी राजतंत्र राजाम्रो, महाराजाम्रों, सेठों, साहकारों, वकीलों, डाक्टरों, प्रोफेसरों इत्याधि के हाथ में है। जनसाधारण के हाथ में नहीं है इन में बहुत से ऐसे लोग हैं जो शहरो में रहने वाले हैं। इनको गांवों का कुछ भी पता नहीं है । इनको यह पता नहीं है कि गो ों में क्या होता है, वे कैसे होते हैं ? यहां ग्राकर वे हमारे मिनिस्टर बन जाते हैं, बहुत बढ़ी बड़ी जगहों पर जाकर श्रासीन हो जाते हैं उनको भ्राप इन जगहों तक पहुंचायें, इसमें किसी को कोई एतराज नहीं हो सकता है। लेकिन इतना तो भाप देंखे कि क्या वे इन जगहों पर फिट इन होते हैं या नहीं,क्या जिस पद पर उनको लगाया गया है, उसका अनुभव उनको है या नहीं। मझे इस बात पर कोई एतराज नहीं है कि अगर इंडस्टी का काम है तो वह काम किसी इंडस्टिलियस्ट को सौं। दिया जाए । लेकिन देखने में यह आता है कि खेती की देख भाज का काम ऐसे लोगीं के हाथों में सींप दिया जाता है, जिनके पास न तो कोई खेत होता है. भीर न ही खेती का उनका कोई धनमत्र होता है। ऐसे लोगों को मिनिस्टर बना दिया जाता है। इसका ही यह नतीजा है कि ग्रठारह बच के धनुभव के बाद भी, घठारह बरस के प्रयत्नों के बाद भी हम ग्रामे नहीं बढ़ सके हैं, हमारा देश इस स्थिति में नहीं पहुंच सका है कि वह ग्रागे बढ सके।

भ्राप कमिशन वगैरह बेशक बिठायें। लेकिन इस बात को भ्राप देंखें कि क्या कमिशन बिठाने की वास्तव में भ्रावस्थकता है या नहीं। किसी को प्रोवाईड करने के लिए भ्राप कमिशन या समितियांन बनाये।

इससे पैसा भी जाया होता है भौर श्रम भी। धगर प्राप को लोगों को प्रोवाईड करना है तो भाप उनके लिए पबिलक एसाईलम खोल वें, उनको खाने पीने के लिए देदें. मझे कोई एतराज नहीं है। सेकिन ऐसा नहीं होना चाहिये कि कोई दिल्ली भाषा है भौर उसको चंकि प्राप को प्रोवाईड करना है, इस बास्ते कोई समिति या कमिशन धाप बना दें। साब ही साथ मैं यह भी कहना चाहता हं जो भापका प्रशासनिक यंत्र है वह ऐजा होना चाहिये जो कि भापके जो सिद्धान्त 🍍 उन में विश्वास रखता हो। धाजकल देखने में भाता है कि इन मिद्धान्तों में उनका विश्वास नहीं होता है। निष्ठा नहीं होती है। इस तरह से काम नहीं चल सकता है। निष्ठावान भादमियों को भाप रक्खें ।

मैंने एक बार कहा था कि बी॰ बी॰ धो॰ थो लोग हैं उनकी धापने बहाली कर दी है। हमारी स्टेट में भी उनकी बहाली गई है। लेकिन उनके पास आयें तो कोई सुनवाई नहीं होती है। गरीब धादमी दिन भर वहां इकट्ठे रहने हैं, वहां बठे रहते हैं लेकिन बी॰ डी॰ धो॰ साहब कोई बात उनकी नहीं सुनते हैं। मैंने एक बार कहा था कि ये भी छोटे नवाब हैं। हमार देण में एक सज्जन हैं, एक कारकुन हैं, चीफ मिनिस्टर हैं, श्री बी॰ पी॰ मिश्व। बह मध्य प्रदेश के चीफ मिनिस्टर हैं। उन्होंने बी॰ डी॰ धोज की पोस्ट ही उका दी हैं।

भी कें • डी • मालबीय (बस्ती) : वह भी मिश्र हैं ।

भी विभूति निम्म : वह भी मिन्न है, मैं भी मिन्न हूं। मिन्नों को प्रकल होती है। सोग उनको अन्यवाद देते हैं।

एपसबी रिपोर्ट में पेज 7 पर यह लिखा है:

"This heritage from simpler days points rather in these diretions towards the tendency to carelessness and prefligacy."

[श्री विमृति मिश्र]

हमारी इस तरह की हैरीटेज ही कहां रही है कि हम को जनता के लिए काम करना है। जो लोग भरती किये जाते हैं उनकी इस तरह की हैरीटेज ही कहां रहती है। उनमें यह भावना ही कहां रहती है कि उनको जनता के के लिए काम करना है, जनता को सेवा करनी है। भगर कहीं बांध ट्र जाता है या किसी गरीब के घर जाना होता है तो ये लोग वहां जाना भी पसन्द नहीं करते हैं । बड़े बड़े राजा महाराजाभ्रों के लड़के, ब्राह्मणों के लडके गरीबों के घर कैसे जाय, जब यह हैरीटेज ही उनका नहीं होता है । आज भी मैं देखता हं कि किसी डिस्ट्विट मजिस्ट्रेट के यहां जाना होता है दुख ददं कहने के लिए तो उसके कमरे के बाहर पदा लगा रहता है ग्रीर बाहर चपडासी बैठा रहता है जो कि भन्दर किसी को चुसने नहीं देता है। ग्रगर किसी तरह से उसको वहां जाने का मौका मिल जाता है तो उसकी बात वह सनता ही नहीं 💤 श्रीर बेचारा गरीब भादमी निराश हो कर लौट माता है।

एपलवी ने भ्रपनी रिपोर्ट के पेज 6 पर यह लिखा है :

"The only objective test of efficiency is survival.".

टैस्ट हमारा क्या है ? कैसे हम सरवाईव करें ? क्या हमारा जो प्रावजिंध्य या उसको हम प्रठारह साल में भी प्राप्त कर पाये हैं? क्या हम प्रठारह साल के बाद सरवाईव कर पाए हैं । हम खिलायां मनाते हैं कि हमने पाकिस्तान को पीट दिया । लेकिन प्राप देखें कि उसने 192 वर्गमील हमाी भूमि पर कब्जा कर लिया या । यग वह एक इंच हमारी भूमि पर भी कब्जा न कर पाता ग्रीर हम उसकी भूमि पर कब्जा कर लें। तव तो याप कह सकते हैं कि हम सरवाईव कर गए हैं अन्यथा नहीं । तब तो यह कहा जा सकता या कि हमारी एफिसेंसी बढ़ गई है, और यह बात समझ में भी भ्रा सकती थी । एपलबी भ्राप देखें कि कहां से भ्राया । कितना पैसा उस पर खच हुमा । वह घूमा फिरा । उसने खाया पिया । फिर रिपोट दी । लेकिन हमारी सरकार के दिमाग में उसकी बात बात भी नहीं भ्राई ।

उसने ग्रागे लिखा है:

"At almost all the levels of the public services it seems to be too much assumed that one person or a certain "class" is equal to another person of that class.".

एक क्लास के भ्रादमी दूसरे क्लास के बराबर हः जायें यह तो हमारे यहां है ही नह । हम लोग किसी के यहां जाते हैं तो वहां पर यह लिखा पाते हैं कि टाईन के बारे में पहले एप्वाईटंमेंट लीजिये । ग्रब ग्राप देखें कि कितने श्राप के यहां श्रफसर हैं, कोई ग्रंडर सेकटरी है, कोई डिप्टी सेक्टरी है, कोई ज्वाइंट सेक-टरी है, कोई एडीशनल सेक्रटरी है, कोई सेक-टरी है, पता नहीं कितने अफसर है। ये तो एक डिपार्टमेंट में होते हैं। इसका मतलब यह हम्रा कि जितने डिपार्टमेंट हैं उतने ही ज्यादा ये भ्रफसर स्रापके पास हैं। जरूरत इस बात कि है कि शासन तंत्र की ग्राप सिमप्लीफाई करें, काम काज को ब्राप बासान करेंब्रीर ऐसा प्रोसीजर निकालें जिससे लोगों का दख दर्द भासानी से दूर हो सकें, लोगें की जो मुश्किलात हैं, उनको द्यासानी से हल किया जासके ।

श्राप यह भी देखें कि हमारे यहां क्या प्रोडक्शन हैं भीर क्या कंजंप्शन हैं । इसको भी नोट कर लेना जरूरी है कि जितना हम प्रोडक्शन करना चाहते हैं उतना हम प्रोडक्शन नहीं कर पाढ़े-हैं । हमारा उत्पादन जरूरत से बहुत कम हैं। इसके विपरीत हमारी जो जनसंख्या है वह दिन-प्रति-दिन बढ़ती चली जा रही है। जनसंख्या का भार बढ़ता हुआ चला जा रहा है। उम हिसाब से हमारी पैदावार नहीं बढ़ती है।

श्री श० ना० चतुर्वेदौ (फिरोजाबाद) : जनसंख्या की वृद्धि का प्रशासन से क्या सम्बन्ध है ?

भी विभूति मिश्रः में प्रापका व्यान भीष्म पितामह ने जो कुछ शान्तिपर्व में, महाभारत में कहा है, उसकी बोर ध्यान दिलाना चाहता है। राजा चाहे तो स पृथ्वी को स्वर्ग बना सकता है और ग्रगर चा तो नरक बना सकता है । यह राजा का काम है कि कितने पैदा करने की इजाउत दे भीर किनने न पैदा करने की इजाजत दे। उसका काम है कि कितनों को खिलाये भौर कितनों को न खिलाये । चतुर्वेदी जी बाह्मण है घोर बाह्मण होकर वह ऐसी बात कहते हैं। महाभारन में क्यालिखा है इसको वह भल जाते हैं। राजा के ये सब काम है। हमारे देश की पदावार तो बढ़ती नहीं है खाने वालों की तादाद वढती बली जा रही है। हमारे सुब्रह्मण्यम साहब म्रा गए हैं। वह बेचारे क्या कर सकते है। वह कहां से लायें खाने के लिए। प्रगर मेच नहीं बरसता है, अगर वर्षा नहीं होती है, ग्रगर सखा पड़ जाता है तो वह क्या कर सकते है। वह तो खाद दे सकते हैं, बीज दे सकते है। मेच तो वह नहीं बरसा सकते हैं। लेकिन इतना तो शासन कर ही सकता है कि बाबादी हमारी न बडे । हम बहाज्यं रखें, सयम से काम लें। कहने की मतलब यह है कि इस तरह की जो बातें हैं इन पर भी हमारा कंटोल नहीं है। ग्रब मैं योड़े से सुझाव देना चाहता हं।

सभापति नहोदय: मिश्र जी, बात यह है कि जो ध्वाइंट घाफ घाडंर है, उस को भी हमने डिसफस करना है। इसलिए घाप एक घाध मिनट में समाप्त कर दें भीर वाकी जो घापको बोलना है वह घाइंदा बोले। भी बिभूति मिश्रः मैं एक सुमाब तो यह देना चाहता हूं कि जो लोग सरकारी कामकाज करने के लिये रखें जायें उन को ठीक तरह से ट्रेनिंग देने का प्रबन्ध किया जाए। ऐसा करने से वे भएना काम ठीक तरह से कर सकेंगे।

प्रशासनिक द्रांचे को प्राप रामनाइज करें भीर जो प्रोसीजर है इस को प्राप सिप्पल बनायें। जो कारकुन भाष रखें वे ऐसे छुळें जो निष्ठा से काम करने वाले हों। शोभा बशने बाले प्रादमी भाष न रखें। भाष वह यहे डिपीधारी रख लेते हैं। लेकिन भाष देखें कि वे काम करने याले व्यक्ति मी हों। जो जनता बी सवा करने में विश्वास रखते हैं उन को भाष रखें।

धव मैं रिकटमेंट के बारे में कुछ कहना चाहता हं। पश्लिक सर्विस कमीशन की मैं इज्जत करता हं। लेकिन भ्राप यह देखें कि उस में कीन कीन से लोग हैं। बड़े बड़े लोग उस के मैम्बर हैं। गरीबों की तरफ वे देखते ही नहीं हैं । सभी बड़े बड़े लोगों का यही कायदा है। उन के यहां हम लोग नहीं जा सकते हैं। धगर जायेंगे तो लिख देंगे। कि यह भाषा था सिफारिश करने के लिये। लेकिन उन के स्टेटस का ब्रादमी, उन के मकाबले का ब्रादमी जाता है भीर सिफारिश भी करता है तो कुछ नहीं लिखा जाता है। इस तरह की जो चीज है, यह दूरुस्त होनी चाहियें। बड़े बड़े घौर धनी वर्ग के आदमी ही उस में नहीं भाने चाहियें। उस में नैपोटिज्म के लिए कोई स्थान नहीं होना चाहिये । भार्ट भर्नाजाबाद वहां नहीं चलना चाहिये । धाई० सी० एस० के यहां कोई ब्राई० सी० एस० का ब्रफसर *बेरोकटोक* जा सकता है और उस का काम भी हो जाता है। धर पर वह जाना चाहे तो घर पर भी जा सकता है। लेकिन हम जैसे लोग नहीं जा पाते हैं।

धव एक नयी श्रेणी बनी है प्राई० ए० एस ० घफसरों की। ये भी कसोबेश धाई० सी० एस० की जोड़ तोड़ के हैं। कारण यह है कि: ये लोग भी उसी लैगेसी के हैं। वहीं इन के

श्री विभति मिश्री

प्रोफैसर रहे हैं। यह बात भी है कि सौ में से **घस्सी भाई० ए० एस० के अफसर दिन में** सोते हैं। किसी ग्राफिस में जाकर ग्राप देख लो। महामारत में पूछा कि साहब, भ्रादमी क्यों मर गया तो जवाब मिला कि इस लिये मर गया कि दिन में सौया था। हमारे सरकारी नौकर भी दिन में सोते हैं तब उन से क्या फायदा होने वाला है ?

एक माननीय सदस्य । रात में काम करें तब क्या हो?

श्री विभृति मिश्रः रात को काम करें तब दिन में सीयें। मैं कहना चाहता हं कि प्रमोशन तब होना चाहिये जब कोई श्रच्छा काम करे। जो होशियार धादमी हो उसे प्रमोशन मिलना चाहिये । सर्विस में जो भी भ्रच्छा काम करे, परा काम करे उस का प्रमी-शन जरूर होगा यह भी होना चाहिये।

एक भीर बहुत बड़ी बात यह है कि य० पी० एस० सी० ने जो श्रंग्रेजी को कायम रक्खा है उस को हटा देना चाहिये। जो रीजनल भाषा हो उस को रखना चाहिये। मैं दावे से पूछना चाहता हं कि जो श्रंग्रेजी जानने वाले हैं उन्होंने पिछले प्रठारह वर्षों में क्या किया ? मैं चेलेन्ज कर के पूछता हूं कि किस फंट पर कुछ काम किया गया है ? फुड फांट पर, एजकेशन के फांट पर, एग्रीकल्बर के फांट पर सोशलिज्म के फंट पर उन्होंने क्या किया : धभी हमारे यहां घंग्रेजी काही राज्य चलता है क्योंकि मंग्रेजी जानने वाला क्लास यह सोचता है कि हम मंग्रेजी जानते हैं इस लिये हमारा काम होना चाहिये। इस लिये मैं कहना चाहता हं कि यु० पी० एस० सी० के इम्तहान वर्गरह जो है वह रीजनल लैंग्वेज के मीडियम से होने चाहियें। भीर इसी तरह से लोगों को बहाली मिलनी चाहिये ।

सभापति महोवय : ग्रव ग्राप ग्रपनी तकरीर भाज बन्द कर दीजिये। भाष २८ मिनट ले चके हैं। ग्राप का जो प्वाइंट भ्राफ भाडर है उस को भी दसरे दिन लेंगे।

Shri S. M. Banerjee: May I raise a point of order? First, let me state the relevant rule.

Mr. Chairman: His speech is not finished yet. On the next day when this item is taken up, this point order also will be taken up.

भी यशपाल सिंह (कैराना): मेरा एक श्रमेंडमेंट भी है।

17 hrs.

FOOD ZONES*

भी प्रकाशवीर शास्त्री (बिजनीर) : सभापति जी. देश की खाद्य स्थिति के खराव होने का मख्य कारण जहां हमारे देश में खाद्यान्त्रों का भ्रमाव है वहां उस का एक मध्य कारण दोष पूर्ण वितरण प्रणाली ग्रौर खाद्यान्नों को बनावटी दीवारें भी हैं। केरल की हालत पर ग्रभी दस दिन पहले काम रोको प्रस्ताव उपस्थित करते हुए मैं ने खाद्य मंत्री से कहा था भीर चेतावनी दी थी कि यदि इस स्थति को जल्दी नहीं सम्भाला गया तो जो घटनायँ केरल में हो रही हैं वह दूसरे प्रान्तों में भी फंल सकती हैं। धभी दो दिन पहले बंगाल विधान सभा भौर विधान परिषद् में जो दश्य उपस्थित हुए हैं उन से हमारे खाद्य मंत्री ग्रच्छी तरह परिचित होंगे। इस के साथ धगर श्रभी भी यह स्थित नहीं संभाली गई तो मैं द्बारा चेतावनी देना चाहता हं भ्रीर कहना चाहता हं कि जो यह ब्राग केरल या बंगाल में फैली है वह भगर दूसरे प्रान्तों में फैल गई तो यह पालियामेन्ट हाउस भी उसकी लपट से बच नहीं सकेगा : देश की स्थित इतनी खराब होने आ रही है

^{*}Half-An-Hour Discussion.

खाद्यान्नीं के क्षेत्रों को समाप्त किया जाये इस सम्बन्ध में कभी कुछ दिन पहले मैंने समा-चार पद्यों में देखा या कि जयपुर कांग्रेस में बहुत बड़े बहुमत से इस विषय पर बल दिया गया था कि खाद्यान्नों के जोनों को समाप्त जाये । समाचार पत्नों में यह भी था कि संसदीय कांग्रेस पार्टी की निजी बैठक हुई थी । उस में भी इस बात पर बल दिया गया दा कि खादान्नों के क्षेत्रों को समाप्त कर दिया जाये। इसी प्रकार से देश के जितने भी दूसरे राजनीतिक दल हैं, जन संघ है, स्वतन्त्र पार्टी है, पी॰ एस॰ पी॰ है, श्रीर धगर मैं भूल नहीं करता तो हम।रे देश की कम्युनिस्ट पार्टी भी इस पक्ष में है कि खाद्याओं के जो क्षेत्र हैं वह समाप्त होने चाहियें क्योंकि उनसे देश में बहुत विषम स्थिति पैदा हो रही है। मैं समझ नहीं पाता कि जनतन्त्र की दुहाई देने वाली इस सरकार में कौन ऐसा तानाशाह बैटा हुमा है जो इतने प्रवल जनमत के होने पर भी फुड जोन्स को कायम रखें हुए है।

खाद्यान्नों के क्षेत्र को बनाये रखने का दुष्परिणाम यह हो रहा है कि एक ही देश के भिन्न भिन्न राज्यों में भिन्न भिन्न प्रकार के भाव हैं। उदाहरण के तौर पर मैं बतलाता हुं। पंजाब के मन्दर गेहूं का भाव 56 ६० प्रति क्विटल है, लेकिन वही गेहूं उत्तर प्रदेश में भाकर 85 से 90 रु० प्रति क्विटल तक बिकता है और महाराष्ट्र में उसी गेहं का भाव है 150 रु॰ प्रति क्विन्टल। चने का भाव पंजाब में 55 द ० से लेकर 58 ६० तक है जब कि दक्षिण भारत में उसी चने का माव 125 से 150 ह० क्विन्टल तक है। चावल के सम्बन्ध में मैं बतलाता हं कि जो चावल मांध्र में 80 ६० क्विन्टल है मद्रास में वही चावल 85 ६०, मैसूर में 120 द ॰ भीर केरल में 200 द ॰ प्रति क्विन्टल तक बिकता है । जब दूसरे देशों में भारत की खादान की स्विति विगड़ने के कारण भीख मांगने की स्थिति पैदा हो गई है भौर दूसरे देशों के छोटे छोटे बज्बे हमारे

देश में खाद्यान्न भेजने के लिये घन इकट्टा कर रहे हैं, उस समय इन फूड जोन्स के बने रहने से खादाओं की कितनी हानि हो रही है जरा इसको भी तो देखिये। भाज भिन्न भिन्न मंडियां भौर भिन्न भिन्न नगरों में हमारे देश का करोड़ों मन गल्ला सड़ रहा है। . उदाहरण के लिये पंजाब के जो मोटे मोटे भांकड़े मुझे उपलब्ध हो सके उन को बतलाता हुं। पंजाब में इस समय लगभग 15 लाख मन गेहुं रुका हुआ है, 40 लाख मन चना कका हुआ है भौर उसी पंजाब में मक्का भौर बाजरा लगभग 25 लाख मने रुका पड़ा हुया है। बाज पंजाब में खाद्यान्न का जो भाव है उसी हिसाब से सारे खाद्याक्षों का मूल्य ले लिया जाये तो करीब 16 करोड़ ६० से ऊपर का खाद्यान्न पंजाब में बेकार पड़ा हुमा है।

यह हालत वहां पर तब है जब नई फसल माने की तैयारी कर रही है। पुरानी फसल का जितना भी खाधान्न है वह पंजाब की मंडियों में धौर किसानों के बर से बाहर नहीं भासका है। यह भांकड़े तो केन्द्रीय सरकार की भ्रपनी रिपोर्ट में हैं कि पंजाब के लुधियाना जिले में पिछले साल 50 प्रतिशत से भी प्रधिक फमल गेहुं की हुई है। लुखियाने की जो सब से बड़ी मंडी मोगा की है बहां से कुछ लोग भ्राये ये उन्होंने श्रपने गेट्टं का नम्ना दिया है। घगर भाष उचित समझें तो मैं उसे टेबल पर रक्षाद्ंगाधौर घगर नहीं तो खाद्य मंत्री जीको देद्ंगाजिस से पतालग जायेगा कि ब्राज किस प्रकार लाखों मन गल्ला वहां सड़ रहा है। जब हमारे देश में बाद्यान्न के श्रभाव के नाम पर दूसरे देशों के छोटे छोटे बच्चे झोली फैला कर भारत के लिये मीख मांग रहे हैं। पंजाब के लोगों का विचार है कि नई फसल घाने को है भौर पुरानी फसल का गल्ला निकल नहीं पाया है। बहती यहांतक कह रहे हैं कि जो गेहूं सरकार बाहर से मंगवाती है उसका किराया लगाने के बाद जिस भाव पर भारत में वह नेहुं पड़ता है उसी भाव पर उन का गस्ला

[श्री प्रकाशवीर शास्त्री]

खरीद लिया जाय । अगर इतना ही कर दिया जाये तो कम से कम व्यापारियों और किसानों को सन्तोप हो जायेगा ।

भ्रब पंजाब के साथ साथ में दूसरे प्रान्तों की स्थिति भी ग्राप को बतलाता हूं। राजस्थान में भ्रजमेर भीर दूसरे व्यापारिक नगरों की क्या स्थिति है ? उसके बारे में मेरे पास एक पत्र भाषा है जिस को मैं खाद्य मंत्री जी को देना चाहता हं। उस पत्र में लिखा हमा है कि राजस्थान में 30 लाख बोरी चना इस समय इका पड़ा है। श्रगर एक बोरी को ढाई मन तक भी मान लिया जाये तो 75 लाख मन चना राजस्थान में रुका हुन्ना है। राजस्थान में चने का भाव 45 से 50 रु० तक है। लेकिन जब वही चना साथ में लगते हुए गजरात में विकता है तो 110 से 120 ए० तक विकता है। अब आप ही अनुमान लगाइये कि खाद्याप्त के जोन देश में कितनी विषम स्थिति पैदा कर रहे हैं।

इसी प्रकार से मध्य प्रदेश में 5 लाख मन चना रुका पड़ा है। इस का दृष्परिणाम इस समय यह हो रहा है कि उन राज्यों की सरकारें व्यापार करना शुरू कर देती हैं। बाद में फिर दूसरी सरकारें भी ऐसा ही करना शरू कर देंगी। पंजाब की सरकार ने 39 ६० क्विन्टल मक्का खरीदा लेकिन उस को उस ने मनाफे पर बेचा। नागपुर में उस ने उसी मक्का को 80 ए० क्विन्टल बेचा। ग्रर्थात सेंट पर सेंट मनाफा कमाया महाराष्ट्र से । पंजाब सरकार ने 56 रू० चना खारीदा पजाब सरकार वह चना बंगाल गवनंमेंट को 90 रू० पर बेच रही है। धगर व्यापारी मनाफा कमाये तो वह फौरन डी ० ग्राई ० ग्रार ० में ब्रा जाता है, लेकिन ब्रगर सरकार मुनाफा कमाती है दूसरी सरकार से तो केन्द्रीय सरकार के कानों पर किसी प्रकार ज्नहीं रेंगती है।

Shri Ranga (Chittoor): If the merchant does it, it is profiteering, but if Government does it, it is sacred duty! This is sheer profiteering, Six.

सभापित महोदय: एक चीज है। यह एफ • घो • घार • पंजाब है या एफ • घो • घार • बंगास है ?

श्ची प्रकाशवीर शास्त्री : पंजाब की गवर्न मेंट से ग्राज बंगाल की गवर्न मेंट पंजाब में खरीद रही है उस में ही इतने मनाफे का भाव है यह मैं कह रहा हं। जो इस प्रकार से मनाफा कमाने की प्रवृत्ति बढ़ रही है उसका दृष्परिणाम यह हो रहा है कि राज्य सरकारों के अन्दर एक संकृचित मनोवत्ति पैदा हो रही है। एक जगह चावल का स्टाक जमा है भौर दूसरी जगह बगल के राज्य के लोग भख से मर रहे हैं। इसी का दृष्परिणाम यह हुआ कि मध्य प्रदेश की सरकार में भोपाल से छत्तीसगढ़ में. जो कि उसी राज्य का एक भाग है सन्न नहीं पहुंच पाया । जब छत्तीसगढ में भ्रान्दोलन हम्रातब मध्य प्रदेश की सरकार ने विवश हो कर एक हिस्से से दूसरे हिस्से में उसके भेजने की बात स्वीकार की ।

मैं जिस प्रान्त से घाता हं, धर्यात् उत्तर प्रदेश, उस प्रांत की बात मैं भ्राप को बतलाता हं।वहां परएक जिले से दूसरे जिले की सीमा जहां मिलती है वहां पर बैरियर्स बने हए हैं । वहां से ग्रन्न दूसरे स्थान में नहीं जा सकता । न्रादाबाद का गेहं मेरठ नहीं जा सकता धीर मेरठ का गेहं बुलन्दशहर नही जासकता । यह वह देश है जो समाजवाद में विश्वास करता है। लेकिन भले ही सारा देश भखों मर जाये पर एक स्थान से दूसरे स्थान पर खा**दान्न** नहीं जा सकता है। सारे देश में भाज यह स्थिति पैदा हो रही है। इस का दुष्-परिणाम यह हो रहा है कि पहले तो खादाओं को बड़े बड़े व्यापारी रोका करते थे लेकिन धव जो समृद्ध किसान हैं, जिन के पास बड़े बड़े फार्म हैं उन्होंने भी गल्ले

को रोकना शुरु कर दिया है भीर भाज गल्ला उन के पास भी रुका पड़ा है। तीसरा इसका दुष्परिणाम यह है कि हमारे समाज में भ्रष्टाचार, ब्लैक-मार्केटिंग ग्रीर पुलिस जो सीमापर एक स्थान से दूसरे स्थान पर गल्ला पास कर देती है इस प्रकार की प्रवत्ति इतनी बढ़ती चली जा रही है कि गल्ला चला जाता है दूसरी भोर। पंजाब से उत्तर प्रदेश में, गृहगांव से कोसी की मंडी में गल्ला जाता है। संइक से अगर गल्ला पास हो तो पुनिस टक वालों को पहचानती है कि इस प्रकार ट्रक वाले इस तरह का' माल ले जाते हैं। पुलिस के साथ उनकी साठ गांठ रहती है। लेकिन जो बेचारे उनको कुछ पैसा नहीं दे पाते बह पकडे जाते हैं। मभी कुछ दिन पहले दिल्ली से गाजियाबाद की घोर गेहं ले जाते हए यहां के चीफ कमिश्नर ने पकड़ा था। लोग सरों पर गठरी रखकर शाहदरा के रास्ते ले जाते हैं। कंटों पर भीर दूसरे प्रकार से इस तरह का गल्ला भेजा जाता है।

एक यह पन्न मेरे पास भाया है पंजाब के किसी एक बड़े फार्म के मालिक ने भेजा है। हीरा फार्म है शायद, फिरोजपुर डिस्ट्रिक्ट का। यह भी मैं भापको देना बाहूगा इससे भी भाप पता लगायें। यह लिखता है कि भगर यह कोशिंग सरकार की रही कि हम गेहूं भीर बना भच्छी भच्छी बीजें उत्पादन करें भीर हमें भपने उत्पादन का भच्छा पैसा न मिले तो कल को भगर हम मूंगफली भीर कपास जैसी कैंग काप पैदा करने लगें उधर हम भपनी प्रवृत्ति को मोड़ दें तो सरकार हमको उसके लिए दोषी नहीं ठहरा सकती। फिर नो खाधाओं की स्थित कल को भीर भी बिगहती बली जायगी।

एक बात सबसे घन्त में कहकर मैं प्रपती बात को समाप्त करूंगा । सभापति जी, यह कहा जाता है कि खाषाओं के जोन समाप्त हो बाने से जो सभ का माब महंगा हो जायगा उसको रोकने का क्या उपाय है। देश के कई नेतामों भीर कॉर्सेंस प्रेसीबेंट

तथा शायद है कि खाद्य मंत्री के मस्तिष्क में भी यह बात है। मैं दिल्ली शहर का उदाहरण देता हुं। दिल्ली से बाहर का नहीं। जब तक दिल्ली में खादाओं के जोन नहीं बने उस समय नवम्बर सन् 62 में गेहं 38 से 41 रुपये क्विंटल तक धीर नवम्बर 1963 में 47 रुप्ये से 49 रुपये क्विंटल 🕡 कथा। लेकिन जब जीन बन गया तो ६६ में गेहंका भाव 95 से लेकर 100 रुपये क्विंटल तक भीर 65 में 4 से 76 रुपये विवटल तक हो गया । हो सकता है यह जोन जब भ्राप समाप्त करेंगे तो एक बार भाव फिर ऊपर को जायं? जैसे गृह से भापने कंट्रोल समाप्त किया वा कंट्रोल समाप्त करते ही उत्पादक को कुछ पैसे ज्यादामिलेंगेफिर जब गुड़ का प्रामा जाना शुरू हो गया तो कीमत हर प्रान्त में निश्चित रूप से एक स्थान पर भागई। इसी प्रकार जब सीमेंट से कंट्रोल हटा तो उसका परिणाम यह है कि भाज सीमेंट लोगों को मिलने लगा। जो पहले ब्लीक के ग्रन्दर 21 भीर 22 रुपये बोरी मिलती थी घाज वह बुराई से भी भगर मिलती है तो 11 भीर 12 रुपये तक ज्यादा से ज्यादा मिलती है। लेकिन देश को मिलती तो है. लोग धपना काम तो जलाते हैं। तो मेरा भपना कहना यह है कि भगर यह खाद्याओं के क्षेत्र ममप्त कर दिये जायंतो लाखों श्रीर करोडों मन गल्ला जो देश की मंडियों बेकार पहाहबा है वह महेगा नहीं। उत्पादक को ठीक पैसा मिलेगा भीर देश के भन्दर जो खाद्याओं के सभाव की कृतिम स्थिति पैदा हो गई है यह कृतिम धभाव की स्थिति नहीं रहेगी। मैं चाहुंगा कि सरकार बार बार चेतावनियां सुनने की घादत न हाले भौर भपनी बाल को बाद्य मंत्री जी मोटी न बनायें। जनतंत्र के ग्रन्दर विश्वास करने वाले खाद्य मंत्री अनतंत्र की भ्रावाज को एकदम मुर्ने भीर यह घोषणा करें कि देश में बाबाओं के बोल समाप्त किये जा रहे हैं।

समाधित वहोदयः । (श्री सिहानन सिंहु से) घापका नाम नहीं है इसमें।

सिहासन सिह (गोरखपुर) : मैंने भेजा है। मैंने हिन्दी में लिखा है, शायद भ्राप पढन पाये हों।

(H.A.H. Dis.)

Food Zones

सभापति महोवय : हिन्दी बोडी बहुत मैं पढ़ सकता हूं।

भी क० ना० तिवारी (बगहा) : मैंने धापना नाम भेजा है।

सभापति महोदय, जो प्रकाशवीर शास्त्री जी ने कहा उसमें कोई ऐसी बात नहीं है जिसके कपर सरकार का ध्यान नहीं गया है। मैं वर्तमान खाद्य मंत्री को 33 वर्षों से जानता हं ग्रीर उनके जेल जीवन से जानता हुं। ऐसी बात नहीं है कि डेमोकेसी की मोपिनियम हो, जो जनता की मावाज हो, उसको वहन सुन सकें। जो खाद्य स्थिति हमारे देण की है....

सभापति महोदय : स्पीच ग्राप नहीं दे सकते। वक्त कम है। सवाल भ्राप कर सकते हैं।

भी क ना शिवारी: सवाल मझे नहीं करना है।

Shri Ranga: I think the hon'ble Minister is aware of the onset of what is known as the belt area.

If he does not know I would like him to make enquiries about it. These belt areas are small Keralas, between district and district as my hon. friend has put it, between state and state. My own constituency is suffering because it is the border of Mysore and Madras. In these border areas stretching over ten miles between these two States people who live there continue to suffer, suffer more than the Kerala people. Besides, the headloaders they are called, carry 50-60 lbs. on their heads from the nearest markets to the local people and supply it to them and some others also carry these loads as payments received for their agricultural labour in the outside

(H.A.H. Dis.) areas and carry it to their own homes. These people are now being troubled by the local police and local revenue authorities.

Food Zones

17.15 hrs.

[SHRI P. K. DEO in the Chair.]

Would the government see that this system is abolished and the head-loaders are not unnecessarily troubled in this way. If they just wish to prevent smuggling from one area to another. they may have their own police organisation just on the border without unnecessarily troubling these people in these so-called belt areas of miles. It affects the people not only of the villages but also of towns, important places like Adoni, Palamener, Ponganur' Madagasira and so other places on the border.

Would the government put an end to these belt areas? Also would the government not close their mind to the demand for the abolition of zonal restriction but keep an open mind and begin to withdraw these restrictions in progressive stages, first of all removing them between district and district and also abolish these areas and increasing the quantum of foodgrains that may be carried agricultural workers and other people also on their heads from place to place and would they introduce, in the place of a kind of monopoly that they now have, a kind of a competitive system and allow their co-operative stores and the private traders and through their foodgrains corporation also, introduce an element competition so that the consumers could be protected. I am these suggestions pending the decision of the government which we expect would be taken very soon for the abolition of the zonal system.

Shri Sinhasan Singh: Which the different States are surplus, which self-sufficient and which deficit; and if so, in what ratio to their own population they are surplus, sufficient or deficient?

Shri B. K. Das (Contai): In the agricultural prices commission's dissenting note these matters were pointed out that there would be these difficulties about the working out of a single zone system. I want to know whether after the experience of several months, about a year or so now, what was pointed out in the dissenting note has come to be true or the experience has proved otherwise? What is the experience of the working of this system?.. (Interruptions.)

भी तसशीवास जाधव (नांदेड्) : जो प्रकाशवीर शास्त्री जी ने वात कही, वह हर प्रान्त में बात है। मेरी दिक्वेस्ट यह है है मिनिस्टर साहब से कि जैसे महाराष्ट्र में कम्पल्सरी प्रोक्योरमेंट, इस्ट्रीब्यूशन धौर जो जो काम करते हैं सौर जो किसी धौर को करने नहीं देते जिससे लोगों के पास मंडी में गल्ला ले जाने का कोई कारण नहीं, सब गल्ला सरकार के पास भाता है भीर महाराष्ट्र सरकार ने जो रूल बनाया है कि 5 एक इतक कोई लेवी कम्पल्सरी नहीं है इसे 10 एकड़ तब सरप्लस में से 60%और 10 से 15 एकड़ तक 65 परसेंट जो सरप्लस है उसमें से लेंगे घौर हर घादमी के लिए डेइ क्विंटल गल्ला रखने का इन्तजाम क्या है ऐसा 50 एकड तक कियातो इस रीति से सब प्रान्तों में व्यवस्था हो जाय जिससे कि गल्ला किसी जगह पर खराब न हो मौर यहाँ इचर उद्यर माव ज्यादा न हो, ऐसा इन्तजाम सेंटल गवनंमेंट हर प्रान्त को कह कर या मार्डर देकर क्यों नहीं करती ?

The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam): Mr. Chairman, Sir, I am quite aware of the feelings, not only of some of the hon. Members but also the feelings outside that the zonal system should be examined thoroughly and, if necessary, some changes should be made. The point for consideration is this: first of all, is there a food problem or not, and whether we have sufficient foodgrains to feed our people, or we are functioning in a deficit

Some people-I do not economy. know for what purpose-have been emphasising that there is absolutely no food problem and that it is because of the zones and the defects in the distribution system that all the difficulties are arising. With great respect to them, I would like to submit that, if we take the production figures during the last five years, except for a spurt last year, we have been producing at a lower level than the last of the third Five Year Plan. On the other hand, the population has been increasing at the rate of almost 12 millions every year. Therefore, dur-ing these five years, there has been an increase in population by about six crores, against which the increase in production is almost nil. We have been working, for some time, if any, below the level of the last year of the third Five Year Plan. Therefore, to suggest, as some hon. Members have suggested, that production has increased along with the population-I respectfully submit-is correct. It may be that we may not be able to evaluate our production even to a million tons, but broadly, the trends are known. Therefore, I beg to submit that we are functioning in a deficit economy as far as food is concerned.

In this deficit economy, manage the situation is a matter for consideration by the Government and indeed for the country as a whole. It is not as if we have a perfect system or the best system against which we have chosen one of the worst systems. It is not so. In trying to find out how to manage this deficit economy. we have four to five alternatives. The first alternative which could be considered would be free trade throughout the country; free movement, and the market condition to adjust according to the demand and supply, and whoever has got the purchasing capacity will be able to purchase and whoever does not have it. he will have to fall under. We could leave it to the free trade to function in the best way possible and say, "we are not concerned with it; it is market operation-laissez faire, and

[Shri C. Subramaniam]

therefore demand and supply will function and therefore we can leave it at that." Or, we can go to the other extreme, saying that we shall procure every procurable surplus from every producer, and than taking into account what we are able to procure, we shall have and equitable distribution on system throughout the country making an average and then distributing according to manual labour, child or an ordinary adult

(H.A.H. Dis.)

Now, either of these things is not possible in the present circumstances. Shri Prakash Vir Shastri argued that if it is left to free trade, the producers also are likely to get a fair price. We have experience of free trade. Our exprience is unfortunately, the producer is compelled to part with his produce soon after the harvest, because he has got so many demands and pressures. It is the trader who is able to get it in a free trade, and on that basis, the producer not only suffers immediately after the harvest, one is able to get the highest price only when there is scarcity, the lean period. Sometimes, it is not merely the natural loan periods, but for the purpose of higher profits, even arti-ficial scarcity and lean periods are created by the traders. The philosophy of trade is to make as much profit as possible and the best trader is he who makes the highest profit. You cannot blame him. So, we came to the conclusion that we cannot allow free trade to function.

Is it possible to have monopoly procurement from every producer? In a deficit economy, that would mean trying to find out what is the surplus with every producer. Who is to estimate the surplus? Not the Secretary or the Minister. Ultimately the lowest officer with the assistance of perhaps the village official has to findout how much a person grown, what is the area, what is the estimate of produce, what is the estimate of his requirements and what is the surplus. . a. (4 4

Shri Vasudevan Nair: That is excuse.

Shri C. Subramaniam: I have functioned in a system of monopoly procurement in Madras and I know what difficulties it leads to. All the big fish escape and ultimately it is the smaller and middle producer suffers. All sorts of difficulties arise. So, we have to find a via media between the two. Any sort of control is irksome, I agree. In the present context, we have to find out which is the best amongst the alternatives available.

Another way of doing it would be to have a national levy on every big producer having 2 or 3 or 5 acres, according to the productivity of the area and the consumption pattern. Then, if we procure on that basis, we will be able to control the market with some quantities of grains available with us. On that basis, we can get certain quantities into the hands of the Government and have controlled distribution, particularly in urban areas by cordoning them and leave the rest of the country as a free zone with market conditions functioning as best as possible. can have some fair-price shops in the semi-urban areas and also in rural areas wherever there is scarcity. That is another way.

Yet, there is a refinement in this levy. Instead of spreading it throughout the country and trying to find out who is the big producer in every village, we can concentrate in the surplus districts. There are We surplus districts in foodgrains. can concentrate on them, try to get certain quantities, have controlled distribution, cordoning off cities, have fair-price shops and informal rationing. For all these purposes, we can find out what would be the requirement and we can operate that also.

Another alternative is, instead of leaving the whole country free and allowing scarcity pockets to develop without any plan and allowing move-

ments from one area to another treely, we can have zones, not necessary State zones, but bigger zones and allow free movement within those zones. This was also operated. when scarcity conditions are acute, unfortunately the zones have no executive authority which can function within these zones of three or four States. For instance, we had southern zone consisting of Madras, Andhra, Mysore and Kerala. If have to see that there is either control of movement or control of prices. unless in all the areas it is possible to control it, having control in one area and no control in another area leads to distortion. This is what happened in the southern zone. We maximum price fixed. That maximum price was enforced in Andhra. That maximum price was enforced in Madras. But as far as Kerala was concerned it was interested only in getting more rice from the other areas. Therefore, they shut their eyes even though a decision was taken with regard to enforcement of the maximum price. Therefore, the flow of rice was from the surplus States to the State of Kerala and the surplus States immediately got into difficulties. When it is a zone with more States there is no executive authority to function within the zone. The executive authority is confined to each State. The result is that Madras State cannot function in Kerala nor can Andhra State function in Kerala. Therefore, there is no executive authority Unless there is greater these zones. co-operation between all the States and they strictly enforce all the rules and decisions agreed upon, it leads to great difficulties.

It is in that context that we had to break it. The other alternative is to have States as zones, and then on that basis try to find out the production of each State, see how much is produced there, see what has been the pattern of consumption there, assess its surplus as best as possible and assess the deficit as best as possible. It is not as if when we have State zones the integrity of the country is broken.

Shri Ranga: What else?

Shri C. Subramaniam: What happens is, instead of trade moving the surplus from one State to another the surplus is moved from State to State. For example, Andhra rice is going to Kerala, not by free trade but on the basis of Government to Government. Andhra rice is still consumed in Kerala. Madras rice is still being consumed in Kerala. In the same way. Andhra rice is consumed in Madras, but it is done on a Government to Government basis, on a State trading basis. This is how it happens. But I do agree that in this also unless the State Governments, particularly the surplus State Governments, realise their responsibility and deliver the surplus available with them it leads to difficulties. It has led to difficulties.

What I want to impress upon House now is, it is not as if we just chose off hand one alternative. have experienced the various alternative systems and ultimately, having considered every alternative, the Chief Ministers and the Ministers here chose this system. I do not say it is a perfect system. But what is the alternative? People now say, abolish the State zones. But what next? You will find as many suggestions as there are individual members in this House, or at least as there are parties in this House. Shri Vasudevan Nair would say, abolish the zones but have monopoly procurement.

Shri Vasudevan Nair (Ambalapuzha): Yes (Interruptions).

Shri C. Subramaniam: Monopoly procurement would mean not only State zones, not only district zones, not only taluk zones but even village to village zones. Otherwise there cannot be monopoly procurement (Interruptions).

Shri Vasudevan Nair: We are not against zones.

Shri C. Subramaniam: That is not understood at all. Even if they understand it they are not prepared to accept the implications. It is not [Shri C. Subramaniam]

abolition of zones they are pleading for they are pleading for introduction of zones village-wise. That should be understood. What is to happen after abolition of zones is a confused picture, as far as I am able to get the advice from the various parties. Sometimes it is said, have an all-party committee for solving the food problem. What happens is each party is polarised with regard to these views. How am I to evolve a national policy?

Shri Prakash Vir Shastri made the point that there are large available with the merchants in Punjab. Even if it is not as much as it is represented, I do agree that significant quantities are there. What do they want? I am prepared to purchase them at a reasonable price. We cannot allow them to take the stocks to other States and sell at a higher price. Having purchased them controlled rates from the producer the merchants want freedom to take them away and sell at an exorbitant price. If they do that we are penalising them and that is why it becomes difficult

Shri U. M. Trivedi: (Mandsaur): Do not allow the grain to rot.

Shri C. Subramaniam: About the belt area, once the zones are there, just as we used to have belts when prohibition was introduced, it becomes inevitable. That will be there. The question is whether we should abolish the zones or not.

A question was put with regard to the recommendations of the Agricultural Prices Commission. We have accepted them. We were asked about our experience in working it. There has been difficulty in the working of that. Whether the other alternative would have worked better is a matter which has to be taken into consideration.

The Maharashira compulsory pro-curement and levy was brought into the picture. That is all inevitable in a controlled economy. Therefore, we are now in the process of examining it. As pointed out even by Shri Ranga, it is not as if overnight we can change the system. It will only lead to chao. If it is not good, what is the next alternative we want to adopt is the most important thing. That will have to be examined. Even after taking a decision, the change-over cannot be made overnight; it will have to be planned and brought gradually. That is accepted even by Shri Ranga. What is important not the abolition of zones but what is the next alternative. An expert committee is going into it and its recommendations will be coming soon. We shall examine it and, as soon as possible, we shall consider the other alternative. I hope that other alternative will be a better one and not a bad one.

17,37 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 28, 1966/Phalguna 9, 1887 (Saka).